

LOK SABHA DEBATES (English Version)

**Eighth Session
(Thirteenth Lok Sabha)**



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LOK SABHA DEBATES

LOK SABHA

...(Interruptions)

Tuesday, December 11, 2001/Agrahayana 20, 1923 (Saka)

[Translation]

The Lok Sabha met at Eleven of the Clock

(MR. SPEAKER in the Chair)

MR. SPEAKER : Why are you disturbing the Question Hour everyday? You can raise the issue during the Zero Hour.

...(Interruptions)

[English]

MR. SPEAKER : Q.301, Shri Kodikunnil Suresh.

[English]

MR. SPEAKER : Nothing should go on record.

...(Interruptions)

(Interruptions)*

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ) : Sir, they make money out of the kargil coffins. This Government does not deserve to continue. ...(Interruptions)

MR. SPEAKER : Many hon. Members want to put supplementary questions. I am appealing to all of you to sit down.

...(Interruptions)

[Translation]

MR. SPEAKER : After Question Hour.

MR. SPEAKER : I am on my legs.

...(Interruptions)

...(Interruptions)

[English]

MR. SPEAKER : Nothing should go on record.

[Translation]

MR. SPEAKER : Stop the T.V. telecast.

(Interruptions)*

...(Interruptions)

MR. SPEAKER : Nothing should go on record.

[English]

MR. SPEAKER : I am on my legs. Please take your seats.

...(Interruptions)*

...(Interruptions)

[Translation]

MR. SPEAKER : You raise the issue after the Question Hour.

[Translation]

MR. SPEAKER : If it is an important subject then you can raise it during the Zero Hour. Why are you disturbing the Question Hour?

...(Interruptions)

...(Interruptions)

[English]

MR. SPEAKER : If you want to raise, you can raise it during the 'Zero Hour'.

MR. SPEAKER : Mr. Basu, you are a senior Member. Whether you people don't need the Question Hour.

...(Interruptions)

[English]

MR. SPEAKER : Why are you unnecessarily disturbing the Question Hour?

SHRI PRIYA RANJAN DASMUNSI : Sir, they make money out of the Kargil coffins. It is a serious issue and the Question Hour should be suspended.

...(Interruptions)

...(Interruptions)

MR. SPEAKER : Why are you unnecessarily disturbing the Question Hour?

MR. SPEAKER : Nothing should go on record.

* Not recorded.

* Not recorded.

*(Interruptions)**

MR. SPEAKER : The Government is ready to give reply to the questions but you are not allowing the Government to do that. It is a loss to whom? Losing Question Hour is a loss to whom, I would like to know this from you.

...(Interruptions)

MR. SPEAKER : I appeal to you all.

[Translation]

The Question Hour is important for public.

...(Interruptions)

[English]

MR. SPEAKER : Shri Basu Deb Acharia, I am on my legs.

...(Interruptions)

MR. SPEAKER : There is a procedure in the House to raise important issues.

[Translation]

You can raise this issue in Zero Hour after the Question Hour.

[English]

SHRI PRIYA RANJAN DASMUNSI : You should suspend the Question Hour. *...(Interruptions)*

MR. SPEAKER : Why should we suspend the Question Hour?

[Translation]

What are you doing? This is not right.

...(Interruptions)

[English]

MR. SPEAKER : Why are you disturbing the Question Hour?

...(Interruptions)

MR. SPEAKER : Nothing should go on record.

*(Interruptions)**

WRITTEN ANSWERS TO QUESTIONS

Financial Crisis in Panchayats and Nagar Palikas

*301. SHRI KODIKUNNIL SURESH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the total amount of money released to the Panchayats and Nagar Palikas during the last two years;

(b) whether the Government are aware that Panchayats and Nagar Palikas are facing serious financial crisis; and

(c) if so, the steps taken by the Government to meet the situation?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (c) Under the Poverty Alleviation Programmes of the Jawahar Gram Samridhi Yojana (JGSY) and the Employment Assurance Scheme (EAS), the funds have been released to the Intermediate Panchayats and Gram Panchayats respectively through the District Rural Development Agencies (DRDAs)/District Panchayats (DPs). The funds released to the Panchayats during the last two years under these Schemes are as under :

(Rs. in lakhs)

Year	Amount released under JGSY	Amount released under EAS
1999-2000	168527.86	173641.95
2000-2001	132756.77	116027.08
Total	301284.63	289669.03

The Ministry of Urban Development & Poverty Alleviation (who is dealing with Urban Local Bodies) do not release funds directly to the Urban Local Bodies.

The financial position of many Panchayats and Urban Local Bodies in the country is weak. While Local Bodies is a State subject, the Government of India have, following the passage of 73rd and 74th Constitution Amendments, been reviewing the working of Local Bodies, and the States/UTs have, from time to time, been urged by the Central Government to accelerate the devolution of powers upon these Bodies so as to enable them to function as institutions of self-government. The devolution of funds, functions and functionaries upon Local Bodies is a continuing process in which the States/UTs have developed financial and functional powers upon Local Bodies in varying degrees, after the 73rd and 74th Constitution Amendments.

In pursuance of the provisions of the 73rd and 74th Amendment Acts, the States had constituted State Finance Commissions (SFCs) to review the financial position of Panchayats and Urban Local Bodies. Most of the States have accepted the recommendations of the SFCs. The Eleventh Finance Commission had, based on the recommendations of the SFCs, recommended Local Bodies Grants amounting to Rs.8,000 crores for Panchayats and Rs.2,000 crores for Urban Local Bodies during the period 2000-05 towards the financing and maintenance of civic services such as safe drinking water, street lighting, sanitation and public conveniences. The Grants are released by the Ministry of Finance.

The Government of India have been actively pursuing the State Governments and Union Territory Administrations to develop more powers to Panchayats, both through high level meetings and through correspondence with State Chief Ministers, Ministers and State Secretaries in charge of Panchayati Raj. A Conference of Ministers of Panchayati Raj of the States was held on 11th July, 2001, at New Delhi in which it was, inter-alia, resolved that the States and Union Territories would devolve functions upon the PRIs in respect of the 29th subjects listed in the XI Schedule and issue executive instructions devolving specific executive powers upon each tier of Panchayats. The Chief Ministers of the States and Administrators of Union Territories have been advised to implement the Resolutions of the Conference within the time frames agreed upon during the discussions.

With a view to assist the Urban Local Bodies in

the formulation of Urban Development and Resource Mobilisation Plans and their implementations, the Ministry of Urban Development and Poverty Alleviation had circulated Guidelines to all the States in 1996; these Guidelines include innovative approaches for fiscal resource mobilisation and other innovative resource mobilisation. The Ministry of Urban Development & Poverty Alleviation also issued Guidelines to all the States in 1998 to simplify and rationalise the Property Tax System.

[Translation]

Employment Opportunities for Women in Rural Areas

*302. SHRIMATI SANGEETA KUMARI SINGH DEO: Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have emphasised the creation of more employment opportunities for women in rural areas while implementing various rural development schemes;

(b) if so, the details thereof; and

(c) the achievements made in regard to women beneficiaries during the last three years and the current year, State-wise and scheme-wise?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (c) The Ministry of Rural Development are implementing, amongst others, the Sampoorna Grameen Rozgar Yojana (SGRY) and the Swarnajayanti Gram Swarozgar Yojana (SGSY) to generate further employment opportunities in the rural areas. Under the SGSY, 40% of the Swarozgaris assisted have to be women and 50% of the Groups formed in each Block should be exclusively for women. For the current year, the JGSY and the EAS are being continued as a part of the SGRY. Under the JGSY component of the Sampoorna Grameen Yojana, 30% of the employment opportunities are reserved for women.

The progress made in regard to women beneficiaries during the last three years and so far in the current year, State-wise, under the erstwhile IRDP, the EAS and the JGSY (merged in the SGRY this year), and the SGSY is shown in statement-I, II and III enclosed.

Statement-I

State-wise Total Swarozgaris Assisted, Women Swarozgaris Assisted and Percentage of Women under the erstwhile IRDP During 1998-99 and under SGSY During 1999-2000 to 2001-02 (upto October, 2001)

Sl.No.	States/U.T.	(Number)					
		1998-99			1999-2000		
		Total Swarozgaris Assisted Under IRDP	Women Swarozgaris Assisted	Percentage of Women	Total Swarozgaris Assisted under SGSY	Women Swarozgaris Assisted under SGSY	Percentage of Women
1	2	3	4	5	6	7	8
1	Andhra Pradesh	140880	56683	40.23	165190	114262	69.17
2	Arunachal Pradesh	12432	6580	52.93	3060	1169	38.20
3	Assam	47264	11443	24.21	17974	5850	32.50
4	Bihar	176213	27194	15.43	106393	35727	33.58
5	Chhattisgarh			0.00			0.00
6	Goa	895	454	50.73	0	0	0.00
7	Gujarat	39598	13750	34.72	19341	6618	34.22
8	Haryana	16743	7838	46.81	17348	9527	54.92
9	Himachal Pradesh	7331	2759	37.63	8638	3610	41.79
10	Jammu & Kashmir	13992	NR	0.00	5835	NR	NR
11	Jharkhand			0.00			0.00
12	Karnataka	88007	34169	38.83	19184	10946	57.06
13	Kerala	39836	18594	46.68	29485	15443	52.38
14	Madhya Pradesh	126617	23392	18.47	112118	29435	26.25
15	Maharashtra	145667	64891	44.55	87994	36268	41.22
16	Manipur	1638	486	29.67	NR		NR
17	Meghalaya	4219	1849	43.83	741	403	54.39
18	Mizoram	3138	1172	37.35	0	0	0.00
19	Nagaland	5773	1764	30.56	4749	2454	51.67
20	Orissa	105008	33467	31.87	74633	21713	29.09
21	Punjab	10357	3873	37.39	1694	1040	61.39
22	Rajasthan	62922	22645	35.99	34120	13847	40.58

1	2	3	4	5	6	7	8
23	Sikkim	1937	467	24.11	688	270	39.36
24	Tamil Nadu	142813	59855	41.91	65427	52139	79.69
25	Tripura	18816	6296	33.46	8450	2757	32.63
26	Uttar Pradesh	391832	152300	38.87	60647	15642	25.79
27	Uttaranchal			0.00	NR	NR	NR
28	West Bengal	71134	24742	34.78	88826	36974	41.63
29	A&N Islands	604	154	25.50	795	223	28.05
30	Daman & Diu	119	4	3.36	0	0	0.00
31	D&N Haveli	71	42	59.15	6	4	66.67
32	Lakshadweep	9	5	55.56	3	0	0.00
33	Pondicherry	1317	838	63.63	531	369	69.49
Total		1677182	577706	34.45	933868	416890	44.02

NR = Not Reported

State-wise Total Swarozgaris Assisted, Women Swarozgaris Assisted and Percentage of Women under the erstwhile IRDP During 1998-99 and under SGSY During 1999-2000 to 2001-02 (upto October, 2001)

(Number)

Sl.No.	States/U.T.	1998-99			1999-2000		
		Total Swarozgaris Assisted Under SGSY	Women Swarozgaris Assisted under SGSY	Percentage of Women	Total Swarozgaris Assisted under SGSY	Women Swarozgaris Assisted under SGSY	Percentage of Women
1	2	3	4	5	6	7	8
1	Andhra Pradesh	83084	56960	68.56	32296	25193	78.01
2	Arunachal Pradesh	1403	607	43.26	157	56	35.67
3	Assam	12282	4717	38.41	214	73	34.11
4	Bihar	125792	34726	27.61	55234	17871	32.36
5	Chhattisgarh	25423	3544	13.94	7682	2088	27.18
6	Goa	23	7	30.43	21	14	66.67
7	Gujarat	29241	8803	30.10	9894	2827	28.57
8	Haryana	25853	13130	50.79	7179	3499	48.74

1	2	3	4	5	6	7	8
9	Himachal Pradesh	11647	6033	51.80	2972	1665	56.02
10	Jammu & Kashmir	9302	4700	50.53	1955	0	0.00
11	Jharkhand	55038	12970	23.57	17598	6582	37.40
12	Karnataka	29026	17174	59.17	13032	7293	55.96
13	Kerala	37926	20790	54.82	6570	4123	62.75
14	Madhya Pradesh	71823	19124	26.63	11343	3111	27.43
15	Maharashtra	87998	33897	38.52	13125	3974	30.28
16	Manipur	NR	NR	NR	0	0	0.00
17	Meghalaya	1671	1339	80.13	2023	883	43.65
18	Mizoram	1352	437	32.32	2891	507	17.54
19	Nagaland	1364	498	36.51	0		0.00
20	Orissa	86171	21347	24.77	13498	3267	24.20
21	Punjab	11990	4512	37.63	3273	1114	34.04
22	Rajasthan	44504	17888	40.19	10467	4648	44.41
23	Sikkim	1873	439	23.44	591	149	25.21
24	Tamil Nadu	83393	73384	88.00	20929	18786	89.76
25	Tripura	14640	5421	37.03	2276	1175	51.63
26	Uttar Pradesh	124064	28865	23.27	50086	13211	26.38
27	Uttaranchal	31555	15203	48.18	37890	18275	48.23
28	West Bengal	21230	15317	72.15	3812	1173	30.77
29	A&N Islands	448	119	26.56	8	0	0.00
30	Daman & Diu	6	0	0.00	0		0.00
31	D&N Haveli	0	0	0.00	0		0.00
32	Lakshadweep	4	2	50.00	0		0.00
33	Pondicherry	39	24	61.54	146	29	19.86
Total		1030165	421977	40.96	327162	141586	43.28

Statement-II

State-wise total mandays generated, women assisted and percentage to total under the EAS during 1998-99, 1999-2000, 2000-01 and 2001-02 (Upto November, 2001)

(Lakh Mandays)

Sl.No.	States/U.T.	1998-99			1999-2000		
		Total Mandays Generated	Mandays Generated Women	%age of women to total mandays Generated	Total Mandays Generated	Mandays Generated Women	%age of women to total mandays Generated
1	2	3	4	5	6	7	8
1	Andhra Pradesh	370.67	116.54	31.44	175.63	58.59	33.36
2	Arunachal Pradesh	38.29	12.67	33.09	26.25	8.60	32.76
3	Assam	259.86	25.50	9.81	148.52	14.22	9.57
4	Bihar	400.89	110.62	27.59	384.62	101.89	26.49
5	Goa	2.65	1.13	42.64	1.05	0.45	42.86
6	Gujarat	63.07	19.01	30.14	48.49	12.97	26.75
7	Haryana	18.02	4.53	25.14	22.65	5.29	23.36
8	Himachal Pradesh	35.45	2.52	7.11	25.65	1.22	4.76
9	Jammu & Kashmir	69.37	NR		26.27	NR	
10	Karnataka	292.41	85.01	29.07	185.95	55.33	29.76
11	Kerala	55.75	19.14	34.33	42.94	14.65	34.12
12	Madhya Pradesh	429.43	144.78	33.71	288.90	97.09	33.61
13	Maharashtra	205.62	69.04	33.58	234.67	84.01	35.80
14	Manipur	16.97	1.61	9.49	9.70	2.76	28.45
15	Meghalaya	10.69	3.29	30.78	7.67	2.93	38.20
16	Mizoram	19.56	6.78	34.66	4.95	1.68	33.94
17	Nagaland	51.59	5.53	10.72	22.92	6.90	30.10
18	Orissa	340.14	101.00	29.69	215.42	62.41	28.97
19	Punjab	19.74	0.84	4.26	16.81	0.58	3.45
20	Rajasthan	209.61	79.21	37.79	91.89	33.31	36.25
21	Sikkim	8.20	2.45	29.88	5.34	1.60	29.96

1	2	3	4	5	6	7	8
22	Tamil Nadu	457.09	166.03	36.32	166.79	53.06	31.81
23	Tripura	40.86	12.47	30.52	17.91	5.27	29.42
24	Uttar Pradesh	754.31	138.27	18.33	485.73	72.47	14.92
25	West Bengal	106.37	20.54	19.31	127.70	29.16	22.83
26	A&N Islands	0.49	0.08	16.33	0.39	0.05	12.82
27	D&N Havell	0.13	0.09	69.23	0.21	0.15	71.43
28	Daman & Diu	0.03	0.02	66.67	0.00	0.00	
29	Lakshadweep	1.72	0.55	31.98	0.87	0.18	20.69
30	Pondicherry	0.38	0.01	2.63	0.29	0.11	37.93
	All India	4279.36	1149.26	26.86	2786.18	726.93	26.09

NR = Not Reported

State-wise total mandays generated, women assisted and Percentage to total under the EAS during 1998-99, 1999-2000, 2000-01 and 2001-02 (Upto November, 2001)

(Lakh Mandays)

SI.No.	States/U.T.	2000-2001			2001-2002 (upto Nov. 2001)		
		Total Mandays Generated	Mandays Generated Women	%age of women to total mandays Generated	Total Mandays Generated	Mandays Generated Women	%age of women to total mandays Generated
1	2	3	4	5	6	7	8
1	Andhra Pradesh	111.32	42.51	38.19	53.24	19.31	36.27
2	Arunachal Pradesh	20.10	4.88	24.28	2.75	0.92	33.45
3	Assam	78.04	11.99	15.36	3.95	0.45	11.39
4	Bihar	211.65	49.94	23.60	57.35	14.01	24.43
5	Chhattisgarh	83.32	26.49	31.79	73.79	26.81	36.33
6	Goa	0.86	0.37	43.02	0.08	0.02	25.00
7	Gujarat	80.00	22.13	27.66	18.23	4.68	25.67
8	Haryana	20.19	4.85	24.02	4.50	0.91	20.22

1	2	3	4	5	6	7	8
9	Himachal Pradesh	11.51	0.67	5.82	4.40	0.34	7.73
10	Jammu & Kashmir	25.75	0.01	0.04	3.80		0.00
11	Jharkhand	100.31	33.82	33.72	31.82	12.27	38.56
12	Karnataka	103.56	32.40	31.29	50.83	15.99	31.56
13	Kerala	30.49	9.02	29.58	8.71	2.52	28.93
14	Madhya Pradesh	159.37	57.23	35.91	69.47	25.43	36.61
15	Maharashtra	216.82	71.95	33.18	47.10	16.71	35.48
16	Manipur	3.97	1.13	28.46	0.00	0.00	
17	Meghalaya	5.87	1.96	33.39	0.48	0.14	29.17
18	Mizoram	5.97	2.06	34.51	1.94	0.67	34.54
19	Nagaland	26.43	7.57	28.64	3.17	0.42	13.25
20	Orissa	195.20	57.40	29.41	60.46	15.94	26.36
21	Punjab	15.72	0.54	3.44	3.75	0.11	2.93
22	Rajasthan	76.38	28.68	37.55	24.59	9.74	39.61
23	Sikkim	9.15	3.00	32.79	2.01	0.69	34.33
24	Tamil Nadu	110.38	36.89	33.42	32.77	11.56	35.28
25	Tripura	19.53	6.05	30.98	5.34	1.54	28.84
26	Uttar Pradesh	333.02	50.45	15.15	60.60	7.26	11.98
27	Uttaranchal	11.07	4.42	39.93	7.10	1.19	16.76
28	West Bengal	116.27	27.13	23.33	33.93	7.64	22.52
29	A&N Islands	0.39	0.01	2.56	0.05	0.00	0.00
30	D&N Havell	0.18	0.13	72.22	0.00	0.00	
31	Daman & Diu	0.00	0.00		0.00	0.00	
32	Lakshadweep	0.34	0.10	29.41	0.00	0.00	
33	Pondicherry	0.76	0.21	27.63	0.06	0.00	0.00
All India		2183.92	595.99	27.29	666.27	197.27	29.61

Note : The blank column denote non-reporting by the State/UTs.

Statement-III

State-wise total mandays generated, women assisted and Percentage to total under the JGSY during 1998-99, 1999-2000, 2000-01 and 2001-02 (Upto October, 2001)

(Lakh Mandays)

	States/U.T.	1998-99			1999-2000		
		Total Mandays Generated	Mandays Generated Women	%age of women to total mandays Generated	Total Mandays Generated	Mandays Generated Women	%age of women to total mandays Generated
	1	2	3	4	5	6	7
1	Andhra Pradesh	224.68	76.08	33.86	133.89	50.14	37.45
2	Arunachal Pradesh	3.96	0.00	0.00	5.92	1.78	30.07
3	Assam	199.57	23.96	12.01	132.86	16.09	12.11
4	Bihar	584.91	159.55	27.28	424.90	111.94	26.35
5	Goa	1.70	0.73	42.94	1.26	0.55	43.65
6	Gujarat	59.18	15.62	26.39	44.75	12.95	28.94
7	Haryana	23.84	4.92	20.64	18.84	3.82	20.28
8	Himachal Pradesh	15.39	0.74	4.81	14.43	82.68	572.97
9	Jammu & Kashmir	20.59	0.00	0.00	9.74		0.00
10	Karnataka	222.16	67.78	30.51	175.49	50.78	28.94
11	Kerala	39.39	13.65	34.65	37.17	11.13	29.94
12	Madhya Pradesh	319.34	109.80	34.38	265.27	89.18	33.62
13	Maharashtra	403.81	141.19	34.96	341.55	117.14	34.30
14	Manipur	5.59	0.50	8.94	1.11		0.00
15	Meghalaya	5.91	1.89	31.98	2.76		0.00
16	Mizoram	4.36	1.54	35.32	2.23	2.23	100.00
17	Nagaland	23.73	5.46	23.01	6.96		0.00
18	Orissa	296.84	91.55	30.84	211.51	60.93	28.81
19	Punjab	13.89	0.39	2.81	6.62	0.25	3.78
20	Rajasthan	148.30	49.17	33.16	105.06	37.40	35.60

	1	2	3	4	5	6	7
21	Sikkim	6.13	1.94	31.65	2.89	0.86	29.76
22	Tamil Nadu	280.97	105.36	37.50	170.27	69.93	41.07
23	Tripura	34.72	9.89	28.49	14.49	4.15	28.64
24	Uttar Pradesh	691.39	157.25	22.74	438.89	99.26	22.62
25	West Bengal	134.45	32.02	23.82	113.86	21.24	18.65
26	A&N Islands	0.38	0.08	21.05	0.21		0.00
27	D&N Havell	0.67	0.51	76.12	0.01		0.00
28	Daman & Diu	0.11	0.07	63.64	0.00		
29	Lakshadweep	0.42	0.18	42.86	0.11		0.00
30	Pondicherry	0.03	0.00	0.00	0.03		0.00
	All India	3766.41	1071.82	28.46	2683.08	844.43	31.47

Note : The blank column denote non-reporting by the State/UTs.

State-wise total mandays generated, women assisted and Percentage to total under the JGSY during 1998-99, 1999-2000, 2000-01 and 2001-02 (Upto October, 2001)

(Lakh Mandays)

States/U.T.	2000-2001			2001-2002 (upto Oct. 2001)		
	Total Mandays Generated	Mandays Generated Women	%age of women to total mandays Generated	Total Mandays Generated	Mandays Generated Women	%age of women to total mandays Generated
1	2	3	4	5	6	7
1 Andhra Pradesh	156.37	54.31	34.73	68.56	22.28	33.47
2 Arunachal Pradesh	6.59	2.23	33.84	0.86	0.33	38.37
3 Assam	132.86	16.09	12.11	0.11	0	0.00
4 Bihar	249.85	62.36	24.96	59.65	12.43	20.84
5 Chhattisgarh	68.96	25.75	37.34	45.28	13.54	29.90
6 Goa	2.61	1.17	44.83	0.68	0.2	29.41
7 Gujarat	46.72	11.36	24.32	3.93	1	25.45
8 Haryana	18.84	3.82	20.28	7.35	1.52	20.68

	1	2	3	4	5	6	7
9	Himachal Pradesh	13.89	0.9	6.48	5.22	0.45	8.62
10	Jammu & Kashmir	16.24		0.00	2.31		0.00
11	Jharkhand	172.51	54.2	31.42	42.06	11.32	26.91
12	Karnataka	129.95	39.97	30.76	59.26	22.76	38.41
13	Kerala	27.93	9.35	33.48	8.7	3.17	36.44
14	Madhya Pradesh	208.44	75.74	36.34	123.88	34.95	28.21
15	Maharashtra	316.43	103.66	32.76	69.33	22.31	32.18
16	Manipur	1.86		0.00			
17	Meghalaya	11.21	3.84	34.26	1.05	0.31	29.52
18	Mizoram	3.95	1.37	34.68	1.42	0.58	40.85
19	Nagaland	14.17	5.83	41.14	1.93	0.68	35.23
20	Orissa	248.51	73.31	29.50	86.68	24.73	28.53
21	Punjab	12.31	0.27	2.19	4.53	0.21	4.64
22	Rajasthan	96.71	33.53	34.67	33.19	10.2	30.73
23	Sikkim	3.80	1.02	26.84	1.43	0.49	34.27
24	Tamil Nadu	137.02	46.34	33.82	44.32	14.47	32.65
25	Tripura	24.84	5.11	20.57	3.7	0.99	26.76
26	Uttar Pradesh	10.39	9.81	94.42	11.77		0.00
27	Uttaranchal	412.59	73.13	17.72	143.85	23.3	16.20
28	West Bengal	136.65	20.52	15.02	31.67	5.16	16.29
29	A&N Islands	0.49	10.54	2151.02	0.01	0	0.00
30	D & N Haveli						
31	Daman & Diu	0					
32	Lakshadweep	0.33		0.00	0.04	0.02	50.00
33	Pondicherry	0.16	0.01	6.25	0.02	0.001	5.00
	All India	2683.18	745.54	27.79	860.79	227.40	26.42

Note : The blank column denote non-reporting by the State/UTs.

National Scheduled Tribes Finance and Development Corporation

*303. DR. SANJAY PASWAN :

SHRI VIRENDRA KUMAR :

Will the Minister of TRIBAL AFFAIRS be pleased to state :

- (a) the main functions of National Scheduled Tribes Finance and Development Corporation (NSTFDC);
- (b) the institutions/individuals and other organizations to whom the said Corporation grants loan;
- (c) the upper limit of loan fixed therefore;
- (d) whether the limit of giving loans has been reduced from the maximum limit of 30 lakhs to 10 lakhs;
- (e) if so, the reasons therefor;
- (f) whether the Government propose to increase the upper limit of loans for certain organizations/institutions;
- (g) if so, the details thereof;
- (h) the State-wise details of the loan provided by the NSTFDC; and
- (i) the details of resources provided by the Government to this Corporation for the welfare of the Scheduled Tribes?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) The main functions of NSTFDC are :

- To finance viable income generating Project(s)/Scheme(s) for the economic development of Scheduled Tribes through the State Level Channelising Agencies (SCAs).
- To provide grants for skill development programmes for the economic development of Scheduled Tribes, channelised through SCAs.
- Upgrading skills of officers of SCAs through periodic training programmes.
- To innovate, experiment and promote rather than replicate the work of the existing agencies engaged in the economic development of Scheduled Tribes.
- To make the existing State Scheduled Tribes

Finance and Development Corporations more effective.

(b) The National Scheduled Tribes Finance and Development Corporation (NSTFDC) provides finance through the State Channelising Agencies (SCAs) and other recognised institutions nominated by the respective State/UT Governments for viable income generating Project(s)/Scheme(s) to the Scheduled Tribes having annual family income upto double the poverty line (target group).

(c) to (e) The National Scheduled Castes & Scheduled Tribes Finance and Development Corporation (NSFDC, combined corporation for Scheduled Castes and Scheduled Tribes) adopted upper cost limit of Rs.30.00 lakhs as cost of Projects/Schemes per unit/profit centre.

The National Scheduled Tribes Finance and Development Corporation (NSTFDC) has been incorporated in April-2001. The Board of Directors of the NSTFDC decided to keep the upper limit of Project(s)/Scheme(s) costing upto Rs.10.00 lakh per unit/profit centre keeping in view the guidelines issued earlier by the Ministry of Social Justice and Empowerment to its Apex Corporations (including NSFDC) on the subject, an upper limit of Rs. 5.00 lakhs fixed by the other corporations such as National Minorities Development and Finance Corporation, the National Backward classes Finance and Development Corporation and techno-managerial skills of the Scheduled Tribes families.

(Target Group) having annual income upto Double the Poverty Line (DPL) Income Limit.

(f) and (g) At present there is no such proposal under consideration.

(h) State-wise/Channelising agency wise details of Sanction of Loans and Disbursement of Funds by NSTFDC (post incorporation) are in the attached Statement-I and II respectively.

(i) The Government of India provides funds to the NSTFDC in the form of Share Capital. The Authorised Share Capital of NSTFDC is Rs. 500.00 Crores.

Consequent to incorporation of the NSTFDC in April, 2001, the Corporation has so far received Rs. 17.00 crores in Cash and Rs. 167.81 crores as loan portfolios on a provisional basis from the National Scheduled Castes and Scheduled Tribes Finance and Development corporation (NSFDC). During the year 2001-2002 the Ministry of Tribal Affairs has so far provided Rs. 25.00 Crores as share capital.

Statement-I*Details of Sanctions (Post-incorporation) as on 31.10.2001*

(Rs. in lakhs)

Sl.No.	State	Name of channelising agency	No. of Units	No. of Beneficiaries	NSTFDC's share
1	Andhra Pradesh	Andhra Pradesh Scheduled Tribes Co-op Financial Corporation	235	235	206.00
2	Arunachal Pradesh	Arunachal Pradesh Industrial & Finance Development Corporation	2	2	7.45
3	Assam	Assam Plains Tribes Development Corporation	65	65	308.85
4	Gujarat	Gujarat Tribal Development Corporation	188	188	742.32
5	Himachal Pradesh	Himachal SC/ST Development Corporation	92	92	245.27
6	Jammu & Kashmir	J&K SC's, ST's & BC's Development Corporation	67	67	28.78
7	Karnataka	Karnataka SC's/ST's Development Corporation	350	350	88.90
8	Orissa	Orissa SC's & ST's Development & Financial Corporation Ltd.	24	24	76.56
9	Rajasthan	Rajasthan SC's & ST's Development Corporation	90	90	142.95
Grand Total			1113	1113	1847.08

Statement - II*Details of Disbursement (Post-incorporation) as on 31.10.2001*

Sl.No.	State	Name of channelising agency	Amount
1	Arunachal Pradesh	Arunachal Pradesh Industrial & Finance Development Corporation	30.88
2	Assam	Assam Plains Tribes Development Corporation	117.33
3	Himachal Pradesh	Himachal SC/ST Development Corporation	158.15
4	Orissa	Orissa SC's & ST's Development & Financial Co-op. Corporation Ltd.	76.56
5	Sikkim	Sikkim SC's & ST's Backward Classes Development Corporation	14.55
Grand Total			397.47

[English]

Drug Peddling

*304. PROF. I.G. SANADI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item regarding selling of cocaine and drugs in the Capital appearing in the 'Indian Express' dated August 28, 2001;

(b) if so, whether it is a fact that drugs are being sold in several congested areas including clusters of economically weaker section in the Capital by cartels suspected to have links with Pakistan and Afghanistan;

(c) if so, whether any investigations have been conducted in this regard;

(d) if so, the details thereof; and

(e) the number of persons arrested during the last three years and the names of localities where this trade is going on in the Capital?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) Yes, Sir.

(b) to (d) While there is no conclusive evidence that the trafficking in narcotic drugs in Delhi is organized by cartels having links with Pakistan and Afghanistan, the possibilities of links with drug cartels are not ruled out. During the current year, Delhi Police detected two cases, one in which the accused person was an Afghan national and the other in which the accused persons were found to have visited Afghanistan frequently.

(e) During the period from 1999 to 2001 (upto 15th November, 2001), Delhi Police arrested 2118 persons from different parts of the City under the Narcotic Drugs and Psychotropic Substances Act, 1985. The number of persons arrested from the areas falling under the jurisdiction of the Police Stations at Hazrat Nizamuddin, Paharganj and Nabi Karim was slightly higher when compared to the number of persons arrested from any other area.

PSUs in Drug Sector

*305. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that all the Public Sector Undertakings in the drug sector have been declared sick;

(b) if so, the reasons therefor;

(c) whether these PSUs have played a major role in producing medicines at low cost;

(d) if so, whether all the medicines produced by these PSUs are being imported by spending huge foreign exchange;

(e) if so, whether Government have conducted any study about the foreign exchange being spent on the import of medicines and revival package of these PSUs;

(f) if so, the outcome thereof; and

(g) the strategy chalked out by Government to boost the domestic drug industry for production of medicines at low cost?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKH DEV SINGH DHINDSA) : (a) All the Central PSUs in the pharmaceutical sector have been declared sick by the Board for Industrial and Financial Reconstruction (BIFR).

(b) and (c) The reasons of sickness are the severe competition from private sector, large employee related costs, inability of the Government to extend Budgetary support and a heavy burden of various social overheads.

(d) to (f) Imports of all drugs including those in the product range of the PSUs are allowed except in a few cases. Imports are dependent upon requirement in the country, indigenous production and international price vis-a-vis the domestic prices.

The BIFR had sanctioned revival packages for Indian Drugs & Pharmaceuticals Ltd. (IDPL), Smith Stanistreet Pharmaceuticals Ltd. (SSPL), Bengal Immunity Ltd. (BIL) and Bengal Chemicals & Pharmaceuticals Ltd. (BCPL). However, the sanctioned packages for IDPL, SSPL and BIL have failed to revive these companies.

(g) The Drug Policy, 1986 is directed towards creating an environment conducive to channelling new investment into the pharmaceutical industry, to encouraging cost effective production with economic sizes, and to introducing new technologies and new drugs; and strengthening the indigenous capability for production,

of drugs. Industrial licensing for all bulk drugs and formulations cleared by Drug Controller General of India has been abolished except in a very few cases. Higher return for basic stage production and exemption from price control for production based on indigenous R & D has been provided in the Drugs (Prices Control) Order, 1995.

[Translation]

Development of Sports Facilities by BCCI

*306. DR. SUSHIL KUMAR INDORA : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Board of Control of Cricket in India (BCCI) earns huge profits each year;

(b) if so, the total amount of profit earned by the Board during the last three years and by the end of March, 2000;

(c) the sources from which the income is earned by the Board; and

(d) the amount spent to develop sports facilities out of these funds during the said period, year-wise and item-wise?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (KUMARI UMA BHARATI) : (a) and (b) As per Income & Expenditure Statement given in the Annual Reports of BCCI for 1998-99 and 2000-01, the details of excess of income over expenditure for the last three years are indicated below :

Year	Excess of income over expenditure
1998-99	Rs. 83,714,734
1999-2000	Rs. 301,922,623
2000-2001	Rs. 313,045,459

(c) Several sources of income for BCCI such as annual subscription, surplus from tours, interest on investments, sale of TV rights, entrance fees for domestic tournaments, admission fees, sponsorship fees and miscellaneous income have been listed in the Annual Reports.

(d) The information is being collected from BCCI and the same will be laid on the Table of the House.

PM Sponsored Rural Development Schemes

*307. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of the Prime Minister Sponsored

Schemes for upliftment of the rural people, especially those below the poverty line;

(b) the names of States where those schemes are being implemented at present;

(c) the amount provided under these schemes since inception, State-wise and scheme-wise; and

(d) the details of the achievements made under these schemes so far, State-wise and scheme-wise?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (d) The following Centrally Sponsored Schemes, directed towards uplift of the rural poor, are being implemented by the Ministry of Rural Development :-

- (i) Sampoorna Grameen Rozgar Yojana (SGRY); the on-going Jawahar Gram Samridhi Yojana and the Employment Assurance Scheme are being implemented as part of the SGRY in the current year,
- (ii) Swarnajayanti Gram Swarozgar Yojana (SGSY),
- (iii) Indira Awaas Yojana (IAY),
- (iv) Accelerated Rural Water Supply Programme (ARWSP),
- (v) Central Rural Sanitation Programme (CRSP),
- (vi) National Social Assistance Programme (NSAP),
- (vii) Integrated Wastelands Development Programme (IWDP),
- (viii) Drought Prone Areas Programme (DPAP),
- (ix) Desert Development Programme (DDP),
- (x) Annapurna Scheme,
- (xi) Prime Minister's Gram Sadak Yojana (PMGSY),
- (xii) Food For Work (FFW) Programme

All these are Centrally Sponsored Schemes of the Government of India and there are no Schemes separately sponsored by the Prime Minister. The above Schemes, other than DPAP, DDP and FFW are being implemented in all the States/UTs.

The State-wise total allocations and achievements under these schemes, scheme-wise, since inception, are given in the attached statement.

Statement

State-wise and Scheme-wise Allocation and Achievement since Inception

S.No.	State/UT	JGSY		SGSY		IAY	
		Total Allocation (Centre + State) (Rs. in lakh)	Employment generated (Lakh Mandays)	Total Allocation (Centre + State) (Rs. in lakh)	Total Swarozgaris assisted (Nos.)	Total Allocation (Centre + State) (Rs. in lakh)	No. of houses constructed.
1	2	3	4	5	6	7	8
1	Andhra Pradesh	37291.17	356.82	19454.52	280570	105901.28	651465
2	Arunachal Pradesh	1574.90	13.37	771.21	4620	3002.38	12191
3	Assam	40921.39	265.83	20039.20	30470	50261.84	185435
4	Bihar	87648.56	734.40	53721.76	287419	198855.21	1170302
5	Chhattisgarh	12389.87	114.24	5895.28	33105	3844.17	25988
6	Goa	548.67	4.55	213.04	44	625.51	4729
7	Gujarat	14037.10	95.40	7323.01	58476	44904.50	225120
8	Haryana	8258.27	45.03	4308.28	50380	11482.63	69837
9	Himachal Pradesh	3477.87	33.54	1814.52	23257	4559.39	23514
10	Jammu & Kashmir	4304.35	28.29	2245.55	17092	6703.23	44471
11	Jharkhand	34513.06	390.06	10008.99	72636	8733.04	72425
12	Karnataka	28160.13	189.21	14690.91	61242	55929.35	333940
13	Kerala	12635.35	73.80	6591.76	73981	26477.43	240430
14	Madhya Pradesh	49530.63	597.59	26408.17	195284	110705.05	818139
15	Maharashtra	55665.84	727.31	29040.32	189117	104225.67	534628
16	Manipur	2743.36	2.96	1343.40	NR	1834.74	5966
17	Meghalaya	3073.55	15.02	1505.12	4435	2714.93	9790
18	Mizoram	711.20	7.60	348.29	4243	1404.23	9010
19	Nagaland	2108.32	23.06	1032.44	6113	4514.71	32087
20	Orissa	42653.43	546.70	22251.95	174302	138479.43	547828
21	Punjab	4013.44	23.46	2093.77	16957	7139.31	38775
22	Rajasthan	21382.91	234.96	11155.32	89091	44163.14	343747

1	2	3	4	5	6	7	8
23	Sikkim	787.44	8.12	385.61	3150	1159.56	7350
24	Tamil Nadu	32973.57	351.61	17202.04	169749	81203.72	658251
25	Tripura	4953.22	43.03	2425.60	25366	6954.76	35980
26	Uttaranchal	5584.73	461.05	68127.13	234797	228566.71	1230255
27	Uttar Pradesh	128855.22	556.44	2009.00	69445	2768.13	16023
28	West Bengal	47400.77	282.18	24728.60	113868	80502.78	419487
29	NCT of Delhi	NA	NA	NA	NA	NA	NA
30	Chandigarh	NA	NA	NA	NA	NA	NA
31	A&N Islands	274.72	0.71	159.78	1251	490.22	470
32	D&N Havell	181.33	0.01	159.78	6	238.90	690
33	Daman & Diu	87.86	0.00	159.78	6	67.61	368
34	Lakshadweep	137.72	0.48	159.78	7	86.72	326
35	Pondicherry	275.66	0.21	159.78	716	451.67	2204
Total		689155.42	6227.04	357933.69	2291195	1338952.20	7771211

NA - Not Applicable

NR - Not Reported

State-wise and Scheme-wise Allocation and Achievement since inception

S.No.	State/UT	EAS#		ARWSP		CRSP		FFW	
		Total Allocation (Centre) (Rs. in lakh)	Employment generated (Lakh Mandays)	Total Allocation for the year 2001-2002 (Central) (Rs. in lakh)	Habitations covered	Total Allocation (Centre + State) (Rs. in lakh)	No. of latrines constructed	Foodgrains allotted (in tonnes)	Employment generated (lakh mandays)
1	2	9	10	11	12	13	14	15	16
1	Andhra Pradesh	113999.14	2175.31	13044.00	69732	4710.91	4918775	850000	NR
2	Arunachal Pradesh	10766.97	244.75	4476.00	4298	245 785	66632	-	
3	Assam	58806.92	1169.58	7561.00	70669	3339.5	152410		
4	Bihar	137864.69	2265.35	7274.00	105340	7824.99	77840	100000	NR
5	Chhattisgarh	5464.20	84.64	3877.00	50379	129.44	@	626007	865.91

1	2	9	10	11	12	13	14	15	16
6	Goa	4242.27	7.52	1455.00	396	103.65	132444		
7	Gujarat	35123.59	557.89	7837.00	30269	2025.18	1427728	148105	1585.20
8	Haryana	20427.54	208.80	2200.00	6745	917.405	3415732		
9	Himachal Pradesh	9439.53	134.19	5552.00	45367	751.73	4035270	11549	16.94
10	Jammu & Kashmir	35472.61	539.54	9896.00	11184	1097.155	592660		
11	Jharkhand	5594.57	121.12	3619.00	100096	205.62	@		
12	Karnataka	76408.56	1746.05	12414.00	56682	3794.785	4039191	100000	NR
13	Kerala	27895.44	273.15	6331.00	9763	2892.175	939913	5000	
14	Madhya Pradesh	149026.61	2550.81	8877.00	109489	5716.06	1671890	232919	NR
15	Maharashtra	68357.98	1905.98	19159.00	85930	6115.95	5233832	50000	93.33
16	Manipur	6719.90	123.95	1643.00	2791	348.585	159316		
17	Meghalaya	3604.17	47.99	1760.00	8639	386.695	149120		
18	Mizoram	18471.58	172.50	1257.00	911	171.595	35224		
19	Nagaland	13074.70	360.83	1308.00	1525	273.07	32032		
20	Orissa	100861.10	2231.25	6522.00	114099	3456.54	737724	250000	429.00
21	Punjab	7183.19	58.30	2277.00	13449	898.665	543052		
22	Rajasthan	81496.55	1467.60	18705.00	93946	3159.795	3122656	739505	1072.52
23	Sikkim	3196.83	60.61	536.00	1679	173.805	119644		
24	Tamil Nadu	102465.66	2134.92	7956.00	66631	4916.04	1961441		
25	Tripura	17933.69	298.30	1559.00	7412	596.655	114400		
26	Uttaranchal	177836.24	2936.30	3356.00	31008	12545.56	@		
27	Uttar Pradesh	639.03	25.24	13269.00	243633	44.69	5692029		
28	West Bengal	65842.79	1044.14	8773.00	79036	4466.575	3107277		
29	NCT of Delhi	NA	NA	5.00	219	48.11	8770		
30	Chandigarh	NA	NA	NA	NA	44.97	20352		
31	A&N Islands	237.36	2.55	13.00	504	61.185	0		

1	2	9	10	11	12	13	14	15	16
32	D&N Haveli	202.36	2.08	7.00	516	58.735	102840		
33	Daman & Diu	1180.97	0.90	0.00	32	44.22	5052		
34	Lakshadweep	4192.22	7.81	0.00	10	52.79	4532		
35	Pondicherry	7025.26	1.59	5.00	267	61.36	18476		
Total		1371054.22	24981.62	182523.00	1422646	71683.07	42758561	3113085	4062.90

@ Physical achievement clubbed with undivided States

Upto 31.3.1999. EAS was a demand driven scheme and releases have been taken as allocations.

NA - Not Applicable

NR - Not Reported

State-wise and Scheme-wise Allocation and Achievement since inception

S.No.	State/UT	ANNAPURNA		NOAPS		NFBS	
		Total Allocation (Centre + State) (Rs. in lakh)	No. of Beneficiaries in 2001-2002	Allocation (Rs. in lakh)	No. of Beneficiaries in 2001-2002	Allocation (Rs. in lakh)	No. of Beneficiaries
1	2	17	18	19	20	21	22
1	Andhra Pradesh	1604.02	93200	28362.11	513254	18137.88	182779
2	Arunachal Pradesh	79.79	NR	564.91	1063	206.71	251
3	Assam	1155.27	NR	8446.94	123553	5996.43	29376
4	Bihar	2283.86	166601	42068.09	399708	13415.78	99570
5	Chhattisgarh	223.51	29740	2359.85	104870	1883.18	12353
6	Goa	12.34	NR	144.96	2201	76.86	885
7	Gujarat	296.94	NR	5371.55	5834	2186.89	8341
8	Haryana	115.64	NR	2824.60	28755	507.87	3231
9	Himachal Pradesh	104.46	NR	1076.90	22512	211.67	2024
10	Jammu & Kashmir	140.10	10220	1816.67	12107	422.36	3031
11	Jharkhand	753.13	NR	3288.38	35401	832.45	3611
12	Karnataka	455.86	NR	19240.82	167145	4688.62	16026

1	2	17	18	19	20	21	22
13	Kerala	616.61	31859	8813.82	34575	2376.28	23019
14	Madhya Pradesh	802.64	NR	27465.08	354915	21561.17	208448
15	Maharashtra	1836.40	NR	25922.96	105874	8201.83	61635
16	Manipur	143.97	4831	1064.93	5593	246.89	813
17	Meghalaya	155.25	NR	1114.85	16436	283.36	1189
18	Mizoram	43.37	NR	353.30	9050	91.04	534
19	Nagaland	112.75	NR	803.10	8106	141.88	655
20	Orissa	888.31	84800	20145.47	416171	9238.35	77635
21	Punjab	83.48	NR	2290.56	38618	844.97	6528
22	Rajasthan	983.81	61402	9712.65	55672	3692.93	26678
23	Sikkim	41.63	2411	289.98	0	68.09	202
24	Tamil Nadu	1179.76	NR	22321.87	886545	12172.68	138248
25	Tripura	248.92	10972	1771.02	58676	516.78	4556
26	Uttaranchal	89.03	NR	56198.93	40213	22534.07	229155
27	Uttar Pradesh	3894.33	NR	765.10	660081	440.66	7535
28	West Bengal	1311.63	NR	21540.58	133189	7567.86	42355
29	NCT of Delhi	110.22	NR	1364.25	0	252.23	1219
30	Chandigarh	6.03	NR	77.39	0	22.89	93
31	A&N Islands	7.68	23	67.86	0	22.82	4
32	D&N Haveli	5.21	380	44.39		22.78	118
33	Daman & Diu	1.10	NR	14.01	241	22.78	129
34	Lakshadweep	0.82	58	8.85	15	22.77	81
35	Pondicherry	21.66	NR	192.77		22.90	137
Total		19809.52	476497	317909.52	4240373	138934.71	1196944

NR - Not Reported

State-wise and Scheme-wise Allocation and Achievement since inception

S.No.	State/UT	PMGSY\$	IWDP\$	DPAP\$	DDP\$
		Total Allocation (Centre) (Rs. in lakh)	Total amount released (Rs. in lakh)	Amount released (Rs. in lakh)	Amount released (Rs. in lakh)
1	2	23	24	25	26
1	Andhra Pradesh	38000.00	8571.45	29533.00	3393.00
2	Arunachal Pradesh	7000.00	9.00		
3	Assam	15000.00	1293.28		
4	Bihar	30000.00	613.64	7801.00	
5	Chhattisgarh	17400.00	1138.63	1268.00	
6	Goa	1000.000			
7	Gujarat	10000.00	4809.42	13634.00	14715.00
8	Haryana	4000.00	1454.88	1719.00	10188.00
9	Himachal Pradesh	12000.00	3474.91	975.00	5230.00
10	Jammu & Kashmir	4000.00	814.59	3466.00	6918.00
11	Jharkhand	22000.00	734.55	1569.00	
12	Karnataka	19000.00	2991.97	16790.00	3610.00
13	Kerala	4000.00	1300.56		
14	Madhya Pradesh	42600.00	4384.26	20537.00	
15	Maharashtra	26000.00	1786.86	20391.00	
16	Manipur	8000.00	1221.03		
17	Meghalaya	7000.00	318.16		
18	Mizoram	4000.00	1219.89		
19	Nagaland	4000.00	3575.15		
20	Orissa	35000.00	3153.55	6900.00	
21	Punjab	5000.00	977.43		
22	Rajasthan	26000.00	4948.31	11147.00	75445.00
23	Sikkim	4000.00	1752.04		
24	Tamil Nadu	16000.00	2846.59	11139.00	

1	2	23	24	25	26
25	Tripura	5000.00	134.58		
26	Uttanchal	63000.00	504.12	709.00	
27	Uttar Pradesh	12000.00	7675.65	18858.00	
28	West Bengal	27000.00	807.49	4922.00	
29	NCT of Delhi	0.00	265.00		
30	Chandigarh	0.00			
31	A&N Islands	2000.00			
32	D&N Haveli	1000.00			
33	Daman & Diu	1000.00			
34	Lakshadweep	1000.00			
35	Pondicherry	1000.00			
Total		474000.00	62776.99	171358.00	119499.00

§ - Statewise physical achievement not reported.

Admissions of Students in Primary Schools

*308. SHRI ZORA SINGH MANN :

SHRI NAWAL KISHORE RAI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the attention of the Government has been drawn to the report presented by the National Institute of Educational Planning Administration after conducting a study, which shows that admission of students in Government Primary Schools has come down;

(b) if so, whether the above report has been prepared after conducting a comprehensive survey in those districts where the Central Government provides 85% of the total expenditure for running the primary schools;

(c) if so, the reaction of the Government to the falling number of admission of students in Government Primary Schools; and

(d) the reasons for the fall in the number of admission of students in those schools?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) The Government is aware of the report prepared by National Institute of Educational Planning & Administration (NIEPA) covering districts where the District Primary Education Programme (DPEP) is being implemented. As per the report brought out in November, 2001, enrolment has increased from 69.32 lakhs in 1995-96 to 80.36 lakhs in 2000-2001 in 39 DPEP phase-I districts, although showing a slight decline in 2000-01 as compared to the previous year. In 86 DPEP phase-II/III districts, total enrolment shows a continuous increase from 185.31 lakhs in 1997-98 to 206.94 lakhs in 2000-01.

(b) Under DPEP, 85% of the costs are provided to the States. The NIEPA report covers all Government and recognized schools in DPEP districts.

(c) and (d) Preliminary analysis indicates that the marginal decline in enrolment in some districts is due to decline in age specific child population in some States and enrolment of children in Education Guarantee Centres, alternative and other types of schools. The States have been asked to undertake further study and appropriate action in the matter.

*[English]***Statement****Deemed Universities**

*309. SHRI V. VETRISELVAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Deemed Universities in the country, as on date, State-wise;

(b) whether it is a fact that in the recent years there have been a spurt in the number of such universities;

(c) if so, the reasons therefor;

(d) whether the performance of these universities is being monitored; and

(e) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (c) At present there are 52 deemed universities in the country, the State-wise number of deemed universities is given in the statement. Due to expeditious disposal of the pending proposals and revised guidelines issued by UGC providing for granting deemed to the university status to de-novo institutions in the emerging areas with the promise of excellence, the number of deemed universities have gone up. In the year 2000, 5 institutions were notified as deemed universities and in the year 2001, 6 institutions were so notified.

(d) and (e) The institutions granted Deemed to be University Status are governed as per the provisions of its MOA/Rules which are generally based on the model MOA/Rules framed by UGC. Deemed Universities are autonomous organisations and it is their Directors/Vice Chancellors and their other internal mechanisms which do the monitoring. There are nominees of the Central Government/UGC in the Search Committee for the appointment of the Vice-Chancellors/Chief Executives and in their various internal bodies such as Board of Management, Finance Committee and Syndicate, etc. In the long term the performance of these universities are subject to review and inspection by the Central Government/UGC.

State-wise number of Deemed Universities

S.No.	Name of the State	Number of Deemed Universities
1	Andhra Pradesh	4
2	Bihar	1
3	Gujarat	2
4	Haryana	1
5	Jharkhand	2
6	Karnataka	3
7	Madhya Pradesh	2
8	Maharashtra	9
9	Punjab	1
10	Rajasthan	4
11	Tamil Nadu	8
12	Uttaranchal	2
13	Uttar Pradesh	6
14	West Bengal	1
15	New Delhi	6

Schemes under Tribal Sub-plan

*310. SHRI SHAMSHER SINGH DULLO : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the Government have been implementing various schemes and programmes under Tribal Sub-Plan (TSP) since 1978 for achieving overall development of Scheduled Tribes;

(b) if so, the schemes/programmes formulated being implemented by his Ministry under TSP since their commencement specifying the nature, scope and target groups thereof;

(c) the details of funds requisitioned and procured by his Ministry during the Ninth Five Year Plan for such schemes/programmes;

(d) the benefits and target achieved in this regard; and

(e) the schemes programmes being implemented for housing and poverty alleviation of the Scheduled Tribes?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) Yes, Sir.

(b) The Tribal Sub Plan strategy was adopted since Fifth Five Year Plan to ensure flow of funds for tribal development from the State Plan allocations, schemes/programmes of Central Ministries/Departments, Finance and Development Institutions at least in proportion to the tribal population. In addition to this, the Government of India provides Special Central Assistance to 20 Tribal Sub-Plan States/UT Administrations for supplementing their allocations towards the Tribal Sub Plan. These grants are basically meant for family oriented income generating schemes in the sectors of agriculture, horticulture, minor irrigation, soil conservation, animal husbandry, forests, education, cooperatives, fisheries, small scale industries and minimum needs programme.

(c) The Ministry provides Special Central Assistance to Tribal Sub Plan to the State Governments as an additionality. The funds provided under Special Central Assistance to Tribal Sub Plan are as follows :

Year	Amount allocated (Procured) (Rs. in crores)
1997-98	330.00
1998-99	380.00
1999-2000	400.00
2000-2001	400.00
2001-02	500.00

(d) The Ministry fixes the targets and monitors the progress of schemes/programmes for poverty alleviation and economic uplift through collection of information under Point No.11(b) of the Twenty Point Programme. In the first four years of Ninth Five Year Plan, as against the target of assisting 44,17,444 Scheduled Tribe families, 40,18,944 Scheduled Tribe families have been benefited, which is 90.9% of the target. For the year 2001-02, a target of assisting 11,45,867 Scheduled Tribe families has been fixed.

(e) The Ministry of Tribal Affairs does not have any specific scheme/programme for housing and poverty alleviation of Scheduled Tribes. However, the various

schemes/programmes of the Ministry as indicated in the statement benefit the tribals directly or indirectly in mitigation of social and economic backwardness and poverty alleviation. The Ministry of Rural Development implements schemes specifically for housing and poverty alleviation for people living below poverty line, including Scheduled Tribes.

Statement

S.No.	Name of the Scheme
1	Special Central Assistance to Tribal Sub Plan
2	Grants under First Proviso to Article 275(1) of the Constitution
3	Post-Matric Scholarship
4	Girls Hostel for STs
5	Boys Hostel for STs
6	Price Support to TRIFED
7	Educational Complex in Low Literacy Pockets for Development of ST Girls in Tribal Areas
8	Vocational Training in Tribal Areas
9	Grant-in-aid to State Tribal Development Cooperative Corporations for Minor Forest Produce
10	Assistance to Voluntary Organisations
11	Village Grain Banks
12	Development of Primitive Tribal Group
13	Coaching and Allied Scheme for STs
14	Book Bank for ST Students
15	Upgradation of Merit of ST Students
16	Ashram Schools in Tribal Sub Plan Areas
17	State Tribal Development Finance Development Corporation.

Swarna Jayanti Shahri Rozgar Yojana

*311. SHRI N.T. SHANMUGAM : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the manner in which the Centrally Sponsored Scheme "Swarnajayanti Shahri Rozgar Yojana" reaches poorest among the poor in the remote and isolated areas in the country;

(b) the details and salient features thereof;

(c) whether it is a fact that the scheme also encourages setting up of Neighbourhood Groups and Community Development etc.; and

(d) if so, the manner in which the scheme helps in the development of women and children living below poverty line?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI ANANTH KUMAR) : (a) to (c) Ministry of Urban Development & Poverty Alleviation has been implementing a unified Centrally Sponsored urban poverty alleviation programme named Swarna Jayanti Shahri Rozgar Yojana (SJSRY) with effect from 01.12.1997 to provide gainful employment to the urban unemployed or underemployed poor (i) through encouraging the setting up of self-employment ventures by those who have read upto 9th standard and (ii) through provision of wage employment. The programme is funded in the ratio of 75:25 between the Centre and the States. The SJSRY rests on a foundation of community empowerment. Community Organisations like Neighbourhood Groups (NHGs), Neighbourhood Committees (NHCs) and Community Development Societies (CDSs) are set up in the target areas.

(d) Under the urban Self Employment Programme (USEP) of SJSRY, the percentage of women beneficiaries should not be less than 30%. There is also a special sub-component called "Development of Women & Children in Urban Areas (DWCUA)" under USEP. Under DWCUA, groups of urban poor women are given assistance to take up an economic activity suited to their skill, training aptitude and local conditions. It is intended to empower the urban poor women by making them independent as also providing a facilitating atmosphere for self employment. A DWCUA Group consisting of at least 10 urban poor women is eligible for a subsidy of Rs. 1,25,000 or 50% of the project cost whichever is less. Training is also imparted to them in a variety of service and manufacturing trades as well as in the local skills and local crafts to enable them to set up their self employment ventures. In addition, DWCUA Groups also set up a Thrift & Credit Society (T&CS) which is entitled to a lump sum grant of Rs.25,000/- as revolving fund at the maximum rate of Rs. 1000/- per member. The revolving fund is

meant for purchase of raw materials and marketing; one time expense of child care activity; intensive subsidy to be paid on behalf of the T&CS member towards health/life/accident/any other insurance scheme for herself subject to saving at least Rs.500/- in a fixed deposit for 12 months with the T&CS etc.

[Translation]

Mid-Term Appraisal of Rural Development Schemes

*312. SHRI SHIVAJI VITHALRAO KAMBLE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether mid-term appraisal of the Ninth Five Year Plan by the Planning Commission has revealed slow pace of the rural development;

(b) if so, the details thereof;

(c) the steps taken by the Government to increase the pace of rural development; and

(d) the impact thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (d) The Mid-Term Appraisal of the Ninth Five Year Plan, had suggested, as per interim estimates, that the projections on reduction of proportion and number of people Below the Poverty Line (made for the Ninth Plan) were not realised in the first two years of the Plan period. According to the Planning Commission, the same could, inter-alia, be due to uneven agricultural growth, slow down in the growth of real wages owing to non-increase in labour absorption, inadequate reach of the Targetted Public Distribution System (TPDS) in the Northern and Eastern States, the fiscal difficulties resulting in lower spending on Social sectors and limited growth of the rural non-farm sector.

2. In this context, it may be mentioned that the proportion of the people Below the Poverty Line is estimated to have declined from 36% in 1993-94 to 26% in 1999-2000, based on the Household Consumer Expenditure Survey of the National Sample Survey Organisation (NSSO) during 1999-2000.

3. The progress of various Poverty Alleviation Programmes continues to be under close review so as to bring about further improvement in the efficiency/effectiveness of the Scheme, remove procedural bottlenecks and reduce leakages. Based on experience of Programme

implementation and operation as also the findings of Evaluation Reports, the Programmes have been redesigned/restructured, as required, to accelerate the process of rural development. The Government have also introduced a four pronged strategy to improve the impact of Rural Development Programmes viz., creating awareness about the Schemes, ensuring transparency in implementation, promoting peoples' participation and enforcing accountability/Social Audit by strengthening the Gram Sabhas.

[English]

Ad-hoc Concessions of Decontrolled Fertilizers

*313. SHRI G.S. BASAVARAJ :

SHRI Y.S. VIVEKANANDA REDDY :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that the Government propose to slash the ad-hoc concessions on various decontrolled fertilizers and their ingredients, like ammonia; and

(b) if so, the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKH DEV SINGH DHINDSA) : (a) and (b) No, Sir. The rates of concession on decontrolled phosphatic and potassic (P&K) fertilizers except SSP are adjusted on quarterly basis according to fluctuations in the prices of raw materials/intermediates (ammonia and phosphoric acid) and the exchange rate as well as the prices of DAP in the international market. There is no proposal, at present, for any downward reduction in the rates of concession for the various decontrolled fertilizers. However, if there is a fall in the prices of raw materials/intermediates etc., then the rates of concession would also come down accordingly.

Retention/Closure/Re-Structuring of Government of India Presses

*314. SHRIMATI PRENEET KAUR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have considered the question of retention/closure/re-structuring of Government of India Presses/units in the country and have identified such presses/units, which need modernization;

(b) if so, the details thereof; and

(c) the steps taken by the Government to modernize these presses/units and amount earmarked for the purpose during 2001-2002?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI ANANTH KUMAR) : (a) to (c) The matter is under consideration of the Government.

[Translation]

Expenditure on Navodaya Vidyalayas

*315. SHRI RAJO SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the total amount spent on Navodaya Vidyalayas in various States including Bihar and Jharkhand during each of the last three years, State-wise;

(b) whether the auditing of the said amount has been done;

(c) if so, the details thereof;

(d) whether the auditing has pointed out some irregularities to the Government; and

(e) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) The amount spent on Jawahar Navodaya Vidyalayas in various States including Bihar and Jharkhand during the last three years is attached as statement.

(b) Yes, Sir. Regular internal and external audit is conducted as per the schedules of internal audit division of the Samiti and Comptroller & Auditor General of India (CAG). The Annual Report and the Annual Accounts of the Samiti are being regularly laid in the Parliament.

(c) to (e) The objections and irregularities pointed out by them broadly related to :- (a) Procedural irregularities; (b) Inaccurate maintenance of records in schools regarding stocks, particularly ration stocks; (c) Slight increase in costs on account of distance and difficult accessibility of schools; and (d) Lack of adequate knowledge of financial rules and procedures. Audit is a continuous process and the objections/irregularities pointed out are attended to and rectified on a regular basis.

Statement

Statement showing the State-wise details of Recurring and Non-Recurring Expenditure on Navodaya Vidyalayas for the year 1998-99 to 2000-01

(Rupees in crores)

No.	State/UT	1998-1999		1999-2000		2000-2001	
		Recurring	Non-Recurring (Including Works)	Recurring	Non-Recurring (Including Works)	Recurring	Non-Recurring (Including Works)
1	2	3	4	5	6	7	8
1.	A&N Islands	0.86	0.04	1.19	1.38	1.07	0.16
2.	Andhra Pradesh	14.16	4.70	15.69	6.83	17.15	3.71
3.	Arunachal Pradesh	2.84	2.68	3.37	4.81	3.27	3.65
4.	Assam	4.65	10.00	6.22	18.56	7.37	25.15
5.	Bihar	21.92	13.52	24.34	14.63	19.19	8.96
6.	Chandigarh	0.21	0.90	0.40	0.03	0.21	0.32
7.	Chhattisgarh	0.00	0.00	0.00	0.00	4.61	3.97
8.	D&N Haveli	0.33	0.22	0.36	0.12	0.35	0.06
9.	Daman & Diu	0.66	0.31	0.65	0.17	0.63	0.37
10.	Delhi	2.36	1.61	1.35	0.28	1.31	0.15
11.	Goa	0.95	0.51	1.07	0.52	1.13	1.93
12.	Gujarat	5.03	7.05	5.99	8.91	6.51	6.36
13.	Haryana	5.43	4.97	8.13	5.68	8.75	6.08
14.	Himachal Pradesh	5.65	9.89	5.73	5.44	6.26	4.07
15.	J&K	5.50	0.90	6.36	2.25	6.67	2.96
16.	Jharkhand	0.00	0.00	0.00	0.00	6.65	5.40
17.	Karnataka	11.64	8.84	13.24	7.16	14.55	6.93
18.	Kerala	7.90	5.29	8.80	4.50	9.36	3.68
19.	Lakshadweep	0.40	2.16	0.43	1.01	0.45	1.76
20.	Madhya Pradesh	21.74	25.63	26.01	18.11	23.59	18.51
21.	Maharashtra	13.29	15.62	15.76	14.28	16.96	11.43
22.	Manipur	3.94	2.45	4.74	3.95	4.78	3.07
23.	Meghalaya	2.33	0.28	2.56	1.11	2.55	2.30

1	2	3	4	5	6	7	8
24.	Mizoram	0.60	-0.44	0.45	0.00	0.43	0.02
25.	Nagaland	0.95	0.23	1.07	1.43	0.99	0.63
26.	Orissa	8.59	15.27	8.89	1.71	9.38	3.73
27.	Pondicherry	1.77	1.91	1.93	2.93	1.93	2.23
28.	Punjab	6.46	5.34	7.54	5.11	8.57	4.55
29.	Rajasthan	15.91	12.12	15.86	8.55	17.60	14.06
30.	Sikkim	0.96	0.53	1.08	0.35	1.06	0.32
31.	Tripura	1.27	4.22	1.36	3.91	1.32	3.75
32.	Uttar Pradesh	24.97	17.88	28.83	21.29	27.80	25.42
33.	Uttaranchal	0.00	0.00	0.00	0.00	3.91	3.59
Total		193.27	174.63	219.40	165.01	236.36	179.48

[English]

Flow of High Quality Education from overseas

*316. SHRI G. GANGA REDDY :

SHRI SURESH RAMRAO JADHAV :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to regulate the entry of Foreign Universities into India;

(b) if so, whether any guidelines have been finalised in this regard; and

(c) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (c) The University Grants Commission has framed draft Regulations for entry into any operation of foreign universities/educational institutions in India. The draft Regulations are under consideration of the Government.

Assistance from World Bank for Polytechnic Education

*317. SHRI A.P. JITHENDER REDDY :

SHRI PRAKASH V. PATIL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have received financial assistance from World Bank for utilizing it in the field of Polytechnic Education during the Ninth Five Year Plan;

(b) if so, the details thereof;

(c) whether the assistance received from the World Bank was distributed to the State Governments;

(d) if so, the details thereof, State-wise;

(e) the criteria for earmarking the assistance among the States; and

(f) the State-wise achievements made thereby stating the number of polytechnics upgraded/modernized?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (f) Yes, Sir. Two World Bank assisted projects namely Technician Education Project-I and II have been completed during the Ninth Five Year Plan covering 19 States/Union Territories. The objective of these projects were to expand the capacity of the polytechnic system, improve the quality of polytechnic programmes, and enhance the efficiency of management and operation of the polytechnic system.

Technician Education Project-III for 8 uncovered willing States/Union Territories has become effective from January 2001. The objective of this project is to expand capacity improve quality and efficiency of polytechnic education, and increase access of disadvantaged sections of society (women, scheduled tribes and rural youth) to the polytechnic education and training.

Details of World Bank assistance utilised in Technician Education Project I and II, and Project Allocation made for Technician Education Project-III are given in statement-I. Being State Sector Projects, the financial allocations made/utilised were as per the actual requirements of the concerned States/Union Territories. Important achievements of Technician Education Project-I and II are given in statement-II.

Statement-I

State/Union Territories wise information regarding number of Government/Government Aided Polytechnics and World Bank assistance

Technician Education Project - I (Tech. Ed.-I)

(Rs. in crore)

Sl.No.	State	No. of Polytechnics	World Bank Assistance
1.	Bihar	25	54
2.	Goa	4	21
3.	Gujarat	22	80
4.	Karnataka	39	75
5.	Kerala	30	46
6.	Madhya Pradesh	40	135
7.	Orissa	13	63
8.	Rajasthan	21	64
9.	Uttar Pradesh	86	215
Total		280	753

Technician Education Project - II (Tech. Ed.II)

(Rs. in crore)

Sl.No.	State/Union Territory	No. of Polytechnics	World Bank Assistance
1.	Andhra Pradesh	59	109
2.	Assam	9	44
3.	Haryana	16	137
4.	Himachal Pradesh	5	33
5.	Maharashtra	50	221
6.	NCT of Delhi	9	44
7.	Pondicherry	3	17
8.	Punjab	17	92
9.	Tamil Nadu	52	80
10.	West Bengal	32	115
Total		252	892

Technician Education Project-III (Tech.Ed.III)

(Rs. in crores)

Sl.No.	State/Union Territory	No. of Polytechnics	World Bank Assistance
1.	Andaman & Nicobar Islands	2	22
2.	Arunachal Pradesh	1	23
3.	Jammu & Kashmir	4	65
4.	Meghalaya	3	53
5.	Mizoram	2	35
6.	Nagaland	3	47
7.	Sikkim	2	57
8.	Tripura	1	12
Total		18	314*

* World Bank assistance is expected to be 80% of this amount.

Statement-II

Important Achievements of Technician Education Project-I States

Sl.No.	Parameters	Bihar	Goa	Gujarat	Karnataka	Kerala	M.P.	Orissa	Rajasthan	U.P.
1.	Project Polytechnics	25	4	22	39	30	40	13	21	66
2.	New Co-ed Polytechnics	3	Nil	1	2	1	6	1	2	2
3.	New Women Polytechnics	1	Nil	Nil	1	1	8	2	2	4
4.	Hostel places for men students	200	60	880	300	400	810	166	168	2625
5.	Hostel places for women students	200	60	450	444	440	433	625	270	1361
6.	New diploma programme for co-ed students	6	9	8	8	5	6	24	9	73
7.	New post diploma programmes for co-ed students	6	1	21	1	3	Nil	12	3	20
8.	New post diploma programmes exclusively for women students	15	4	16	7	5	34	15	9	43
9.	Additional Student Seats	1690	1030	2235	1490	1830	4755	1825	1460	8260
10.	%age of women students	16.5	26	26	28.4	45	45	29	28	22.6

Important Achievements of Technician Education Project-II States

Sl.No.	Parameters	A.P.	Assam	Haryana	H P	Maharashtra	NCT Delhi	Pondicherry	Punjab	Tamil Nadu	West Bengal
1	2	3	4	5	6	7	8	9	10	11	12
1.	Project Polytechnics	59	9	16	5	50	9	3	17	52	32
2.	New Co-ed Polytechnics	1	Nil	3	1	1	1	Nil	Nil	Nil	2
3.	New Women Polytechnics	2	1	1	Nil	2	Nil	Nil	3	Nil	2
4.	Hostel places for men students	160	Nil	912	270	860	40	Nil	150	Nil	645
5.	Hostel places for women students	2044	240	641	240	1206	70	Nil	1200	1215	410
6.	New diploma programme for co-ed students	26	Nil	19	4	28	10	3	14	27	30
7.	New post diploma programmes for co-ed students	3	Nil	1	1	16	6	1	Nil	10	10

1	2	3	4	5	6	7	8	9	10	11	12
8.	New diploma and post Diploma programmes exclusively for women students	11	2	9	1	13	3	2	15	12	14
9.	Additional Students Seats	5350	210	2569	375	4085	1360	480	2597	3605	3719
10.	%age of women students	33	16	19	22	26	30	42	35	40	22

Important Achievements of Technician Education Project-III States

Project is in implementation stage

[Translation]

Adivasi Welfare Schemes

*318. SHRI MANIBHAI RAMJIBHAI CHAUDHRI : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether there is lack of funds with the States for Adivasi Welfare Schemes;

(b) if so, whether the Union Government propose to allocate funds to States for the said schemes;

(c) if so, the amount the Union Government propose to allocate to Gujarat for the said scheme;

(d) if not, the reasons therefor; and

(e) the manner in which the Union Government propose to do the welfare of tribals?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) State Governments are to earmark a percentage of their State Plan funds at least equal to the proportion of Scheduled Tribes population in the State under Tribal Sub Plan (TSP) for tribal schemes.

(b) The Government of India, in addition, provides funds as Special Central Assistance (SCA) to Tribal Sub Plan and under Article 275 (1) of the Constitution to the States. Funds are also provided to States under various Central Sector/Centrally Sponsored Schemes of this Ministry. In addition, all Central Ministries are to spend at least 8% of their plan funds for development of Scheduled Tribes.

(c) to (e) An amount of Rs. 2620.60 lakhs has been allocated as SCA to TSP and an amount of Rs. 2250.00 lakhs under Article 275(1) of the Constitution for the year 2001-02 to the State Govt. of Gujarat and the same has already been released to the State. In

addition, an amount of Rs. 160.75 lakhs has been released to the State under various other Schemes/programmes of this Ministry up to November, 2001. Further release of funds of under other Schemes/programmes will depend on proposals from the State Government. The Government is making sincere efforts for tribal development through various programmes/schemes being implemented by State Governments as well as Non-Governmental Organisations.

[English]

Meeting of Inter-State Council

*319. SHRI SHIVAJI MANE : .

SHRI G. PUTTA SWAMY GOWDA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a meeting of the Inter-State Council was held recently in New Delhi;

(b) if so, the number of State Chief Ministers/ Union Territory Administrations who took part in the meeting;

(c) the main issues discussed and the decision arrived at with consensus; and

(d) the steps the Government propose to take towards implementation of those decisions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Yes, Sir. The seventh meeting of the Inter-State Council was held on the 16th November, 2001 in New Delhi.

(b) Twenty-one Chief Ministers of States, two Chief Ministers of Union Territories with Legislature, one Governor, one Lieutenant Governor and two Administrators of Union Territories attended the meeting.

(c) In this meeting, fifty-nine recommendations contained in the report of Sarkaria Commission on various subjects viz., Legislative Relations, Role of Governor, All India Services, Inter-Governmental Council, Mines and Minerals, Mass Media etc. were considered. Some of the important recommendations made by the Council include the following :-

- (i) All residuary powers of legislation including those of taxation matters should be transferred from the Union List to the concurrent List in the Seventh Schedule of the Constitution.
- (ii) For legislation in respect of subjects in the Concurrent List, there should be active consultation with the State Governments except in emergent cases.
- (iii) A comprehensive Central legislation should be brought up in regard to imposition of taxes by the local bodies on the properties of the Union Government, which are of industrial and commercial nature.
- (iv) Consultation with the State Chief Minister in the selection of a person to be appointed as a Governor should be made obligatory through a Constitutional amendment.

(d) The implementation of the recommendations made by the Inter-State Council by the Administrative Ministries/Departments concerned and also in the State Governments, is a continuous process.

National Charter for Children

*320. DR. JASWANT SINGH YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether the Government have prepared the National Charter for Children;
- (b) if so, the details thereof;
- (c) the main objective for preparing the said charter; and
- (d) the number of children likely to be benefited as a result thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI

MANOHAR JOSHI) : (a) Yes, Sir, the Department of Women and Child Development has prepared a draft National Policy and Charter for Children.

(b) The following are the details of the proposed National Policy and Charter for Children :

The Charter is a policy guiding document which promotes protection of Rights of Children which include the following :

- (1) Right to Survival, Health, Nutrition and Standard of Living.
- (2) Right to Play and Leisure, Early Childhood Care and Education.
- (3) Right to Protection against Economic Exploitation.
- (4) Right to Protection of the Girl Child, and rights to Adolescents to education and skill development.
- (5) Right to Equality, Life and Liberty and Identity.
- (6) Right to Freedom of Expression, to seek and receive information.
- (7) Right to Freedom of Association and Peaceful Assembly.
- (8) Right to a Family.
- (9) Right of Refugee Children, Children with Disabilities and Children from Marginalized & Disadvantaged Communities.
- (10) Rights to Child Victims.
- (11) Right to Child Friendly Procedures.

The proposed National Policy and Charter includes all elements and objectives of our existing and intended policies and programmes for children being implemented by several Ministries and Departments of the Central and State Governments and Voluntary Organizations.

The Charter also affirms that children's rights must be exercised in the context of attendant duties towards the family, society and the nation, and by inculcating a sense of values directed towards the same end.

The Charter also emphasizes that Children's Rights

can be most effectively implemented and protected through joint action of the State and the Community.

(c) Objectives of the proposed National Policy and Charter are :

- i) The National Policy and Charter reiterates Government's commitment to the cause of children. It would incorporate all issue pertaining to the welfare and development of children and would form the basis for programme formulation.
 - ii) The National Policy and Charter attempts to remove structural causes related to all issues adversely affecting children's rights in the wider societal context.
 - iii) The National Policy and Charter seeks the partnership of the community in order to protect children from violation of their rights, while strengthening the family, society and the Nation.
 - iv) The National Policy and Charter makes State and community jointly responsible for protecting child rights.
- (d) The National Policy and Charter will be a policy document of the Government for undertaking child welfare and development activities. All children of the country will be benefited by the document.

Allotment of Land

3326. SHRI RAGHUNATH JHA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the reply given the USQ No. 1395 dated November, 28,2000 regarding allotment of land and state :

- (a) whether the Deputy Commissioners/Collectors of Delhi have completed the enquiry; and
- (b) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

Irregular payment of Transport Allowance

3327. SHRI MAHBOOB ZAHEDI :

SHRI BIKASH CHOWDHURY :

SHRI RAGHUNATH JHA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether the transport allowance is being paid to various teaching staff of Delhi University/Kendriya Vidyalayas of Delhi during vacation/leave exceeding 30 days and to the staff who had been allotted Government accommodation in the university campus;
- (b) if so, the reasons therefor; and
- (c) the steps taken by the Government for recovery of the amount?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Loss to DDA

3328. SHRI SURESH KURUP : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) whether the DDA had suffered a loss of Rs. 1.31 crore because of rescission of contract and non-completion of construction work of peripheral storm water drain in Rohini/Dwarka till March, 2000;
- (b) if so, the details alongwith other factors responsible for such loss; and
- (c) the steps being taken to check these losses and delay?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Gramin Rozgar Yojana

3329. SHRI M.K. SUBBA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) whether the Government have started Gramin Rozgar Yojana; and
- (b) if so, the extent of rural unemployment in each State on the basis of latest date collected from various sources, surveys, enumeration and registration with the employment exchanges?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIHA NAIDU) : (a) The Sampoorna Grameen Rozgar Yojana (SGRY) has been launched w.e.f. September 25, 2001. The Employment Assurance Scheme (EAS) & the Jawahar Gram Samridhi Yojana (JGSY) will get fully merged with the new Scheme. However, the EAS and the JGSY will continue as a part of the new Scheme for the current year. Under the SGRY, 50 lakh tonnes of foodgrains amounting to Rs. 5000 crores (at economic cost) will be provided every year, free of cost to the State Governments and Union Territory Administrations. The remaining funds (Rs. 5000 crores) will be utilized, to meet the cash component of wages and material cost. About 100 crore mandays of employment are envisaged to be generated every year in the rural areas through the SGRY.

(b) The details of rural unemployed in each State registered with the employment exchanges are given in the statement.

Statement

Statement showing the number of job seekers belonging to rural areas on the live registers of employment exchanges as on 30-9-2001

Sl.No.	Name of the State/Union Territories	Numbers in Lakhs
1	2	3
(A) States		
1	Andhra Pradesh	20.11
2	Arunachal Pradesh	0.03
3	Assam	9.17
4	Bihar	11.36
5	Chhattisgarh	4.72
6	Delhi	2.27
7	Goa	0.73
8	Gujarat	5.76
9	Haryana	4.38
10	Himachal Pradesh	7.92
11	Jammu & Kashmir	0.87

1	2	3
12	Jharkhand	9.34
13	Karnataka	9.24
14	Kerala	34.61
15	Madhya Pradesh	9.41
16	Maharashtra	20.58
17	Manipur	2.66
18	Meghalaya	0.15
19	Mizoram	0.10
20	Nagaland	0.12
21	Orissa	6.27
22	Punjab	2.90
23	Rajasthan	3.32
24	Sikkim*	Nil
25	Tamil Nadu	25.54
26	Tripura	1.74
27	Uttaranchal	1.70
28	Uttar Pradesh	9.28
29	West Bengal	32.17
(B) Union Territories		
30	Andaman & Nicobar Islands	Nil
31	Chandigarh	0.13
32	Dadra & Nagar Haveli	0.05
33	Daman & Diu	0.03
34	Lakshadweep	0.11
35	Pondicherry	0.15
(C) Central Employment Exchange		
Total		236.92

Note :

* No Employment Exchange is functioning in the State. Information provided by Ministry of Labour. However, according to Ministry of Labour, all the job-seekers on the live register of employment exchanges are not necessarily unemployed.

[Translation]

Linking Vaishno Devi under PMGSY

3330. SHRI SHIVRAJ SINGH CHOUHAN :

SHRIMATI SHEELA GAUTAM :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government propose to link Vaishno Devi under the Pradhan Mantri Gram Sadak Yojana;

(b) if so, the time by which it is likely to be linked; and

(c) if not, the reasons therefor?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIHA NAIDU) : (a) to (c) No proposal to link Vaishno Devi under the Pradhan Mantri Gram Sadak Yojana has been received from the State Government.

[English]

CAG Report on diversion of Funds under EAS

3331. SHRI KALAVA SRINIVASULU : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether CAG has pointed out many instances of underutilization and diversion of EAS funds during the last five years;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Monitoring and vigilance committees constituted for effective utilization of funds have proved ineffective; and

(d) if so, the steps taken or being taken by the Government to see that the funds under the scheme are spent to achieve the set goal?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIHA NAIDU) : (a) and (b) Yes, Sir. The C&AG in its report No.3 of 2000 on 'Implementation of Rural Employment Generation Programmes', has reported shortcomings such as diversion and underutilization of funds in the implementation of the EAS. The State-wise details are given in statement-I and II respectively.

(c) and (d) Apart from the Vigilance and Monitoring Committees, the Programme is being monitored through monthly and annual progress reports. Senior officers at the level of Deputy Secretaries and above in the Ministry are appointed as Area Officers, who visit allotted States/UTs to have a first hand information on the implementation of the Programme at the field level. Further, important issues related to the implementation of the Scheme are also discussed in the Meetings with the State Secretaries of Rural Development.

Statement-I

Statement showing diversion of funds under EAS

(Rs. in lakh)		
State	Year	Amount
1	2	3
Mizoram	1993-98	466.76
Mizoram	1996-98	24.77
Mizoram	1993-99	46.02
Mizoram	1995-99	316.3
*Jammu & Kashmir	1994-99	
*Jammu & Kashmir	1995-99	333
* Assam	December 1995 and April 1996	16.29
* Assam	January, February and April 1996, February 1998	14.91
* Assam	1992-99	201.11
* Assam	-- --	76.38
* Meghalaya	1995-98	11.34
* Meghalaya	1992-99	84.64
* Meghalaya	1993-98	104.87
* Meghalaya	1992-98	34.96
Punjab	1998-99	134.49
Punjab	March 1997 and March 1999	53.58
Madhya Pradesh	1996-98	516
	1993-99	2956

1	2	3
Madhya Pradesh	1993-99	4727
Haryana	1996-97	3.31
	1995-98	1.13
* Haryana	1996-97	3.5
Haryana	1994-98	103
Himachal Pradesh	1996-97	1.8
* Himachal Pradesh	September 1995 to March 1997	1.58
Himachal Pradesh	1998-99	1.55
Arunachal Pradesh	1993-98	58.15
* Arunachal Pradesh	November, 1995	2.17
* Uttar Pradesh	1992-99	1040
	Mar-97	36.81
*Orissa	1994-98	247.72
	1994-98	15
	1997-99	55.44
	1996-98	24
	1996-97	20
* Manipur	1993-98	22.82
* Uttar Pradesh	January to May, 1995	40.24
* Uttar Pradesh	March 1995 to July 1998	146
Uttar Pradesh	1997-98	19.73
Uttar Pradesh	January to September 1998	87
Uttar Pradesh	1997-99	91.57
Uttar Pradesh	1997-99	212
Uttar Pradesh	1992-93	42.14
* Uttar Pradesh	1992-99	1040

1	2	3
Rajasthan	1996-97	71.94
Rajasthan	1994-95	7.58
* Rajasthan	1995-99	10
* Rajasthan	1994-96	231.39
* Rajasthan	1993-99	242
* Rajasthan	1991-99	52.25
* Rajasthan	1994-99	346
Tamil Nadu	1993-99	817.99
Kerala	1993-98	966.98
Maharashtra	1998-99	12.42
West Bengal	1994-1999	26.33
* West Bengal	January 1996 June 1995 to February 1997	86.68 278.21
* West Bengal	Between November 1994 and July 1998	652.72
* West Bengal	Between January 1998 and June 1998	5.05
* West Bengal	Between December 1995 and June 1998	92.82
* Tripura	1993-99	122
* Bihar	---	154
* Bihar	---	1028
* Bihar	1992-99	128
* Nagaland	1996-97	3.52
Nagaland		7.27
* Karnataka	1992-99	2148
* Andhra Pradesh	1994-99	236
Gujarat	1993-98	884

* The report of C&AG is a combined report on Rural Employment Generation Programme covering JRY & EAS. At many places separate details of JRY & EAS has not been given.

Statement-II*Statement showing Funds Unutilised under EAS*

(Rs. in crores)

S.No.	Name of the State/UTs	Total funds released	Total funds utilised	Remaining funds unutilised
1	2	3	4	5
1	Andhra Pradesh	1026.62	1088.06	-61.44
2	Arunachal Pradesh	109.88	99.25	10.63
3	Assam	564.40	447.97	116.43
4	Bihar	1117.56	rrc	91.84
5	Goa	5.00	4.87	0.13
6	Gujarat	320.19	285.00	35.19
7	Haryana	181.63	154.91	26.72
8	Himachal Pradesh	89.69	76.55	13.14
9	Jammu & Kashmir	298.81	289.37	9.44
10	Karnataka	660.63	652.66	7.97
11	Kerala	181.13	161.75	19.38
12	Madhya Pradesh	1367.28	1329.31	37.97
13	Maharashtra	594.48	561.16	33.32
14	Manipur	66.63	64.00	2.63
15	Meghalaya	29.62	19.64	9.98
16	Mizoram	77.50	82.73	-5.23
17	Nagaland	137.82	123.44	14.38
18	Orissa	843.91	820.56	23.35
19	Punjab	69.25	40.24	29.01
20	Rajasthan	702.25	688.78	13.47
21	Sikkim	17.07	24.97	-7.90

1	2	3	4	5
22	Tamil Nadu	819.65	831.37	-11.72
23	Tripura	112.85	122.02	-9.17
24	Uttar Pradesh	1465.78	1456.03	9.75
25	West Bengal	590.29	551.94	38.35
26	A&N Islands	2.10	1.26	0.84
27	Dadra & Nagar Haveli	1.75	1.18	0.57
28	Daman & Diu	0.45	0.38	0.07
29	Lakshadweep	4.65	3.17	1.48
30	Pondicherry	1.20	0.32	0.88
	All India	11460.07	11008.61	451.46

Source : Annexure 3 B C&AG Report No.3 of 2000 (Civil)

Setting up of NITI in Bihar

3332. SHRIMATI KANTI SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have received any request from the Government of Bihar for setting up of National Information Technology Institute (NITI) in the State;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) Yes, Sir, the Chief Minister of Bihar had proposed for setting up of an Institute of Information Technology in Bihar. The Task Force on HRD in IT has recommended that all major states could be facilitated to promote an exclusive institute for IT with State and Central funding and industry collaboration. As and when the scheme for Central Assistance for such institutions is finalized, the proposal of State of Bihar will get due consideration.

[Translation]

Nehru Yuva Kendras in Rajasthan

3333. SHRI SUKDEO PASWAN : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Nehru Yuva Kendras are functioning properly in Rajasthan;

(b) if not, whether any complaints have been received regarding irregularities committed by these kendras during the current year;

(c) if so, the details thereof; and

(d) the number of districts in which the functioning of kendras is being looked after by the coordinator of other district kendras?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHA-KRISHNAN) : (a) to (c) Yes, Sir, Nehru Yuva Kendras are functioning properly in Rajasthan. However, a few complaints have been received in respect of these Kendras. The details are given in the attached statement.

(d) 12 Kendras are being looked after by the Youth Coordinators of other districts in Rajasthan.

Statement*Details about complaints received from Rajasthan*

Sl.No.	Complaint Received from	Complaint Against Whom	Summary of the Complaint	Action Taken
1	Sh. Khemraj Dindor & Sh. Kamlesh Joshi, Ex-NSVs (Similar complaints were received from the Accounts Clerk-cum-typist of NYK Rajsamand	Youth Coordinator, NYK, Banswra	Misuse of office motor cycle, unauthorised claiming of local conveyance between office and residence, residing in Government quarter and claiming HRA, etc.	Complaint was received on 26.09.2001. Vide letter No. 1164 dated 16.10.2001, the Zonal Director, NYKS, Jaipur was asked to inquire into the matter. Inquiry report is awaited.
2.	Bhartiya Janta Yuva Morcha, Barmer	Youth Coordinator, NYK, Barmer	Sh. Bhuvnesh Jain, Youth Coordinator is alleged to have been working for the Congress Party for a long time. He has contested the sister of an employee under his control for college elections. His wife is working in the University and she has also worked for the candidate during the election. The District President, Bhartiya Janta Yuva Morcha has requested to transfer Sh. Jain out of Rajasthan	The complaint was received on 10.10.2001. Vide letter No. 1183 dated 19.10.2001, the Zonal Director, NYKS, Jaipur was asked to inquire into the matter. The report is awaited.
3.	Sh. Satyanarayan Jaiman, Member, District Advisory Committee, Dausa	Youth Coordinator, NYK, Dausa	The Youth Coordinator is not using the funds received from the Government properly. The Youth Coordinator is also not informing about the meeting of the District Advisory Committee for Youth development programmes of NYKs of Dausa.	The Complaint received on 15.10.2001. Vide letter No. 1222 dated 31.10.2001, the Zonal Director, NYKs, Jaipur was asked to inquire into the matter. Report awaited.

*[English]***Delhi Metro Rail Project**

3334. SHRI J.S. BRAR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Delhi Metro Rail Project is going as per schedule;

(b) if not, the reasons therefor;

(c) the total cost of the project and its foreign

exchange component and the amount spent thereon so far;

(d) the details of phases in which this project is being implemented and the time by which the first phase is likely to be completed and commissioned;

(e) the time by which the entire project is likely to be completed; and

(f) the number of commuters the different phases are expected to serve at the optimum level of operations?

THE MINISTER OF STATE IN THE MINISTRY OF

URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) The project is presently 8 months behind revised completion schedule due to delay in finalisation of some contracts. Part of this delay is expected to be made up by the time the entire phase-I of the project gets completed.

(c) Completion cost of the project as assessed at the time of negotiating a loan for this project from OECF (now JBIC) is Rs.8155 crores. Foreign exchange component of the project cost has been estimated as Rs. 3853 crores. Expenditure incurred on the project till 30.11.2001 is Rs. 1574.63 crores including foreign exchange component of Rs. 416.51 crores.

(d) Delhi Metro Phase-I project will be commissioned in stages, the first stage from Shahdara to Tis Hazari in December, 2002 and the full project by the middle of 2005.

(e) The entire Delhi Metro Phase-I project will be completed by the middle of 2005.

(f) 19.5 lakhs commuters per day.

Construction of Bridges/Culverts under PMGSY

3335. SHRI TRILOCHAN KANUNGO : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether construction of connecting bridges and culverts are admissible under PMGSY;

(b) if so, the details in this regard; and

(c) the details of other such construction activities which are covered under the scheme?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (c) The Pradhan Mantri Gram Sadak Yojana seeks to provide connectivity, by way of good, All weather roads which includes necessary culverts and Cross Drainage structures.

Normally road works cleared under the Programme include, where necessary Culverts and Minor Bridges (upto a span length of 15 meters) apart from causeways and submersible bridges. However, depending upon need (to be determined in a joint survey by the State Technical Agency and officers of the State Government) bridges of slightly longer span length may also be considered under the Programme.

Vocational Training for Tribal Students

3336. SHRI S.D.N.R. WADIYAR : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the Union Government have been making provision of vocational training for tribal students in the tribal areas;

(b) if so, the year since when vocational training is being imparted to tribal students, State-wise, particularly in Karnataka; and

(c) the State-wise details of tribal areas, particularly in Karnataka where vocational training is provided?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) Yes, Sir.

(b) The scheme of Vocational Training in Tribal Areas is being implemented in the country since 1992-93. In the State of Karnataka vocational training centre was first sanctioned in 1996-97.

(c) State-wise tribal-areas where vocational training centres have been sanctioned in the country including Karnataka State is given in the statement.

Statement

The State-wise Vocational Training Centres sanctioned since the inception of the Scheme are as under :-

Location	Distt.
1	2
Andhra Pradesh	
Seethampeta	Srikakulam
Srisailem	Kurnool
Kerameri	Adilabad
Panchipenta	Vizianagaram
Bhadrachalam	Khammam
Chinthapalli	Vishakhapatnam
Maredumilli	East Godavari
Ethurunagaram	Warangal

1	2	1	2
Kotaramachandrapuram	West Godavari	Bhilpuria Collegiate H. School	N. Lakhimpur
Jeegiram	Vizianagaram	Kopahhera High School	Morigaon
Yetpaka	Khammam	Parulbala Goswami Bemuni Borbari High School	Nagon
Jayanthipuram	Krishna	Sri Luit High School Majull	Jorhat
Paderu	Vishakhapatnam	Gurmow High School Rangia	Kamrup
Vijaywada	Krishna	Gohpur Boro High Sch.	Sonitpur
Nandigram	Krishna	Kurchakati	Dhubari
Assam		Chariduar	Sonitpur
Tukrajhar	Kokrajhar	Patharkandi	Cachar
Darranga	Nalbari	Dehingmukh	Sibsagar
Bangfar	Morigaon	Morapani	Golghat
Dhemaji	Dhemaji	Kaliabar	Nagon
Krishnai	Golpara	Jonai	Dhemaji
Kadam	Lakhimpur	Sadiya	Tinsukia
Langlchera	Cachar	Kalaigaon	Drang
Thengakut	Dibrugarh	Sidhi	Bongaigaon
Bijiri	Barpeta	Bijri	Barpeta
Champyla Ati	Barpeta	Dhopatri	Kamrup
Kurchakati	Dhubri	Bihar	
Chariduar	Sonitpur	Chiriyā	Garhwa
Patharkandi	Cachar	Chapatoli	Gumla
Dehingmukh	Sibsagar	Kundhit	Dumkha
Merapani	Golghat	Gujarat	
Kaliabar	Nagon	Chota Udaipur	Vadodara
Kashiabari High School	Kokrajhar	Vansda	Bulsar
Dirmajakhlli High School	Gopalpara	Rajapipla	Bharuch
Rupnath Brohma High School	Dhemaji	Mandvi	Surat
Baganpara High School	Nalbari		

1	2	1	2
Danta	Bansakantha	Madhya Pradesh	
Dahod	Panchmahal	Sosar	Chhindvada
Kaparada	Valsad	Alirajpur	Jhabhua
Khedbrahma	Sabarkantha	Gatigaon	Gwallor
Songadh	Surat	Sijhora	Mandla
Ahwa	Dangs	Sailana	Patlam
Bhiloda	Sabarkantha	Churhat	Sidhi
Valsad	Valsad	I.T.I. Dondihara	Durg
Palanpur	Banaskantha	I.T.I. Baihar	Balaghat
Andhrokha	Sabarkantha	I.T.I. Geedam	Dantewada
Dangahwa	Dang	I.T.I. Korba	Korba
J&K		I.T.I. Dhamnoo	Dhar
Kangan	Srinagar	I.T.I. Pithampur	Dhar
Karnataka		I.T.I. Rajpur	Sarguja
B.R. Hills	Mysore	T.C.P.C. Barwani	Barwani
SJP Polytechnic for women	Bangalore	T.C.P.C. Jhabua	Jhabua
CPC Government Polytechnic Mysore	Mysore	T.C.P.C. Mandla	Mandla
DRR Polytechnic	Davangiri	T.C.P.C. Ambikapur	Sarguja
Government Polytechnic	Mangalore	T.C.P.C. Jashpurnagar	Jashpurnagar
Government Polytechnic	Raivhur	Bilkishgnaj	Sehor
Govt. Polytechnic	Bellary	Pohari	Shivpuri
Davangere	Davangere	Gourva	Sehopur Kalan
Kerala		Sehora	Jabalpur
Chettiampara	Thiruvananthapuram	Kundam	Jabalpur
Pathanamthitta	Pathanamthitta	Maharashtra	
Idukki	Idukki	Kotgul	Gadhchiroli
Karikullam	Karikullam	Kasansur	Gadhchiroli
		Vinval	Thane

1	2	1	2
Pathraj	Raigada	Bhojpur	Sambalpur
Shenduryana	Amravati	Sunabeda	Koraput
Malkapur	Buldana	Kailashpur	Raigada
Manipur		Daringibadi	Kandhmal
Henglep	Churachandpur	Nalgoza	Mayurbhanj
Chandel	Chandel	Naranpur	Keonjhar
Mao	Senapati	Birkaldihi	Sundargarh
Tamei	Tamenglong	Dumerpadar	Kalahandi
Phungyar	Ukhrul	Baminiput	Koraput
Thanlow	Churchandpur	Matakambeda	Keonjhar
Temgnoupal	Chandel	Gopalpur	Sundargarh
Kasom Khullen	Ukrul	Rajasthan	
Maram	Senapati	Bichiwada	Dungarpur
Tousem	Tamenglong	Girwar	Sirohi
Mizoram		Mamer	Udaipur
Sangan	Chhintnipui	Pratapgarh	Chittorgarh
Salha	Chhimituipui	Kotra	Udaipur
Champhai	Champhai	Girwar	Sirohi
Serchhip	Serchhip	Tamil Nadu	
Kolosib	Kolosib	S.A. Kalrayan Hills	South Arcot.
Lunglei	Lunglei	Jawadhi Hills	North Arcot Ambedkar
Orissa		Kolli Hills	Salem
Chitrakonda	Malkangiri	Sitheri Hills	Dharpuri
Baliguda	Kandhamal	Papanasam-Upperdam	Thirunelveli-Kattabomman
Kodinga	Nawrangpur	Tripura	
Kalipada	Mayurbhanj	Bishrmganj	West Tripura
Banabhuin	Balasore	Chandraipara	Dhalai
Mohana	Parlakhemundi		

1	2
Baikhora	South Tripura
Dhramnagar	North Tripura
Tulasikhar H/S School	West Tripura
Mandal H/S School	West Tripura
Rupaicharri H/S School	South Tripura
Bagafa H/S	South Tripura
West Bengal	
Jheelmil	Bankura
Kalinagar	North 24 Paraganas Distt.
Nagrakata	Jalpaiguri
Salboni	Midnapore
Kalagaon	Midnapore
Jhargram	Midnapore
Belpahari	Midnapore
Chandrakona Road	Midnapore
Daman & Diu	
Zari Village	Daman
Himachal Pradesh	
Killar	Chamba
Bharmour	Chamba
Kaza	Spiti (Lahul & Spiti)
Keylong	Lahul (Lahul & Spiti)
Lote	Mandi
Chagaon	Kinnaur
Tabo	Spiti (Lahul & Spiti)
Udaipur	Lahul (S & Spiti)
Killar	Pangi (Dist. Chamba)

1	2
Holi	Chamba
Nagaland	
Phek	Phek
Kohima	Kohima
Wokha	Wokha
Dimapur	Dimapur
Atoiau	Wokha
Uttar Pradesh	
Kakrhava	Sidharthnagar

Improvement of Science Education in Karnataka

3337. SHRI IQBAL AHMED SARADGI :

SHRI G. MALLIKARJUNAPPA :

SHRI G.S. BASAVARAJ :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have received any request from Government of Karnataka for release of Rs. 700 lakhs for improvement of science education in the State;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) Yes, Sir. Government of Karnataka has submitted a proposal for financial assistance to the extent of Rs. 700 lakhs under CSS "Improvement of Science Education in Schools" for purchase of science kits, library books and setting up of 310 science laboratories, upgradation of 510 existing laboratories, supply of kits in 5,000 schools, providing library books in 820 schools etc. under its IXth Phase.

(c) It has been found on examination of the proposal that 793 schools had been covered earlier under the scheme. The State Government was requested to furnish clarifications, which have recently been received.

[Translation]

Promotion of Hockey

3338. SHRI CHANDRAKANT KHAIRE : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) the number of Hockey Training Centres being run by the Union Government in Maharashtra and Jharkhand, location-wise;
- (b) whether the Government have formulated any policy to promote hockey;
- (c) if so, the details thereof;
- (d) whether the Government propose to appoint a foreign coach to promote hockey; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) : (a) The details of training centres of Sports Authority of India in the States of Maharashtra and Jharkhand are indicated below :

Maharashtra

1. SAI Training Centre, Kandivali
2. Bhonsla Military School, Nasik (Adopted under National Sports Talent Contest (NSTC) Scheme)

Jharkhand

1. Special Area Games Centre, Ranchi
2. St. Ignatius High School, Gumla (Adopted under National Sports Talent Contest (NSTC) Scheme)
3. Government Girls High Schools, Ranchi (Adopted under National Sports Talent Contest (NSTC) Scheme)

(b) and (c) The promotion of a particular game is primarily the responsibility of the concerned National Sports Federation (NSF). As such, the promotion of Hockey is the responsibility of the Indian Hockey Federation (IHF). However, the Government supplements the efforts of NSFs by providing financial assistance for training and participation in tournaments abroad, organizing

International Tournaments in India, holding National Championship for Sub-Junior, Junior and Senior categories, coaching/training of national teams under National/Foreign coaches and providing requisite scientific and technical back up as per Long Term Development Plan (LTDP) under the Scheme of Assistance to NSFs. Accordingly, the Government is providing requisite assistance to Indian Hockey Federation.

(d) and (e) This Ministry has not received any proposal from IHF for appointment of Foreign Coach, so far.

[English]

Vikas Nidhi in KV's

3339. SHRI B. VENKATESHWARLU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether a Vikas Nidhi has recently been set up in every Kendriya Vidyalaya of the country;
- (b) if so, the sources of this Vikas Nidhi;
- (c) the heads of expenditure as also the *modus operandi* therefor;
- (d) details of the amount raised in Vikas Nidhis of Kendriya Vidyalayas of Delhi Region since inception; and
- (e) details of expenditure made, head-wise and amount-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) Yes, Sir. Vidyalaya Vikas Nidhi (VVN) has been set up in Kendriya Vidyalayas w.e.f. 1.4.2000 by charging Rs.100/- from each student* (Rs. 125/- p.m. from Science Students of classes XI & XII).

(c) Expenditure is being incurred out of this Nidhi after obtaining approval of Executive Committee of Vidyalaya Management Committee on Pupils Societies, Scouts and Guide activities, Horticulture, Maintenance and Repair of Vidyalaya Building, Annual Day/Sports Day, Engaging part-time/contractual watch & ward staff, Rent, Rate & Taxes, Furniture, Library, Laboratory and Sports equipment, Computers, CBSE examination fees for SC/ST students and other various students academic and extra co-curricular activities.

(d) and (e) The information regarding amount raised

since inception and the expenditure under the various heads is not maintained centrally.

Air India Shareholders Agreement

3340. SHRI GUNIPATI RAMAIAH : Will the Minister of DISINVESTMENT be pleased to state :

(a) whether the Government have decided to insert a clause in Air India's shareholder agreement stipulating that proceeds from the sale of its subsidiary, the Hotel Corporation of India (HCL) would accrue proportionately to Air India's shareholders whenever the letter is privatised;

(b) if so, the reasons therefor;

(c) whether it could affect the disinvestment process of Air India; and

(d) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) and (b) HCI is a subsidiary of Air India Ltd. Hence, the proceeds from its disinvestment would accrue to Air India Ltd.

(c) and (d) The accrual of HCI disinvestment proceeds to Air India would improve the financial position of the latter. The process of disinvestment of Air India is not affected by this.

[Translation]

Penalty to Cricket Players in South Africa Test Series

3341. SHRI AJAY SINGH CHAUTALA :

SHRI KIRIT SOMAIYA :

SHRI ASHOK N. MOHOL :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether top Indian cricket players have been penalised by the match referee during the second test match of the India-South Africa test series;

(b) if so, whether the Government and BCCI has opposed the decision; and

(c) if so, the details of measures taken to address the issue?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHA-KRISHNAN) : (a) to (c) Six Indian Cricket players had been penalized by the match referee during the second test match between India and South Africa. The BCCI has taken up the issue with the International Cricket Council (ICC). As this was an issue between BCCI and ICC, the Government has no role to play in this matter.

[English]

Education to migrant poor children

3342. SHRI A. BRAHMANAIAH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have prepared any scheme to provide education to migrant children whose parents move around for most of the time; and

(b) if so, the details of such schemes and assistance provided by the Government for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) "Education Guarantee Scheme & Alternative and Innovative Education" (EGS & AIE) has been operational w.e.f. 01-04-2001 to cover all out of school children, including children of migrant families, in the age group of 6-14 years with a view to mainstreaming them into formal system of education. The scheme provides for setting up of Education Guarantee Scheme centres in unserved habitations within a radius of 1 Km; seasonal hostels or condensed courses for children of migrating families, bridge courses; residential camps, drop-in centres for street and slum children, remedial coaching for children enrolled in formal schools, short duration summer camps, etc.

The Centre and State Governments would bear the expenditure in the ratio of 75:25. However, the projects implemented by Voluntary Agencies are eligible for 100% centre assistance as per the approved pattern of assistance.

[Translation]

International Women Conference

3343. SHRI RAMDAS RUPALA GAVIT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Central Board for Social Welfare propose to organize an International Women Conference in New Delhi during December, 2001;

(b) if so, the main agenda for this Conference; and

(c) the number of countries likely to take part in it?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) No, Sir.

(b) and (c) The questions do not arise.

[English]

Awards for Propagating Literacy

3344. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have constituted any award for propagating the literacy in the country;

(b) if so, the details thereof;

(c) the criteria adopted for selecting the awards; and

(d) the number of awards given so far?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) i. Satyen Maitra Memorial Literacy Award;

ii. NLM-UNESCO Award;

iii. Decadal Achievement Award for Literacy and Female Literacy;

iv. Certificate of Appreciation.

(c) The criteria are as follows :

i. Significant contribution and outstanding performance in the field of Adult Education.

ii. The extent and duration of involvement in Adult Education Programmes.

iii. Contribution to material development.

iv. Contribution in the training sphere.

v. Quality, content and impact of the programmes.

vi. The progress as reflected in Census 2001 with regard to literacy

(d) i. Satyen Maitra Memorial Literacy Award - 21

ii. NLM-UNESCO Award - 15

iii. Decadal Achievement Award - 3

iv. Certificate of Appreciation - 6

Integrated Watershed Projects in Orissa

3345. SHRI ANANTA NAYAK : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the number of Integrated Watershed Projects set up in Orissa so far;

(b) whether these projects have been able to achieve the objectives for which they are set up;

(c) the number of these watershed projects set up in the tribal areas of the State and the amount spent thereon;

(d) whether some of these projects are in defunct condition;

(e) if so, the details thereof and the reasons therefor; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHAB M.K. PATIL): (a) Thirty projects under the Integrated Wastelands Development Programme (IWDP) which is implemented accordingly to the Guidelines for Watershed Development, have been sanctioned in Orissa State so far.

(b) Yes, Sir.

(c) Out of Thirty IWDP projects, 16 number of projects have been sanctioned in the tribal areas of the State. An amount of Rs. 1507.71 lakhs has been spent for the purpose.

(d) and (e) No, Sir.

(f) Does not arise.

[Translation]

Ban on Cycle Rickshwas and Bullock Carts

3346. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have put a ban on plying of cycle rickshwas, bullock carts etc. for 24 hours on some roads in Delhi;

(b) if so, the details thereof;

(c) whether the Government are aware that cycle rickshaws, bullock carts and hand carts are plying on the main roads of Delhi with the connivance of Delhi Police despite imposition of ban of their movement on the roads;

(d) if so, the reasons therefor;

(e) whether the Government have made any provision for strict compliance of this order and taken any action against the police personnel found guilty in this regard; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) In exercise of the powers conferred by section 20 of Delhi Control of Vehicular and Other Traffic on Roads and Streets Regulations, 1988, the Delhi Traffic Police have prohibited plying of the slow moving vehicles for specified periods of time in the entire area falling under jurisdiction of New Delhi Municipal Council and some parts of the other districts of Delhi.

(c) and (d) During the current year (upto 30th November, 2001), Delhi Traffic Police impounded 10,918 slow moving vehicles for violation of the restrictions imposed upon them.

(e) and (f) The Delhi Traffic Police have set up Public Relations and Grievances Cell under an officer of the rank of Assistant Commissioner of Police to inquire into the complaints relating to corruption against the traffic police officials. During the year 2001 (upto 30th November, 2001), this cell conducted 35 successful raids leading to departmental action against 90 traffic police personnel. In addition 38 traffic police officials

were departmentally proceeded against on the basis of the inquiries conducted on the basis of complaints received against them.

Selling of plot by DDA

3347. DR. BALIRAM : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "DDA Ne Ek hi Plot Ko Do Wibhagon Ke Hathon Béch Diya" appearing in the Hindi daily 'Hindustan' dated November 28, 2001;

(b) if so, the facts of the matter reported therein and the reaction of the Government thereto; and

(c) the time by which the action likely to be taken against the guilty officers after conducting inquiry into the whole case?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) and (c) As reported by the Delhi Development Authority, a site was allocated to the Mahanagar Telephone Nigam Limited at Mandawali Fazaipur and the possession was handed over to them.

Another site meant for Middle School at West Vinod Nagar/Mandawali Fazaipur was offered to the Directorate of Education in 1993. Since the demanded cost of the land was not paid in time, the Directorate of Education was liable to pay the interest for the delayed period. During the pendency of the payment of interest and handing over of the possession, the Directorate of Education reminded for the allotment of the land. The request of the Directorate of Education was for one site only. But the matter was processed in DDA in two parallel files, another site which was already allotted to MTNL was also inadvertently allotted to the Directorate of Education. However, on further reconciliation of the records, DDA has rectified the mistake and the allotment of site meant for MTNL inadvertently handed over to the Directorate of Education was withdrawn.

Additional Floors and Increase in Floor Areas Ratio

3348. SHRI RAM MOHAN GADDE :

SHRI SHIVAJI MANE :

SHRI M.V.V.S. MURTHI :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) whether his Ministry have recently given consent to additional floor and increased the floor area ratio for the residential buildings as per the Malhotra Committee report;
- (b) if so, the details in this regard;
- (c) the details of other recommendations made by the Malhotra Committee;
- (d) whether all the recommendations have been examined by the Union Government;
- (e) if so, the number out of them accepted by the Union Government;
- (f) the number out of them implemented; and
- (g) the reasons for delay in implementing all the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (g) The Government of NCT of Delhi (GNCTD) had constituted a Committee under the Chairmanship of Prof. V.K. Malhotra on December 4, 1997 to look into the matter relating to Unified Building Bye-laws in Delhi. On examination of the Report of this Committee as forwarded by the GNCTD, the Ministry of Urban Development made some modifications in the MPD-2001 vide notification of July 23, 1998. A copy of this notification is at statement-I.

A further notification was issued by the Government on June 7, 2000 wherein it was stipulated that building plans to be sanctioned in accordance with the amended Building Bye-laws of 1998 would be subject to provision of the layout plans and service plans already sanctioned and no layout plan and service plan should be amended till provision of required municipal services are ensured (statement-II).

Subsequently, the Government vide another notification dated August 7, 2000 (statement-III), modified the Master Plan of Delhi 2001 by making planning and development control norms for farm houses to be the same as existing prior to the notification of July 23, 1998.

The Government has recently clarified that subject to the applicants undertaking that no additional dwelling units would be created, building plan may be sanctioned taking into account the increased Floor Area Ratio (FAR) and number of floors as permitted in the notification of the Ministry dated July 23, 1998. It has also stipulated that the levy collected on increased FAR would be

deposited in a separate escrow account to be utilised exclusively for up-gradations of civic infrastructure services.

Statement-I

Ministry of Urban Affairs & Employment
(Department of Urban Development)
(Delhi Division)

Notification

New Delhi, the 23 July, 1998

S.O. 623 (E) - whereas the Building Bye-laws 1983 have been under examination for some time.

Whereas the Unified Building Bye-laws and consequential modifications to Master Plan for Delhi - 2001 (MPD-2001) have been examined in detail by Delhi Development Authority, Municipal Corporation of Delhi, New Delhi Municipal Council and the Govt. of NCT of Delhi especially in the light of the recommendations made by the Committee set up under the Chairmanship of Prof. V.K. Malhotra.

Whereas public notices dated 2.5.98 were issued by this Ministry inviting suggestions/objections with respect to the proposed modifications in the MPD-2001.

Whereas such notices were also issued in the newspapers dated 24.5.98.

Whereas 290 objections/suggestions received in the Ministry were examined by the Committee set up under the Chairmanship of Chief Planner, TCPO with representatives from DDA, MCD and NDMC and the Report of the Committee submitted to the Government on 17.7.98.

And whereas the Central Government have, after carefully considering all aspects of the matter, decided to modify the MPD-2001.

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 11A of Delhi Development Act, 1957, the Central Government hereby make the modifications as per annexure in the said MPD-2001 with effect from the date of publication of this Notification in the Gazette of India.

(No. K-12016/5/79-DD/A/VA)
(Surinder Mohan, Desk Officer)

Modifications

1. on page 159 (Right Hand Side) of Gazette of India dated 1.8.98 and in supersession of the Notification dated 15.05.95, the table and foot notes under Residential Plot plotted housing (001) are amended as follows :

Sl.No.	Area of Plot (Sq. Mt.)	Maximum Ground Coverage (%)	FAR	No. of DUs	Max. Height (In Mtr.)
1.	Below 32	75	225	1	12.5
2.	Above 32 to 50	75	225	2	12.5
3.	Above 50 to 100	75	225	3	12.5
4.	Above 100 to 250	66.66	200	3	12.5
5.	Above 250 to 500	50	150	3 (4)	12.5
6.	Above 500 to 1000	40	120	6 (8)	12.5
7.	Above 1000 to 1500	33.33	100	6 (8)	12.5
8.	Above 1500 to 2250	33.33	100	9 (12)	12.5
9.	Above 2250 to 3000	33.33	100	12 (16)	12.5
10.	Above 3000 to 3750	33.33	100	15 (20)	12.5
11.	Above 3750	33.33	100	18 (24)	12.5

Note :

Levy on the additional FAR to be allowed vide table above over the FAR allowed vide Notification dated 15.05.95 including the basement and/or development charges shall be charged at the rates as laid down in the Building Bye-laws or through Government orders and as revised from time to time.

(ii) In case of residential plots above 250 sq. mtrs. facing 24 mtrs and above road (a) the FAR shall be increased by the maximum ground floor coverage, (b) maximum height shall be 15 mtrs. and (c) the number of dwelling units shall be as given in brackets.

(iv) (a) **Basement :**

(1) Basement in case of plotted development if constructed shall not be included in FAR.

(2) Basement area shall not exceed the ground floor coverage and shall be below the ground floor. Basement area may, however, be extended below the internal courtyard and shaft.

Rest of the footnotes i.e. (i) and (v) to (xi) of Notification dated 15.5.95 shall continue.

2. On page 160 (Left Hand Side) of the Gazette of India dated 1.8.90 under Residential Plot - Group

Housing (002), the following amendments/additions are made :

Maximum FAR 167

Maximum Height 33 mtrs.

Levy on additional FAR and/or above development charges for additional FAR shall be charged at the rate of Rs. 450/- as desired by the Government from time to time.

Other Controls :

(i) The net housing density permissible shall be 175 DUs per ha. with a 15% variation on either side. This should be indicated in the Zonal Plan/Layout plan taking into consideration the gross residential density prescribed for the area. At the permissible level, maximum variation in density shall be 5%.

In case of Bungalow area (Part Division D) and Civil Lines area (Part Division C), any residential density in group housing pockets shall be prescribed on the basis of detailed scheme. ...

(iv) Additional FAR upto maximum of 400 sq. mtrs. shall be allowed to cater to community needs such as community/recreational hall, creche, library, reading room and society office.

On page 155 (Left Hand Side) under usage/use activities permitted in use premises below Residential Plot - Group Housing (002) entry under creche and day-care centre will be replaced by the following :

community/recreational hall, library, reading room and society office are permitted on the ground floor.

3. On page 166 (Left Hand Side) in the Gazette of India dated 1.8.90 under Professional Activity, the provision is replaced by the following :

Professional activity shall be allowed in residential plots and flats on any floor on the following conditions:

Part of the premises shall be permitted to be use upto a maximum of 25% of FAR or 100 sq. mtrs. whichever is less, for non residential but non professional skills.

Farm Houses (135)

4. On page 164 (RHS) of the Gazette of India dated 1.8.90, the table will be replaced by the following :

- | | |
|------------------------------------|---|
| (i) Minimum size of the farm house | 0.8 ha. |
| (ii) Maximum ground coverage | 5% |
| (iii) Maximum FAR | 5 (subject to maximum of 500 sq. mtr. irrespective of the size of the farm) |
| (iv) Number of Storeys | two |
| (v) Maximum height | 8 mtrs. |

All constructions including basement, if any, will be counted towards FAR.

Land will be surrendered free of cost for circulation network and infrastructure requirements as per the layout plan by the land owners, allowing them the benefit of FAR on total area.

Levy on additional FAR over and above permitted vide Government of India, Gazette Notification dated 1.8.90 and/or development charges shall be charged at rates to be decided by the Government of India from time to time.

Statement-II

Ministry of Urban Development

(Delhi Division)

Notification

New Delhi, the 7th June, 2000

S.O. 557 (E) - In exercise of the powers conferred by Section 349 A of the Delhi Municipal Corporation Act, 1957 and Section 260 of the New Delhi Municipal Council Act, 1994, the Unified Building Bye-laws, 1983 stand modified to the extent as indicated in paras 1 to 3 of the Annexure to this Ministry's Notification of even number dated 23rd July, 1998, as required under Section 483 of the DMC Act and Section 388 of the NDMC Act, the building plans to be sanctioned in accordance with the amended bye-laws would be subject to provisions of the layout plans and service plans already sanctioned, and no such layout/service plans would be amended till arrangements for provision of augmented municipal services such as water, power, sewerage, road widening, circulation, parking, parks (green areas), etc., have been made. No plot-housing can be converted into group-housing.

[No. K-12016/5/79-DDIA/VA/IB(pt)]
R.S. Gusain, Under Secy.

Statement-III

Ministry of Urban Development and Poverty Alleviation

(Delhi Division)

Notification

New Delhi, the 7th August, 2000

S.O. 738(E) - Whereas there are certain modifications which the Central Government propose to make in the Master Plan for Delhi-2001 regarding the planning/development control norms for Farm Houses;

2. Whereas Public Notice dated 7.6.2000 was issued by this Ministry inviting objections/suggestions with respect to the proposed modifications in the MPD-2001;

3. Whereas such notice was also issued in the newspapers dated 14.6.2000;

4. Whereas 732 objections/suggestions were received with regard to the proposed modification and

whereas the Central Government have, after carefully considering all aspects of the matter, decided to modify the Master Plan for Delhi-2001;

5. Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 11-A of the said Act, the Central Government hereby make the following modification in the said Master Plan for Delhi-2001 with effect from the date of publication of this Notification in the Gazette of India :-

Modifications

Farm Houses (135)

On page 164 (RMS) of the Gazette of India dated 1.8.1990 and subsequently modified vide Notification dated 23.7.1998, the planning/development control norms for Farm Houses will be the same as existing prior to the Notification dated July 23, 1998.

(No. K-12016/5/79-DDIA/VA/IB(Pt).
Dr. Nivedita P. Haran, Jt. Secy.

Chapters on Terrorism

3349. SHRI Y.V. RAO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether the Government propose to include some chapters on terrorism in the school curriculum;
- (b) if so, the details thereof;
- (c) whether the decision in this regard was taken by the Government in the Seminar conducted by United Nations Information Centre; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) No, Sir. However, the existing new curriculum framework for school education prepared by NCERT included "terrorism and insurgency" as an issue in terms of its impact on economy and society under "Economic and Social Development" of the country in the social science syllabus for the secondary stage.

(c) and (d) Government is not aware of any such decision.

[Translation]

Restructuring of PMF

3350. SHRI RAM TAHAL CHAUDHARY :
SHRI ABDUL RASHID SHAHEEN :

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Government propose to reclassify and re-organise the Para-military Forces; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) No, Sir. However, the Government has decided to restructure the Para-Military Forces keeping in view the security requirements of the country;

- (b) It is not in public interest to divulge the details.

[English]

Deficiencies in Monitoring and Management of Arbitration cases

3351. SHRI ABUL HASNAT KHAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) whether deficiencies in the system of monitoring and management of arbitration cases led to delays in follow-up action and rejection of 94 per cent of the claims in CPWD; and
- (b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) No, Sir. There is a proper system for monitoring and management of arbitration cases in the Central Public Works Department (CPWD) in the form of departmental instructions for monitoring the arbitration cases at different stages and by different levels in the organization from the Executive Engineer upto the level of Chief Engineer.

- (b) In view of (a) above, does not arise.

Declaration making Delhi and Chicago Sister Cities

3352. DR. RAGHUVANSH PRASAD SINGH :
MOHD. SHAHABUDDIN :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) whether the Government of National Capital

Territory of Delhi have entered into a declaration making Delhi and Chicago sister cities alongwith other cities of the world;

(b) if so, the details of declaration alongwith the benefits to be derived by making such a declaration; and

(c) the role and responsibility of the Union Government on such declaration?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) The Government of Delhi have intimated that at the invitation of Mayor of Chicago the Chief Minister of Delhi visited Chicago from 8th to 11th October, 2001. During the course of the said visit the Joint Sister Cities Declaration for Delhi and Chicago was signed by the Chief Minsiter of Delhi and the Mayor of Chicago on 10th October, 2001. The Chicago programme is affiliated with the Sister Cities International and now involves 2649 cities worldwide.

The Joint Sister Cities Declaration was signed to further the traditional links of friendship between Chicago and Delhi and to affirm their mutual aspiration to work in unison for the benefit of their cities and nations in the field of education, culture, transportation, housing, tourism, health, environment, administrative and technical training.

(c) The role of Union Government would be that of a facilitator and coordination which the Central Government is normally expected to play in such matters within the purview of the established protocol and internationally followed conventions.

Legal Protection to Policemen

3353. SHRI T.M. SELVAGANPATHI :

DR. ASHOK PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal under consideration of the Government to carry out amendments in the laws for providing protection to the security personnel who are facing unprecedented situation in combating terrorism and proxy war;

(b) if so, the details thereof; and

(c) the time by which the amendment is likely to be carried out?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) No, Sir. Legal Protection is already available to security personnel in the discharge of their official duties, under the Code Criminal Procedure, 1973 and under special laws like the Punjab Disturbed Areas Act, 1983.

[Translation]

Residing of officers in Government Quarters at Dev Nagar, New Delhi

3354. SHRI MAHESHWAR SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have declared Government quarters Type V, D Block, located at Dev Nagar, New Delhi as unsafe;

(b) if so, the details thereof and the reasons for which officers are still residing in few quarters;

(c) if not, the reasons for not allotting the vacant quarters;

(d) whether the funds are being allocated for the maintenance of these quarters;

(e) if not, the reasons for non-redressal of complaints of allottees for months;

(f) whether the Government have received any complaints of falling of wooden bar from the ceiling of any quarters; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) 24 out of 64 quarters have been declared unsafe. The remaining 30 quarters are under occupation of officers as they are still safe for occupation.

(c) 24 quarters declared unsafe are beyond economical repairs and as such are not being allotted further. However, all the 54 quarters are coming in the redevelopment scheme and have also outlived their life.

(d) The quarters are being maintained out of lump sum amount allocated under maintenance grant.

(e) Does not arise.

(f) and (g) CPWD has reported that only one complaint of falling of one small wooden beam was received and the same has since been attended to.

[English]

**Promotion of Primary Education through
World Bank Assistance**

3355. DR. RAMKRISHNA KUSMARIA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the World Bank has provided any loan to India for promoting primary education;

(b) if so, the details thereof alongwith rules and regulations thereof; and

(c) the details of utilization of the said amount of loan during each of the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) IDA credit from the World Bank amounting to Rs. 5137 crores has been tied up for the implementation of the District Primary Education Programme (DPEP) in 211 districts of 16 States namely, Assam, Andhra Pradesh, Kerala, Karnataka, Haryana, Maharashtra, Madhya Pradesh, Chhattisgarh, Tamil Nadu, Himachal Pradesh, Orissa, Uttar Pradesh, Uttaranchal, Bihar, Jharkhand and Rajasthan. The above assistance is interest free with commitment charges at the rate of 0.5% (not being charged presently), service charges at the rate of 0.75% and repayment period of 35 years including the grace period of 10 years.

(c) 85% of the project cost is met by the Government of India, which is released as grant to the State Implementation Societies and this amount is reimbursed by the World Bank based on the expenditure incurred. Remaining 15% is shared by the concerned project States. The position regarding the funds released by the Government of India and expenditure incurred by the various project States during the last three years is given in the statement.

Statement

(Rs. in crore)

S.No.	State	Funds Released by GOI			Expenditure		
		1998-99	1999-2000	2000-01	1998-99	1999-2000	2000-01
1	2	3	4	5	6	7	8
1	Andhra Pradesh	0.00	226.00	60.00	126.37	106.18	38.20
2	Assam	23.00	44.13	35.94	36.99	47.54	51.74
3	Bihar/Jharkhand	34.94	24.00	35.00	42.70	45.80	41.56
4	Haryana	5.00	10.00	35.00	21.66	23.96	44.11
5	Himachal Pradesh	14.76	14.00	15.00	17.35	19.72	21.87
6	Karnataka	84.00	34.10	79.00	85.89	80.10	81.62
7	Kerala	26.00	9.00	32.00	29.28	30.32	32.34
8	Madhya Pradesh/Chhattisgarh	101.34	100.85	108.46	67.42	69.62	76.90
9	Maharashtra	23.49	39.00	42.00	37.74	45.27	54.13
10	Orissa	15.00	8.00	33.00	19.80	19.07	30.56

1	2	3	4	5	6	7	8
11	Rajasthan	0.00	30.50	15.00		2.60	35.64
12	Tamil Nadu	19.19	19.25	32.00	29.35	35.85	38.58
13	Uttar Pradesh/Uttaranchal	89.00	48.00	220.00	93.77	82.39	231.49
	Total	435.72	606.83	742.40	608.32	608.22	778.74

Note : Expenditure in certain years is more than the funds released by the GOI due to utilisation of unspent funds from previous years and funds available from State share.

Bodo Land Map

3356. SHRI DINESH CHANDRA YADAV :

SHRI RAMJIVAN SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of the recent release of a map by the National Democratic Front of Bodo Land (NDFB) claiming part of North Bengal and Meche Anchal of Nepal besides Bodo dominated areas of Assam as part of their proposed Bodo land; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Yes, Sir.

(b) The National Democratic Front of Bodoland (NDFB) has been declared as unlawful association under the Unlawful Activities (Prevention) Act, 1967. In response to the Central Government Policy for peace talks, the Bodo Liberation Tiger (BLT) another militant group of Bodos, has abjured the path of violence and has come forward for peace dialogue within the four corners of the Constitution. The Government of India has initiated tripartite peace talks involving the Government of Assam and the BLT for finding a lasting solution to the Bodo problem.

Bid for IPCL

3357. SHRI RAMSHETH THAKUR :

SHRI RAVINDRA KUMAR PANDEY :

SHRI SURESH RAMRAO JADHAV :

DR. JASWANT SINGH YADAV :

SHRI ASHOK N. MOHOL :

SHRI A. VENKATESH NAIK :

Will the Minister of DISINVESTMENT be pleased to state :

(a) whether the Group of Ministers has recommended fresh bidding for the Indian Petrochemicals Corporation Limited (IPCL);

(b) if so, the details thereof;

(c) whether the Government have decided to off load the equity in IPCL;

(d) if so, the details thereof and the manner in which it is going to be done;

(e) whether the modalities and pricing of the transfer have also been worked out;

(f) if so, the details thereof;

(g) the percentage of equity is likely to be off loaded in IPCL in the first round of disinvestment;

(h) the steps being taken by the Government in this direction; and

(i) the time by which the second round of disinvestment is likely to take place?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) to (i) The process of disinvestment in Central PSUs is carried forward through Inter Ministerial consultations and after taking into account all relevant inputs, the Government has decided to sell 26% of the equity capital in IPCL as a whole to a Strategic Investor along with transfer of management control and a commitment of divesting at least a further 25% equity. A road map for further sale of equity would also be drawn up. In pursuance of the above, advertisement inviting Expressions of Interest

(EOI) from prospective bidders have been issued recently. The disinvestment of Government stake in the equity of the IPCL will be done by following a transparent procedure, undertaking valuation of the company through standard valuation methodologies and suitable safeguards built into the agreements. The time frame for the second round of disinvestment has not yet been decided and a road map for the same will be firmed up in future.

Rural Road Network in Daman and Diu

3358. SHRI DAHYABHAI VALLABHBHAI PATEL: Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether only 12.45 km. of village roads have been added to the road network during the last three years in the Union Territory of Daman and Diu;

(b) if so, the reasons for such a scant road development in Daman and Diu; and

(c) the steps taken by the Government to develop and strengthen the road network in Daman and Diu?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) Yes, Sir.

(b) and (c) In the Districts of Daman and Diu, having a total geographic area of 112 sq. km., the existing total road length is 231.33 km., which is, both area-wise and population-wise, higher than the All-India average. All the villages are connected by all-weather roads.

The Union Territory Administration have reported that schemes for Upgradation of existing road network have been included in the current Five Year Plan and are also being proposed in the Tenth Five Year Plan.

[Translation]

Report on Human Rights

3359. PROF. RASA SINGH RAWAT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the United Nation has recently released any report on human rights regarding growth rate and development rate recorded by various countries;

(b) if so, the details thereof;

(c) the rank given to India with regard to

achieving high standard of living and better human welfare; and

(d) the area wherein India is backward and the measures the Government propose to take in those areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (d) The United Nations has not released any report on Human Rights. The Office of the UN High Commission for Human Rights prepares every year a document for consideration of the Commission on Human Rights and an updated version for consideration of the UN General Assembly as its annual session. This report does not refer in any specific terms to growth rates nor to do they give ranking to different members States, with regard to achievements in high standard of living for better human welfare.

[English]

Yoga in Schools

3360. DR. V. SAROJA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to introduce yoga as a part of regular curriculum in schools in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) The National Curriculum Framework for School Education brought out by NCERT recommends yoga as part of the health and physical education. The National Curriculum Framework has been circulated to all the State Governments/UTs for implementation of the suggestions made therein. However, the states/UTs have the freedom to adopt and adapt these curricular guidelines to develop their own syllabi and curricular materials.

[Translation]

Check of Displaying Vulgarity and Obscenity of Women

3361. SHRI RAMDAS ATHAWALE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to amend the Indian Penal Code and the representation of Women (Prohibition) Act, 1986 and some other related Acts to check vulgarity and obscenity shown by women in the country;

(b) if so, the details thereof alongwith the time by which such amendments are likely to be made; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) Yes, Sir.

(b) The proposal is regarding amendment of the Indecent Representation of Women (Prohibited) Act, 1986. It is at initial stage.

(c) Does not arise.

[English]

Inclusion of Communities in ST list

3362. SHRI P.C. THOMAS : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether several communities in Kerala have requested the Government to include them in the list of Scheduled Tribes;

(b) if so, the details of such communities; and

(c) the reasons of the Union Government in case of each of them?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) to (c) 58 communities have represented to the Government for their inclusion in the Scheduled Tribes list of Kerala on the ground that they possess tribal characteristics.

Pesticides Residue Analysis Laboratories

3363. SHRIMATI MARGARET ALVA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the number of Pesticide Residue Analysis Laboratories set up so far in the country. State-wise;

(b) whether the Government of Karnataka has requested to set up one such laboratory in Bijapur to promote export of grapes; and

(c) if so, the reaction taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) As per information received from Ministry of Agriculture, Indian Council of Agricultural Research, (ICAR), started an All India Coordinated Research Project on the Pesticides Residues during 1984-85. There are 17 co-ordinated centres out of which 15 are located in different State Agricultural Universities and the remaining 2 are in the ICAR institutes in the country. This list of same is enclosed as statement. Ministry of Agriculture, under the Scheme 'Implementation of Insecticides Act', has provided an amount of Rs. 20 lakhs during VIII Plan and Rs. 9.84 lakhs during 1999-2000 to the Government of Karnataka for strengthening/ setting up of a State Pesticides Testing Laboratory in the State.

Statement

Location of Centre

1. Indian Agricultural Research Institute, New Delhi.
2. Indian Institute of Horticultural Research, Bangalore (Karnataka).
3. Punjab Agricultural University, Ludhiana (Punjab).
4. Rajasthan Agricultural University, Jaipur (Rajasthan).
5. Rajendra Agricultural University, Pusa (Bihar).
6. Bidhan Chandra Krishi Vishwavidyalaya, Kalyani (WB)
7. Acharya N.G. Ranga Agricultural University Hyderabad (AP).
8. CCS Haryana Agricultural University, Hisar (Haryana).
9. Orissa University of Agriculture and Technology, Bhubneswar (Orissa).
10. Gujarat Agricultural University, Anand (Gujarat).
11. Assam Agricultural University, (Jorhat) Assam.

12. Dr. Y.S. Parmar University of Horticulture and Forestry, Solan (H.P.).
13. CSA University of Agriculture and Technology, Kanpur (U.P.).
14. Mahatma Phule Krishi Vidyapeeth, Rahmi (Maharashtra).
15. Tamil Nadu Agricultural University, Coimbatore (Tamil Nadu).
16. Keral Agricultural University, Vellyani (Kerala).
17. Jawaharlal Nehru Krishi Vishwavidyalaya, Jabalpur (Madhya Pradesh).

[Translation]

Red Rain in Kerala

3364. SHRI ANANT GUDHE :

SHRI ANANT GANGARAM GEETE :

SHRI SURESH RAMRAO JADHAV :

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

- (a) whether the Government are aware of the blood coloured rain in Kerala;
- (b) if so, the facts thereof;
- (c) whether any scientific organisation/institute are working on the said incident;
- (d) if so, whether the scientists have got any breakthrough in these tests; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) Yes, Sir. The Government is aware of the occurrence of coloured rain in Kerala.

(b) Reports have appeared in the press of coloured rain (mainly reddish and sometimes brown or green) falling in various parts of Palakkad, Kottayam and Ernakulam districts. These have been very localised events and have occurred during the period of July

and August of 2001, having a peak intensity during the last week of July.

(c) The Centre for Earth Science Studies, Thuruviikkal, Thiruvananthapuram, has commenced investigations into the matter with the collaboration of the Tropical Botanical Garden & Research Institute, Palode, Thiruvananthapuram. India Meteorological Department has also initiated a study on the possible link with a volcanic eruption which took place in the Philipines around that time.

(d) and (e) The Centre for Earth Science Studies has recently issued a report on their findings. This report states that the colouration was due to the presence of biological organisms, such as lichen forming algal spores, in large quantities in the rain water. The organisms are of local origin. They have also stated that the colouration is not due to meteoritic, volcanic or desert dust or any dissolved gases or pollutants in the rain samples. The results are not conclusive.

Reply to letters of MPs

3365. SHRI MANSINH PATEL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) whether the MCD does not reply to the letters of MPs in time or even do not reply at times;
- (b) if so, the reaction of the Government thereto;
- (c) the number of letters sent by the MPs to the MCD during the last three years and the number of letters not replied so far;
- (d) whether any responsibility has been fixed in this regard; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

[English]

Funds for construction of Stadia

3366. SHRI A. NARENDRA : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the amount released by the Union Government to Andhra Pradesh and Uttaranchal for construction of various stadia;

(b) whether any defects have been noticed in the indoor and other stadia;

(c) if so, whether the Union Government have ordered any enquiry into the quality of construction and the safety of these stadia; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHA-KRISHNAN) : (a) The Union Government has released Rs. 1.00 crore during 2000-2001 to Government of Andhra Pradesh for construction of a State Level Sports Complex at Hakimpat, Secundrabad. No assistance has so far been released for construction of stadia to Government of Uttaranchal.

(b) No, Sir.

(c) and (d) Do not arise.

Representation to SCs/STs

3367. SHRI RATTAN LAL KATARIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the population of Scheduled Castes and Scheduled Tribes and other Communities in 1951 and their percentage to total population;

(b) whether it is a fact that population of SCs and STs at present is higher than reservations provided for various purposes;

(c) if so, whether the Government propose to provide higher representation in Parliament, State Assemblies, Panchayats and services in proportion to their population; and

(d) if so, the time by which it is likely to be implemented and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) The details of population of Scheduled Castes, Scheduled Tribes and other communities (Non-SC/ST) and their percentage to total population as per the 1951 Census are given below :

	Population	Percentage
Total	356,879,394	100.00
Scheduled Castes :	51,343,898	14.39
Scheduled Tribes :	19,116,498	5.36
Other Communities (Non-SC/ST) :	286,418,998	80.25

Note : These figures are exclusive of the people living in Jammu and Kashmir State and part of part B Tribal Areas of Assam where the 1951 Census was not taken.

(b) to (d) As per 1991 Census of India the percentage of Scheduled Castes and Scheduled Tribes in the country, excluding Jammu and Kashmir, was 16.48 and 8.08 respectively. Percentage of reservation for SCs and STs in services under the Central Government in case of direct recruitment on all India basis by open competition is 15% and 7.5% respectively. In case of direct recruitment on all India basis otherwise than by open competition reservation for SCs and STs is respectively 16.66% and 7.5%. In case of direct recruitment to Group C and D posts which normally attract candidates from a locality or a region, percentage of reservation for SCs and STs is generally fixed in proportion to the population of SCs and STs in the respective States/UTs. In case of promotion, 15% posts are reserved for SCs and 7.5% for STs, provided the element of direct recruitment, if any, does not exceed 75%.

It is stated that reservation for Scheduled Castes, Scheduled Tribes and OBCs in services under the Government of India is already 49.5% and 50% in case of direct recruitment on all India basis by open competition and on all India basis otherwise than by open competition respectively. Under the circumstances revising the percentage of reservation for Scheduled Castes and Scheduled Tribes as per their population, is neither contemplated under Article 16(4) of the Constitution nor feasible, as such revision would make the total reservation for SCs/STs and OBCs in excess of 50%.

Constitution (Ninety-first Amendment) Bill, 2000 was introduced in the Lok Sabha on 27.11.2000, Seeking to extend the existing constitutional embargo on undertaking fresh delimitation of electoral constituencies upto the year 2026 AD and simultaneously to undertake readjustment and rationalization of constituencies in the States, without altering the number of seats allotted to each State in the House of the People and Legislative Assemblies of the States, including the Scheduled Caste and the Scheduled Tribe constituencies, on the basis of the

population ascertained at the census for the year 1991 as also to refix the number of seats reserved for the Scheduled Castes and the Scheduled Tribes in the House of the People and Legislative Assemblies of the States on the basis of the population ascertained at the census for the year 1991, was passed by the Lok Sabha on 21.8.2001 and by the Rajya Sabha on 23.8.2001. The said Bill is now in the process of being ratified by the State Legislatures before receiving the assent of the President under the provisions of the article 368 of the Constitution. Pursuant to its enactment the Government will further bring a legislation which will provide for setting up of an authority to carry out the purposes of the aforesaid Constitution Amendment Bill.

As regards reservation of seats in the Panchayats, the same is governed by Article 243 D of the Constitution of India.

[Translation]

Slums in Delhi

3368. SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government have formulated any scheme to make Delhi free from jhuggi clusters;

(b) if so, the reasons therefor;

(c) the number of unauthorised colonies of workers in Delhi and the number of workers living in such colonies;

(d) whether any time frame has been fixed to rehabilitate them; and

(e) the steps taken by the Union Government to check fresh encroachments on the public land?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) The Government have been following three-pronged strategy to deal with the Slum & JJ Clusters in Delhi, the details of which are :

(i) Where the JJ dwellers are residing before 31.12.98 on land urgently required by the land owning agency for the execution of a public purpose project, these JJ dwellers are relocated elsewhere.

(ii) In-situ up-gradation of the JJ colony is resorted to where the land owning agency does not need the land in the foreseeable future and gives No Objection Certificate to the effect that such clusters may be upgraded.

(iii) Civic amenities like water supply, street lighting, road, storm water drains, etc. are provided in JJ clusters, which do not fall in categories (i) and (ii) above.

(c) and (d) No such details are available with the Government.

(e) Central Government has been impressing upon all land owning agencies to be more vigilant to keep their vacant lands free from encroachments.

[English]

Arrest of Terrorists in Delhi

3369. SHRI M. CHINNASAMY :

SHRI SHRINIWAS PATIL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a few Pakistani and Afghani terrorists were recently caught by the Delhi Police and Intelligence Agencies;

(b) if so, the details in this regard;

(c) whether there exists any provision whereby the house and hotel owners have to give details of the tenants to police while providing accommodation or the Government propose to make such a provision;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) Delhi Police arrested two Pakistani nationals on 13th September, 2001 from a parking lot near Grandlay Cinema and recovered large quantity of explosive substance, detonators, one hand grenade and a cell phone from their possession. One of the terrorist was trained in Afghanistan.

(c) to (e) The Commissioner of Police, Delhi has,

In exercise of powers conferred by section 144 of Code of Criminal Procedure, 1973 (No.2 of 1974) read with the Government of India's Notification dated the 1st July, 1978, ordered that no landlord/owner/person of house/property in the jurisdiction of area of Police Stations specified in the order shall let/sub-let/rent out any accommodation to any person unless and until he has furnished the particulars of the said tenant (s) to the Station House Officer of the Police Station concerned. It has further been made compulsory under the said order that all persons who intend to take accommodation on rent shall inform in writing about it to the Station House Officer in whose jurisdiction the premises falls. The persons dealing in real estate are also required to inform the Station House Officer concerned in writing about the particulars of such tenants.

Employment of Graduate Engineers

3370. DR. D.V.G. SHANKAR RAO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) the approximate number of Graduate Engineers passing out every year in the country;
- (b) whether India has enough infrastructure to absorb all of them; and
- (c) if so, the measures taken to provide employment to all graduate engineers to solve unemployment problem?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) Though the All India Council for Technical Education (AICTE) grants approval for intake of students in engineering colleges throughout the country, admission to which is done through the State level Committees. The details of students eventually passing out from more than thousand engineering colleges, affiliated to different universities, throughout the country is not maintained centrally. Students passing out from engineering colleges get absorbed in various organisations both in India and abroad and also in areas of self-employment.

Construction of District Institute of Education & Training in Bihar

3371. MOHD. SHAHABUDDIN :

SHRIMATI KANTI SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether the Government have sanctioned 18 sites for construction of District Institutes of Education and Training in Bihar;
- (b) the amount released by the Government for each institute; and
- (c) the time set for their completion in each case?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Under the Centrally Sponsored Scheme of Restructuring and Reorganization of Teacher Education, upgradation of 25 Primary Teacher Training Institutions of Bihar into District Institutes of Education and Training (DIETs) was approved in 1992 & 1993. 7 DIETs are in Jharkhand now. The selection of sites for construction of the DIETs is earmarked by the State Government free of cost.

(b) An amount of Rs. 1173.30-lakhs was released to the State Government for civil works and for purchase of equipment for the 25 upgraded DIETs. The details of grants released for construction of 18 DIETs which are in Bihar, is annexed as statement.

(c) Although there is no time set for completion of construction of DIET buildings, the amount of Rs. 1173.30 lakhs was released as first instalment with a stipulation that second instalment will only be released on report of utilisation 50% or more of the first instalment by the State Government. As per information received from the State Government, construction of one DIET building has been completed, six are under progress and construction is yet to be started in 11 DIETs.

Statement

Details of grants released for 18 DIETs in Bihar

Name of District	(Rs. in lakhs)	
	Civil Work	Equipment
1	2	3
1. Patna	29.00	7.02
2. Saran	50.00	7.02
3. Gaya	19.50	7.02

1	2	3
4. Madhubani	29.00	7.02
5. Munger	29.00	7.02
6. Purnea	29.00	7.02
7. Bhojpur	50.00	8.90
8. Muzaffarpur	50.00	8.90
9. Sitamarhi	50.00	8.90
10. Bhagalpur	50.00	8.90
11. Vaishali	50.00	8.90
12. Rohtas	50.00	8.90
13. Nawada	50.00	8.90
14. Begusarai	50.00	8.90
15. Samastipur	29.00	7.02
16. Madhepura	29.00	7.02
17. West Champaran	29.00	7.02
18. Siwan	29.00	7.02

Filling of Backlog of Reserved Vacancies

3372. SHRI RAMJI LAL SUMAN : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the 'backlog/carried forward vacancies' reserved for SCs/STs and OBCs are required to be treated as a 'separate and distinct group' as provided under Article 16(4)B of the Constitution to overcome 50% ceiling limit on vacancies to be reserved in a year;

(b) if so, the details of 'backlog/carried forward vacancies' ascertained as per para 5 of the DoPT OM No. 36012/2/96-Estt.(Res.) dated 2nd July, 1997 in respect of SCs/STs and OBCs in Group A,B,C and D categories of service as on 29th August, 1997 in his Ministry when special Recruitment Drives etc. meant for filling such vacancies were stopped;

(c) the year wise such carried forward vacancies filled by his Ministry during the last four years and those which remained unfilled; and

(d) the details of fresh vacancies/post accrued to reserved classes in all categories of posts during the last four years, as per the 'post based roster'?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHA-KRISHNAN) : (a) to (d) Information is being collected and will be laid on the Table of the Sabha.

[Translation]

Development of Most Backward Districts Plan

3373. SHRI DANVE RAOSAHEB PATIL :

DR. N. VENKATASWAMY :

SHRI RAJO SINGH :

SHRIMATI JAYASHREE BANERJEE :

SHRI A. NARENDRA :

SHRI RAMDAS RUPALA GAVIT :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of Most Backward Districts in each State at present, State-wise;

(b) the target fixed for the development of these districts;

(c) the criteria fixed for identifying the Most Backward Districts in the country;

(d) whether the Government propose to include more districts under the Most Backward Districts Plan;

(e) if so, the details thereof, State-wise; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) to (c) A Committee (headed by Dr. E.A.S. Sarma, the then Principal Adviser, Planning Commission) was constituted in 1997 to, inter-alia, identify the 100 most backward and poorest districts in the country. The broad parameters adopted by the Committee to analyze the causes of backwardness included indicators of deprivation (poverty ratio) and social and economic infrastructure. The Committee identified 100 most backward and poorest districts in the country. State-wise list of these districts is attached as statement.

(d) to (f) There is no such proposal with the Ministry of Rural Development.

Statement	
S. No.	Name of Districts
1	2
Bihar & Jharkhand	
1	Nalanda
2	Bhojpur
3	Ranchi
4	Aurangabad
5	Jehanabad
6	Gaya
7	Nawada
8	Saran
9	Siwan
10	Gopalganj
11	Pashchim Champaran
12	Purba Champaran
13	Sitamarhi
14	Muzaffarpur
15	Vaishali
16	Begusarai
17	Samastipur
18	Darbhanga
19	Madhubani
20	Saharsa
21	Madhepura
22	Purnea
23	Katihar

1	2
24	Khagaria
25	Munger
26	Bhagalpur
27	Godda
28	Sahibganj
29	Dumka
30	Deogarh
31	Giridih
32	Hazaribagh
33	Palamau
34	Lohardagga
35	Gumla
36	Pashchim Singhbhum
37	Araria
38	Kishanganj
Dadra & Nagar Haveli	
39	Dadra & Nagar Haveli
Haryana	
40	Kaithal
Himachal Pradesh	
41	Hamirpur
Karnataka	
42	Bidar
Madhya Pradesh & Chhattisgarh	
43	Tikamgarh
44	Chhatrapur
45	Panna
46	Sagar

1	2
47	Damoh
48	Khargone
49	Khandwa
50	Vidisha
51	Sehore
52	Raisen
53	Betul
54	Hoshangabad
55	Narsimhapur
56	Mandla
57	Chhindwara
58	Seoni
59	Balaghat
60	Rajnandgaon
61	Surguja
	Maharashtra
62	Aurangabad
63	Jalna
64	Parbhani
65	Beed
66	Nanded
67	Osmanabad
68	Latur
69	Buldana
70	Gadchiroli
71	Yavatmal
	Orissa
72	Phulbani

1	2
73	Kalahandi
74	Koraput
75	Keonjhar
	Rajasthan
76	Dungarpur
77	Banswara
	Sikkim
78	West Sikkim
79	South Sikkim
	Uttar Pradesh & Uttaranchal
80	Sitapur
81	Hardoi
82	Unnao
83	Rae Bareli
84	Jalaun
85	Lalitpur
86	Hamirpur
87	Banda
88	Fatehpur
89	Pratapgarh
90	Bahraich
91	Barabanki
92	Sidharthnagar
93	Maharajganj
94	Jhansi
95	Mau
96	Kanpur Dehat

1	2
	West Bengal
97	Kooch Behar
98	Jalpaiguri
99	Maldah
100	Darjeeling

[English]

Education Guarantee Centres

3374. DR. N. VENKATASWAMY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Education Guarantee Scheme Centres set up so far in the country, State-wise;

(b) the number of persons benefited so far, State-wise;

(c) whether the Government have set any target in this regard during 2002-2003; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (d) Education Guarantee Scheme & Alternative and Innovative Education (EGS&AIE) targets all out of school children in the age group 6-14 years by opening EGS&AIE Centres within 1 Km. in all unserved habitations. So far, the number of centres sanctioned State-wise is as under :-

State/UT	No. of Centres
Karnataka	574
Madhya Pradesh	20378
Maharashtra	2328
Uttar Pradesh	2179
Uttaranchal	373

Number of learners per centre is approximately 25. The number of centres to be opened would depend on the specific proposals received from the States/UTs.

[Translation]

Vacancies in Kendriya Vidyalayas

3375. SHRIMATI SHEELA GAUTAM : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the post of teachers in various categories and different subjects are lying vacant in Kendriya Vidyalayas in the country;

(b) if so, the details thereof, category-wise and subject-wise; and

(c) the time by which these posts are likely to be filled?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) Details are given in the statement attached.

(c) Action has already been initiated to fill up the vacant posts expeditiously. Advertisement for filling the vacancies by direct recruitment was issued in October, 2001.

Statement

Statement showing details of Category-wise & Subject-wise vacancies on Teachers as on 21.11.2001

Sl. No.	Post & Subject	No. of Vacancies
1	2	3
A. Post-Graduate Teacher		
1.	Maths	42
2.	Physics	27
3.	Chemistry	28
4.	Biology	23
5.	English	83
6.	Hindi	29
7.	History	14
8.	Geography	05
9.	Economics	37
10.	Commerce	20

1	2	3
11.	Sanskrit	Nil
	Total	308

B. Trained Graduate Teacher

1.	Maths	64
2.	Biology	88
3.	English	158
4.	Hindi	83
5.	Sanskrit	25
6.	Social Studies	73
	Total	491
C.	Headmaster	196
D.	Primary Teacher	249
E.	Misc. Categories	
1.	Drawing Teacher	87
2.	P.E.T.	140
3.	Yoga Tr.	31
4.	WET	61
5.	Music Teacher	22
	Total	341

Total No. of vacancies (A) to (E) = 1585

[English]

Allocation of Funds for improving Educational Standards of Tribal Population

3376. SHRI P.D. ELANGO VAN : Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the total funds allocated for improving the educational standards of the tribal population in the country, particularly for implementing various schemes for the tribal population in rural and semi-urban areas; and

(b) the total number of residential educational complexes constructed in order to improve female literacy in the low tribal female literacy pockets of tribal areas during each of the last three years, State-wise; and

(c) the number of such complexes proposed to be built in the future, State-wise?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) The funds allocated under different schemes of the Ministry for improvement of educational standards of tribals is indicated in the statement.

(b) The existing scheme provides for setting up and running of educational complexes in rented buildings or in the buildings owned by the Non-Governmental Organizations. There is no provision for construction of residential educational complexes under the existing scheme.

(c) The scheme does not provide grant for construction of the complexes.

Statement

S.No.	Name of the scheme	Funds Allocated during 2001-02 (Rs. in crores)
1.	Grant in aid to Voluntary Organizations working for the welfare of Scheduled Tribes	30.00 *
2.	Educational Complexes	7.50
3.	Girls Hostel	10.50
4.	Boys Hostel	10.00
5.	Ashram Schools	12.50
6.	Grant under Article 275(1)	300.00 **
7.	Post Matric Scholarship	63.00
8.	Book Bank	0.80
9.	National Overseas Scholarship	0.57
10.	Upgradation of Merit	0.30
11.	Coaching and Allied Scheme	1.20
	Total	436.37

* A part of funds is for setting up and running of residential schools/non-residential schools, hostels, Rural Night Schools and libraries, etc

** A part of allocation under the scheme is meant for residential schools to impart quality education to Scheduled Tribes. No separate allocation is however made for the purpose and the expenditure depends on the receipt of proposals and utilization certificates of previous grant from the State Govts

Agriculture Produce Based Projects

3377. SHRI SUBODH MOHITE : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Central Food Technological Research Institute (CFTRI) has identified many agriculture produce-based projects that could be set up in Vidarbha region of Maharashtra;

(b) if so, the details thereof;

(c) whether the Government have formulated any strategy to implement the projects proposed by the CFTRI;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) Yes, Sir. On the request of Maharashtra Agro Industries Development Corporation Limited (MAIDC), Central Food Technological Research Institute (CFTRI), Mysore, a constituent unit of CSIR, prepared a techno-economic feasibility report for establishing food processing industries in the Vidarbha region. The report inter alia covered processing of food grains, pulses, bakery produce and several region-agricultural produce.

(c) and (d) Upon the request of MAIDC, CFTRI interfaced with Vidarbha Industries Association. The report outlines programmes for setting up agriculture based projects in Vidarbha region of Maharashtra through the Vidarbha Industries Association.

(e) Does not arise.

Action Plan for Disinvestment

3378. SHRI VILAS MUTTEMWAR :

SHRI ANANT GUDHE :

Will the Minister of DISINVESTMENT be pleased to state :

(a) whether the Government have recently reviewed the progress of disinvestment plan for the current year;

(b) if so, the details thereof, PSU-wise;

(c) the details of effective time bound action plan under implementation/proposed for disinvestment, identified and estimates of fund mobilization during the current year and the next three years, year-wise;

(d) The details of PSUs; and

(e) the details of recent Action Plan/Fresh policy initiatives proposed/under consideration?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) and (b) Government reviews the progress of disinvestment in PSUs periodically. Out of the companies proposed for disinvestment, the tight time schedule for the following companies, slated for disinvestment in this financial year, is being constantly monitored : Bharat Heavy Plates & Vessels Ltd. (BHPV), IBP Co. Ltd., Indian Petrochemicals Corporation Ltd. (IPCL), India Tourism Development Corporation (ITDC), Instrumentation Control Valves Ltd., (ICVL), Jessop & Co. Ltd., Maruti Udyog Ltd., NEPA Ltd., Hindustan Zinc Ltd., Hotel Corporation of India Ltd., and Videsh Sanchar Nigam Ltd. (VSNL).

Disinvestment transaction has already been completed in respect of HTL Limited and CMC Limited and for certain hotels of ITDC & Hotel Corporation of India Ltd. during the current financial year.

(c) to (e) The other companies for which disinvestment process is being implemented are : Air India Ltd. (AI), Engineering Project (India) Ltd. (EPIL), Hindustan Cables Ltd. (HCL), Hindustan Copper Ltd. (HCL)- Phase I, Hindustan Organic Chemicals Ltd. (HOCL), Hindustan Salts Ltd., India Airlines Ltd. (IA), Instrumentation Ltd., Madras Fertilizers Ltd. (MFL), Minerals and Metal Trading Corporation of India Ltd. (MMTC), National Fertilizers Ltd. (NFL), Paradeep Phosphates Ltd. (PPL), Sponge Iron India Ltd. (SIIL), State Trading Corporation of India Ltd. (STC), Tungbhadra Steel Products Ltd. (TSPL), MECON Ltd. and National Aluminium Company Ltd. (NALCO).

Proper estimate of fund mobilization cannot be made for the current year and next three years since the receipts from disinvestment depend on many factors. However, every action is being taken to expedite the process of disinvestment and meet the targets. In doing so, the procedures for disinvestment are being constantly refined.

[Translation]

Kendriya Vidyalayas

3379. SHRI CHINMAYANAND SWAMI : Will the

Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Kendriya Vidyalayas functioning in the country, State-wise;

(b) the number of Kendriya Vidyalayas out of these where teaching has since been started; and

(c) the time by which the teaching in the remaining Vidyalayas is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) At present 848 Kendriya Vidyalayas are functioning in the country. List indicating number of Kendriya Vidyalayas, State-wise, is annexed (as statement).

(b) Teaching has since been started in all Kendriya Vidyalayas.

(c) Does not arise.

Statement

List of Indicating No. of Kendriya Vidyalayas functioning in the country, State-wise

Sl.No.	Name of Kendriya Vidyalayas	No. of KVs
1	2	3
1	Andhra Pradesh	41
2	Arunachal Pradesh	10
3	Assam	43
4	Bihar	26
5	Goa	05
6	Gujarat	40
7	Haryana	25
8	Himachal Pradesh	19
9	Jammu & Kashmir	25
10	Karnataka	32
11	Kerala	27
12	Madhya Pradesh	69

1	2	3
13	Maharashtra	51
14	Manipur	05
15	Meghalaya	07
16	Mizoram	01
17	Nagaland	06
18	Orissa	31
19	Punjab	40
20	Rajasthan	51
21	Sikkim	02
22	Tamil Nadu	29
23	Tripura	05
24	Uttar Pradesh	86
25	West Bengal	49
26	Chhattisgarh	19
27	Jharkhand	25
28	Uttaranchal	32
29	A&N Islands	03
30	Chandigarh	05
31	Dadra & Nagar Haveli	01
32	Delhi	36
33	Pondicherry	02
Total		848

Covering of Chhattisgarh Municipalities under ICDS Scheme

3380. SHRI PUNNU LAL MOHALE : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the Government propose to cover all the municipalities of Chhattisgarh under Integrated Community Development Scheme (ICDS); and

(b) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUALORAM) : (a) The Department of Women & Child Development is administering Integrated Child Development Services Scheme. According to the information received from that Department, there is no such proposal during the Ninth Plan period.

(b) Does not arise.

[English]

Allotment of Government Accommodation to son of retiring allottee

3381. SHRI AMBARESHA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that Government accommodation can be allotted to the son of a retiring allottee only if he has forgone his HRA and also stayed with him for a minimum period of three years;

(b) if so, whether instances of allotment of Government accommodation in Netaji Nagar to some Pump Operators in CPWD, who joined the regular service after the retirement of their fathers have come to the notice;

(c) if so, the details thereof;

(d) whether any enquiry regarding misrepresentation of the facts by the above allottees for illegal allotment has been made;

(e) if so, the details thereof and if not, the reasons therefor; and

(f) the steps proposed to be taken by the Government to cancel such illegal allotments and also to charge market rent for such allotments?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) and (c) Yes, Sir. A complaint alleging misrepresentation of facts by Shri Karan Singh, Pump Operator in CPWD was received in connection with securing allotment of quarter No.E-1627, Netaji Nagar, after retirement of his father.

(d) Yes, Sir

(e) Shri Karan Singh, Pump Operator was allotted

Type-B quarter No. E-1627, Netaji Nagar, New Delhi on 28.11.94 on the basis of ad-hoc sanction dated 2.6.94 after retirement of his father on 31.3.94. Shri Karan Singh has been continuously appointed to the aforesaid post, first on temporary basis from 1.9.93 to 25.12.94 and then regularised in the same post from 26.12.94 without any break from 1.9.93.

(f) Since the allegations made were found to be baseless, no action is called for in view of (e) above.

Training to officers in foreign countries

3382. SHRI DALIT EZHILMALAI : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Government select/sponsor/nominate/depute officers for training to the reputed foreign institutions for improving their academic, managerial, technical and administrative capabilities in various fields and disciplines where in some cases cost of such training is borne by the sponsoring countries/agencies under bilateral/international agreements;

(b) if so, the number of persons from her Ministry underwent such short/long term training courses during the last three years, year-wise;

(c) the number of SCs, STs and OBCs among them alongwith their percentage;

(d) whether any special provision has been made for ensuring adequate representation to SCs, STs and OBCs for availing such opportunity;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) : (a) to (f) Information is being collected and will be laid on the Table of the Sabha.

Objectives of Indian Institute of Management

3383. SHRI PRAVIN RASHTRAPAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the objectives of Indian Institutes of Management;

- (b) the number of these institutes in the country;
- (c) the detailed evaluation of performance made recently;
- (d) whether any financial irregularities have been noticed; and
- (e) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (e) There are six Indian Institutes of Management (IIMS) set up by Government of India, in the country, located at Ahmedabad, Calcutta, Bangalore, Lucknow, Indore and Kozhikode. These are institutions of excellence, established with the objectives of imparting high quality management education and training, conducting research and providing consultancy services in the field of management to various sectors of the Indian economy. Review of the Indian Institutes of Management was last made in 1992. These institutes are audited every year and necessary action on the audit objection are taken as per established procedure.

Anti-India Material

3384. SHRI SUSHIL KUMAR SHINDE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item regarding smuggling of video CDs containing inflammatory speeches of Osama Bin Laden, including one titled "Path to Paradise" and other Islamic fundamentalist material into Assam and other parts of the country, to excite fundamentalist Islamic elements to rise in Jihad against perpetrators of crimes against Islam appearing in the 'The Asian Age' dated 4.11.2001;

(b) if so, whether such smuggled propaganda material has also been seized in other parts of the country, especially the border areas;

(c) if so, the details thereof, State-wise; and

(d) the action taken/steps taken to check such activities in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Yes, Sir.

(b) to (d) Information is being collected and will be laid on the Table of the House.

[Translation]

Sports Schemes in Madhya Pradesh

3385. SHRI PRAHLAD SINGH PATEL : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether a Bhanvartal Swimming Pool is under construction in Jabalpur, Madhya Pradesh;

(b) if so, the details thereof and the time by which the construction work of the said pool is likely to be completed;

(c) whether some schemes relating to sports of the State are pending with the Union Government as on date;

(d) if so, the details thereof; and

(e) the time by which these are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHA-KRISHNAN) : (a) Yes, Sir.

(b) While the construction work of main swimming pool has been completed, the work pertaining to diving pool will be taken up after the required funds are arranged by the State Government.

(c) to (e) Yes, Sir. The deficiencies of various proposals have been conveyed to the State Government. These will be considered on receipt of the rectified details/documents.

Disinvestment Policy

3386. SHRI THAWAR CHAND GEHLOT : Will the Minister of DISINVESTMENT be pleased to state :

(a) the details of the Government's disinvestment policy and its implementation regarding Government equity in Central Public Sector Undertakings;

(b) the details of Government's equity in non-core Public Sector Undertakings during the last three years; and

(c) the details of disinvestment in the Public Sector strategic undertakings, item-wise and year-wise during the said period?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) The declared disinvestment policy of the Government is that the Government will in generality of cases, bring down its equity to 26% or below in all non-strategic public sector undertakings. The strategic Public Sector Enterprises are those operating in the areas of arms and ammunition and the allied items of defence equipment, defence aircraft and warships; atomic energy, except in the areas relating to the generation of nuclear power and the applications of radiation and radio isotopes to agriculture, medicine and non-strategic industries; Railway transport. All other PSUs are non-strategic.

(b) The details of Government's equity in various public sector undertakings during the last three years are indicated in the Public Enterprises Survey - 1999-2000 (Vol.III) brought out by the Department of Public Enterprises.

(c) There has been no disinvestment of Government held equity in strategic public sector undertakings.

[English]

Loan/Grant From Asian Development Bank for Drinking Water in Villages of Kutch

3387. SHRI P.S. GADHAVI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have received any loan or grant from Asian Development Bank for provision of Drinking Water in villages in Kutch district of Gujarat;

(b) if so, the details thereof;

(c) whether the action plan for the purpose has been finalised by the Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL): (a) to (d) As per information furnished by Department of Economic Affairs, Ministry of Finance and Government of Gujarat, the Asian Development Bank has approved a loan of USD 500 million for the Gujarat Earthquake rehabilitation and reconstruction project on 26.3.2001. One of the components being financed by ADB is the Rural infrastructure (Water Supply and Sanitation) for USD 103 million. The main objective of the component

is to finance restoration of the bulk water supply systems, incorporating multi-hazard resistance against earthquake, cyclone and drought, which are prevalent in the area. The overall action plan for Water Supply component has been framed for Rs. 498.62 crore, out of which Rs. 464.26 crore is for rural areas and Rs. 34.36 crore is for urban areas.

[Translation]

Attraction of Tourists in Sports

3388. SHRI Y.G. MAHAJAN :

SHRI RAM SINGH KASWAN :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Government propose to promote sports for attracting the tourists;

(b) if so, the details of sports proposed to be promoted to attract the tourists; and

(c) the funds likely to be provided during the Tenth Five Year Plan for implementation of the scheme, sport-wise?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHA-KRISHNAN) : (a) and (b) Though the new National Sports Policy recognizes the inter-dependence and inter-relationship between the sports and tourism sectors, no concrete plans and proposals have been drawn up so far for this purpose.

(c) The outlay for the 10th Five Year Plan is still yet to be finalised and hence it is not possible to indicate allocations.

[English]

Development of SCs and STs

3389. SHRI PRAKASH YASHWANT AMBEDKAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Article 46 of the Constitution directs the State to promote with special care the economic and other interest of the weaker sections, particularly SCs and STs;

(b) if so, the steps taken in the interest of the

SCs and STs in the field of economic activities by the Ministry of Chemicals and Fertilizers leading to transportation, storage, distribution and sale of chemicals and fertilizers; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) Yes, Sir.

(b) and (c) The Fertilizers Companies under the administrative control of this Ministry engages handling and transport contractors and appoint dealers for sale of their fertilizers in the field of economic activities viz. transportation, storage, distribution and sale of chemicals fertilizers. The Government had issued instructions in September 1978 to public sector fertilizer manufacturing undertakings (PSUs) to reserve 25% of all future appointment of dealers for Scheduled Castes (SCs)/Scheduled Tribes (STs). However, there are no such instructions for reservation in the case of transportation & storage of Fertilizers.

In so far as chemical industry is concerned, there is no administrative control on price, distribution and sale of chemicals.

Involvement of Women, Tribal/Rural Youths in Sports

3390. KUMARI BHAVANA PUNDLIKRAO GAWALI:

SHRI HARIBHAU SHANKAR MAHALE :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the steps taken by the Government to enhance the participation of women, tribal and rural youths in the games; and

(b) the details of achievements made by the Indian sportsmen in the International level during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHA-KRISHNAN) : (a) Government of India is implementing the following schemes to enhance the participation of Women, Tribal Youth and Rural Youth in the games;

(i) Rural Sports Programme : Under this scheme, Rural Sports tournaments are organized

in the disciplines of Athletics, Tug of war, Archery, Hockey, Kho-Kho, Kabaddi, Weightlifting, Volley Ball, Wrestling, Football (Boys only) at Block, Distt., State and National Levels involving women, tribal youth, and rural youth.

Besides, in order to broad-base sports and games in the North-East region, North-East Sports Festival is organized every year there.

(ii) Sports Festival for Women : Under the scheme Block, District, State and National level sports competitions are organized involving women sportspersons.

(b) The number of medals (approximate) won by the Indian sportspersons in the International level competitions / events during the last two years are as under :

Year	Achievements
1999	172
2000	183

Besides, in the 8th South Asian Federation (SAF) Games held from 25th Sept. to 4th Oct. 1999 at Kathmandu, Indian Contingent had won total 192 medals.

Sanitation Programme in Rural Areas

3391. SHRI SANAT KUMAR MANDAL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have initiated any programmes for the improvement of sanitary condition for the rural areas;

(b) if so, the details thereof; and

(c) the funds allocated/likely to be allocated to various States/Union Territories for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) Yes, Sir.

(b) and (c) Taking into consideration the experience gained in the implementation of the Programme, the Central Rural Sanitation Programme (CRSP) was restructured w.e.f. 1st April, 1999. The restructured Programme moves

away from the principle of State-wise allocations primarily based on poverty criteria to a "demand-driven" approach. States are required to formulate Total Sanitation Campaign (TSC) projects in identified districts. The Programme is implemented as community led and people centred. A demand driven approach is adopted with increased stress on awareness campaign and capacity building for meeting the demand with alternate delivery mechanisms. Rural school sanitation has been introduced as major component and entry point for wider acceptance of sanitation by the rural people. 200 districts have been identified for the Total Sanitation Campaign. So far 111 projects have been sanctioned in 26 States/UTs throughout the country. Since, the Total Sanitation Campaign is a "demand-driven" Programme, no State-wise allocations are made. However, funds are being provided on the basis of projects received from the States. So far Rs. 193.75 crore have been released to States/UTs as first instalment as the Central share.

Poverty Alleviation Schemes in Orissa

3392. SHRI BHARTRUHARI MAHTAB : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) the poverty alleviation schemes currently under progress/implementation in Orissa;
- (b) whether the Union Government propose to utilize the excess foodgrains available with the Government in the Urban areas;
- (c) if so, the details thereof; and
- (d) If not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) The Ministry of Urban Development and Poverty Alleviation has been implementing an urban poverty alleviation programme called "Swarna Jayanti Shahari Rojgar Yojana (SJSRY)" with effect from 01.12.1997 on all India basis, including in the State of Orissa. This programme seeks to provide gainful employment to the urban unemployed or underemployed poor (i) through encouraging the setting up of self-employment ventures by those who have read upto 9th standard under its Urban Self Employment Programme (USEP) component and (ii) through provision of wage employment by utilising their labour for construction of socially and economically useful public assets under its Urban Wage Employment Programme (UWEP). This

programme is funded in the ratio of 75.25 between the Centre and the States.

- (b) The Ministry of urban Development & Poverty Alleviation has no such proposal under the SJSRY programme.
- (c) Does not arise.
- (d) The SJSRY programme provides payment of wages in cash only for work executed under its UWEP component.

Schemes & Programmes under SSP/TSP

3393. SHRIMATI REENA CHOUDHARY : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) whether the Government have been implementing various Schemes and Programmes under Special Component Plan (SCP) and Tribal Sub Plan (TSP) since 1978 for achieving overall development of Scheduled Castes and Scheduled Tribes majority of whom are living below poverty line;
- (b) if so, the details of new schemes and programmes being formulated by Ministry of Chemicals and Fertilizers under SCP and TSP during the Tenth Five Year Plan in addition to the ongoing schemes for empowerment of SCs and STs in the field of Agriculture, specifying the nature/scope and target groups of such schemes and programmes;
- (c) the amount of funds proposed to be requisitioned during the Tenth Plan from the Planning Commission for such schemes/programmes; and
- (d) the achievements made under such schemes and programmes during the Tenth Five year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) There are no schemes/programmes under Special Component Plan (SCP) and Tribal Sub Plan (TSP) under implementation of Ministry of Chemicals & Fertilizers. Besides, no such schemes are presently under consideration of this Ministry for 10th Five Year Plan;

- (c) and (d) Question does not arise.

[Translation]

Modernisation of CPMF

3394. SHRI SATYAVRAT CHATURVEDI :
SHRI SUNDER LAL TIWARI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the work of modernisation of Central Para Military Forces (CPMF) has been adversely affected due to non-allocation of necessary funds for the above work during the last few years;

(b) If so, the reasons therefor; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) No, Sir. Modernisation of Central Para Military Forces (CPMFs) is a continuous exercise. During the last few years, the Government has given special attention to upgrading the striking capability of CPMFs by induction of modern and sophisticated weaponry and equipment. In order to provide a time perspective to Government effort and to cope with the challenge of increased militant and terrorist activities, a Five Year perspective modernization plan has formulated which will be implemented in a phased manner subject to availability of funds in the annual budget of the CPMFs.

[English]

Development of Sports in Kerala

3395. SHRI VARKALA RADHAKRISHNAN : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the details regarding the new sports policy of the Government;

(b) whether the Government are aware that different schemes for development of sports in the State of Kerala which is declared to be a pioneer in the field sent by the Sports Council through the State Government has not been sanctioned; and

(c) if so, the steps the Government propose to take in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) : (a) The salient features of the New National Sports Policy are as under :

(i) Broadbasing of Sports and achievement of excellence;

(ii) Up-gradation and development of Infrastructure;

(iii) Support to the National Sports Federation and other appropriate bodies;

(iv) Strengthening of scientific and coaching support to sports;

(v) Incentives to sports persons;

(vi) Enhanced participation of women, tribals and rural youth;

(vii) Involvement of the Corporate Sector in sports promotion; and

(viii) Creation of greater awareness to promote sports mindedness in the public at large.

(b) and (c) During the years 2000-2001 and 2001-2002 so far, ten proposals have been received from the Govt. of Kerala under the Scheme of "Grants for Creation of Sports Infrastructure" for the development of sports. Out of these, following four proposals have been approved by the Government :

(i) Outdoor Stadium (Cat.I) at Muvattupuzha, Ernakulam;

(ii) Development of Playfield at Govt. Hr. Sec. School, Streeekandapuram, Kannur;

(iii) Development of playfield at Government Vocational Hr. Sec. School, Kayyar, Kasargode;

(iv) Development of Basketball/Volleyball fields at Govt. Hr. Sec. School, Vellathooval, Idukki.

The remaining six projects were not found viable and hence were not considered for Central assistance. State Government has been intimated accordingly.

Construction of Multi Layer Culture Complex

3396. SHRI T.T.V. DHINAKARAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government propose to construct 'Multi Layer Culture Complex' in trans-Yamuna area of Delhi in the name of 'Socio Culture Complex' through the Urban Development Department;

(b) if so, whether the Union Government propose to construct such complexes in other metropolitan cities of the country also; and

(c) if so, the details thereof and the funds earmarked for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) The Delhi Development Authority (DDA) has reported that it has kept a provision for cultural complexes in the District Centres of Trans Yamuna areas in Delhi. The cultural complex in District Centre, Shastri Park is proposed to provide the facilities of multi purpose conference hall/ art gallery/library, auditorium and restaurants.

(b) and (c) A scheme called "Setting up of Multi purpose Cultural Complexes in the States including those for children" is being operated by the Department of Culture. Under this scheme, a maximum grant of Rs.1.00 crore is given to a 'Registered autonomous organisation set up by the State Government. The following States have been sanctioned the grant so far:-

State	Amount (Rs. in lakhs)
1	2
Sikkim	65.00
Nagaland	100.00+50.00 (NE Pool)
Manipur	10.00
Mizoram	75.00
Tripura	25.00
West Bengal	35.00
Madhya Pradesh	90.00
Orissa	25.00
Jammu & Kashmir	100.00
Karnataka	140.00
Bihar	15.00
Haryana	50.00

1	2
Kerala	100.00
Pondicherry	25.00
Punjab	50.00

Balika Samridhi Yojana in Karnataka

3397. SHRI KOLUR BASAVANAGOUD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Balika Samridhi Yojana is under implementation in Karnataka;

(b) if so, the total amount deposited in interest bearing accounts in the name of girl child in the State during 2001-2002; and

(c) the steps taken/proposed to be taken to popularise the above scheme in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT-(SHRIMATI SUMITRA MAHAJAN) : (a) Yes, Sir.

(b) and (c) The information is being collected and will be laid on the Table of the House.

[Translation]

Minority Families Displaced from J&K

3398. YOGI ADITYA NATH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of minority families displaced from the Kashmir valley due to terrorism during the last three years;

(b) the measures taken by the Government so far to provide security to the minorities of Kashmir i.e. Hindus, Sikhs, Buddhists and others; and

(c) the time by which such displaced families of the valley are likely to be resettled in Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) As per the information made available by the State Government of J&K, the number of people belonging to Minority communities who migrated within the State due to terrorism from the Valley and other militancy hit

Districts of Jammu Division of Jammu during the last three years are as under :

1998	262 families
1999	288 families
2000	638 families

No separate figures of migration from the Valley are being maintained at Union Government level. There are no reports of migration of people outside J&K due to terrorism during the last three years.

(b) Following measures have been taken by the State Government to provide security to the minorities of Kashmir :

- * Collecting information and launching joint operations by all the Police and other Security Forces.
- * Laying ambushes near the villages inhabited by minority communities.
- * Regular coordination meetings at various levels to share intelligence to plan out strategic and operations.
- * Taking steps to ensure that help of Army, BSF and CRPF in the vicinity of these villages become available in times of need.
- * Establishment of pickets and Naka parties of Police, CPMFs and Army at strategically important places/villages with minority population.
- * Intensification of patrolling of the sensitive places.
- * Further honing up of intelligence network.
- * Establishment of wireless stations at or near the villages inhabited by the people of minority communities.

(c) The State Government of J&K have already prepared an Action Plan for the safe return of the Kashmiri migrants to the Valley and their rehabilitation there. The implementation of the Action Plan would depend upon the creation of conditions reasonable conducive to the return of the migrants. The State Government has, therefore been requested to create

conducive atmosphere for an early return of the Kashmiri migrants.

(English)

Representation of SCs/STs Services

3399. SHRI A.K.S. VIJAYAN : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the representation of SCs and STs in Class-I Services stood only at 13.59% (SCs-10.38% & STs-3.21%) and in Class-II services only at 14.41% (SCs-11.73% & STs-2.68%) as against 22.5% quota prescribed for them (15% for SCs and 7.5% in respect of STs) as on 1.1.1998 under the Central Government;

(b) If so, the total number of posts in Class-I and Class-II categories and equivalents thereof under his Ministry; and

(c) the persons belonging to General, SC, ST and OBC categories working against them including their respective percentage to such posts?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) As intimated by the Department of Personnel and Training, representation of SCs and STs as on 1.1.1998 under Central Government in Group 'A' services was 14.24% (SCs-10.8% and STs-3.44%) and in Group 'B' services it was 15.37% (SCs-12.35% and STs-3.02%)

(b) and (c) The Ministry of Tribal Affairs came into being during October, 1999 after bifurcation of the Ministry of Social Justice and Empowerment. Hence the information of this Ministry is nil.

Nutrition Support to Primary Education

3400. SHRI CHANDRA VIJAYA SINGH :

SHRI VINAY KUMAR SORAKE :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Centrally funded scheme for nutritional support to primary education is aimed at improving the nutritional status of school going children and to improve enrolment and retention at primary stages;

(b) if so, the details thereof;

(c) whether out of the targeted 11.5 crore children, only about 2 crore children are being provided with cooked or processed food;

(d) if so, the reasons therefor;

(e) whether the Food Corporation of India has held up supply of food grains to States;

(f) if so, the reasons therefor; and

(g) the corrective measures being taken to revamp the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) Yes, Sir. As per the guidelines of the scheme, local bodies are expected to develop institutional arrangements providing cooked/pre-cooked food within a period of two years from the date of commencement of the programme in the local areas. However, in the interim period, as a prelude to the provision of cooked/pre-cooked food in the school, food grains at the rate of 3 Kgs. per student per month may be distributed at all children of classes I to V subject to a maximum attendance of 80 per cent.

(c) and (d) Currently Gujarat, Kerala, Chhattisgarh (Tribal Blocks), Madhya Pradesh (Tribal Blocks), Orissa, Tamil Nadu, Pondicherry and Lakshadweep are distributing cooked meals. In Delhi, processed food is being distributed. Other States/UTs are still continuing with distribution of food-grains as they are not able to mobilise resources due to financial constraints. This issue has been taken up with the State Governments concerned.

(e) to (g) During July to September 1998, the supply of food grains by FCI had been temporarily suspended in States/UTs due to problems relating to reconciliation of lifting figures and non-release of funds to FCI which was subsequently restored.

[Translation]

Food for Work Programme under PMGSY

3401. SHRI TARACHAND BHAGORA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the contribution of Food for Work Programme in the process of roads construction under the Pradhan Mantri Gram Sadak Yojana, State-wise;

(b) the number of unemployed benefited under the scheme so far, State-wise; and

(c) the efforts being made by the Government for proper implementation of PMGSY?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) The Food for Work is a scheme implemented in the 11 States which are calamity affected. This Scheme can form a part of any Scheme of the Central or State Government being implemented for generation of wage employment in the 'Natural Calamity affected' Districts notified by the State Governments. Scheme-wise Monitoring of the Food for Work Programme (FFWP) is not being done by the Ministry of Rural Development.

(b) The employment generation is monitored in terms of number of mandays created under the Scheme. A Statement showing State-wise mandays generated under the Food for Work Programme (FFWP) and as reported by the State Governments is attached.

(c) The PMGSY is implemented by the State Governments through Executing Agency(ies) identified by them. Apart from regular and effective monitoring of road works by the Ministry of Rural Development through periodic Meetings, the services of CRRRI, New Delhi and other reputed technical institutions, such as the Indian Institute of Technology and Regional Engineering Colleges are being utilized as State Technical Agencies to, *inter alia*, scrutinize the Project Proposals prepared by the State Government.

A three-tier system of Quality Control has been suggested to the State Governments. The Executing Agency is primarily responsible for maintaining the quality through its Executive Engineers as well as through an independent Quality Control Agency, whether departmental or otherwise, which is responsible to the officers of the Executing Agency or the nodal Department independent of the field Engineers. As a third-tier, independent monitors are to be appointed by the National Rural Road Development Agency to verify at random the quality of road works and any infringement, detected by the monitors, would have to be rectified before making further payments.

Statement

Statement showing mandays generated under Food for Work Programme (upto October)

S.No.	Name of the State	Mandays Generated (In lakhs)
1	Andhra Pradesh	N.R.
2	Bihar	N.R.
3	Chhattisgarh	865.91
4	Gujarat	1585.20
5	Himachal Pradesh	16.94
6	Karnataka	N.R.
7	Kerala	N.R.
8	Madhya Pradesh	N.R.
9	Maharashtra	93.33
10	Orissa	429.00
11	Rajasthan	1072.52
Total		4062.90

N.R. - Not Reported by the State Government

[English]

Construction of High Rise Buildings

3402. SHRI CHANDRA BHUSHAN SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is true that the shocking incidents of air attacks across the United States have added an altogether new dimension to disaster management;

(b) if so, the details thereof;

(c) whether the Government are considering to seek the views of town planners in the light of the above incidents;

(d) if so, the details in this regard; and

(e) the other precautions being taken by the Government for the purpose, particularly in dealing with the multi-stories residential or commercial towers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) The air attacks across the United States have added new dimension to the disaster management as there is growing awareness on the possibility of terrorist attacks and man made disasters against natural disasters. However, precaution of man made disasters also depends upon security measures to be followed by law enforcing agencies.

(c) to (e) Development Plans/Master Plans of town and cities are prepared keeping in view all relevant aspects of development according to size and requirements. Accordingly, development control norms are framed and incorporated in the plans. Specifications and Codes of Practice formulated by Bureau of Indian Standards (BIS) adequately cover safety aspects for all types of structures/buildings including high-rise buildings against natural hazards like fire, cyclone, earthquake, flood as well as structural safety.

At present the precautions are contemplated against the natural hazards like earthquakes through the amendment of Building Bye-Laws. Provisions of structural safety of the buildings have been incorporated after amendment of Delhi Building Bye-Laws.

Funds to Gujarat for Secondary Education

3403. SHRI DINSHA PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of financial allocation made to Gujarat for Secondary Education during the Ninth Plan period;

(b) the total amount utilised during the said period; and

(c) the achievements/progress made in the secondary education in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Deviation in Contract

3404. SHRI RATILAL KALIDAS VARMA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that in CPWD Assistant Engineers and Executive Engineers are having power to approve the deviation in contract upto 10% and 30% of tendered amount respectively in respect of Agreement item except A.H.R. and A.L.R. item;

(b) if so, the details thereof;

(c) whether the amount of Extra item/substitute item will be excluded while computing percentage of deviation; and

(d) if so, the details of financial power to approve the deviation by the Assistant Engineers and Executive Engineers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) Assistant Engineers and Executive Engineers in CPWD are empowered to sanction following deviations in contract amount in respect of all items of agreement except for Abnormally High Rate (AHR) and Abnormally Low Rate (ALR) Items:

Assistant Engineer	-	10% of tendered amount subject to maximum of Rs. 60,000/-
Executive Engineer	-	20% of tendered amount subject to maximum of Rs. 7 lacs.

(c) No, Sir.

(d) Does not arise in view of (c) above.

Development of National Capital Region

3405. SHRI NARESH PUGLIA :

SHRI ADHIR CHOWDHARY :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the National Capital Region Planning Board propose to evolve a strategy for the development of NCR in the next few years;

(b) if so, the details thereof;

(c) whether the development of NCR is being ignored by the State Governments/Union Government;

(d) if so, whether any time bound programme

is likely to be prepared for the proper development of NCR; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) National Capital Region Planning Board was set up in 1985 for the harmonised and balanced development of the Region has prepared the Regional Plan 2001. Sub-Regional Plans and Functional Plans on Transport (1995), Power (1996), Telecommunication (1997) and Industry (1998). These lay down strategies for the development of the National Capital Region. It is now undertaking preparation of Regional Plan 2021.

(c) to (e) No, Sir. The Regional Plan is being implemented by the Central Ministries and the Member States of NCR through a set of inter-related policies and programmes aimed at the development of the Region and Core Regional Infrastructure of Power, Road, Rail, Telecommunication Network and Economic Activities.

Investment in Oman India Fertilizer Project

3406. SHRI HARIBHAU SHANKAR MAHALE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the total amount likely to be invested on Oman India Fertilizer Project;

(b) the extent of investment likely to be made by India on this project;

(c) the per annum ammonia likely to be produced by this project; and

(d) the other details, if any, of the project?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) The estimated capital cost of Oman India Fertilizer Project is US\$ 969 million. The Indian sponsors of the Project, namely, Indian Farmers Fertiliser Cooperative Ltd. (IFFCO) and Krishak Bharati Cooperative Ltd. (KRIBHCO), will make an investment of US\$ 80 million each as equity in the project.

(c) The Project will produce approximately 11.9 lakh MT of Ammonia per annum out of which 2.48 lakh MT will be surplus, the rest being required for urea production.

(d) The Project is expected to produce approximately 16.52 lakh MT of granular Urea per annum. Oman has offered natural gas, main feedstock for the project at a competitive price of 0.77 US\$ per million BTU for the first 10 years and with a suitable escalation clause thereafter. The debt equity ratio of the project is 67:33. The debt portion will be sourced from the international market.

[Translation]

Net Syllabus

3407. SHRI SUNDER LAL TIWARI :

SHRI SATYAVRAT CHATURVEDI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn to the news-item appearing in the 'Rashtriya Sahara' dated August 22, 2001 regarding deficiencies in the syllabus net examination of UGC;

(b) if so, the facts of the matter reported therein;

(c) the reaction of the Government thereto; and

(d) the steps taken by the Government to remove the shortcomings in the syllabus?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) to (d) According to the information provided by the University Grants Commission (UGC) it prepares the NET syllabus in the subjects in which NET examination is conducted with the help of Expert Committees drawn from the University system. The deficiencies of the syllabus, as quoted by Prof. B.S. Goel, have been sent to the experts who were involved in making the syllabus for their comments, and necessary action will be taken after the comments of all experts are received.

Grants to Sanskrit Vidyalyayas of Bihar

3408. SHRI ARUN KUMAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Rashtriya Sanskrit Sansthan, New

Delhi has discontinued the grant being given to the Sanskrit Vidyalyayas of Bihar during the last three years;

(b) if so, the reasons therefor;

(c) whether there is any proposal to restart providing grants directly to these Vidyalyayas by Rashtriya Sanskrit Sansthan, New Delhi; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) Under the Central Plan Scheme of Financial Assistance to Voluntary Sanskrit Organisations that is being implemented by the Rashtriya Sanskrit Sansthan, an autonomous organisation of the Ministry of Human Resource Development, selected organisations, the applications of which are recommended and forwarded by the concerned State/Union Territory Government, are sanctioned financial assistance for salaries to Sanskrit teachers, scholarships to students, library grants, construction of school buildings, etc. Grants were sanctioned to various institutions in Bihar on the recommendation of the Grant-In-Aid Committee in February, 1997 and February, 1998. However, the grants of 124 of these institutions of Bihar were discontinued from the year 1999-2000 onwards on the specific advice of the State Government of Bihar, which wrote to the Centre that those applications had not been forwarded by the State Government.

(c) and (d) In case, any fresh request from these institutions, duly recommended by the State Government of Bihar is received in the Rashtriya Sanskrit Sansthan, it will be placed before the Grants-In Aid Committee for its consideration.

[English]

Twin City Project between Calcutta and Howrah

3409. SHRI PRIYA RANJAN DASMUNSI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether his Ministry are aware of the crucial condition of the oldest city of Bengal, Howrah; and

(b) if so, whether the Government are considering a comprehensive twin city project between Calcutta and Howrah metropolis for its overall development, especially slums and thickly populated by religious minorities during the Tenth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) The Government of West Bengal has informed that Kolkata Municipal Development Authority (KMDA) has been executing several schemes for infrastructure development in the twin cities of Kolkata and Howrah since 1970. Three World Bank assisted programmes namely Calcutta Urban Development Project (CUDP) I, II and III were implemented during 1971-1992, which included water supply, sanitation, traffic and transportation with special emphasis to over all improvement of the slum pockets of the two cities through the 'Basti Improvement Projects'. Under the Ganga Action Plan, several schemes of sewerage treatment plan at Garden Reach, Kashipur, Chitpur, South Suburban, Howrah etc. were executed.

After the termination of CUDP-III programmes in 1992 the development projects were continued through KMDA's Eighth Plan Projects. Thereafter, under the Megacity Scheme started in 1994-95, 57 schemes worth about Rs. 509 crores were taken up covering the two cities. Out of these 30 schemes are so far been completed at an estimated cost of Rs. 277 crores. Major projects taken up under the Megacity Scheme were augmentation of Water Treatment Plants at Garden Reach and Howrah, reservoir at Mohammad Ali Park, Behala, Garfa, Salkia, Kona etc., Kona Expressway, roads around Howrah Maidan Area, Kona Truck Terminal, Garia Bridge, widening of EMBP and connectors, Drainage schemes at HMC (Ward 1-16), renovation of Kolkata Trunk Sewers and drains, Housing Projects at Golfgreen, Baisnabghata Patuli, Hoogly River Front Beautification etc. After the construction of Second Hoogly Bridge by Hoogly River Bridge Commission and improvement of its connecting roads at both banks of the river, the transportation system between the twin cities have considerably improved.

KMDA has been implementing several schemes relating to improvement of urban slums with the funds provided under different schemes such as CUDP-I, II and III, Minimum Needs Programme, Department for International Development (DFID-UK) assisted Calcutta Slum Improvement Projects (Phase Ia, Ib and Ic) and Tenth Finance Commission Award. Under these programmes 21.5 lakhs population has been covered over the entire Kolkata Metropolitan area. Majority of the slum pockets are within the Twin Cities of Kolkata and Howrah out of which many areas like Kidderpore, Rajabazar, Garden Reach, Park Circus, Pilkhana etc. are thickly populated by the religious minorities.

The KMDA has also recently published Perspective Plan named "Vision 2025" for overall comprehensive development of twin cities and other areas of Kolkata Metropolitan Area. Continuance of these programme including the projects under Megacity Scheme will depend upon the provision in the Tenth Five Year Plan which is yet to be finalised.

Basic Amenities/Facilities in Slum Pockets/Areas of Delhi

3410. SHRI SAHIB SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether there is a policy of the Government to provide amenities/facilities in slum pockets/areas of Delhi;

(b) if so, the extent of slum areas, in terms of locations and number;

(c) whether these include the slum designated areas declared under Slum Act, 1956, urban villages and rural villages;

(d) if so, whether it also include the slum pockets came after January, 1998; and

(e) if so, the amenities/facilities available in these areas and likely to be provided during the next five years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) The Slum & JJ Department of MCD has reported that there are two categories of slums in Delhi. The first category of slums are those areas, which had been notified under Slum Areas (Improvement and Clearances) Act, 1956. These notified slums are generally located in Walled city and its extensions. As per, 1991 census, it is estimated that there are about 10 lakh people living in notified slums.

The second category of slum comprises of jhuggi jhopri clusters/squatter settlements located in different parts in Delhi. At present, there are about 1100 jhuggi jhopri clusters containing around 6 lakh jhuggies.

(c) and (d) The areas notified in Slum Clearance Act, 1956 comes under the purview of "Slum Areas" and are generally located in walled city and its extensions.

(e) Minimum basic civic amenities like brick paving, drains, street lighting, toilets & baths, water supply etc. are provided in all JJ clusters in Delhi irrespective of the duration of the settlement.

Special Programme for Poverty Alleviation

3411. SHRIMATI KUMUDINI PATNAIK : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether there is any proposal on the part of the Union Government to work out a special programme for poverty alleviation with 100% Central assistance to provide generation of large number of mandays and employment in a crash programme and offer such a package plan to poverty stricken States like Orissa;

(b) if not, whether the Union Government propose to prepare such a plan to bail out the poor States from their economic disaster;

(c) if so, the details thereof;

(d) whether there is any proposal for setting up of Central Government industries and projects for opening of greater avenues for employment and mandays generation to address the burning unemployment problem of the State of Orissa;

(e) if so, the details thereof;

(f) whether the Union Government are proposing to arrange low interest rate loans to substitute the high cost loan by the poor States by restructuring their finances; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (c) No, Sir. However, the Ministry of Urban Development and Poverty Alleviation has been implementing on all India basis, including in the State of Orissa, a Centrally Sponsored Urban Poverty Alleviation Programme called Swarna Jayanti Shahri Rozgar Yojana (SJSRY) w.e.f. 01.12.1997 for the benefit of urban poor. The programme is funded in the ratio of 75:25 between the Centre and the State.

(d) The Ministry of Urban Development and Poverty Alleviation has no such proposal under the SJSRY programme.

(e) Does not arise.

(f) There is no such proposal since it is not in line with the SJSRY guidelines.

(g) Does not arise.

Declining Trend of Science Education

3412. SHRI KIRIT SOMAIYA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the interest of students in science is declining day by day;

(b) if so, the factual position in this regard;

(c) if so, the outcome thereof; and

(d) the steps taken by the Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (d) There is no reported decline in the interest of students in science courses at Senior Secondary stage. However, to encourage students to continue their education in basic sciences at higher education level, a scheme called Kishore Vaigyanik Prothshan Yojana (KVPY) has been launched during 1999-2000 by Department of Science and Technology which targets the young students at the school and college level. It aims to encourage the students of basic sciences, engineering and medicine to take up research career in these areas.

[Translation]

Foreign Investment in School Education

3413. SHRI JAIBHAN SINGH PAWAIYA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government propose to allow foreign investment in the field of school education;

(b) if so, the details in this regard;

(c) whether the Government have taken the view of experts in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA

VERMA) : (a) to (d) The Government has not taken any policy decision in this respect. A limited number of specific proposals received earlier in this respect have been considered on a case-to-case basis. Between 1983 to 2000, ten proposals were received by the Government.

Out of the above ten proposals, the Government has accorded approval with certain conditions in respect of (i) Mahindra United World College of India, Pune, (ii) Canadian School, Bangalore, (iii) Maharishi Heaven on Earth Devp. Corpn. Ltd., New Delhi (iv) Indo Canadian Academy, Calcutta and (v) Varkey International Public School, Lonavala (Maharashtra). Before taking any general policy decision in this respect, Government would obtain the views of all concerned, including the State Governments and educational experts.

[English]

Purchase of Property by Terrorists in Delhi

3414. SHRI G.J. JAVIYA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that under world operators reported by having links with terrorists are purchasing property on the outskirts of the capital in order to set up permanent base in the capital;

(b) if so, whether it was unearthed by the CBI during investigations of the recent seizure of a cache of arms and ammunition including RDX that was bound of Delhi;

(c) if so, the details thereof; and

(d) the action taken so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (d) In the course of interrogation of the accused persons arrested by the Central Bureau of Investigation in connection with the case relating to the seizure of a cache of arms from Santhalpur in Patan District of Gujarat, it was revealed that one of the accused persons had acquired a plot of land in Jaitpur area of Delhi in a benami transaction and was constructing a flat there. The accused person is in judicial custody at Patan, Gujarat.

[Translation]

Afghanis of Indian Origin

3415. SHRI BHUPENDRASINH SOLANKI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is a demand to treat the Afghanis of Indian origin as refugees;

(b) if so, the reaction of the Government thereto; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) No, Sir. This Ministry has not received any such demand to treat Afghanis of Indian origin as refugees.

(c) Does not arise.

[English]

Review of Working of UGC

3416. SHRI PRABHAT SAMANTRAY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have reviewed the working of the University Grants Commission (UGC);

(b) if so, the reaction of the Government thereto;

(c) whether there is a need to modernise the working of UGC in order to speed up its various activities; and

(d) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (d) Based on a suggestion made by the Government a study on the restructuring of UGC is proposed to be undertaken. This will be done by the Indian Institute of Management, Lucknow.

Watershed Development Programmes in Andhra Pradesh

3417. SHRI K. YERRANNAIDU :

SHRI RAMDAS RUPALA GAVIT :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the rainfed areas identified for the purpose of implementation of Watershed Development Programmes in Andhra Pradesh;

(b) the goals of the projects;

(c) the target set and the expenditure involved therein during the 9th Plan period, State-wise and year-wise;

(d) the achievements made under this programme in the State during each of the last three years and the achievements envisaged in the near future;

(e) whether the financial assistance has been extended to States for implementation of Watershed Development Programmes, State-wise;

(f) if so, the details thereof;

(g) the role of NGOs in development of Watershed Programmes; and

(h) the assistance given to NGOs during the last three years and the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M.K. PATIL):

(a) The Ministry of Agriculture is implementing a scheme, namely National Watershed Development Project for Rainfed Areas (NWDPR) exclusively for rainfed areas in the country including Andhra Pradesh. An area of 94,850 ha. has been identified/targeted during Ninth Plan period in Andhra Pradesh under NWDPR. In addition, the Department of Land Resources in the Ministry of Rural Development is also implementing three watershed development programmes namely Integrated Wastelands Development Programme (IWDP) Drought Prone Areas Programme (DPAP), Desert Development Programme (DDP). DDP and DPAP are being implemented in pre-identified blocks while the IWDP is implemented largely in non-DPAP and DDP areas.

(b) The goals of the NWDPR are :-

(i) enhancement of agricultural productivity in a sustainable manner,

(ii) restoration of ecological balance in the degraded and fragile rainfed eco-systems by greening these areas through appropriate mix of trees, shrubs and grasses, etc. In case of Watershed Development Programmes of Ministry of Rural Development, the goals are for improving the productivity in Desert prone, Drought prone and otherwise unproductive areas having preponderance of community lands and thereby ensuring poverty alleviation and environmental upgradation.

(c) The physical targets set and the expenditure involved in NWDPR during the 9th Plan period, State-wise and year-wise are contained in the statement-I and II. However, area sanctioned and funds released during the Ninth Plan period (1997-98 to 2000-01) under IWDP, DPAP and DDP are given in the statement-III and IV respectively.

(d) The funds released during each of the last three years in the Andhra Pradesh State under NWDPR, IWDP, DPAP and DDP Programmes are given as under :-

(Rs. in Lakhs)

Year	Funds released under			
	NWDPR	IWDP	DPAP	DDP
1998-99	900.00	981.21	2291.00	483.00
1999-2000	900.00	949.08	2671.00	437.00
2000-01	300.00	2007.93	4760.00	652.00
Total	2100.00	3938.22	9722.00	1572.00

The expenditure figures under NWDPR of Andhra Pradesh is given in Statement. The Watershed Development Projects under IWDP, DPAP and DDP are implemented over a period of four to five years and funds are released in seven instalments on project to project basis. First instalment is released at the time of sanction and each subsequent instalment is released after utilisation of more than 50% funds of the last instalment released. The total sum utilised is calculated after the completion of the project. However, the release procedure ensures utilisation of funds released to the State for the project under these programmes.

(e) and (f) The details of financial assistance extended to States for implementation of the Watershed Development Programme have been given in the Statement-II, III and IV.

(g) The NWDPR of Ministry of Agriculture is being implemented through the State line Departments. In case of watershed development programmes of Ministry of Rural Development, the project are sanctioned in favour of Zilla Panchayats/District Rural Development Agencies. However, in these projects, the NGOs can also become PIAs under ZP/DRDA. No direct assistance is provided to NGOs.

(h) Does not arise.

Statement-I

Statement showing area treated during first four years of IX Plan under "National Watershed Development Project for Rainfed Areas" (NWDPR)

(Area in ha.)

Sl. No.	Name of State/UT	Target for IX Plan	Years				Total
			1997-98	1998-99	1999-2000	2000-01	
1	2	3	4	5	6	7	8
1	Andhra Pradesh	94850	29037	36728	37484	10859	114108
2	Arunachal Pradesh	8820	200	830	--	619	1649
3	Assam	41910	17597	1715	--	100	19412
4	Bihar	17640	7976	990	1925	0	10891
5	Chhattisgarh	0	--	--	--	22562	22562
6	Goa	4410	400	1000	1000	750	3150
7	Gujarat	187510	17901	61780	91187	45124	215992
8	Haryana	17640	3337	6544	5367	4148	19396
9	Himachal Pradesh	22060	587	2600	5915	7332	16434
10	Jharkhand	0	--	--	--	0	0
11	Jammu & Kashmir	8820	52	0	167	402	621
12	Karnataka	216180	54768	92300	48372	41418	236858
13	Kerala	44300	--	--	18480	20123	38603
14	Madhya Pradesh	218390	16955	90230	90082	62158	259425
15	Maharashtra	216180	58036	71675	46660	55546	231917
16	Manipur	26470	--	250	8900	5681	14831
17	Meghalaya	26470	1233	3552	--	9060	13845
18	Mizoram	52940	2820	11233	12500	10850	37403
19	Nagaland	50700	--	11149	11103	9307	31559
20	Orissa	88240	28000	13623	9815	1900	53338
21	Punjab	17640	632	1125	--	1130	2887
22	Rajasthan	363900	75950	89459	85167	129127	379703
23	Sikkim	22060	2000	4500	4370	3522	14392

1	2	3	4	5	6	7	8
24	Tamil Nadu	176400	25145	50567	48899	33736	158347
25	Tripura	39700	1403	6412	10450	4233	22498
26	Uttar Pradesh	220600	20311	69947	80556	39895	210709
27	Uttaranchal	0	--	--	--	16200	16200
28	West Bengal	55150	13176	22408	19897	10468	65949
29	D & N Haveli	2200	0	0	0	0	0
30	A & N Islands	8820	517	972	920	635	3044
Total		2250000	378033	651589	639216	546885	2215723

Statement-II

Statement showing Expenditure Incurred during first four years of IX Plan under "National Watershed Development Project for Rainfed Areas" (NWDPPRA)

(Rs. in lakhs)

Sl.No.	Name of State/UT	IX Plan Allocation	Years				Total
			1997-98	1998-99	1999-2000	2000-01	
1	2	3	4	5	6	7	8
1	Andhra Pradesh	4300.000	731.397	717.375	738.238	243.493	2430.501
2	Arunachal Pradesh	400.000	45.288	41.287	0.000	30.000	116.575
3	Assam	1900.000	431.500	40.000	124.880	10.000	606.380
4	Bihar	800.000	170.840	34.230	57.770	0.552	263.392
5	Chhattisgarh	0.000	0.000	0.000	0.000	789.440	789.440
6	Goa	200.000	8.880	19.278	16.018	15.530	59.706
7	Gujarat	8500.000	603.950	1270.100	2080.810	984.310	4939.170
8	Haryana	800.000	71.120	138.670	115.640	95.020	420.450
9	Himachal Pradesh	1000.000	48.970	194.250	293.570	300.000	836.790
10	Jharkhand	0.000	0.000	0.000	0.000	0.000	0.000
11	Jammu & Kashmir	400.000	9.704	0.000	14.905	20.495	45.104
12	Karnataka	9800.000	1564.944	2427.280	1793.188	1586.030	7371.442
13	Kerala	2000.000	500.000	142.288	917.450	639.697	2199.435
14	Madhya Pradesh	9900.000	1208.000	1819.890	2622.370	1549.250	7199.510

1	2	3	4	5	6	7	8
15	Maharashtra	9800.000	1761.390	2150.240	1628.230	1666.380	7206.240
16	Manipur	1200.000	25.000	30.000	445.000	250.000	750.000
17	Meghalaya	1200.000	81.520	200.000	20.260	262.750	564.530
18	Mizoram	2400.000	147.285	577.710	600.000	466.000	1790.995
19	Nagaland	2300.000	160.000	500.000	500.000	590.000	1750.000
20	Orissa	4000.000	917.690	888.770	432.330	150.570	2389.360
21	Punjab	800.000	24.710	50.650	0.000	53.000	128.360
22	Rajasthan	16500.000	2300.700	3829.510	3932.710	3895.820	13958.740
23	Sikkim	1000.000	80.350	138.270	218.460	176.140	613.220
24	Tamil Nadu	8000.000	736.090	1769.838	1704.957	1180.770	5391.655
25	Tripura	1800.000	58.918	266.650	442.910	188.602	957.080
26	Uttar Pradesh	10000.000	980.290	2327.450	2273.690	1387.850	6969.280
27	Uttaranchal	0.000	0.000	0.000	0.000	449.770	449.770
28	West Bengal	2500.000	371.390	683.774	526.481	413.903	1995.548
29	D & N Haveli	100.000	0.000	0.573	0.000	0.000	0.573
30	A & N Islands	400.000	24.416	34.295	31.931	23.000	113.642
Total		102000.000	13064.342	20292.378	21531.796	17418.372	72306.888

Statement-III

*Statement showing area sanctioned during first four years of Ninth Plan
(1997-98 to 2000-01) under IWDP, DPAP, DDP*

(Area in hectares)

SI.No.	Name of State/UT	IWDP	DPAP	DDP
1	2	3	4	5
1	Andhra Pradesh	2,72,932	9,61,000	1,28,000
2	Arunachal Pradesh	1,500	--	--
3	Assam	1,41,035	--	--
4	Bihar	--	14,000	--
5	Chhattisgarh	45,570	98,500	--

1	2	3	4	5
6	Goa	--	--	--
7	Gujarat	2,16,571	3,16,500	3,75,000
8	Haryana	20,510	--	1,60,000
9	Himachal Pradesh	1,96,622	47,000	61,500
10	Jharkhand	26,880	1,09,500	--
11	Jammu & Kashmir	18,642	82,000	1,02,500
12	Karnataka	1,72,004	2,57,000	1,88,500
13	Kerala	19,471	--	--
14	Madhya Pradesh	2,51,574	4,61,000	--
15	Maharashtra	1,85,868	3,98,500	--
16	Manipur	66,468	--	--
17	Meghalaya	34,725	--	--
18	Mizoram	75,208	--	--
19	Nagaland	1,23,150	--	--
20	Orissa	1,52,067	55,500	--
21	Punjab	--	--	--
22	Rajasthan	1,88,041	1,44,500	7,82,000
23	Sikkim	60,329	--	--
24	Tamil Nadu	1,48,409	2,01,000	--
25	Tripura	--	--	--
26	Uttar Pradesh	2,91,130	2,17,500	--
27	Uttaranchal	58,532	74,000	--
28	West Bengal	--	30,000	--
29	D & N Haveli	--	--	--
30	A & N Islands	--	--	--
Total		27,67,441	34,67,500	17,97,500

Statement-IV

*Statement showing funds released during first four years of Ninth Plan
(1997-98 to 2000-01) under IWDP, DPAP, DDP*

(Rupees in crores)

Sl.No.	Name of State/UT	IWDP	DPAP	DDP
1	2	3	4	5
1	Andhra Pradesh	50.14	120.15	19.94
2	Arunachal Pradesh	0.09	--	--
3	Assam	7.79	--	--
4	Bihar	--	22.72	--
5	Chhattisgarh	4.51	--	--
6	Delhi (CAPART)	2.50	--	--
7	Goa	--	--	--
8	Gujarat	21.03	36.11	71.57
9	Haryana	2.98	--	26.70
10	Himachal Pradesh	20.03	4.59	8.86
11	Jharkhand	1.12	--	--
12	Jammu & Kashmir	6.08	7.42	20.80
13	Karnataka	20.87	39.22	19.09
14	Kerala	2.39	--	--
15	Madhya Pradesh	21.19	63.55	--
16	Maharashtra	10.06	51.23	--
17	Manipur	9.18	--	--
18	Meghalaya	2.07	--	--
19	Mizoram	4.51	--	--
20	Nagaland	18.42	--	--
21	Orissa	17.00	10.57	--
22	Punjab	0.89	--	--
23	Rajasthan	21.68	19.50	202.83

1	2	3	4	5
24	Sikkim	8.35	--	--
25	Tamil Nadu	17.13	27.15	--
26	Tripura	0.70	--	--
27	Uttar Pradesh	52.01	49.36	--
28	Uttaranchal	4.00	--	--
29	West Bengal	--	6.04	--
30	D & N Havell	--	--	--
31	A & N Islands	--	--	--
Total		326.72	448.52	369.79

Disinvestment of PSUs in Kerala

3418. SHRI P. RAJENDRAN : Will the Minister of DISINVESTMENT be pleased to state the total number of Government/P.S.Us earmarked for disinvestment in Kerala with details showing reasons for disinvestment of each such PSU?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : The Disinvestment Commission has recommended for strategic sale in Kerala based Fertilizers and Chemicals Travancore Ltd. (FACT). However, Government has not taken any decision on the recommendations of the Commission. There are two other public sector undertakings, i.e., Instrumentation Ltd., Kota (Rajasthan) and Hindustan Organic Chemicals Ltd. (HOCL), Rasayani (Maharashtra) which are earmarked for disinvestment and have a unit in Palghat (Kerala) and Cochin (Kerala) respectively. Kerala-based Kovalam Ashok Beach Resort, which is unit of India Tourism Development Corporation (ITDC) is also slated for disinvestment.

Instrumentation Ltd., Kota is a sick PSU registered with BIFR. Government in October 1998 approved the rehabilitation scheme, which inter alia provided for restructuring of Instrumentation Ltd., Kota by converting the units in Kota, Jaipur and Palghat into subsidiaries and formation of Joint Venture in them. In line with the above decision of the Government, Expressions of Interest (EOI) were invited for all the three units at Jaipur, Kota and Palghat for disinvestment of 51% of the equity shares. EOIs for Palghat unit have been received. The process of disinvestment through strategic sale in the

case of Instrumentation Control Valves Ltd., Palghat has been taken up. Government has also decided to disinvest 32.61% of equity of HOCL in favour of a strategic buyer. The disinvestment process in this regard has started. The advertisement for inviting Expression of Interest in respect of Kovalam Ashok Beach Resort is yet to be issued.

Disinvestment in these public sector undertakings is being done as per the declared policy of the Government that the Government will be generally of cases, bring down its equity to 26% or below in all non-strategic public sector undertakings, FACT, Instrumentation Ltd., HOCL and ITDC are non-strategic PSUs.

Schemes for Housing and Urban Development in North-Eastern States

3419. SHRI GANTA SREENIVASA RAO : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government have formulated any effective scheme for Housing and Urban Development in the North-Eastern States including Sikkim;

(b) if so, the details thereof;

(c) the amount allocated by the Union Government in this regard for structural development in all those States during each of the last three years, State-wise;

(d) whether it is a fact that regions of North-Eastern States are prone to earthquake; and

(e) If so, the concrete steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (c) For Housing and Urban sector development in the North-Eastern States including Sikkim, the Central Government is already implementing the following Centrally Sponsored/ Central Sector Schemes - (1) Integrated Development of Small & Medium Towns (IDSMT), (2) Low Cost Sanitation scheme for Liberation of Scavengers (LCS), (3) Accelerated Urban Water Supply Programme (AUWSP), (4) Swarna Jayanti Shahari Rozgar Yojana (SJSRY) and (5) National Slum Development Programme. The Central assistance released under the said scheme to North-Eastern States including Sikkim during the last 3 years is given in statement. Apart from the above, Government has decided to earmark 10 per cent of the budget for development of North-Eastern States including Sikkim. Accordingly, a provision of Rs. 120.50 crore has been made in the budget of this Ministry for the Housing and Urban Development Scheme of North Eastern States including Sikkim. The State Governments have been requested to submit project proposals for sanction. So this Ministry has sanctioned 9 projects for an amount of Rs. 54.11 crore out of which Rs. 27.82 crores have been released in the current year i.e. 2001-2002.

(d) and (e) North-Eastern States are very sensitive from the earthquake point of view as the whole region lies in most severe Seismic Zone-V. The earthquake zones of various towns and cities of North-Eastern States as per IS 1813 are Arunachal Pradesh, Assam, Tripura, Meghalaya, Manipur, Mizoram and Nagaland in Zone V and Sikkim is in zone IV. This Ministry had taken several initiatives for propagating the earthquake resistant housing construction practices in the country. All the State Governments/Union Territory Administrations have been addressed from time to time to bring in necessary modifications in their respective building bye-laws and regulations, land use zoning, development control rules and town & country planning acts based on the recommendations of the Expert Group set up for this purpose by Ministry of Urban Development and Poverty Alleviation.

Statement

(Rs. in lakhs)

S.No.	State	1998-99	1999-2000	2000-01
1	2	3	4	5
Integrated Development of Small & Medium Towns (IDSMT)				
1.	Arunachal Pradesh	4.00	33.00	0.00

1	2	3	4	5
2.	Assam	15.00	80.11	31.00
3.	Manipur	10.50	0.00	32.00
4.	Meghalaya	0.00	61.80	0.00
5.	Mizoram	34.40	74.00	0.00
6.	Nagaland	0.00	0.00	112.00
7.	Sikkim	0.00	30.00	32.00
8.	Tripura	16.80	55.06	48.00
Total		79.90	333.97	255.00

Low Cost Sanitation (LCS)

1.	Assam	0.00	0.00	0.00
2.	Manipur	0.00	16.24	0.00
3.	Meghalaya	0.00	0.00	0.00
4.	Tripura	58.79	0.00	0.00
Total		58.79	16.24	0.00

Accelerated Urban Water Supply Programme (AUWSP)

1.	Arunachal Pradesh	0.00	149.08	50.00
2.	Assam	198.87	324.26	0.00
3.	Manipur	63.16	160.51	206.00
4.	Meghalaya	0.00	0.00	96.53
5.	Mizoram	76.95	63.42	138.11
6.	Nagaland	17.51	175.80	85.98
7.	Sikkim	0.00	28.92	0.00
8.	Tripura	42.11	91.44	175.25
Total		398.60	993.43	751.87

Swarna Jayanti Shahari Rozgar Yojana (SJSRY)

1.	Arunachal Pradesh	65.01	88.65	0.00
2.	Assam	823.08	191.07	63.30

i	2	3	4	5
3.	Manipur	191.12	44.24	0.00
4.	Meghalaya	118.45	27.30	19.00
5.	Mizoram	125.64	146.30	126.77
6.	Nagaland	84.16	82.34	76.25
7.	Tripura	157.74	82.52	162.00
8.	Sikkim	30.98	30.02	32.49
Total		1596.18	692.44	479.81

National Slum Development Programme (NSDP)

1.	Arunachal Pradesh	88.00	125.36	25.40
2.	Assam	253.00	281.00	79.80
3.	Manipur	100.00	110.00	28.78
4.	Meghalaya	88.00	110.00	28.55
5.	Mizoram	88.00	122.00	110.00
6.	Nagaland	88.00	122.00	28.55
7.	Tripura	90.00	120.00	110.00
8.	Sikkim	100.00	88.00	25.40
Total		895.00	1078.00	436.48

*[Translation]***Quality of Dwelling Units under IAY**

3420. SHRI RAMSHAKAL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government check the quality of the dwelling units constructed under the Indira Awas Yojana;

(b) if so, the details thereof;

(c) the number of complaints regarding poor quality of dwelling units received during the last three years and till date, State-wise; and

(d) the action taken against the responsible officials in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) to (d) Under the Indira Awas Yojana (IAY), financial assistance is provided to the beneficiaries for construction of houses. According to the IAY Guidelines the house is to be constructed by the beneficiary himself/herself and the responsibility for the proper construction of the house, therefore, lies with the beneficiary. The Ministry of Rural Development, however, deposes Senior Officers from time to time for monitoring the implementation of Schemes and also the quality of houses so constructed. As and when a complaint in this regard is received by the Ministry, the matter is immediately brought to the notice of the concerned State Government for taking appropriate action.

*[English]***ACP Scheme for Central Government Employees**

3421. SHRI A.P. ABDULLAKUTTY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Assured Career Progression Scheme ordered for Central Government Civilian Employees is not implemented for school teachers born on Central Pay;

(b) if so, the reasons therefor;

(c) whether there is any proposal to implement a modified version of assured career progression scheme for school teachers born on Central Pay; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) Teachers are governed by a separate Scheme of three-tier pay scales with effect from 1.1.1986 hence the ACP Scheme introduced w.e.f. 9.8.1999 for other Central Government Employees is not applicable in the case of teachers.

(c) and (d) Does not arise in view of (b) above.

Integrated Rural Development Projects

3422. SHRI A. VENKATESH NAIK : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether Integrated Rural Development Projects

(IRDP) in several States have been rising indebtedness of the beneficiaries;

(b) if so, the reasons therefor;

(c) whether the Government propose to make IRDP a micro-finance programme;

(d) if so, the details thereof; and

(e) the steps taken by the Government to monitor such projects throughout the country effectively?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) :

(a) to (d) There is no specific information in the Ministry of Rural Development on indebtedness of beneficiaries of the erstwhile Integrated Rural Development Programme (IRDP). However, Concurrent Evaluation of the IRDP for the period July, 1995 to June, 1996 reveals that 55.41% of the old beneficiaries (i.e. beneficiaries assisted under the IRDP on or before 31st March, 1994) were in overdues, which could imply indebtedness in some cases. The reasons for the overdues, included, delay in income generation, inadequate income from the assets, diversion of income to meet consumption needs, sale of IRDP assets etc. The Evaluation Report, however, also reveals that in 23.4% of cases, the overdues were due to willful default.

The IRDP is no more in operation since 01.04.1999. The IRDP and its allied Programmes were restructured to launch the Swarnajayanti Gram Swarozgar Yojana (SGSY) w.e.f. 01.04.1999 for self-employment of the rural poor. The SGSY has the provision of micro-finance in terms of Revolving Fund (RF) to the Self Help Groups (SHGs) i.e. at the rate of Rs. 25,000/- per Group, comprising of Government subsidy of Rs. 10,000/- and Bank credit of Rs. 15,000/-. A Self Help Group is eligible for Revolving Fund if it is in existence for a period of 6 months and has demonstrated the potential of a viable group. One important objective of the Revolving Fund is to develop capacity of the group to utilize the funds. The funds can be used both for consumption and productive purposes.

(e) The existing provisions for the monitoring of the SGSY are as follows :

(i) Monthly, Quarterly, Half-Yearly and Annual Progress Reports from the States/UTs.

(ii) Field visits and physical verification of assets by the Area Officers from the Ministry and States/UTs level officers.

(iii) Review of the programme by the Central Level Co-ordination Committee (CLCC) and Performance Review Committee (PRC) at the Central level, State Level Co-ordination Committee (SLCC) and State Level Bankers Committee (SLBC) at the State level and District & Block level SGSY Committees at the district and block levels respectively.

(iv) Periodical evaluation and research studies.

(v) Monitoring and review of the Programme by the State, District and Block Level Vigilance and Monitoring Committees.

National Capital Region Project

3423. SHRI PRABHUNATH SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government had taken up National Capital Region Project in hand;

(b) if so, the details in this regard and the money already invested therein, year-wise;

(c) the reasons for the NCR projects remained behind the schedule and the steps taken to expedite the same;

(d) whether due to the laxity in completing that project, Delhi had become a place unworthy for habitation, business and other ways;

(e) if so, whether the construction of flyovers and Metro Rail will not yield the desired result; and

(f) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir. The Government has constituted National Capital Region Planning Board (NCRPB) under the National Capital Region Planning Board Act, 1985 (Act No.2 of 1985) enacted by the Parliament with the concurrence of the Legislatures of the States of Haryana, Rajasthan and Uttar Pradesh. It has the mandate for preparing a plan for the development of the National Capital Region and for coordinating and monitoring the implementation of such plan and for evolving harmonised policies for the control of land uses and development of infrastructure in the National Capital Region so as to avoid any hap-hazard development thereof.

(b) The NCR Planning Board, since its inception, has financed 148 projects, out of which, 68 have been completed and the remaining 80 projects are at different stages of implementation. The total estimated cost of these projects is Rs. 4277.40 crores for which a loan amounting to Rs. 1126.28 crores was released to different member States as on June, 2001. The State Governments have reported an expenditure of Rs. 1546.85 crores as on June, 2001. The State-wise details of NCR funded projects and year-wise release of loans to States/Implementing Agencies by NCRPB is annexed as statement.

(c) Out of the 80 ongoing projects, 15 have time overruns while the remaining 65 are at various stages of implementation as per the approved schedule. These schemes though approved and provided loan assistance by the NCRPB are implemented by the State Governments and their agencies.

The delay is mainly due to land acquisition problems and related legal issues. As per the decision of the 23rd Board meeting, the responsibility of physical and financial monitoring of the projects rests with the concerned State Government.

The Board also regularly monitors the progress of the projects through periodical review meetings, besides field inspections by the officials of the Board.

(d) to (f) Delhi MRTS Project being built at estimated cost of Rs. 8518 crores comprising of the following approved corridors :

- (i) Delhi University to ISBT to Connaught Place to Central Secretariat (11 Km.).
- (ii) Shahdara to ISBT to Tri Nagar to Nangloi (25 Km.) (However work on Trinagar-Nangloi is presently held in abeyance).
- (iii) Tri Nagar to Barwala (15.98 Km.).

It is expected that full project of completion in middle of 2005 would serve 19.5 lakh commuters per day. The total expenditure as on 31.11.2001 is Rs. 1574.63 crores and physical progress is 17%.

There are 24 flyovers which have been constructed by various local agencies in Delhi.

Additionally 11 flyovers and grade separator are at different stages of constructions.

With the construction of Metro Rails and flyovers it is expected that traffic flow in Delhi will improve to a considerable extent.

Statement

State-wise Details of NCR Funded Projects

(Rs. in crores)

State	No. of Schemes	Estimated Cost	Loan Sanctioned	Loan Released		Expenditure upto June 2001
				GOI	NCRPB	
U.P.	58	1445.56	636.67	5.62	419.34	584.54
Rajasthan	45	375.54	151.30	3.37	137.96	182.71
Haryana	41	2022.50	750.96	4.69	534.22	728.68
Sub-Total	144	3843.60	1538.93	13.68	1091.54	1495.93
CMAs*	4	433.80	54.00	0.00	34.74	50.92
Total	148	4277.40	1592.93	13.68	1126.28	1546.85

*Counter Magnet Areas

Details of Year-wise release of Loan to the State/Implementing Agency

Year	Haryana	Uttar Pradesh	Rajasthan	CMAS	Total
1985-86	1.25	1.75	0.75	0.00	3.75
1986-87	1.38	2.25	0.36	0.00	4.00
1987-88	2.79	3.76	0.68	0.00	7.23
1988-89	2.95	5.07	1.34	0.00	9.36
1989-90	1.83	5.67	1.70	0.00	9.20
1990-91	1.58	6.37	3.56	2.00	13.52
1991-92	2.74	5.52	10.88	0.00	19.15
1992-93	0.00	2.80	6.07	0.00	8.87
1993-94	2.00	6.94	4.84	2.00	15.77
1994-95	0.00	9.20	4.51	0.00	13.71
1995-96	42.73	42.01	21.50	4.00	110.24
1996-97	78.50	38.81	25.43	3.00	145.74
1997-98	0.00	26.36	45.38	13.00	84.74
1998-99	124.93	74.62	7.25	0.00	206.81
1999-2000	124.30	103.41	0.00	10.74	238.45
2000-2001	71.05	84.79	3.73	0.00	159.57
2001-2002 (upto June 2001)	76.19	0.00	0.00	0.00	76.10
Total	534.22	419.33	137.98	34.74	1126.28

[Translation]

Enquiry against Para-Military Forces

3424. SHRI SURESH PASI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the para-military forces have to face enquiry instead of getting reward for killing the terrorists in Kashmir;

(b) if so, the jurisdiction thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) No, Sir.

(b) and (c) Do not arise.

[English]

Assam Gas Cracker Project

3425. SHRIMATI RANEE NARAH :

SHRI M.K. SUBBA :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Assam Gas Cracker Project has been inordinately delayed;

(b) If so, the reasons therefor;

(c) since when it was scheduled to be completed under the original plan and the time by which it is likely to be completed;

(d) the cost over-escalation on account of this delay;

(e) the estimated cost of the gas flared up per year and that flared up on account of delay in completion of the said project; and

(f) the reasons for delay and the extent to which it is attributed to the disinterestedness of the Reliance Industries in setting up the Cracker Project?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (f) M/s. Reliance Assam Petrochemicals Ltd. (RAPL), a joint venture of the Assam Industrial Development Corporation (AIDC) and M/s. Reliance Industries Ltd. (RIL), was formed in 1995 to implement the Assam Gas Cracker Project. The project has not reached the stage of implementation mainly due to non-finalisation of feedstock related issues. RAPL have indicated that the project would be completed within 44 months of signing of the Gas Supply Agreement with OIL/ONGC and handing over of land to them, whichever is later.

Gas is not being flared on account of delay in the commissioning of Assam Gas Cracker Project. About 0.39 million standard cubic metres per day (MMSCMD) is currently being flared in Assam for technical reasons.

[Translation]

Allocation of Funds to the Department of Ocean Development

3426. SHRI BRIJ BHUSHAN SHARAN SINGH : Will the Minister of OCEAN DEVELOPMENT be pleased to state :

(a) the funds allocated to his Department in the Union Budget for the financial year 2000-01;

(b) the amount received as foreign assistance for the financial year 2000-2001; and

(c) the amount spent on salaries/tours to achieve the target during the said period?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) An amount of Rs. 158.00 crores was allocated to Department of Ocean Development in the Union Budget for the financial year 2000-01.

(b) An amount of Rs. 2.22 crores was the foreign assistance component of the expenditure incurred during the financial year 2000-01.

(c) An amount of Rs. 2.74 crores was spent on salaries/tours by the Department during the said period.

[English]

Setting up of Quality Assurance Agency in Higher Education

3427. SHRI GUTHA SUKENDER REDDY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to set up the Quality Assurance Agency in higher education as in UK like BIS/BVQI/ISO;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) The University Grants Commission has already established the National Assessment and Accreditation Council (NAAC) in 1994. The NAAC is already involved in assessing and accreditation of institutions of higher learning with the objective of bringing about improvement in the quality of higher education.

Criteria for Utilizing Funds under ARWSP

3428. SHRIMATI PRABHA RAU : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the criteria for spending funds under Accelerated Rural Water Supply Programme (ARWSP);

(b) whether this criteria is being followed by all the States, especially by Uttar Pradesh;

(c) if not, the reasons therefor; and

(d) the steps taken or proposed to be taken against the defaulting States?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHAB M.K. PATIL):

(a) The funds under ARWSP is to be utilised for providing drinking water supply facilities to rural habitations of the country at the rate of 40 litres per capita per day with a drinking water source/point made available for a 250 population within 1.6 Kilometers in plains and 100 meters elevation in hilly areas.

(b) These norms are generally being followed by all the States. However as Uttar Pradesh has achieved full coverage as per the above norms they have been allowed to relax the norms subject to the condition that the community is actively involved in implementation of the higher service level as per the relaxed norm by sharing 10% of capital cost for implementation of schemes with enhanced service levels and shoulder full Operation and Maintenance responsibility thereafter.

(c) and (d) Do not arise.

Agreement between India and European Union on S&T

3429. SHRI ASHOK N. MOHOL :

SHRI A. VENKATESH NAIK :

SHRI RAMSHETH THAKUR :

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether India and European Union have signed an agreement to upgrade bilateral cooperation in science and technology;

(b) if so, the details thereof;

(c) the highlights of the agreement; and

(d) the manner in which the accord is likely to be implemented?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (d) The India-EU Agreement for Scientific & Technological Cooperation has been signed to upgrade bilateral cooperation. This was signed during the 2nd India-EU Summit at New Delhi on November 23, 2001 by Hon'ble Minister for S & T and Ocean Development Dr. Murli Manohar Joshi from the Indian side and H.E.Ms. Annemie Neyts, Belgian Minister for

Trade and Agricultural Policy on behalf of European Community along with H.E. Mr. Pascal Lamy, Commissioner for Trade on behalf of European Commission from the EC side.

This Agreement provides for cooperation between our scientific centres of excellence, and between individual scientists, to finding scientific solutions to problems of mutual interest and global relevance. It caters to the following :

- * Enabling cooperation in advanced technology sectors in addition to developmental sectors such as natural resources management, agriculture & health;
- * Provide reciprocal access to scientists in Research and Technology Development Projects operating at EU and Indian institutions as well as securing IPRs for partners;
- * Implementation of joint research projects between scientific centres of excellence on a cost-sharing basis;
- * Shared use of advanced research facilities, in particular the access of Indian scientific community to European Large Scale Facilities;

The implementation of the Agreement involves (i) developing a common vision for our future scientific and technical cooperation and (ii) formulation, periodic review and monitoring of joint research projects by the Joint Steering Committee.

Allotment of Plots to Group Housing Societies

3430. SHRI C.N. SINGH :

SHRI RAM PRASAD SINGH :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the details of applications/requests of Group Housing and Housing Societies still pending with the DDA for allotment of plots, as on date and since when these are pending; and

(b) the action taken or proposed to be taken on each request so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) The Delhi

Development Authority have reported that the allotment of land to the Cooperative Group Housing Societies is made on the recommendations and clearance of the membership by the Registrar of Cooperative Societies, Government of National Capital Territory of Delhi. At present, 172 Societies, are waiting for allotment of land. The allotment of land to the Cooperative Group Housing Societies was last made in March, 2000.

(b) The allotment of land to the Cooperative Group Housing Societies depends upon the availability of developed land. Out of the 172 Societies, which have been cleared by the Registrar of Cooperative Societies, an offer of allotment of land has been made to 40 Societies on 2.11.2001.

PMF Personnel Killed

3431. SHRI VAIKO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of jawans/officers of the Para Military Forces died in action/duty during each of the last three years;

(b) the number of cases in which the Government provided monetary compensation to the next of kins of deceased;

(c) the number of cases in which the Government provided appointment on Compassionate ground to the next of kins of deceased;

(d) the steps the Government take to rehabilitate the widows of the deceased;

(e) whether the Government propose to create a National Welfare Fund only to look after the welfare of children/unmarried, widows/aged parents of the jawans/officials of the para-military personnel died in action; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) The number of personnel of Para Military Forces died in action while on duty during the last three years is as under :-

Year	1998	1999	2000
Nos.	139	191	195

(b) As per present, Ex-gratia compensation of

Rs. 7.5 lacs/Rs. 5.0 lacs are paid to the Next of Kin, depending on death due to enemy or attributable to act of violence by terrorist, anti social elements/accidents in the course of performance of duties.

As per available information, following is the number of cases where Ex-gratia compensation have been paid to Next-Of-Kin of personnel died while on duty during the last three years :-

Year	1998	1999	2000
Nos.	200	269	170

Ex-gratia compensation is paid after a proper enquiry by the force concerned.

In addition to Ex-gratia compensation, Liberalized Pensionary Award (LPA) equal to last drawn pay by the deceased employee of Extra Ordinary Pension and all other pensionary benefits like GPF, CGEGIS, Leave encashment, DCRG etc., as admissible are paid to the Next of Kin.

(c) and (d) To rehabilitate the dependents/families of those who die while on duty, compassionate appointments are provided to them depending upon the merit of the cases as per extant Government guidelines.

As per available information, the number of cases where appointments on compassionate grounds have been provided by the Para Military Forces during the last three years is as under :

Year	1998	1999	2000
Total	251	324	236

In the matter of allotment of Retail outlets/Dealers/ Lpg Distributors/SKO-LDO Dealers, widows/dependents of para military personnel killed in action are being accorded priority.

Each force also has its own contributory welfare schemes where from financial assistance is also provided to Next-Of-Kin of personnel killed in action while on duty.

(e) and (f) There is no such proposal at present.

Black Listed NGOs

3432. SHRI HOLKHOMANG HAOKIP : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) the number of NGOs black listed by the Ministry, State-wise;
- (b) the criteria fixed for black listing the NGOs;
- (c) the reasons for a complete ban on funding to the NGOs in Manipur; and
- (d) the time by which the ban is going to be lifted in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) The information is being collected and will be laid on the Table of the House.

(b) to (d) Instances of diversion of Government funds by some of the Non-Governmental Organizations (NGOs) in North Eastern region particularly in Manipur have come to the notice of the Government.

Ministry of Home Affairs have issued instructions in December 2000 to all Ministries/Departments of the Government of India to suspend further allocation of funds to Non-Governmental Organizations in Manipur until a thorough personal verification is carried out of the utilization of funds by senior officers of the Government of India. Ministry of Home Affairs, in February 2001, has inter-alia clarified that if on inspection, it is found that the funds have been properly utilized, the Central Ministries/Central Agencies can go ahead with the further release of funds as per approved schemes. Hence, genuine non-Governmental Organizations, which are found to have properly utilized funds, are eligible for further funding by the Ministries. In case, funds are not utilized or mis-utilized, the Central Ministries/Agencies, should blacklist the erring Non-Governmental Organizations and take further action as per law.

Inclusion of Bodo-Kacharis in STs List

3433. SHRI SANSUMA KHUNGGUR BWISWUMU-THIARY : Will the Minister of TRIBAL AFFAIRS be pleased to state :

- (a) whether the Union Government have taken certain effective initiatives to include the indigenous 'Bodo-Kacharis' living in Karbi-Anglong and North Cochar Hills Autonomous Districts in Assam in the STs (Hills) List;
- (b) if so, whether the Government propose to bring in a constitution (Amendment) Bill in this regard;

- (c) if not, the reasons thereof and the action taken so far in this regard;
- (d) if not, the reasons therefore;
- (e) whether the Union Government are thinking of redressing this unjust and discriminatory disparity at an early date; and
- (f) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) to (f) Borokachari community has been notified as Scheduled Tribes in relation to plain areas of Assam. The Govt. of Assam has recommended that the community may also be notified as Scheduled Tribes in relation to autonomous districts. This proposal has been examined as per approved modalities prescribed for examination of such claims. The inclusion can be effected through an Act of Parliament and no amendment in the Constitution is needed.

Penalty to States for not Holding Panchayat Elections

3434. SHRI KALAVA SRINIVASULU : Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) whether the Union Government have recently penalised some States by not realising grants for not holding the elections to Panchayats and Zilla Parishads in their respective States;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to reduce the grants to these States?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (c) According to 73rd Amendment Act of the Constitution, the State Governments/UT Administrations are required to hold elections of the Panchayati Raj Institutions at regular intervals and empower such institutions adequately. Though 80% of the funds allocated under the Employment Assurance Scheme are released as per the normal procedure, 20% of the funds are released as an intensive only if the State/UT has put in place elected and empowered Panchayati Raj Institutions. During the current year, 20% of the funds under the EAS have been withheld so far in respect of Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Jharkhand, Karnataka, Maharashtra, Orissa, Punjab, Uttaranchal and Pondicherry. They have

been advised to take appropriate steps to have elected and empowered Panchayati Raj Institutions in place at the earliest, so that the withheld amount can be released to them.

[Translation]

Closure of Teachers Training Institutes

3435. SHRI SHIVAJI VITHALRAO KAMBLE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any proposal to close down the teachers training institutions which do not adhere to the norms/regulations of National Council of Teachers Education during 2002-2003;

(b) if so, the details thereof;

(c) whether NCTE has issued/propose to issue any guidelines in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA): (a) and (b) Under the provisions of Section 14 and 15 of the National Council for Teacher Education Act, 1993, the Regional Committees of the Council grant recognition/permission to the institutions offering courses in teacher education subject to their fulfilling the norms, standards and other conditions laid down in the regulations of the Council. However, recognition can be withdrawn for contravention of provisions of National Council for Teacher Education Act, 1993, and regulations/orders issued thereunder.

(c) and (d) The Council have published the revised norms and standards for grant of recognition of teacher education programmes in the Gazette of India dated 4th September, 2001.

Modern Public Convenience Complex

3436. SHRI SUKDEO PASWAN :

SHRI RAGHURAJ SINGH SHAKYA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the New Delhi Municipal Council (NDMC) has constructed modern public convenience complexes during 2000-2001;

(b) if so, whether the users are charged for using the said facilities;

(c) if so, whether the NDMC is also providing free of charge public conveniences in its areas;

(d) if so, whether free of charge public conveniences constructed earlier are also being repaired and maintained keeping in view the convenience and need of the general public; and

(e) the total number of old and modern public convenience complexes located in the areas under the NDMC?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) Yes, Sir.

(c) and (d) The old public conveniences are still being maintained and are available for the public free of charge. However, some of the old toilets which were in the vicinity of the new modern public Conveniences constructed by New Delhi Municipal Council have been demolished.

(e) There are 236 old toilets and urinals and 33 modern public conveniences complexes in the New Delhi Municipal Council area as of now.

[English]

Allotment of Staff Quarters in CPWD Premises

3437. SHRI C. SREENIVASAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether under the guidelines issued by DG CPWD vide Notification No. 12(2)/8/CPWD/W-II/19024 dated 23.1.1982, allotment of staff quarters in CPWD premises can be made out of emergency quota to only those eligible employees who are posted in the enquiry premises;

(b) if so, whether the above guidelines have been violated in making allotment of any quarter in the premises of sector VIII, R.K. Puram Enquiry Office;

(c) if so, the details thereof and the reasons therefor;

(d) the steps proposed to be taken against the officials involved in making such illegal allotment and also to cancel the above allotment?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) No, Sir. Under the allotment of Government residences Rules, 1981, allotment of Staff Quarters available in CPWD premises can be made to essential staff engaged on maintenance as well as on construction work :-

(b) There is no violation of Government rules in case of allotment of the quarters in Enquiry Office, Sector VIII, R.K. Puram, New Delhi.

(c) and (d) Does not arise in view of (b) above.

Exploitation of Marine Resources

3438. SHRI TRILOCHAN KANUNGO : Will the Minister of OCEAN DEVELOPMENT be pleased to state :

(a) whether surveys have been conducted to exploit marine resources in Indian coasts;

(b) if so, the details thereof, coast-wise and State-wise;

(c) whether the Government have planned for the exploitation of marine wealth both on-shore and off-shore during the Ninth Plan period and details of Tenth Plan programmes, if finalized, State-wise; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (c) Yes, Sir. The Government through Geological Survey of India under the Ministry of Mines undertakes surveys to ascertain the resources available in the territorial waters and continental shelf for non living resources and investigation related to the earth science. As per the information provided by GSI, during the surveys, GSI have already delineated economic heavy mineral sands comprising ilmenite, rutile, zircon, sillimanite, monazite and garnet off Orissa, Andhra Pradesh, Kerala and Karnataka coasts; high grade lime-mud deposit in water depths of 180 to 1200 m off Gujarat coast; 2-5 cm thick layer of micro-manganese nodules in water depths of 2800 to 4300 m in Lakshadweep Sea; oolites and calcareous sands found in water depths of 50 to 200 m off Maharashtra and Gujarat coast; high grade lime-mud deposits in water depths of 100 to 200 m off Andhra coast; phosphatised sediments (0.5 to 19.1% P_2O_5) in water depths of 100 to 200 m southeast

off Chennai; calcareous sediments in water depths of 1000 m, west of Andaman-Nicobar Group of islands; high grade calcareous sands in shallow offshore and lagoons of Lakshadweep. There is no project for the exploitation of the established mineral resources in the coastal waters and Exclusive Economic Zone by the Government.

In respect of fishery resources the Ministry of Agriculture has estimated that the fishery potential from the Indian Exclusive Economic Zone is 3.9 million tonnes. There is no project for the exploitation of fishery resources by the Government.

(d) Does not arise.

Primary/Upper Primary Schools and Education to Girl Students in Andhra Pradesh

3439. SHRI Y.S. VIVEKANANDA REDDY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government of Andhra Pradesh has sent a project report for providing infrastructural facilities in 46,236 primary and upper primary schools and primary education to girl students in the State;

(b) if so, the main features of the proposed project;

(c) whether the Union Government have not taken any decision thereon since 1996;

(d) if so, the reasons therefor; and

(e) the time by which a final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Vice-Chancellors Conference

3440. SHRI IQBAL AHMED SARADGI :

SHRI G. MALLIKARJUNAPPA :

SHRI G.S. BASAVARAJ :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a two day "South-Zone Vice-

Chancellors Conference" was held in Mysore in September, 2001 to have a discussion on wide-range issues including value-based education in universities, role of private sector in higher education with a special focus on problems facing university education in the country;

(b) if so, the details thereof alongwith the number of Vice-Chancellors attended the conference;

(c) the main subjects discussed;

(d) the details of outcome of this conference; and

(e) the steps being taken to implement them?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (e) The information is being collected and will be laid on the Table of the House.

Assistance provided to NGOs by CAPART in North-Eastern States

3441. SHRI M.K. SUBBA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the assistance provided to NGOs by CAPART in Assam, Nagaland and other North Eastern States during 1999-2000, 2000-2001 and the current year so far; State-wise;

(b) the amount sanctioned, released, utilized or returned by these NGOs during the said period, project-wise;

(c) whether the working of these NGOs have been reviewed; and

(d) if so, the details thereof and the result achieved so far, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) The State-wise details of assistance provided to NGOs by CAPART in Assam, Nagaland and other North-Eastern States 1999-2000, 2000-2001 and the current year (till 30.11.2001) are given in the statement-I.

(b) The project-wise details of amount sanctioned, released and utilised by these NGOs during the said period are also given in statement-I

(c) and (d) Yes, Sir. The working of the NGOs assisted by CAPART is reviewed by deputing Project Evaluators (PEs) at different stages of the project such as pre-funding appraisal before sanction of the project proposal, mid-term evaluation during implementation of the project and post evaluation on completion of the project. The State-wise achievements made so far are given in statement-II.

Statement-I

(Amount in Rs.)

Sl.No.	Name of Vos & addresses	Name of Scheme	Amount Sanctioned	Amount released	Amount utilised	Status of project
1	2	3	4	5	6	7
Assam (1999-2000)						
1.	Sipajhar Diamond Club Community Centre, PO Sipajhar, Darrang	Organisation of Beneficiaries	20,980	20,980	20,980	Completed
2.	Centre for Development Action and Appropriate Technology, Zoo Narengi Road, Guwahati	-do-	52,000	52,000	52,000	-do-
3.	Bureau of Integrated Rural Development, Sarawati Apt. Rajgarh Road, Guwahati	-do-	65,654	65,654	65,654	-do-
4.	Indian Institute of Entrepreneurship, Bashistha Chanali, Lalmati Guwahati	-do-	55,815	55,815	55,815	-do-

1	2	3	4	5	6	7
5.	Indian Institute of Entrepreneurship, Lalmatl, 37 NH, Guwahati	-do-	42,500	42,500	42,500	-do-
6.	North Eastern Institute of Bank Management, Jawahar Nagar	-do-	36,300	36,300	36,300	-do-
7.	Modern Khadi & Village Industry Samity, Vill. & PO Eraligool	Public Cooperation	4,94,710	1,65,736	1,65,736	Ongoing
8.	Tezpur Zila Mahila Samity PO Tezpur, Distt. Sonitpur	-do-	3,32,000	1,65,100	1,65,100	Terminated
9.	Sipajhar Diamond Club Community Centre, PO Sipajhar Darrang	-do-	4,40,000	4,40,000	4,40,000	Ongoing
10.	Pahumara Anchalik Rural Development Association, Bhawanipur, Barpeta	-do-	2,97,860	1,49,100	1,49,100	-do-
11.	Sodou Asom Pathar Parichalens Samity, B.K. Kakoti Road	-do-	3,61,240	3,61,240	3,61,240	Completed
12.	DO NYIPO : LO Youth Society, North Lakhimpur	-do-	8,22,399	5,28,069	1,07,569	Ongoing
13.	Desh Bhakta Rural Development Association, Vill. Bhaktardaba Bazar, PO Naligaon	-do-	8,57,040	8,57,040	8,57,040	Completed
14.	Ata Bhowkamari Society Development Association Vill. Ata Bhowkamari, Pakabetbari	-do-	7,98,275	7,98,275	7,98,275	-do-
15.	Anchalik Gram Unnayan Parishad, Vill. & PO Jania, Barpeta	-do-	5,46,530	5,46,530	5,46,530	-do-
16.	Tamulpur Anchalik Gramdan Sangh, PO Kumarkata, Nalbari	-do-	9,00,470	4,60,530	4,60,530	Ongoing
17.	Centre for Youth & Rural Development, Vill. & PO Bengtol, Bongaigaon	-do-	5,87,400	5,87,400	5,87,400	Completed

1	2	3	4	5	6	7
18.	Salesmen's of Don Bascoo Sacred Heart College, Mawlat	-do-	5,87,400	Withdraw	-	Terminated
19.	Global Health Immunisation & Population Control Organisation	ARTS	2,67,250	-do-	-	do-
20.	Welfare Institute for Handicapped, R.G. Baruah Road, Guwahati	Disability	50,000	50,000	50,000	Completed
Arunachal Pradesh (1999-2000)						
1.	G.B. Pant Himapaya Paryavaran Evam Vikas Sansthan	ARTS	70,000	70,000	70,000	Completed
2.	Himalayan Paryavaran Adhyan Avam Sanrakshan Sangathan	-do-	54,311	54,311	54,311	do-
3.	Arunachal Pradesh Rural Institute	PC	1,30,900	1,30,900	65,450	Ongoing
Manipur (1999-2000)						
1.	Integrated Rural Development Services, Wangot, Imphat West	ARTS	1,68,081	95,332	Progress report awaited	Ongoing
2.	Volunteers for Rural Health & Actions, Wangjing, Thoubal	-do-	1,38,600	94,000	94,000	do-
3.	Social Environmental & Rural Technology Council, PO Tallel, Tangloupal	DWCRA	4,65,700	Not yet released	-	Sanction withdrawn terminated
4.	Anallon Christian Development Committee, Stadium Road, Imphal	OB	93,100	38,000	Progress report awaited	Ongoing
5.	United Action for Rural Development, PO Nungba	PC	1,99,040	99,520	-do-	Placed under Further Assistance Stopped Category (FAS)/ terminated

1	2	3	4	5	6	7
6.	Renewal Ministry, Jadonang Bazar	-do-	1,18,360	1,18,360	63,320	Ongoing
7.	Christian Social Development Organisation, Japhou Bazar, Chandel	-do-	3,09,980	3,09,980	1,54,990	-do-
8.	United Voluntary Youth Council, Modhur Bhawan, Imphal	-do-	3,68,932	3,68,932	2,03,882	-do-
9.	Centre for Social Development, Palace Compound (W), Imphal (E)	-do-	3,26,305	1,29,577	1,29,577	-do-
10.	Service for Advancement for Rural Development, Sadar Hills West	-do-	1,32,420	66,210	66,210	-do-
11.	Friendship Centre, Tinsid Road, Imphal	-do-	2,53,320	1,26,660	1,26,660	Terminated
12.	T. Lailoiphai Youths Development Organisation, T. Lailoiphai, Sugnu	-do-	1,96,320	1,96,320	98,160	Ongoing
13.	Gamphagol Area Development Society, Chakpikarong, Moreh	-do-	1,81,500	1,81,500	1,81,500	Completed
14.	Gram Seva Sangh, Brahmapur, Nahabarn	ARTS	1,04,464	1,04,464	51,482	Ongoing
15.	The District Handicapped/ Disabled Institute and Rehabilitation Society, Lamka	Disability	50,000	50,000	50,000	Completed

Mizoram (1999-2000)

1.	Mizoram Hmechhe Inshihkhawam Pawl	PC	2,55,100	1,27,550	Progress report awaited	Ongoing
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Meghalaya

1.	ICAR Research Complex for NEH Region	SAT	1,72,432	1,72,432	1,72,432	Completed
2.	Voluntary Health Association of Meghalaya	OB	16,000	16,000	16,000	-do-

1	2	3	4	5	6	7
Nagaland (1999-2000)						
1.	Food for Hungry Women	PC	3,22,080	2,14,720	2,14,720	Terminated
2.	Emeraled Society	PC	2,94,718	1,26,600	Progress report awaited	Ongoing
Sikkim (1999-2000)						
1.	Navajyoti Sangh	ARTS	1,47,750	1,47,750	80,325	Ongoing
Tripura (1999-2000)						
1.	Tripura Adibashi Mahila Samity	ARTS	2,55,800	2,55,800	1,32,236	Ongoing
2.	Swamiji Jankalyan Sangstha	ARTS	4,57,500	4,57,500	2,42,550	Ongoing
3.	SIPARD	OB	20,000	20,000	20,000	Ongoing
Assam (2000-2001)						
1.	DO NYI PO LO Youth Society Cozy Villa, North Lakhimpur	Organisation of Beneficiaries	40,317	40,317	40,317	Completed
2.	Indian Institute of Entrepreneurship, Lalmati, Guwahati	-do-	59,038	59,038	59,038	-do-
3.	Indian Institute of Entrepreneurship, Lalmati, Guwahati	-do-	53,856	53,856	53,856	-do-
4.	Rural Volunteers Centre Akajan, Dhemaji	-do-	4,61,300	2,04,300	2,04,300	Ongoing
5.	Society for the Promotion of Youth & Masses, Ashram Road, Ulubari, Guwahati	-do-	1,19,400	Not yet released		Sanction/withdrawn/terminated
6.	Centre for Rural Development, Khanapara, Guwahati	-do-	2,76,000	2,76,000	2,76,000	Completed
7.	Green Heart Nature Club Ward No.6 Bazar, Kokrajhar	Public Cooperation	2,38,250	1,19,125	Progress awaited	Ongoing
8.	Niz Jarabari Jankalyan Gramodyog Unnayan Samity, Kumargaon, Atikuchi	-do-	95,700	51,340	49,740	-do-

1	2	3	4	5	6	7
9.	Barnibari Yobak Sangha Barnibari, Nalbari	-do-	8,53,575	8,53,575	4,43,759	-do-
10.	Sipajhar Diamond Club Community Centre, PO Sipajhar, Darrang	-do-	3,60,300	3,05,150	1,32,025	-do-
11.	Anchalik Gram Unnayan Parishad, Vill. & PO Jania, Barpeta	-do-	5,35,840	5,35,840	2,52,770	-do-
12.	Gauripur Vivekananda Club Ward No.3, Gauripur	-do-	8,37,340	4,18,670	Progress report awaited	-do-
13.	Rural Women Upliftment Association of Assam, Japorigog High School, Sundarpur, Guwahati	-do-	4,35,750	57,500	-do-	-do-
14.	Deori Jagoron Mahila Samity, Vill. & PO Adarsha Deori Gaon	-do-	85,000	85,000	44,500	-do-
15.	Rajib Open Institute Ambikapatty, Silchar	-do-	8,29,000	3,57,000	2,20,000	-do-
Manipur (2000-2001)						
1.	Society for Women's Education Action and Reflection	ARTS	3,34,475	Not yet released	-	-
2.	Upliftment of Human Resource and Vocational Training Institute	OB	98,875	47,700	47,700	Ongoing
3.	Manipur North Economic Development Association	PC	2,12,850	1,06,100	1,06,100	-do-
4.	Voluntary Organisation for Social Upliftment	PC	1,73,810	Not yet released	-	-
5.	SC/ST Backward Women and Children Development Organisation	PC	3,10,387	1,62,370	1,62,370	Ongoing
6.	Weaker Sections Development Society	PC	2,59,499	2,59,499	1,43,200	-do-
7.	Youth Voluntary Organisation	PC	2,83,710	2,45,250	2,45,250	-do-

1	2	3	4	5	6	7
8.	Integrated Rural Welfare Association	PC	2,02,600	2,02,600	1,05,340	-do-
9.	Volunteers for Rural Health & Action	ARTS	2,26,000	Not yet released	-	-
10.	The District Handicapped/ Disabled Institute and Rehabilitation Society, Lamka	Disability	18,24,950	Yet to be released	-	-

Mizoram (2000-01)

1.	Mizoram Hmelchee Insuikhawm Pawi	PC	5,37,290	2,54,259	Progress report awaited	Ongoing
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Tripura (2000-01)

1.	Voluntary Health Association of Tripura	ARTS	2,45,700	1,04,750	Report awaited	Ongoing
2.	Centre for Social Work and Research Centre, Agartala	ARTS	40,00,000	10,40,000	Progress report awaited	-do-

Year : 2001-02 (Till 30.11.2001)

Assam

1.	Adibasi Baptist Churches Association Assam	PC	2,53,200	1,26,600	Progress report awaited	Ongoing
2.	Gaon Unnayan Sangha	-do-	2,35,000	45,000	-do-	-do-
3.	Asom Go-Seva Samity	-do-	93,120	Yet to be released	-	-
4.	Sevika Niketan	-do-	4,80,000	2,10,000	-do-	Ongoing
5.	Chanmari Youth Club	-do-	2,12,920	1,20,000	-do-	-do-
6.	Gaunpur Vivekananda Club	-do-	4,50,000	1,50,000	-do-	-do-
7.	Deshbandhu Club	-do-	6,61,805	3,30,783	-do-	-do-
8.	Janakalyan Khadi Gramodyog Unnayan Kendra	-do-	3,36,996	1,70,773	-do-	-do-
9.	Tata Energy Institute (TERI) Guwahati	WSD	2,00,000	2,00,000	-do-	-do-

1	2	3	4	5	6	7
Manipur						
1.	Thonglao Women Welfare Association	OB	45,000	31,500	-do-	-do-
2.	Community Development Organisation	PC	52,000	10,000	-do-	-do-
3.	Ladies Guidance Centre	-do-	45,000	Not yet released	-	-
4.	Khongjaron Women Society	-do-	84,000	-do-	-	-
5.	Social Economic & Cultural Development Organisation	-do-	85,944	-do-	-	-
6.	Scientific & Humanatarian Association for Knowledge of Technological Innovations	ARTS	2,26,700	-do-	-	-
7.	Integrated Rural Welfare Association	-do-	3,23,160	1,61,580	Progress report awaited	Ongoing
Mizoram						
1.	BML Mahila Sangathan	PC	3,38,000	66,000	-do-	-do-
Nagaland						
1.	Kuki Youth Cultural Club	PC	52,304	6,600	-do-	-do-
2.	Victory Club	ARTS	5,97,850	1,73,250	-do-	-do-

Statement-II*Details of State-wise Achievements*

Sl.No.	State	No. of projects sanctioned	No. of projects completed	No. of projects terminated	No. of projects ongoing	No. of projects awaiting 1st release.
1	2	3	4	5	6	7
Year : 1999-2000						
1.	Assam	20	12	3	5	-
2.	Arunachal Pradesh	3	2	-	1	-
3.	Manipur	15	2	3	10	-
4.	Mizoram	1	-	-	1	-

1	2	3	4	5	6	7
5.	Meghalaya	2	2	-	-	-
6.	Nagaland	2	-	1	1	-
7.	Sikkim	1	-	-	1	-
8.	Tripura	3	-	-	3	-
Year (2000-01)						
1.	Assam	15	4	1	10	-
2.	Manipur	10	-	-	6	4
3.	Mizoram	1	-	-	1	-
4.	Tripura	2	-	-	2	-
Year (2001-02) (Till 31.11.2001)						
1.	Assam	9	-	-	8	1
2.	Manipur	7	-	-	3	4
3.	Mizoram	1	-	-	1	-
4.	Nagaland	2	-	-	2	-

Exhibitions for Scientific Advances**Statement**

3442. SHRI A. BRAHMANAIAH : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether a series of exhibitions are being held around the country to highlight scientific advances in the country;

(b) if so, the number of such exhibitions held in different parts of the country during the last two years, State-wise, especially in Andhra Pradesh; and

(c) the criteria for selecting any town to hold such an exhibition?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (c) Government generally does not organize exhibitions on science. Scientific Departments, when invited, participate in exhibitions organized by reputed organizations based on the venue, occasion and likely impact on the visitors. A list of major science exhibitions held in different parts of the country during the last two years in which the government participated is given in the statement.

Major Science Exhibitions held on different parts of the country during last two years in which Government participated

1. Swadeshi Vigyan Mela, 2-6 February 2000 at IIT Campus, New Delhi, organize by Centre for Bhartiya Marketing Development (CBMD).
2. Swadeshi Mela - 2000, 29th April, 3rd May 2001 at Palace Ground, Bangalore, organized by CBMD.
3. Vigyan Darshan Exhibition, on the occasion of Kumbha Mela at Allahabad, 16-31 January, 2001, IERT Allahabad and BSIP, Lucknow participated on behalf of DST.
4. Shimla Knowledge Com - 2001, 7-9 June 2001 at Shimla, organized by Wisitex Foundation of India.
5. Swadeshi Mela at Indore, 2-8 October 2001, organized by CBMD. SOI Indore based unit has participated on behalf of DST.

6. MTNL Perfect Health Mela-2001 at Lal Quila Ground, 17-25 November 2001, organized by Heart Care Foundation of India, New Delhi.
7. Science, Agriculture and Industrial Fair at Kolkata, 27 November-11 December 2001, organized by Calcutta Festival. NATMO is participating in the exhibition.
8. RVPSP/DST has put a stall to demonstrate innovative ideas at the National Science Exhibition organized by NCERT at K.P. Inter College, Allahabad during November 17-23, 2001.
9. India International Maritime Expo 2001 held at Mumbai from 10-13 October 2001. Dept. of Ocean Development (DOD) participated.
10. India International Trade Fair held at Pragati Maidan, New Delhi from 14-27 November, 2001. DOD participated.
11. India International Trade Fair 2000 held at Pragati Maidan, New Delhi from 14-27 November, 2001. DOD participated.
12. That apart, various other scientific Departments of Central Government and State Government also participate in various exhibitions from time to time.

Introduction of Eklavya Experiment in School Curriculum

3443. SHRI Y.V. RAO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to introduce Eklavya experiment in school curriculum throughout the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

Development of Tribals in Maharashtra

3444. SHRI CHANDRAKANT KHAIRE : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether a comprehensive list of tribals in Maharashtra has been prepared;

(b) if so, the details thereof; and

(c) the details of activities for the development of tribals carried out in Maharashtra during the last three years?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) and (b) A list of Scheduled Tribes of Maharashtra is in the attached statement.

(c) Various individual beneficiary schemes and infrastructural development activities were carried out under the sectors of agriculture, rural development, industry, education, health, communication etc. under the strategy of Tribal Sub-Plan (TSP) for the development of Scheduled Tribes of Maharashtra during last three years. The flow to TSP from State Plan was Rs. 561 Crores, 580.59 crores and 525.00 crores for the years 1998-99, 1999-2000 and 2000-2001 respectively. In addition my Ministry has released Rs. 44.63 crores, Rs. 40.82 crores and Rs. 53.01 crores for the years 1998-99, 1999-2000 and 2000-2001 respectively for implementations of schemes for development of Scheduled Tribes.

Statement

List of Scheduled Tribes of Maharashtra

1. Andh
2. Baiga
3. Barda
4. Bavacha, Bamcha
5. Bhaina
6. Bhardia Bhumia, Bhuinhar Bhumia, Pando
7. Bhattra
8. Bhil, Bhil Garasia, Dholi Bhil, Dungri Bhil, Dungri Garasia, Mewasi Bhil, Rawal Bhil, Tadvi Bhil, Bhagalla, Bhilala Pawra, Vasava, Vasave
9. Bhunjia
10. Binjhar
11. Biruhul, Birhor

- | | |
|--|--|
| <p>12. Chodhara (excluding Akola, Amravati, Bhandara, Buldana, Chandrapur, Nagpur, Wardha, Yavatmal, Aurangabad, Bhir, Nanded, Osmanabad and Parbhani districts.)</p> <p>13. Dhanka, Tadvi, Tetaria, Valvi</p> <p>14. Dhanwar</p> <p>15. Dhodia</p> <p>16. Dubla, Talavia, Halpati</p> <p>17. Gamit, Gamta, Gavit, Mavchi, Padvi</p> <p>18. Gond, Rajgond, Arakh, Arrakh, Agaria, Asur, Badi, Maria, Bada Maria, Bhatola, Bhimma, Bhuta, Kollabhuta, Kollabhuti, Bhar, Bisonhorn Maria, Chota Maria, Dandami Maria, Dhuru, Dhurwa, Dhoba, Dhulla, Dorla, Kaiki, Gatta, Gatti, Gaita, Gond Gowari, Hill Maria, Kandra, Kalanga, Khatola, Koitar, Koya, Khirwar, Khirwara, Kucha Maria, Kuchaki Maria, Madia, Maria, Mana, Mannewar, Moghya, Mogia, Monghya, Mudia, Muria, Nagarchi, Naikpod, Nagwanshi, Ojha, Raj, Sonjhari Jhareka, Thatla, Thotya, Wade Maria, Vade Maria</p> <p>19. Halba, Halbi</p> <p>20. Kamar</p> <p>21. Kathodi, Katkari, Dhor Kathodi, Dhor Kathkari, Son Kathodi, Son Katkari</p> <p>22. Kawar, Kanwar, Kaur, Cherwa, Rathia, Tanwar, Chattri</p> <p>23. Khairwar</p> <p>24. Kharia</p> <p>25. Kokna, Kokni, Kukna</p> <p>26. Kol</p> <p>27. Kolam, Mannervarlu</p> <p>28. Koli Dhor, Tokre Koli, Kolcha, Kolkha</p> <p>29. Koli Mahadev, Dongar Koli</p> <p>30. Koli Malhar</p> <p>31. Kondh, Khond, Kandh</p> <p>32. Korku, Bopchi, Mouasi, Nihal, Nahul, Bondhi, Bondeya</p> | <p>33. Koya, Bhine Koya, Rajkoya</p> <p>34. Nagesia, Nagasia</p> <p>35. Naikda, Nayaka, Cholivala Nayaka, Kapadia Nayaka, Mota Nayaka, Nana Nayaka</p> <p>36. Oraon, Dhangad</p> <p>37. Pardhan, Pahari, Saroti</p> <p>38. Pardhi, Advichincher, Phans Pardhi, Phanse Pardhi, Langoli Pardhi, Bahella, Bahellia, Chita Pardhi, Shikari, Takankar, Takla</p> <p>39. Parja</p> <p>40. Patelia</p> <p>41. Pomla</p> <p>42. Rathawa</p> <p>43. Sawar, Sawara</p> <p>44. Thakur, Thakar, Ka Thakur, Ka Thakar, Ma Thakur, Ma Thakar</p> <p>45. Thoti (in Aurangabad, Bhir, Nanded, Osmanabad and Parbhani districts and Rajura tahsil of Chandrapur district)</p> <p>46. Varli</p> <p>47. Vitolia, Kotwalia, Barodia.</p> |
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[English]

Release of Funds under ARWSP

3445. PROF. UMMAREDDY VENKATESWARLU:
Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have stipulated certain criteria for allocation of funds under ARWSP to the State Governments;

(b) if so, the details thereof;

(c) whether rural population is covered under the criteria;

(d) if so, whether any special assistance is given to tribal villages; and

(e) if so, the details of the emphasis or weightage given to tribal villages?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL):
(a) Yes, Sir.

(b) and (c) The allocation of funds to the State Governments in respect of Accelerated Rural Water Supply Programme (ARWSP) is done as per the approved need based criteria in terms of the rural population, rural areas under Desert Development Programme (DDP), Drought Prone Area Programme (DPAP), Hill Areas Development Programme (HADP) and Special Category Hill States, number of remaining Not Covered and Partially Covered rural habitations, number of quality affected habitations and overall water source availability in a state.

(d) and (e) No separate weightage is given to tribal villages for allocation of funds under ARWSP. However, as per the Guidelines for implementation of Rural Water Supply Programme, the State Governments are required to utilise at least 10% of the expenditure incurred by them under the ARWSP to provide drinking water supply facilities in tribal areas.

Facilities in Schools/Hostels in Tribal Dominated States

3446. SHRI ANANTA NAYAK : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the Union Government are aware of the present state of affairs in the Ashram schools in the Tribal Sub-Plan areas in various tribal dominated States;

(b) if so, whether the existing facilities in these schools and hostels need improvement;

(c) if so, the steps taken by the Union Government in this regard during the last three years; and

(d) the proposal mooted in that regard, particularly for the Ashram Schools in Orissa during 2001-2002 and in the coming years?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) to (c) Monitoring and follow up action to improve the functioning etc. of the Ashram Schools is a continuous and ongoing process. Under the Scheme of Ashram Schools in Tribal Sub-Plan areas funded by Ministry of Tribal Affairs, matching financial assistance

on 50-50 basis is provided only for construction of School building, Hostel and Staff quarters and some non-recurring items of expenditure. Facilities in the hostel, maintenance and running cost is borne by the concerned State Govt. including improvements in these Ashram Schools as and when required. However if any inadequacy is noticed in the facilities during the inspection conducted by the officials of this Ministry, it is brought to the notice of the State Govt. for remedial steps.

(d) In view of the above, question does not arise.

Disinvestment of Hindustan Zinc Ltd.

3447. DR. JASWANT SINGH YADAV : Will the Minister of DISINVESTMENT be pleased to state :

(a) whether the Government have set up a panel to review the disinvestment of Hindustan Zinc Limited;

(b) if so, the details thereof; and

(c) the time by which the report is likely to be submitted to the Cabinet Committee on Disinvestment?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) and (b) No, Sir. The disinvestment process in Hindustan Zinc Ltd. is being implemented through the normal process and institutional structure, as in the case of other strategic disinvestments.

(c) The disinvestment process in HZL is likely to be completed by 31.3.2002.

SGSY/DRDA

3448. SHRI BIKASH CHOWDHURY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the salient features of the Swarnajayanti Gram Swarozgar Yojana (SGSY) and District Rural Development Agencies (DRDAs);

(b) the criteria for allocation of funds under each scheme to various States and corresponding Central share; and

(c) the details of proposals received, funds released and utilization during each of the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) :
 (a) The salient feature of the Swarnajayanti Gram Swarozgar Yojana (SGSY) and District Rural Development Agencies are as follows :

I. Swarnajayanti Gram Swarozgar Yojana (SGSY) :
 The important features of the Swarnajayanti Gram Swarozgar Yojana (SGSY) are as mentioned below :-

- * Establishing a large number of micro-enterprises in the rural areas building upon the potential of the rural poor;
- * Emphasis on group approach (Self-Help Groups) and social mobilization to the poor;
- * Implementation of the programme on the basis of identified key activities block-wise;
- * Emphasis on promotion of activity clusters;
- * Emphasis on full involvement of bankers in preparation of project report on each key activity;
- * In-built provision for infrastructure development - upto 20% of the funds in each year;
- * Emphasis on organization of more and more women groups. At least half of the groups in each block should be of women;
- * Effective post credit monitoring including loan recovery;
- * Promoting multi credit;
- * Skill development;
- * Technology intervention;
- * Promoting market facility for the SGSY products including market intelligence, consultancy and institutional arrangements etc;
- * Focus on vulnerable groups (at least 50% of the Swarozgaris should be SCs & STs, Women 40% and disabled 3%);
- * The subsidy available under the SGSY is 30% of the project cost subject to a maximum of Rs. 7500/- per individual Swarozgaris for non SCs/STs and 50% of the project

cost subject to a maximum of Rs. 10,000/- in case of SC & ST Swarozgaris. For group Swarozgaris, the subsidy is 50% of the cost of the scheme subject to a ceiling of Rs. 1.25 lakhs. There is no monetary ceiling on subsidy for irrigation projects. Subsidy is back ended:

- * The funds for the SGSY are shared on 75:25 ratio between Central & State Governments.

II. District Rural Development Agencies :- The important salient features of the District Rural Development Agencies are as mentioned below :-

- * The DRDA must emerge as specified agency capable of managing the anti-poverty programmes of the Ministry on the one hand and to effectively relate these to the overall effort of poverty eradication in the District.
- * DRDAs will develop the capacity to build synergies among different agencies involved for the most effective results. The role of the DRDA will therefore be distinct from all the other agencies.
- * The DRDAs should deal only with the anti-poverty programmes of the Ministry of Rural Development. If, DRDAs are to be entrusted with programmes of other Ministries or those of the State Governments, it should be ensured that these have a definite anti-poverty focus. Entrusting of any programme to the DRDAs, other than anti-poverty programmes of the Ministry, be it of any other Ministry of Government of India or the respective State Government, will have to be done with the approval of the Secretary, Rural Development of the respective State(s), who shall examine such request in consultation with the Ministry of Rural Development. In such cases, it will be ensured that adequate provision is made for requisite staffing needed for proper implementation of the programme.
- * In respect of such States where DRDA does not have separate identity, a Cell shall be created in the Zilla Panchayat which shall maintain separate accounts, so that the accounts are capable of being audited.

- The staffing structure of DRDAs will include positions for Planning for poverty alleviation, Project formulation, Social organisation and Capacity building, Gender concerns, Engineering supervision and quality control, Project monitoring, Accountancy and Audit functions as well as Evaluation and Impact studies. The principle to be followed will be to ensure that actual execution of programmes will be handled outside the DRDAs and that DRDA's role will be to facilitate the implementation of the programmes, to supervise / oversee and monitor the progress, to receive and send the progress reports as well as to accounts for the funds.
 - Each DRDA would be headed by a Project Director (PD), who should be of the rank of an Additional District Magistrate. The post of the Project Director is crucial and calls for dedicated hard work. The PD should be exclusively for the DRDA work.
 - In such States where the Chief Executive Officer (CEO) of the Zilla Parishad is the Chairman of the Governing Body of the DRDA, the CEO of the Zilla Parishad could be designated as the Project Director of the DRDA.
 - Each DRDA shall have the following wings: Self-employment Wing; Women's wing; Wage employment Wing; Engineering Wing (for Wage employment & Rural Housing programmes); Watershed Wing, (wherever Desert Development Programme (DDP)/ Drought Prone Areas Programme (DPAP)/ Integrated Wastelands Development Programme (IWDP) programmes are under implementation); Accounts Wing; Monitoring and Evaluation Wing; and General Administration Wing; The Scheme provides for an indicative staffing pattern.
 - The ceiling on administrative cost per district is fixed as follows :

Category A districts (<6 blocks)	Rs. 46 lakhs
Category B districts (6-10 blocks)	Rs. 57 lakhs
Category C districts (11-15 blocks)	Rs. 65 lakhs
Category D districts (>15 blocks)	Rs. 67 lakhs
- Any increase over and above the ceiling should be met entirely by the State Government. This ceiling would be raised every year on a compounding basis, upto 5% to set off increases due to inflation etc.
- Project Directors, Project Officers, Asstt. Project Officers and all technical posts shall be manned by officers selected in an objective manner by specific Selection Committees.
 - (b) (i) Under the SGSY, allocation of funds to the States is being made by the Central Government in proportion to the poverty levels in each State on the basis of estimates of poverty made by the Planning Commission based on the National Sample Survey Organisation (NSSO)'s Consumer Expenditure Surveys conducted every five year.
 - (ii) Under the DRDA Administration Scheme, allocation of Central share of funds are made to the States on basis of the ceiling on administrative cost per district as indicated in reply to part (a) of the question.
 - (c) The funds are released in two instalments by the Centre. The release of first instalment can be made without any formal request from the DRDAs if the second instalment in the previous year had been released without any condition. The second instalment of Central funds is released on the request of the DRDAs on the fulfilment of the following conditions :-
 - Audit reports and Utilisation Certificates for the last year should be available.
 - Certificates regarding Bank Reconciliation, non-diversion of funds, funds not having been deposited in treasury etc. should be furnished by the DRDA.
 - 60% utilisation of available funds including carry forward funds and in case of cold desert districts and Andaman & Nicobar Islands, the utilisation of 75% of available funds.
 - Annual Plan should have been approved by the Governing Body of the DRDA.
 - The State Government should have released matching share during the previous year.
 - Any other terms and conditions imposed at the time of the last release should have been met.

The conditions as above however, apply for release of each instalment to districts in cold desert areas and Andaman & Nicobar Islands as funds are released to these districts in one instalment.

The SGSY programme and the DRDA Administration scheme are being implemented since 1.4.1999. The

State-wise and year-wise Central funds released and funds utilised under the SGSY are given at statement-I and Central funds released under the DRDA Administration Scheme are given at statement-II. The utilisation of funds under the DRDA Administration Scheme is not monitored separately since it is a staff oriented scheme.

Statement-I

State-wise Central Releases and Total Funds Utilised under the SGSY during 1999-2000, 2000-2001 and 2001-2002

(Rs. in lakh)

Sl.No.	States/UT	1999-2000		2000-2001		2001-2002	
		Central Releases	Total Funds Utilised	Central Releases	Total Funds Utilised	Central Releases (Till date)	Total Funds Utilised (Till Oct., 01)
1	2	3	4	5	6	7	8
1	Andhra Pradesh	6219.57	10044.08	5283.98	7082.46	1534.16	2652.07
2	Arunachal Pradesh	92.14	240.22	99.26	179.93	42.68	28.24
3	Assam	3062.36	4509.16	0.00	2071.74	0.00	39.73
4	Bihar	11918.05	10068.16	2978.76	9984.514	1691.10	3576.59
5	Chhattisgarh	.	.	1138.08	4815.87	682.65	318.98
6	Goa	59.78	11.22	25.00	2.59	0.00	0.91
7	Gujarat	2340.56	2448.03	1216.65	3157.56	602.22	1155.00
8	Haryana	1784.18	1963.41	1088.61	2380.23	552.47	676.28
9	Himachal Pradesh	475.99	667.379	245.91	771.019	151.13	278.00
10	Jammu & Kashmir	411.69	787.32	195.23	599.189	183.98	214.24
11	Jharkhand	.	.	808.88	4003.17	433.04	1188.57
12	Karnataka	2348.33	3969.52	1600.56	4212.4	619.27	1189.88
13	Kerala	2083.35	2506.81	919.53	3489.36	547.24	686.57
14	Madhya Pradesh	10013.58	9918.36	3420.63	9330.72	1742.45	1831.78
15	Maharashtra	9284.11	10257.28	5770.72	11333.89	2158.76	2319.99
16	Manipur	119.10	NR	24.94	NR	0.00	NR
17	Meghalaya	131.52	75.02	23.89	88.94	0.00	9.13

1	2	3	4	5	6	7	8
18	Mizoram	58.15	9.975	62.56	110.477	37.22	11.31
19	Nagaland	102.09	228.94	174.94	143.4	0.00	
20	Orissa	7222.67	7457.65	4353.99	9780.81	1832.16	1724.16
21	Punjab	664.98	987.57	454.49	1232.06	252.10	326.53
22	Rajasthan	3566.34	6270.68	2594.50	4460.719	990.45	1174.40
23	Sikkim	68.38	81.62	136.83	151.69	41.19	44.21
24	Tamil Nadu	6999.46	10234.93	4626.30	8430.457	2665.21	2313.10
25	Tripura	488.12	836.58	860.44	1231.262	423.77	297.16
26	Uttar Pradesh	13337.96	6628.31	7737.07	19968.23	3461.17	6986.50
27	Uttaranchal	*	*	344.28	904.5	182.85	508.82
28	West Bengal	3952.84	5652.119	0.00	1668.29	0.00	528.76
29	A&N Islands	29.90	40.23	0.00	34.398	0.00	0.37
30	Daman & Diu	29.89	2.33576	0.00	0.26	0.00	
31	D&N Haveli	29.89	7.5	0.00	0	0.00	
32	Lakshadweep	29.89	0.25	0.00	0.35	0.00	0.10
33	Pondicherry	29.89	81.77	25.00	9.17	25.00	23.32
Total		86954.73	95986.43	46211.03	111629.66	20852.27	30104.50

NR - Not Reported

* - These States were not in existence during the year.

Statement-II

State-wise Central Releases and Total Funds Utilised under the SGSY during 1999-2000, 2000-2001 and 2001-2002

(Rs. in lakh)

Sl. No.	States /UTs	Central Fund Released		
		1999-2000	2000-2001	2001-2002 (Till date)
1	2	3	4	5
1	Andhra Pradesh	489.30	944.12	486.08
2	Arunachal Pradesh	211.55	351.21	176.69

1	2	3	4	5
3	Assam	463.03	534.24	271.53
4	Bihar	1177.19	986.49	629.42
5	Chhattisgarh	*	458.31	304.70
6	Goa	22.18	40.55	34.91
7	Gujarat	491.02	731.22	382.99
8	Haryana	332.00	476.15	329.79
9	Himachal Pradesh	209.85	295.03	208.44
10	Jammu & Kashmir	271.95	322.78	250.80

1	2	3	4	5
11	Jharkhand	*	430.71	269.12
12	Karnataka	489.30	627.89	431.84
13	Kerala	290.03	462.09	288.12
14	Madhya Pradesh	898.42	1315.72	839.21
15	Maharashtra	675.95	1096.54	617.20
16	Manipur	148.77	208.74	94.90
17	Meghalaya	117.38	146.40	58.70
18	Mizoram	129.32	195.78	42.46
19	Nagaland	134.10	200.65	122.81
20	Orissa	606.00	1016.92	601.95
21	Punjab	318.70	453.56	300.97
22	Rajasthan	597.47	1207.30	593.52
23	Sikkim	19.45	44.89	16.25
24	Tamil Nadu	606.34	1020.88	602.34
25	Tripura	76.77	115.07	64.11
26	Uttar Pradesh	1701.98	1920.64	1425.92
27	Uttaranchal	*	320.93	245.39
28	West Bengal	391.37	462.70	323.35
29	A&N Islands	41.86	48.30	0.00
30	Daman & Diu	20.93	24.15	0.00
31	D&N Havell	20.93	24.15	0.00
32	Lakshadweep	20.93	24.15	20.79
33	Pondicherry	25.93	41.58	25.76
Total		11000.00	16549.84	10060.09

* - These States were not in existence during the year.

[Translation]

Projects Sanctioned by CAPART in Orissa

3449. SHRIMATI SANGEETA KUMARI SINGH DEO : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of projects sanctioned by CAPART in tribal and rural areas of Orissa since its inception upto October 2001;

(b) the funds allocated/provided for these Projects during the said period;

(c) whether the Government have received any complaints of irregularities committed by the implementing agencies of these Projects; and

(d) if so, the details thereof during the last two years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) to (d) Information is being collected and will be laid on the Table of the House.

[English]

Hostel for Boys and Girls in Backward Areas

3450. SHRI N.T. SHANMUGAM : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Government propose to construct hostels for boys and girls in order to promote sports activities and active participation/training of youths from rural backward and remote areas of the country;

(b) if so, the details thereof, location-wise; and

(c) the steps taken/being taken for optimum utilization of the funds allocated under this head?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) : (a) No, Sir. However, the Sports Authority of India (SAI) an autonomous organization fully funded by Government of India, runs schemes namely Special Area Games (SAG), SAI Training Centre (STC), Centre of Excellence where in-house training is provided to selected trainees. These centres have hostel facilities for the selected trainees.

(b) and (c) Do not arise.

National Human Rights Commission

3451. SHRI T. M. SELVAGANPATHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the South Asia Human Rights Documentation Centre (SAHRDC) in its latest report submitted to the National Human Rights Commission has criticised the Ministry of Home Affairs for displaying intransigence with regard to recommendations submitted by the National Human Rights Commission;

(b) if so, the details thereof;

(c) the steps being taken by the National Human Rights Commission to implement the recommendations contained in the said report;

(d) whether the Government are considering to grant the NHRC the independence which the Paris Principle of 1991 deemed imperative for effective governance;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) The South Asia Human Rights Documentation Centre (SAHRDC) has submitted a report to the National Human Rights Commission (NHRC) wherein it has made some observations criticizing the alleged intransigence with regard to certain recommendations made by the NHRC in its Annual Report about reforms in Criminal Justice System.

(c) The report is being examined by the Commission.

(d) to (f) The Government does not interface in the performance of the functions assigned to NHRC under the Protection of Human Rights Act, 1993. The NHRC enjoys independence and autonomy for carrying out the task assigned to it under the Act.

World Summit in New York

3452. SHRI G.S. BASAVARAJ :

SHRI IQBAL AHMED SARADGI :

SHRI G. MALLIKARJUNAPPA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Second World Summit for Children was held in New York on September 19, 2001;

(b) if so, whether the Union Government have

completed all the obligations and decisions that were taken during the First World Summit for children held in 1990;

(c) whether this Summit had led the establishment of the Child Rights Convention to which India became a signatory in 1992;

(d) if so, the number of decisions of the First Summit for Children, implemented in India; and

(e) the main subjects discussed in September, 2001 Summit?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) No, Sir.

(b) Does not arise.

(c) The UN Convention on the Rights of the Child was acceded to by India on 11 December, 1992.

(d) and (e) Does not arise.

Budget Allocation and Actual Expenditure in Various Schemes

3453. SHRIMATI PRENEET KAUR : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the total budget allocation and actual expenditure on various schemes/programmes under the plan of his Ministry during the last two years;

(b) the names of the schemes, pattern and amount of Central assistance proposed and spent by the Government during the said period; and

(c) the reasons for the budgetary provisions/allocations have not been utilised and remained unspent during the aforesaid period in respect of any scheme?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) and (b) A Statement showing revised allocation and expenditure on various schemes/programmes of Ministry of Tribal Affairs during the last two years is attached.

(c) The reasons for non utilization of the budgetary provisions/allocations are as under :

(i) Non availability of matching share of the grant in the State Budget in respect of Centrally Sponsored Schemes like Boys Hostels, Girls Hostels, Ashram Schools, etc.

(ii) Non submission of utilization certificates for grants released in previous years.

Statement

*Statement showing Budget Allocation and Expenditure Incurred by Ministry
of Tribal Affairs during 1999-2000 and 2000-2001*

(Rs. in Crores)

S.No.	Name of the Scheme/Item	1999-2000		2000-2001	
		Revised Budget Allocation	Expenditure	Revised Budget Allocation	Expenditure
1	Special Central Assistance to Tribal Sub Plan	400.00	400.00	400.00	400.00
2	Article 275(1) of the Constitution	100.00	100.00	200.00	191.29
3	Post-Matric Scholarship*	--	--	44.05	63.10
4	Girls Hostel for STs	12.00	3.93	7.00	2.34
5	Boys Hostel for STs	12.00	6.98	7.80	2.51
6	Price Support to TRIFED	5.00	2.97	4.00	4.00
7	Research & Training	4.50	1.78	2.05	1.25
8	Educational Complex	9.00	1.83	3.90	1.47
9	Vocational Training in Tribal Areas	9.75	3.75	7.00	2.54
10	Grant-in-aid to State Tribal Development Coop. Corps.	15.00	9.05	9.00	8.42
11	Assistance to Vol. Organs.	28.00	15.23	22.00	21.88
12	Grain Bank Scheme	1.00	1.00	2.00	3.15
13	Dev. of Primitive Tribal Group	10.00	6.63	9.50	10.71
14	Coaching and Allied*	--	--	0.40	--
15	Book Bank*	--	--	0.40	--
16	Upgradation of Merit*	--	--	0.20	--
17	Ashram Schools in Tribal Sub Plan Areas	15.00	5.32	7.00	--
18	Lumpsum provision for North East	--	--	21.00	--
19	State Tribal Fin. Dev. Corp.*	--	--	2.60	2.41
20	Investment in TRIFED	0.25	0.25	0.00	--
Total		621.50	559.72	750.00	715.07

* There was no separate allocation for STs. It was in combination with SCs upto 1999-2000.

*[Translation]***Construction of Houses by HUDCO**

3454. SHRI RAJO SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the HUDCO on the orders of the Government had notified a housing scheme for Government servants and implemented the same from the year 1985; and

(b) if so, the total number of houses constructed by the HUDCO in Bihar, Uttar Pradesh, Delhi and other

States in pursuance of the aforesaid orders, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) Housing & Urban Development Corporation Ltd. (HUDCO) is a housing finance institution and extends finance for eligible housing schemes of various public/private agencies. It does not undertake construction of houses. However, under HUDCO's Central Government Employees Housing Scheme, cumulatively as on 31.10.2001, it has sanctioned loan of Rs. 31.86 crore for construction of 2629 dwelling units. State-wise and year-wise details of these units are given in the attached statement.

Statement*State-wise and Year-wise dwelling units sanctioned for Central Government Employees*

State	1984-85	1985-86	1986-87	1987-88	1988-89	1989-90	1990-91	1991-92	1998-99	2000-01	Total (upto 31.10.01)
Andhra Pradesh			128								128
Chandigarh			204								204
Kerala								200			200
Karnataka									15	11	26
Maharashtra	15				120		240				375
Pondicherry						8		8			16
Rajasthan				533							533
Tamil Nadu	224	41		150	407						822
Uttar Pradesh		240	85								325
Total	239	281	417	683	527	8	240	208	15	11	2629

*[English]***Setting up of Rural and Tribal University**

3455. SHRI P.D. ELANGO VAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have any plans to start a rural and tribal university in the country;

(b) if so, the details thereof;

(c) whether the Government have received any request from Tamil Nadu to start such university; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) No, Sir.

- (b) Does not arise.
 (c) No, Sir.
 (d) Does not arise.

**Participation of NGOs in Rural
 Development Schemes**

3456. SHRI VILAS MUTTEMWAR : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have formulated a special programme for economic emancipation/upliftment of weaker sections in rural areas during the current year;

(b) if so, the details thereof alongwith performance report, scheme-wise;

(c) whether voluntary organizations/NGOs are encouraged in implementation of rural development schemes;

(d) if so, the details of such schemes; and

(e) the details of publicity made about rural development schemes in regional languages to ensure participation of NGOs in implementation of these schemes in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) :

(a) and (b) The Ministry of Rural Development have launched the Sampurna Grameen Rozgar Yojana (SGRY) with effect from 25th September, 2001 with the objective to provide wage employment in rural areas and also food security, alongside the creation of durable community, social and economic assets and infrastructure development in these areas. An amount of Rs. 4996.74 crores has been allocated for SGRY during the year 2001-02, out of which Rs. 2500 crores is for foodgrains. The achievement has not been assessed as the scheme has been launched only recently.

(c) and (d) The guidelines of the programmes of the Ministry provide for active people's participation through greater involvement of NGOs. Funds for the involvement of NGOs are, generally, routed through CAPART, a registered society under the administrative control of the Ministry of Rural Development. NGOs are being engaged as Project Implementing Agencies by the State Authorities under innovative Stream for Rural Housing and Habitat Development, Rural Building Centres and Watershed Programmes. Under Central Rural Sanitation Programme, NGOs/Voluntary organizations

are actively involved in achieving the objectives of generating the felt need for sanitation through awareness creation and health education.

(e) The publicity to create awareness and disseminate information about all the Programmes of the Ministry to the target groups and general public including NGOs, are undertaken through most of the available modes of communication such as Pnnt, Electronic (Radio & TV), outdoor publicity, field level communication campaigns in Hindi, English and Regional languages by the Ministry.

[Translation]

**Declaration of Houses Built by
 DDA as Dangerous**

3457. SHRI MANIBHAI RAMJIBHAI CHAUDHRI: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether a number of houses built by Delhi Development Authority have been declared as dangerous;

(b) if so, the number of such houses alongwith the reasons for their being dangerous, location-wise;

(b) whether the Government have conducted any inquiry in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) The Delhi Development Authority have reported that due to poor quality of construction, 1250 Nos. flats were declared as dangerous in 08 schemes. Out of the aforesaid 1250 Nos. flats, 1050 Nos. flats stand already demolished and the remaining 200 Nos. flats at R-Block, Dilshad Garden, Delhi are under the process of demolition. Out of the flats declared as dangerous, none of the flat was allotted. A statement indicating the location-wise details of flats that have been declared as dangerous, is enclosed.

(c) to (e) Disciplinary proceedings were initiated against 32 officials. Major penalty was imposed on 10 officials, minor penalty was imposed on 04 officials, cases against 03 officials have been closed and 06 cases are under various stages of disciplinary proceedings. Besides this, there is a stay from Court in 09 cases.

Statement*Location-wise details of Flats Declared as Dangerous*

Sl.No.	Name of the Scheme	Location	No. of Flats declared as dangerous
1.	C/o 220 Flats (176 LIG + 44 MIG)	Trilokpuri (Pocket-5,) Mayur Vihar, Phase-I	220
2.	C/o 220 Flats 123 LIG + 40 MIG	Trilokpuri (Pocket-5, Mayur Vihar, Phase-I)	163
3.	96 LIG + 96 MIG Flats (actual 100 LIG & 100 MIG)	R-Block, Dilshad Garden	200
4.	C/o 120 MIG Flats Gr. IV	Motia Khan	12
5.	C/o 656 MIG Flats	Jahangirpuri	224
6.	C/o 936 Janta Flats	Pkt. C(P) Pitampura	276
7.	C/o 140 EWS Flats	Haiderpuri (Prashant Vihar)	140
8.	C/o 288 MIG Flats (actual 264 Flats)	Pocket-I, Gr.I Vikaspuri	15
Total			1250

Construction of Houses under IAY

3458. SHRI RAMDAS ATHAWALE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the number of houses constructed under Indira Awas Yojana, especially in tribal and rural backward areas, till date, District-wise, State-wise;

(b) the number of persons who do not have houses in these areas alongwith the reasons for neglecting them;

(c) whether the Government propose to provide drinking water facility and pucca Houses to the people belonging to Scheduled Caste and Scheduled Tribe communities; and

(d) if so, the time by which these facilities are likely to be provided to each and every family of people belonging to these categories?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) :

(a) The State-wise number of houses constructed under Indira Awas Yojana (IAY) since inception of the Scheme i.e. 1985-86 till date, especially in tribal and rural backward areas is given in the statement attached.

Indira Awas Yojana was Sub-Scheme of Jawahar Rozgar Yojana earlier and no District-wise monitoring was done for the Scheme. It became an independent Scheme during 1996-97. Therefore, the District-wise details since inception of the Scheme are not available.

(b) to (d) According to the 1991 Census, the rural housing shortage was 137.20 lakh. The Government is making all efforts to achieve the goal of ending all shelterlessness in rural areas and converting all unserviceable kutcha houses to pucca/semi pucca by the end of 10th Plan period. A minimum of 60% of the benefits are to be extended to Scheduled Castes (SCs)/ Scheduled Tribes (STs) rural BPL families under the Indira Awas Yojana and Pradhan Mantri Gramodaya Yojana-Gramin Awas.

A Comprehensive Action Plan prepared on the basis of information furnished by the State Governments envisages to provide drinking water facilities to all rural habitations of the country by 2004 subject to availability of funds. Under the Accelerated Rural Water Supply Programme, States are required to earmark and utilise at least 25% of the funds for drinking water supply to the Scheduled Castes and another minimum 10% for the Scheduled Tribes.

Statement

Number of houses constructed under Indira Awaas Yojana (IAY) since inception i.e. 1985-86 till date

Sl.No.	Name of States/UTs	No. of Houses Constructed
1	2	3
1	Andhra Pradesh	651465
2	Arunachal Pradesh	12191
3	Assam	185435
4	Bihar	1170302
5	Chhattisgarh	25988
6	Goa	4729
7	Gujarat	225120
8	Haryana	69837
9	Himachal Pradesh	23514
10	Jammu & Kashmir	44471
11	Jharkhand	72425
12	Karnataka	333940
13	Kerala	240430
14	Madhya Pradesh	818139
15	Maharashtra	534628
16	Manipur	5966
17	Meghalaya	9780
18	Mizoram	9010
19	Nagaland	32087
20	Orissa	547828
21	Punjab	38775
22	Rajasthan	343747
23	Sikkim	7350
24	Tamil Nadu	658251

1	2	3
25	Tripura	35980
26	Uttar Pradesh	1230255
27	Uttaranchal	16023
28	West Bengal	419487
29	A&N Islands	470
30	D&N Havell	690
31	Daman & Diu	368
32	Lakshadweep	326
33	Pondicherry	2204
Total		7771211

Position as on 7-12-2001

[English]

Representation of SCs/STs in Services

3459. SHRI PRAVIN RASHTRAPAL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the representation of SCs and STs in Class-I Services stood only at 13.59% (SCs-10.38% & STs-3.21%) and in Class-II Services only at 14.41% (SCs-11.73% & STs-2.68%) as against 22.5% (15% for SCs and 7.5% in respect of STs) quota prescribed for them as on 1/1/1998 under the Central Government;

(b) if so, the total number of 'posts' in Class-I and Class-II Categories and equivalents thereof under his Ministry, and

(c) the persons belonging to General, SC, ST and OBC categories working against them including their respective percentage to such posts?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Bungalow in Lutyen Zone

3460. SHRI SUSHIL KUMAR SHINDE :

SHRIMATI RENUKA CHOWDHURY :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Bungalows in Lutyen Zone in Delhi built between 1911 and 1931 find place in the 'World Monuments Watch, 2002' published by the New York based World Monument Fund for conservation as Heritage; and

(b) if so, the decision, if any, has been taken for conservation of these bungalows as heritage?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) Yes, Sir. The World Monuments Watch, a programme of the World Monuments Fund, has published list of most endangered sites 2002 where Lutyen Bungalows Zone has been mentioned. It has stressed on the need for preservation of the Zone and not going for high rise, high occupancy residential and commercial development.

The development control norms being followed in the Lutyen Bungalows Zone which is a low rise and low density area are different from that followed in the other parts of Delhi and as per the Unified Building Bye-laws of Delhi 1983. The Government had issued guidelines in 1988 for preservation of urban design and form in this area.

[Translation]

**Voluntary Organisations for Welfare
of Women in Maharashtra**

3461. SHRI UTTAM RAO PATIL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of voluntary organisations getting grants from Central Government for the welfare of women in Maharashtra;

(b) the criteria for granting such aid;

(c) the details of agencies auditing accounts of such organizations;

(d) the details of organizations black-listed during the last three years; and

(e) the details of women welfare schemes under implementation?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) and (b) The details of Voluntary Organizations getting grants from Department of Women and Child Development in Maharashtra during the last three years are placed in statement-I.

The common criteria for getting such grant is that the organization should be registered, should not work for the profit of its members and should have experience for working for the development of women. The other criteria varies according to the norms of the schemes.

(c) The accounts of these agencies are audited by Chartered Accountants.

(d) The details are provided in statement-II.

(e) List of the schemes for the Department is provided in statement-III enclosed.

Statement-I

(Rs. in Lakhs)

Name of the Scheme	1998-99			1999-2000			2000-2001		
	No. of Projects Sanctioned	No. of Benf.	Amount Released	No. of Projects Sanctioned	No. of Benf.	Amount Released	No. of Projects Sanctioned	No. of Benf.	Amount Released
1	2	3	4	5	6	7	8	9	10
NORAD	7	390	13.83	11	1060	40.92	63	2940	83.06
STEP	1	500	04.88	-			1	0500	06.18
CSWB	249	1343	169.23	257	2882	214.72	259	3285	224.26

1	2	3	4	5	6	7	8	9	10
Training for Women's Empowerment	-	-	-	-	-	-	1	90	-
WWH	1	76	-	4	374	-	1	90	-

Statement-II*Details of Organisations Black-Listed in Maharashtra*

1. Yuwak Pragati Sahayog, Y.L.R. Centre Campus, Buldana, Maharashtra
2. Rani Laxmibai Mahila Mandal, Hanuman Nagar, Todoba Road, Chandrapur, Maharashtra.

Statement-III*The details of various schemes for Women Welfare under the Department of Women and Child Development are as below :-*

1. The Department of Women and Child Development provides assistance through two schemes, Support to Training and Employment Programme for Women (STEP) and Women's Economic Programme (NORAD) to programme implementing organizations i.e. Women's Development Corporations, Public Sector Corporations and Voluntary Organizations to train poor and needy women, with the objective of providing sustained employment.
2. The Rashtriya Mahila Kosh provides financial assistance to Voluntary Organizations by loan only. The various schemes being run by RMK are Self Help Group Development Scheme, Loan Promotion Scheme, Main Loan Scheme, Revolving Fund Scheme, Marketing Finance Scheme, Nodal Agency Scheme, Food Credit, Death Relief and Rehabilitation Scheme, Credit for Land Purchase Land Redemption and Land Leasing Activities and Food Credit.
3. The Central Social Welfare Board conducts Condensed Course of Education for Women, Awareness Generation Projects for Rural and Poor Women, Family counselling Centres, Working women Hostel, Creches for Children of Working Mothers, Short Stay Homes for

Women and Girls, Vocational Training/NORAD Programme, Mahila Mandal Programmes and Welfare Extension Projects.

4. The Scheme for assistance for construction/expansions for Hostel Building for Working Women and Day Care Centre for Children seeks to provide suitable safe and inexpensive accommodation to women residing in places away from their home towns. Voluntary Organizations, Women Development Corporation, Universities, Schools, Colleges Social Work, Local Bodies, Cooperative institutions, State Governments and UTs are eligible to receive under the Scheme

The details of all the schemes of Women and Child Development are available on Internet at WWW.NIC.IN

[English]

**Financial Assistance by UNICEF
for Schools in Kutch**

3462. SHRI P.S. GADHAVI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether UNICEF has invested nearly \$ 7 million for schools in the earthquake affected areas of Kutch district in Gujarat;

(b) if so, the purpose for which this amount has been invested by UNICEF;

(c) the names of all the schools where work has been undertaken with such assistance;

(d) whether all the schools in Kutch district have started functioning normally; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir. UNICEF has committed over 8.5 million US \$ to assist the Government of Gujarat to reopen schools in the earthquake affected areas.

(b) These funds were allocated to tented schools, pre-fabricated structures, toilets, generators and water tanks for schools, school kits for teachers and students, sports kits, music kits and library kits.

(c) The information is being collected and will be laid on the Table of the House.

(d) and (e) Yes, Sir. Different types of arrangement like intermediate classrooms (826), tents provided by UNICEF (3670), repair work completed (1491), newly constructed rooms (375), other public building rooms utilized for school (75), classes in open space (47) have been made for primary schools to start functioning normally.

Allocation of Funds for Elementary Education

3463. SHRI PRAKASH V. PATIL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government had accorded top priority to education sector in the Ninth Five Year Plan;

(b) if so, the allocation made for elementary education during the Ninth Plan;

(c) whether many States have failed to utilize the allocation fully on elementary education;

(d) if so, the details of allocation made and the extent to which Maharashtra has succeeded in utilizing the allocation during the Ninth Plan period, till date; and

(e) the steps being taken by the Government for fully utilization of the funds?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) Yes, Sir. The allocation for elementary education during the Ninth Five Year Plan is Rs. 16369.59 crore.

(c) State-wise budget allocations are not made under the Centrally Sponsored Schemes administered by the Department. Grants are, however, released to State Governments keeping in view the proposals received, availability of resources and progress of utilization of funds earlier released under each scheme.

(d) and (e) During the Ninth Five Year Plan, till date, Rs. 258.06 crore has been released to Maharashtra

under various schemes in the elementary education sector, out of which, Rs. 202.52 crore has been utilised. Utilisation of grants released under various schemes by State Governments is constantly monitored through field visits, periodical performance appraisal, evaluation etc.

Terrorism in the Country

3464. SHRI J.S. BRAR :

SHRI RAVINDRA KUMAR PANDEY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that after fall of Taliban in Afghanistan, the Taliban soldiers may try to sneak into Jammu and Kashmir and other parts of the country;

(b) if so, whether any attempt by Taliban soldiers to enter Jammu & Kashmir and other parts of the country to help militants operating in the country has been made or any support from them to Pakistan troops across the border detected so far;

(c) if so, the facts thereof;

(d) whether intelligence and internal security agencies have been alerted to deal with the situation; and

(e) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) Yes, Sir. Though there have not been specific intelligence reports to indicate that Taliban soldiers from Afghanistan have been trying to enter J&K, however, the possibility of Taliban soldiers, especially those from Pak / PoK attempting to infiltrate into J&K following their defeat in Afghanistan cannot be ruled out.

(d) and (e) The security forces and intelligence agencies have been sensitized about the above possibility. In addition, to contain terrorism in Jammu & Kashmir, the Government has adopted a multi-pronged approach which includes, inter-alia, strengthening border management to check infiltration pro-active action against terrorists with J&K, gearing up intelligence machinery, greater functional integration through an institutional frame work of Operation Groups and Intelligence Groups of the UHQ at all levels, improved technology, weapons and equipments for security forces and continued and periodic

review and refinement of strategies of security forces and intelligence agencies at UHQ and in various Operations Groups and Intelligence Groups to counter the changing contours of terrorism related challenges.

[Translation]

Allotment of Land to NGOs

3465. SHRI TARACHAND BHAGORA : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the details of tribal areas and castes in the country, State-wise;

(b) the name of the State that is foremost in the development work in the tribal areas;

(c) whether the Government of Rajasthan has started allotment of land on the payment of 25% of land's market value to Non-Governmental Organizations for providing technical education and carrying out mass welfare works in the tribal dominated areas; and

(d) if so, the name of the other States, if any, that have followed the policy of the Government of Rajasthan?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) Tribal Area generally means areas having preponderance of tribal population as defined by Fifth and Sixth Schedule of the Constitution. List of Scheduled Tribes of different States/UTs are contained in the Manual of Election Law brought out by the Ministry of Law, Justice and Company Affairs.

(b) No such gradation of States has been done by the Ministry.

(c) and (d) The Government of Rajasthan has a provision to allocate land free of cost for hostels and school buildings for carrying out welfare work for tribals.

It is a State specific provision and instance of other States following policy of the Government of Rajasthan has not come to notice of the Ministry.

[English]

Drinking Water in Daman and Diu

3466. SHRI DAHYABHAI VALLABHBHAI PATEL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the estimated funds incurred on rural water supply programme in the country during 2000-2001;

(b) whether no specific pilot project to provide safe drinking water in the rural areas of Daman and Diu has been sanctioned by the Department of Drinking Water Supply during this period;

(c) if so the reasons therefor; and

(d) the steps taken by the Government to provide safe drinking water in the rural areas of Daman and Diu?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL): (a) During 2000-2001, an amount of Rs. 1896.55 crore was utilised by Government of India including release made to the States, under Accelerated Rural Water Supply Programme (ARWSP). Further an amount of Rs. 513.15 crore was released to the State Governments under Drinking Water Supply component of the Pradhan Mantri Gramodaya Yojana (PMGY).

(b) Yes, Sir.

(c) No proposal for implementation of Sector Reform Pilot Project has been received from the Union Territory of Daman & Diu.

(d) Government of India, implements the efforts of State Governments and Union Territories by providing funds under ARWSP and Drinking Water Supply Component of PMGY. As per the information received from the Union Territory of Daman & Diu, out of the 32 rural habitations in Daman & Diu 31 are fully covered and one is partially covered and there is no Not Covered habitation in the Union Territory. Under PMGY an amount of Rs. 54.50 lakh was released to UT of Daman & Diu during 2000-2001 and Rs. 53 lakh has been allocated to Daman & Diu for 2001-2002.

National Policy on Cooperative House Building Societies

3467. SHRI SAHIB SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether there is any National Policy on 'Cooperative House Building Societies';

(b) if so, the salient features thereof;

(c) whether the Cooperative Societies Act, 1972 has failed in fulfilling the objectives of cooperative movement to get developed urban spaces, specially residential and industrial;

(d) if so, the reasons therefor;

(e) whether these reasons be rectified to get a Comprehensive Cooperative Societies Act; and

(f) if so, the position in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) No, Sir.

(b) Does not arise.

(c) to (f) No, Sir. However, a New Delhi Cooperative Societies Bill has been drafted to replace the existing Delhi Cooperative Act, 1972 to make it more useful. The said Bill has been approved by the Delhi Cabinet and is now under consideration of Govt. of India before its introduction in the Delhi Assembly.

Bodo Territorial Council

3468. SHRI G.J. JAVIYA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to create a Bodo Territorial Council in lieu of the demand of Bodos for a separate State;

(b) if so, whether the State appears to be dangerously heading for a head on collision between the Bodos and non-Bodos; and

(c) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (c) The tripartite peace talks involving the representatives of the Central Government, the Government of Assam and the Bodo Liberation Tiger (BLT) are continuing.

The Government is committed to protect the democratic rights and the socio-economic interests of all sections of the society.

Statutory Status of AICTE

3469. SHRI PRABHAT SAMANTRAY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have granted statutory status to the All India Council of Technical Education (AICTE);

(b) if so, the reasons therefor; and

(c) the extent to which it is likely to perform better and solve the problems in the field of technical education?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) An Act of Parliament namely, the All India Council for Technical Education (AICTE) Act was enacted in 1987 to provide for the establishment of AICTE with a view to ensure the proper planning and coordinated development of the technical education system throughout the country, promotion of qualitative improvements of such education in relation to planned qualitative growth and the regulation and proper maintenance of norms and standards in the technical education system and matters connected therewith. AICTE operates various schemes, namely Modernisation and Removal of Obsolescence (MODROB), Research & Development (R & D), Thrust Area Programme in Technical Education (TAPTEC), Early Faculty Induction Programme, Quality Improvement Programmes (QIP), Continuing Education Programme, Entrepreneurship Management Development, Travel/Seminar Grant, Emeritus Fellowship, Career Award for young Teachers, etc. for overall improvement of technical education in the country.

Census-2001

3470. SHRI K. YERRANNAIDU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have worked out the figures of census-2001;

(b) if so, the salient features thereof; and

(c) the follow up steps proposed to be taken by the Government on various findings?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Yes, Sir. The provisional results have been worked out.

(b) The salient features of Provisional results of Census of India, 2001 are as follows :

At 00.00 hours of 1st March, 2001 the population of India stood at 1,027,015,247 comprising of 531,277,078 males and 495,738,169 females.

India added about 181 million persons between 1991-2001 and the percentage decadal growth declined from 23.86 during 1981-1991 to 21.34 during 1991-2001. Thus, India has registered a fall in its decadal growth rate by 2.52 percent points, which is the sharpest decline since independence. However, the average annual exponential growth during the decade 1991-2001 is 1.93 percent, which can still be considered to be high.

Sex ratio (the number of females per 1000 males) is 933 females per 1000 males, which is an improvement of 6 points over 927 recorded in 1991 Census. One of the significant finding is that the sex ratio of child population in age group 0-6 declined sharply from 945 in 1991 to 927 in 2001.

The literacy rates among the population seven years and above for the country stands at 65.38 percent. The corresponding figures for males and females are 75.85 and 54.16 percent respectively. In other words three-fourths of the male population and more than half of the female population in the country are literate today. India has continued its inexorable march in improving its literacy rate by recording a jump of 13.17 percentage points from 52.21 in 1991 to 65.38 in 2001. The decadal increase in literacy rates in males and females are in the order of 11.72 and 14.87 percentage points respectively.

(c) The Government has adopted the National Population Policy, 2000 in February, 2000. The immediate objective of the Policy is to address the unmet needs of contraception, health infrastructure, health personnel and to provide integrated service delivery for basic reproductive and child health care. The medium term objective is to bring the total fertility rates to replacement level by 2010, through vigorous implementation of inter-sectoral operational strategies. The long-term objective is to achieve a stable population by 2045, at a level consistent with the requirements of sustainable economic growth, social development and environmental protection.

There are many social and economic reasons for declining sex ratio in the age group 0-6, the foremost among them being the practice of dowry, son preference and neglect of girl child. However, the Ministry of Health and Family Welfare is currently implementing Reproductive and Child Health Programme since 1997 for Mother and Child Care Services with special emphasis on quality of Primary Health Care and client satisfaction which is expected to help in the decline of the mortality of female child and the maternal mortality.

Besides, to discourage the practice of female foeticide the Government of India has enacted the Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act, 1994. The implementation of PNDT Act rests with the States/UTs. The States/UTs have been advised to mount an effective awareness campaigns to make the public and service providers aware of the provision of the Act.

The provisional results of Census 2001 have important implications for empowerment of women and the development of the children. The Department of Women and Child Development is working with various social sector Ministries/ Departments/State Governments and other organizations for strengthening the existing programmes and designing new strategies for further carrying forward its mandate for the holistic development of women and children in the country.

[Translation]

Special Admisslon in KVs

3471. SHRIMATI SHEELA GAUTAM : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) the number of students admitted in Kendriya Vidyalayas on the recommendation of the Hon'ble Minister, Member of Parliament and the Chairman of the School Management Committee during the current session, Vidyalaya-wise and class-wise;
- (b) the number of such recommendations rejected during the said period and the reasons therefor;
- (c) whether the Members of Parliament have demanded to change the policy of special quota;
- (d) if so, the details thereof; and
- (e) the steps taken/to be taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) The number of orders for admissions issued during the current session on the recommendations of Minister of Human Resource Development and the Hon'ble MPs were 913 and 605 respectively. The Vidyalaya-wise and class-wise record of such admissions are not maintained centrally. Chaimen of the School Management Committees can admit two children in their respective Vidyalaya for which records are maintained at the Vidyalaya level only.

(b) During the current session 104 recommendations made by the Hon'ble MPs were rejected because they were found to be inconsistent with the policy.

(c) and (d) Yes, Sir. Following changes in policy were demanded :-

(i) to allow the admissions in the Kendriya Vidyalayas in the neighbouring constituencies on the basis of the recommendations of those MPs in whose constituencies there are not Kendriya Vidyalayas;

(ii) waive the condition of 5% limit; and

(iii) Increase the quota from 2 to 5 children each.

(e) No steps could be taken by the Govt. for a request in the changes in the policy since the matter is subjudice.

[English]

Financial Bids for PSUs

3472. SHRI GUNIPATI RAMAIAH : Will the Minister of DISINVESTMENT be pleased to state :

(a) whether the Government have invited financial bids for privatising a number of Public Sector Undertakings (PSUs); and

(b) If so, the names of the PSUs and the procedure adopted to invite financial bids for these Public Sector Undertakings?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) and (b) Yes, Sir. Government invited financial bids for disinvestment in HTL Ltd. CMC Ltd., Hindustan Zinc Ltd. and for some properties of the India Tourism Development Corporation and the Hotel Corporation of India during the current year.

The procedure to invite financial bids includes, inter-alia, the following steps : seeking expression of interest from qualified bidders, data room visits and due diligence by Qualified Interested Parties and finalisation of the transaction documents (Share Holders' Agreement, Share Purchase Agreement etc.) based on which the financial bids are called.

Proposal to make Tirupati a Slumless Town

3473. DR. N. VENKATASWAMY :

SHRI A. VENKATESH NAIK :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether he has announced recently at Tirupati that Tirupati town would be the first town in the country to be a slumless town by providing houses for all the slum dwellers;

(b) if so, the details of the plan thereof;

(c) whether the Government have received any proposal from the Tirupati Urban Development Authority in this regard;

(d) if so, the number of houses likely to be constructed in Tirupati;

(e) the financial requirement for the scheme and the agencies that will provide finances alongwith the terms thereof; and

(f) the names of other cities to be developed in the same manner?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) to (f) No such formal proposal has been received as yet.

[Translation]

Uniformity of Educational Qualifications for Anganwadi Workers

3474. SHRI SURESH PASI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to bring about uniformity in respect of educational qualifications for appointment of Anganwadi workers in urban and rural areas; and

(b) if so, the details thereof alongwith qualifications prescribed for urban and rural areas of Anganwadi workers?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) and (b) There is no such proposal.

[English]

Increase in Working Days for Improving Quality of Higher Education

3475. SHRI GUTHA SUKENDER REDDY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to increase the working days from 180 to 220 days in a year for improving the quality of higher education;

(b) if so, the details thereof; and

(c) the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) No, Sir.

(b) and (c) Do not arise.

Disinvestment of BHEL

3476. SHRI A.P. ABDULLAKUTTY : Will the Minister of DISINVESTMENT be pleased to state :

(a) whether the Government are divesting the majority stake in BHEL; and

(b) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) No, Sir.

(b) Does not arise.

ICDS Projects

3477. SHRIMATI PRABHA RAU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Integrated Child Development Scheme Projects sanctioned by the Union Government upto October, 2001 in the country; and

(b) the manner in which the projects of ICDS are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF

HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) 5652 ICDS Projects have been sanctioned by the Government of India upto October, 2001.

(b) ICDS is a Centrally sponsored Scheme implemented through State Governments/UT Administrations. As per schematic pattern of the Scheme, programme planning and infrastructure funding is done by the Central Government and Supplementary Nutrition is provided by the State/UTs.

People's participation in Planning and Management of Drinking Water Schemes

3478. SHRI VIRENDRA KUMAR : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have introduced a scheme for providing the opportunity for people's participation in planning and management of drinking water scheme;

(b) if so, district covered under this new Centrally Sponsored Scheme, location-wise;

(c) the funds allocated for implementation of the Scheme, district-wise;

(d) whether any State Government, especially Madhya Pradesh has requested to include more districts under the scheme; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL):

(a) Yes, Sir. Reforms have been introduced in the rural drinking water supply sector to institutionalise community participation in the rural water supply activities to ensure long term sustainability of the systems and source used for providing drinking water supply in rural habitations. These reforms are implemented in a project mode and 63 districts in 26 States have been identified by the State Governments for implementing these Sector Reform Projects on pilot basis. Under these projects, the community is required to actively participate in planning, sanctioning, part funding, implementing, operating & maintaining and managing the rural water supply schemes of their own choice.

(b) and (c) A statement giving the list of pilot districts and the funds allocated for these districts towards implementation of the project is attached.

(d) A few States including Madhya Pradesh have requested for additional districts to be taken up under the reforms.

the first phase of implementation of reforms. Additional proposals received are returned to the States with the remark that these could be considered during the second phase.

(e) 63 pilot projects have been identified in

Statement

Statement giving the list of pilot districts and the funds allocated for these districts

S.No.	Name of the States	S.No.	Name of the Districts	Project Outlay
1	2	3	4	5
Sanctioned and Funds Released				
1	Andhra Pradesh	1	Chittoor	4000.000
		2	Khammam	3753.000
		3	Nalgonda	4000.000
		4	Nellore	4000.000
		5	Prakasam	4000.000
2	Arunachal Pradesh	6	Lohit	900.000
		7	West Siang	700.000
3	Assam	8	Jorhat	1275.000
		9	Kamrup	1000.000
		10	Sonitpur	1181.00
4	Bihar	11	Vaishali	4000.000
5	Gujarat	12	Mehsana	4000.000
		13	Rajkot	4000.000
		14	Surat	4000.000
6	Haryana	15	Karnal	1507.000
		16	Yamuna Nagar	986.180
7	Himachal Pradesh	17	Sirmour	2005.000
8	J&K	18	Srinagar	2511.000
		19	Udhampur	2500.000
9	Jharkhand	20	Dhanbad	4000.000
10	Karnataka	21	Bellary	4000.000

1	2	3	4	5
		22	Mangalore	4000.000
		23	Mysore	4000.000
11	Kerala	24	Kasaragod	4000.000
		25	Kollam	4000.000
12	Madhya Pradesh	26	Gwalior	2927.940
		27	Hoshangabad	4000.000
		28	Narsinghpur	4000.000
		29	Raisen	4000.000
		30	Sehore	1795.000
13	Maharashtra	31	Amravati	2126.000
		32	Dhule	3952.780
		33	Nanded	4000.000
		34	Raigad	3793.000
14	Meghalaya	35	Ri-Bhoi	975.110
15	Mizoram	36	Serchhip	268.980
16	Nagaland	37	Dimapur	594.000
17	Orissa	38	Balasore	4000.000
		39	Ganjam	4000.000
		40	Sundergarh	4000.000
18	Punjab	41	Bhatinda	752.190
		42	Moga	344.000
		43	Muktsar	3992.800
19	Rajasthan	44	Alwar	4000.000
		45	Jaipur	4000.000
		46	Sikkar	2171.000
20	Sikkim	47	Sikkim South	1322.480
		48	Sikkim West	892.350
21	Tamil Nadu	49	Coimbatore	4000.000

1	2	3	4	5
		50	Cuddalore	4000.000
		51	Perambalur	4000.000
		52	Vellore	4000.000
22	Tripura	53	West Tripura	2819.400
23	Uttar Pradesh	54	Agra	3000.000
		55	Chandauli	2500.000
		56	Lucknow	4000.000
		57	Mirzapur	3000.000
		58	Sonebhadra	2500.000
24	West Bengal	59	Midnapur	4000.000
		60	North 24 Parganas	4000.000
Sub Total				178045.210
Sanctioned and But Funds Not Released				
25	Chhattisgarh	61	Durg	4000.000
26	Uttaranchal	62	Haridwar	4000.000
Sub Total				8000.000
Yet to be sanctioned/approved				
27	Rajasthan	63	Rajsamand *	
Total				186045.210

* Rajsamand has been identified by Government of Rajasthan in place of Barmer district identified earlier.

Rural Sanitation in Karnataka

3479. SHRI G. PUTTA SWAMY GOWDA :

SHRI S.D.N.R. WADIYAR :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Union Government have received any proposal from the Government of Karnataka, seeking financial assistance for providing sanitation to the rural people in the State;

(b) if so, the details thereof;

(c) the details of the programme prepared by the State in this regard; and

(d) the assistance likely to be extended by the Union Government to the State for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M.K. PATIL):
(a) to (c) Yes, Sir. The Government of Karnataka has requested the Government of India in 1999-2000 to restore the subsidy of Rs. 2000/- per unit for the construction of individual household latrines by families below poverty line during 9th Plan period. The State Government has been implementing a programme called

NIRMALA GRAMA YOJANA since 2.10.1995. The aim of this programme is to assist 30% rural population of the State (about 20 lakh families) to own individual household latrines. Under the said programme, all the rural families irrespective of whether they are below poverty line or above poverty line are encouraged to construct subsidised household latrines. Below poverty line beneficiary is paid subsidy of Rs. 2000/- for construction of latrines. Above poverty line beneficiary is paid subsidy of Rs. 1200/- for the same. The subsidy paid to the beneficiary above poverty line is borne by the State Government. The State has provided a budget of Rs. 15.00 crores for the year 2001-2002 for implementation of Nirmala Grama Yojana.

(d) Government of India has been providing funds to Government of Karnataka under Restructured Central Rural Sanitation Programme including Total Sanitation Campaign. Subsidy for individual household latrine per below poverty line family is Rs. 500/- shared between the Government of India and Government of Karnataka at the rate of 75:25. During 2001-02, under Restructured Central Rural Sanitation Programme Rs. 62.19 lakh have been allocated to Karnataka Government. Rs. 31.10 lakh have been released as the 1st instalment. Besides, 3 Total Sanitation Campaign projects for districts of Bellary, Mysore and Mangalore have been sanctioned in 1999-2000, in which Government of India share will be Rs. 17.87 crores, out of which Rs. 5.36 crores have been released. The State Government of Karnataka has been informed that the Government of India will have no objection if additional amount is spent by the beneficiary or the State Government on the construction of superstructure and/or of one extra pit. However, the Government of India subsidy will continue to be admissible with reference to the cost of the basic low cost unit as given in the Central Rural Sanitation Programme Guidelines and in no case will the overall quantum of Government of India subsidy exceed the admissible amount.

Mid-Day Meal Scheme

3480. SHRI PRABHUNATH SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that rotten wheat is being distributed amongst the poor students under the Mid-day meal scheme;

(b) if so, the number of such complaints received by the Government during the last two years and the action taken thereon;

(c) the measures taken by the Government to ensure that only good quality wheat/food be distributed to students; and

(d) the quantum of money spent by the Government on the said scheme during the last two years, State-wise/Union Territory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) No, Sir. According to the instructions issued by Food Corporation of India fair quality wheat is to be supplied under the programme.

(b) and (c) Any complaint received by the Ministry regarding the quality of food grains supplied, is taken up immediately with the Food Corporation of India / State Government concerned. Accordingly, action has been taken on three complaints received regarding the quality of wheat during this period.

(d) No funds are allocated to States/UTs under this Scheme. Expenditure incurred by the Government during the last two years are given as under :

Year	Expenditure (Rs. in crore)
1999-2000	1500.00
2000-2001	1299.00

Surveying of IITs

3481. SHRI DINSHA PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether surveying is taught by faculty members having formal qualification in surveying in all the Indian Institute of Technology (IITs) of the country;

(b) if so, the details thereof, IIT-wise separately;

(c) whether the Government are aware that in IIT, Delhi Surveying is taught by Faculty members having no basic qualification in the subject;

(d) if so, the reasons therefor; and

(e) whether the Government propose to direct IIT, Delhi to withdraw the present faculty members and employ suitable persons for the job?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (d) Surveying in IITs is taught by faculty with appropriate qualifications. In IIT Kanpur, faculty with specialization in the areas of surveying, Remote sensing application, photogrammetry, GIS etc. are teaching this subject. As per information provided by IIT Delhi, Surveying is taught by a well qualified faculty member having a formal Bachelor degree in Civil Engineering, alongwith Master's and doctorate degrees.

(e) No. Sir.

Self Help Groups under Integrated Child Development Schemes in Rajasthan

3482. DR. JASWANT SINGH YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Self-Help Groups formed under the Integrated Child Development Schemes in Rajasthan, District-wise;

(b) the number of women joined the said Self Help Groups; and

(c) the extent to which these groups proved a boon for rural women of the district?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) Self-Help Groups are not formed under ICDS Scheme.

(b) and (c) In view of (a) above, the question does not arise.

Urban Poor

3483. SHRI TRILOCHAN KANUNGO : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the number and percentage of urban poor, State-wise;

(b) the latest definition of urban poverty;

(c) the measures taken during the Ninth Plan period for eradication of urban poverty, State-wise; and

(d) the details of achievements made during the said Plan period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) The Planning Commission has reported that it estimates the percentage of persons living below the poverty line at national and State level from the large sample surveys on consumer expenditure conducted by the National Sample Survey Organisation (NSSO) at an interval of approximately five years. Applying the projected population of the year, the number of persons in poverty is estimated from the percentage of persons. As per the latest estimates of percentage of persons living below the poverty line, based on the 30-day recall tabulation in the Key Results of the 55th Round large sample survey of Household Consumer Expenditure in India, 23.62 percent of the population in urban areas lived below the poverty line in 1999-2000. State-wise estimates of urban poverty for the year 1999-2000 are given in statement-I.

(b) The Planning Commission has adopted per capita consumption expenditure as the criterion to determine the poverty. In urban areas, the per capita consumption has been fixed at Rs. 56.64 per month at 1973-74 prices corresponding to a basket of goods and services anchored on a norm of per capita daily calorie requirement of 2100 kcal in urban areas. This poverty line is split into State-wise poverty lines.

(c) The Ministry of Urban Development and Poverty Alleviation implements an urban poverty alleviation programme called "Swarna Jayanti Shahari Rojgar Yojana (SJSRY)" with effect from 01.12.1997 on all India basis. This programme seeks to provide gainful employment to the urban unemployed or underemployed poor (i) through encouraging the setting up of self-employment ventures by those who have read upto 9th standards under its Urban Self Employment Programme (USEP) component and (ii) through provision of wage employment by utilising their labour for construction of socially and economically useful public assets under its Urban Wage Employment Programme (UWEP). This programme is funded in the ratio of 75:25 between the Centre and the States.

(d) A statement indicating the physical achievement under the different components of SJSRY is given in statement-II.

Statement-I**Number & Percentage of population Below Poverty Line in the Urban Areas - 1999-2000**

(30-Day Recall period)

S.No.	States/UTs	No. of persons (lakhs)	% of persons
1	2	3	4
1	Andhra Pradesh	60.88	26.63
2	Arunachal Pradesh	0.18	7.47
3	Assam	2.38	7.47
4	Bihar	49.13	32.91
5	Goa	0.59	7.52
6	Gujarat	28.09	15.59
7	Haryana	5.39	9.99
8	Himachal Pradesh	0.29	4.63
9	Jammu & Kashmir	0.49	1.98
10	Karnataka	44.49	25.25
11	Kerala	20.07	20.27
12	Madhya Pradesh	81.22	38.44
13	Maharashtra	102.87	26.81
14	Manipur	0.66	7.47
15	Meghalaya	0.34	7.47
16	Mizoram	0.45	7.47
17	Nagaland	0.28	7.47
18	Orissa	25.40	42.83
19	Punjab	4.29	5.75
20	Rajasthan	26.78	19.85

1	2	3	4
21	Sikkim	0.04	7.47
22	Tamil Nadu	49.97	22.11
23	Tripura	0.49	7.47
24	Uttar Pradesh	117.88	30.89
25	West Bengal	33.38	14.86
26	A&N Islands	0.24	22.11
27	Chandigarh	0.45	5.75
28	D&N Haveli	0.03	13.52
29	Daman & Diu	0.05	7.52
30	Delhi	11.42	9.42
31	Lakshadweep	0.08	20.27
32	Pondicherry	1.77	22.11
All India		670.07	23.62

Notes :

- Poverty Ratio of Assam is used for Sikkim, Arunachal Pradesh, Meghalaya, Mizoram, Manipur, Nagaland and Tripura.
- Poverty line of Maharashtra and expenditure distribution of Goa is used to estimate poverty ratio of Goa.
- Poverty line of Himachal Pradesh and expenditure distribution of J&K is used to estimate poverty ratio of Jammu and Kashmir.
- Poverty Ratio of Tamil Nadu is used for Pondicherry and A&N Islands.
- Urban Poverty Ratio of Punjab used for both rural and urban poverty of Chandigarh.
- Poverty line of Maharashtra and expenditure distribution of Dadra & Nagar Haveli is used to estimate poverty ratio of D&N Haveli.
- Poverty Ratio of Goa is used for Daman & Diu.
- Poverty Ratio of Kerala is used for Lakshadweep.
- Urban Poverty Ratio of Rajasthan may be treated as tentative.

Statement-II

Statement showing State-wise Cumulative Physical Achievement under Different Components of Swarna Jayanti Shahari Rojgar Yojana (SJSRY)

As on 31-10-2001

Sl.No.	Name of the State	Urban Self Employment Programme (USEP)		No. of Mandays of Work Generated under Urban Wage Employment Programme (UWEP) (In lakhs)	No. of Beneficiaries covered under Community Structure (CS) (In lakhs)
		No. of Beneficiaries Assisted under USEP	No. of Women Beneficiaries under DWCUAs		
1	2	3	4	5	6
1	Andhra Pradesh	47784	5049	77.09	34.93
2	Arunachal Pradesh	0	0	N.R.	1.50
3	Assam	1632	0	3.49	0.74
4	Bihar	590	0	4.65	4.28
5	Chhattisgarh	2077	105	0.85	1.29
6	Goa	266	20	0.66	1.57
7	Gujarat	13016	0	9.35	14.00
8	Haryana	5914	910	1.27	2.46
9	Himachal Pradesh	954	64	5.68	0.12
10	Jammu & Kashmir	4544	105	0.66	0.07
11	Jharkhand	N.R.	N.R.	N.R.	N.R.
12	Karnataka	17202	3972	40.65	8.97
13	Kerala	11158	7060	1.64	10.28
14	Madhya Pradesh	64853	2530	21.69	12.34
15	Maharashtra	28033	218	16.31	14.44
16	Manipur	0	0	0.45	4.60
17	Meghalaya	414	0	0.26	0.03
18	Mizoram	286	0	4.22	0.40
19	Nagaland	255	312	1.12	0.85
20	Orissa	8111	8764	18.28	12.27
21	Punjab	5540	180	3.80	10.57

1	2	3	4	5	6
22	Rajasthan	20749	71	14.65	9.46
23	Sikkim	189	0	2.34	0.02
24	Tamil Nadu	9301	1339	56.39	25.38
25	Tripura	425	0	21.19	0.30
26	Uttaranchal	N.R.	N.R.	N.R.	N.R.
27	Uttar Pradesh	85229	1276	44.05	56.23
28	West Bengal	0	25	26.92	54.70
29	A&N Islands	19	0	0.34	0.01
30	Chandigarh	57	0	Not Applicable	0.21
31	D&N Haveli	37	0	0.21	0.00
32	Daman & Diu	57	0	0.04	0.01
33	Delhi	277	0	Not Applicable	13.19
34	Pondicherry	661	117	0.02	1.81
Total		329630	32117	378.27	297.01

Change in Rural Water Supply Scheme

3484. PRO. UMMAREDDY VENKATESWARLU : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government propose to gradually replace the supply-driven, non-people participating Rural Water Supply Scheme by a people oriented, de-centralised and demand based Rural Water Supply Scheme;

(b) if so, the details thereof;

(c) the extent to which to this change has been initiated;

(d) whether any State have gone ahead and brought the required changes; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M.K. PATIL):

(a) Yes, Sir.

(b) and (c) Reforms have been introduced in the

rural water supply sector to institutionalise community participation in the rural water supply activities to ensure long term sustainability of the systems and sources used for providing drinking water in rural habitations. The reforms envisage gradual replacement of supply-driven, Government-oriented, centralised Rural Water Supply Programme by a demand-driven, decentralised, community-oriented programme.

These reforms are implemented in a project mode and 63 districts in 26 States have been identified by the Government for implementing these Sector Reform Projects on pilot basis. Under these projects, the community is required to actively participate in planning, sanctioning, part funding, implementing, operating & maintaining and managing the rural water supply schemes of their own choice. Projects for 62 districts have been sanctioned with a total outlay of Rs. 1860 crores, out of which Government of India share is Rs. 1736 crores approximately and Rs. 498 crores have been released.

(d) and (e) Necessary preliminary action for implementation of the projects has been initiated in most of the pilot districts. Being process projects, these are at various stages of implementation. Some are in

institutionalisation phase and many others are in sensitisation phase. In some districts, hardware component phase has also commenced. As per the information received till now, 612 Rural Water Supply schemes have been completed and handed over to the community in Khammam district of Andhra Pradesh and Coimbatore, Cuddalore, Vellore and Perambalur (composite) of Tamil Nadu.

Supply of Drinking Water in Rural Areas

3485. SHRI A. BRAHMANAIAH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) whether the rural water supply schemes are based on certain set norms;
- (b) if so, whether the objective of the schemes, is to provide 40 litres of safe drinking water per person and 30 litres per animal, per day;
- (c) if so, whether this objective has been achieved under the schemes;
- (d) the areas which qualify for these schemes;
- (e) whether coastal areas with brackish water also qualify for this purpose; and
- (f) if not, the steps taken or proposed to be taken by the Government to rectify this lapse?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL):

(a) Yes, Sir.

(b) As per the norms drinking water is to be provided at the rate of 40 litres per capita per day. Additional 30 litres per capita per day is to be provided for cattle only in the areas covered under the Desert Development Programme.

(c) to (f) As per the guidelines for implementation of rural water supply programme, a rural habitation is considered covered if 40 lpcd of drinking water is provided to a habitation with a drinking water supply source/point within 1.6 kms of habitation in plains or 100 metre elevation in hilly areas. All the rural habitations of the country are to be provided with drinking water facilities as per the above norms. As per the latest information furnished by the State Governments till 16.11.2001 out of 14,22,664 rural habitations in the country 12,50,318 rural habitations are fully covered, 1,53,981 rural habitations are partially covered and only the remaining 18,365 rural habitations are yet to

be covered with drinking water supply facilities in accordance with the above norms. These include coastal areas also. However, the State Governments can avail up to 20% of the Accelerated Rural Water Supply Programme funds released to them for implementing projects under submission programme which may include projects for providing safe drinking water to rural habitations affected by brackishness/excess salinity.

[Translation]

Making Computer Training as Compulsory at Teachers Training College Level

3486. SHRI SHIVAJI VITHALRAO KAMBLE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether the Government propose to make computer training as compulsory at Teachers Training College level;
- (b) if so, the details thereof; and
- (c) the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) The General Body of the National Council for Teacher Education (NCTE) have resolved that Information Technology may be introduced in B.Ed. syllabus. The Council have developed an IT CD-ROM and, to give experience on its use to teacher educators, is organising one day camps in cities where clusters of teacher education institutions exists. The Council have also published a course curriculum and has requested all State Governments, SCERTs and teacher education departments in Universities to take all necessary measures for expeditiously instituting Information Technology course as a part of secondary level teacher education programme.

[English]

Multi-Purpose Identity Cards for Indian Citizens

3487. SHRI N.T. SHANMUGAM :

KUMARI BHAVANA PUNDLIKRAO GAWALI:

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Government propose to issue Multi-purpose National Identity Cards to Indian Citizens;

- (b) If so, the details thereof;
- (c) whether the Government have commissioned a detailed feasibility study of National Identity Cards system through a professional consultancy firm;
- (d) If so, the present status of the feasibility study;
- (e) the time by which this card system is likely to be put into effect; and
- (f) the likely utility of the photo identity card presently issued by the Election Commission of India in this context?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (f) Yes, Sir. The Government proposes to issue multipurpose National Identity Cards to Indian Citizens, which, apart from providing a credible identification system, would also have multifarious socio-economic uses.

The Government had entrusted the task of preparation of a feasibility study report to a professional consultancy firm for the issue of Multipurpose National Identity Cards to the Indian citizens. The detailed report received from the firm has covered aspects relating to the creation of an identification system of one billion people, streamlining of the machinery for the registration of births and deaths at the Panchayat level and institutional as well as technological options for the creation of an integrated data base of personal identities capable of being continuously updated. The Government will finalise its decision only after an in-depth examination of all relevant issues and after necessary preparations are made for launching the system, including giving legal backing to the scheme.

The photo identity card issued by the Election Commission of India is not a universal system of identification based on compulsory registration of Indian citizens or registration of birth and death.

Revision of Land Rates

3488. SHRI NAMDEO HARBAJI DIWATHE :

SHRI N.V.V.S. MURTHY :

SHRI C.N. SINGH :

SHRI RAM MOHAN GADDE :

SHRI SHIVAJI MANE :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) whether the Government have announced the revision of land rates for Delhi Development Authority;
- (b) if so, the details thereof;
- (c) if not, the reasons for delay; and
- (d) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (d) No, Sir. The matter of revision of land rates for DDA has been under consideration. The DDA have been advised to submit a comprehensive proposal for revision of land rates for various categories. The matter will be considered immediately on receipt of the proposal from the DDA and a decision shall be taken thereon.

Appointment of Youths in Nehru Yuva Kendras

3489. SHRI P.D. ELENGOVAN : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government propose to appoint the youth-coordinator in the Nehru-Yuva Kendras throughout the country;
- (b) if so, the details thereof, location-wise;
- (c) the role of Nehru Yuva Kendras in building the society with communal harmony and peace; and
- (d) the amount allocated, disbursed and spent by the NYK's during the last two years and till date, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHA-KRISHNAN) : (a) Yes, Sir.

(b) The details are at statement-I.

(c) Nehru Yuva Kendras at district level, through their various programmes and activities, empower the rural youth by capacity, viz., youth club development programme, work camps, vocational training and awareness generation programmes etc. empower the rural youth by capacity building (through motivation, education, organisation and awareness) so that they can play a meaningful role in building society with communal harmony and peace.

(d) The details are at statement-II.

Statement-I

Sl.No.	State	Name of Kendra
1	2	3
1.	1. Andhra Pradesh	Anantapur
2.	2.	Vijaywada
3.	3.	Cuddapah
4.	4.	Guntur
5.	5.	Srikakulam
6.	6.	Vizianagaram
7.	7.	Nellore
8.	8.	Warangal
<p>Note : In Andhra Pradesh one Youth Coordinator is on deputation to State Government. Therefore, out of the 8 Kendras shown above, only 7 have to be considered as vacant.</p>		
9.	1 Assam	Dibrugarh
10.	2	Dhubri
11.	3	North Lakhimpur
12.	4	Tezpur
13.	5	Haflong (N C Hills)
14.	6	Barpeta
15.	7	Kokrajhar
16.	1 Bihar	West Champaran (Bettiah)
17.	2	Dhanbad
18.	3	Katihar
19.	4	Muzaffarpur
20.	5	Motihari (East Champaran)
21.	6	Daltonganj (Palamau)
22.	7	Gaya

1	2	3
23.	8	Patna
24.	9	Samastipur
25.	10	Khagaria (Hajipur North)
26.	11	Kishanganj
27.	12	Chatra
28.	13	Garwah
29.	14	Jamui
<p>Note : One YC is working as Project Coordinator at Patna and another on deputation to the State Government. Therefore, out of the 14 above only 12 positions have to be considered as vacant.</p>		
30.	1 Gujarat	Godhra
31.	2	Mehsana
32.	3	Valsad
33.	4	Ahmedabad
34.	5	Baroda (Chhota Udaipur)
35.	6	Rajkot
36.	1 Haryana	Bhiwani
37.	2	Karnal
38.	3	Sirsa
39.	4	Jind
40.	1 Himachal Pradesh	Bilaspur
41.	2	Chamba
42.	3	Kinnaur
43.	4	Kullu
44.	1 Jammu and Kashmir	Doda

1	2	3
45.	2	Poonch
46.	3	Rajouri
47.	4	Sri Nagar
<p>Note : One YC is working with a project. Therefore out of the 4 vacant Kendras shown above only 3 have to be considered as vacant.</p>		
48.	1 Karnataka	Gulbarga
49.	2	Mysore
50.	3	Dharwad
51.	4	Bangalore Rural
52.	1 Kerala	Kannur
53.	2	Kozhikode
54.	3	Trivandrum
55.	4	Trichur
56.	5	Kottayam
57.	1 Madhya Pradesh	Dhar
58.	2	Durg
59.	3	Damoh
60.	4	Khandwa
61.	5	Reewa
62.	6	Raipur
63.	7	Ujjain
64.	8	Narshighpur
65.	9	Satna
66.	10	Rajnandgaon

1	2	3
67.	11	Champa - Bilaspur - II
<p>Note : One YC is under suspension and one YC is attached to the Zonal Officer. Therefore out of the 11 vacant Kendras shown above only 9 positions have to be considered as vacant.</p>		
68.	1 Maharashtra	Thane
69.	2	Buldhana
70.	3	Nagpur
71.	1 Manipur	Tamenglong
72.	1 Meghalaya	East Khasi Hill (Shillong)
73.	2	West Khasi Hills (Nongstoin)
74.	1 Nagaland	Zunheboto
75.	2	Mon
76.	3	Wokha
77.	1 Orissa	Phulbani
78.	2	Sambalpur
79.	3	Sundergarh
80.	4	Naupada
<p>Note : One YC is attached to the Zonal Officer. Therefore out of 4 Kendras shown as vacant, only 3 positions have to be considered as vacant.</p>		
81.	1 Punjab	Bathinda
82.	2	Jalandhar
83.	3	Kapurthala
84.	4	Ludhiana
85.	5	Patiala
86.	1 Rajasthan	Bikaner

1	2	3
87.	2	Bundi
88.	3	Churu
89.	4	Dungarpur
90.	5	Jodhpur
91.	6	Jalore
92.	7	Sirohi
93.	8	Udaipur
94.	9	Kota
95.	10	Pali
96.	11	Dhoulpur
97.	12	Sri Ganganagar
98.	1 Sikkim	Mongon (North District)
99.	1 Tamil Nadu	Coimbatore
100.	2	Madurai
101.	3	Pudukottai
102.	4	Dindigul
103.	5	Tiruvarur
104.	6	Namakkal
105.	1 Uttar Pradesh	Almora
106.	2	Dehradun
107.	3	Fatehpur
108.	4	Ghazipur
109.	5	Gorakhpur
110.	6	Jhansi
111.	7	Lakhimpur Kheri

1	2	3
112.	8	Meerut
113.	9	Moradabad
114.	10	Pithoragarh
115.	11	Rai Bareilly
116.	12	Rampur
117.	13	Agra
118.	14	Mainpuri
119.	15	Basti
120.	16	Sonebhadra
Note : One YC is under suspension. Therefore out of the vacant Kendras shown above only 15 positions have to be considered as vacant.		
121.	1 Arunachal Pradesh	Siang (Along)
122.	2	Lower Subansiri (Ziro)
123.	3	Upper Subansiri (Daporijo)
124.	4	Lohit (Tezu)
125.	1 New Delhi	Mehrauli (New Delhi)
126.	2	Nangloi (New Delhi)
Note : One YC is attached in Zonal Office. Therefore the 2 vacant Kendras shown as above only 1 is to be considered as vacant.		
127.	1 Goa, Daman & Diu	Panji
128.	2	Diu
129.	1 Lakshadweep	Kavaratti
130.	1 Pondicherry	Karaikal
131.	2	Yanam
Note One YC is on study leave. Therefore out of 2 vacant Kendras shown above, only 1 is to be considered as vacant.		
132.	1 Mizoram	Chhimtuipuri (Saiha)

Statement-II

Detail of amount Allocated, Disbursed & Spent during the Year 1999-2000,
2000-2001 & 2001-2002 (till date)

S.No.	State	1999-2000			20.1.2001			2001-2002		
		Allocated	Disbursed	Spent	Allocated	Disbursed	Spent	Allocated	Disbursed	
1	2	3	4	5	6	7	8	9	10	
1	Andhra Pradesh	12831174.00	12831171.00	10837439.00	13454480.00	13454480.00	8754439.00	13506150.00	13506150.00	
2	Assam	14308020.00	14308020.00	14013016.00	14766880.00	14766880.00	9676533.00	13211500.00	13211500.00	
3	Bihar	25951512.00	25951512.00	17510908.00	26648000.00	26648000.00	19220705.00	28536500.00	28536500.00	
4	Gujarat	9224419.00	9224419.00	8781400.00	10180440.00	10180440.00	7430062.00	9293750.00	9293750.00	
5	Haryana	8624945.00	8624945.00	8664999.00	8686160.00	8686160.00	7658561.00	8323400.00	8323400.00	
6	Himachal Pradesh	6348410.00	6348410.00	7244064.00	6492720.00	6492720.00	5886039.00	6699200.00	6699200.00	
7	Jammu & Kashmir	7616774.00	7616774.00	6533468.00	7569840.00	7569840.00	5971181.00	7667200.00	7667200.00	
8	Karnataka	11000662.00	11000662.00	9579101.00	11675200.00	11675200.00	6873636.00	11385200.00	11385200.00	
9	Kerala	9331618.00	9331618.00	8468556.00	9316640.00	9316640.00	5347637.00	8970100.00	8970100.00	
10	Madhya Pradesh	24428691.00	24428691.00	22406113.00	26078480.00	26078480.00	21353155.00	27970600.00	27970600.00	
11	Maharashtra	15123362.00	15123362.00	14232945.00	18112800.00	18112800.00	14622736.00	17015900.00	17015900.00	
12	Manipur	5799224.00	5799224.00	5504104.00	5592040.00	5592040.00	4063402.00	4673500.00	4673500.00	
13	Meghalaya	2897901.00	2897901.00	2320305.00	3257800.00	3257800.00	2026966.00	2897100.00	2897100.00	
14	Nagaland	3810844.00	3810844.00	2934173.00	3754920.00	3754920.00	2224456.00	3789500.00	3789500.00	
15	Orissa	10779317.00	10779317.00	9075971.00	7951400.00	7951400.00	6900174.00	11658200.00	11658200.00	
16	Punjab	7409171.00	7409171.00	7223867.00	7426640.00	7426640.00	6432793.00	7131300.00	7131300.00	
17	Rajasthan	14683413.00	14683413.00	12662876.00	16052800.00	16052800.00	12281709.00	16248700.00	16248700.00	

1	2	3	4	5	6	7	8	9	10
18	Sikkim	1977680.00	1977680.00	1468133.00	2204240.00	2204240.00	1329338.00	2502800.00	2502800.00
19	Tamil Nadu	15824373.00	15824373.00	13599314.00	16588040.00	16588040.00	10364458.00	17545100.00	17545100.00
20	Tripura	2000779.00	2000779.00	2353362.00	1650680.00	1650680.00	1404294.00	2008900.00	2008900.00
21	Uttar Pradesh	37197868.00	37197868.00	27057559.00	34253840.00	34253840.00	25086284.00	35671650.00	35671650.00
22	West Bengal	12599557.00	12599557.00	11415475.00	11974720.00	11974720.00	10607816.00	13346900.00	13346900.00
23	Arunachal Pradesh	2246001.00	2246001.00	1409471.00	2134240.00	2134240.00	972830.00	2448800.00	2448800.00
24	A & N Islands	2748330.00	2748330.00	2519248.00	3201360.00	3201360.00	2543062.00	1839400.00	1839400.00
25	Chandigarh	480353.00	480353.00	501961.00	524760.00	524760.00	515135.00	435250.00	435250.00
26	New Delhi	1378806.00	1378806.00	2109359.00	1634280.00	1634280.00	1874820.00	2595950.00	2595950.00
27	Goa Daman & Diu	2001026.00	2001026.00	674160.00	1600680.00	1600680.00	679726.00	1796800.00	1796800.00
28	Lakshadweep	84614.00	84614.00	84614.00	533560.00	533560.00	0.00	460900.00	460900.00
29	Pondicherry	1587650.00	1587650.00	0.00	2199040.00	2199040.00	0.00	1728400.00	1728400.00
30	Mizoram	1645268.00	1645268.00	1626442.00	1600680.00	1600680.00	1022093.00	2000500.00	2000500.00
31	D & N Haveli	300753.00	300753.00	269093.00	563560.00	563560.00	312991.00	423100.00	423100.00

**Status of Backlog of Vacancies
in Central Universities**

3490. SHRI VILAS MUTTEMWAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the status of backlog of SC/ST vacancies in the Central Universities, as on date, University-wise;

(b) the steps taken/proposed to be taken to have them filled;

(c) the details of action taken and directives issued to the State Governments in this regard so far; and

(d) the details of monitoring arrangement made to ensure justice to SC/ST eligible candidates by timely filling of the vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (d) As per the information provided by UGC, there is a provision of reservation of 15% for SCs and 7.5% for STs. Reservation in teaching posts is applicable at the level of Lecturers only. The University Grants Commission is issuing necessary instructions from time to time to fill up backlog vacancies reserved for SCs/STs to all universities. The Commission has constituted a Monitoring Committee for SCs/STs to review the implementation of reservation policy in Central Universities under the Chairmanship of Secretary, UGC. The Commission has also constituted a Standing Committee on SCs/STs which has visited several Central Universities and emphasized to the Vice-Chancellor for effective implementation of Reservation Policy in respect of admissions, recruitment both in teaching and non-teaching posts and filling up of backlog posts etc.

**Prevention of Drop outs at Elementary
and Secondary level**

3491. SHRI Y.V. RAO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the target fixed during the Ninth Five Year Plan for the prevention of drop outs at Elementary Level and Secondary Level;

(b) whether the target fixed has been achieved during the said period;

(c) if so, the reasons therefor; and

(d) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) No specific target has been fixed at the national level during the Ninth Five Year Plan for the prevention of drop outs at Elementary Level and Secondary Level.

(d) Government has launched Sarva Shiksha Abhiyan - a National Programme for Universal Elementary Education to provide eight years of elementary education to all children in the 6-14 group by 2010. The vision of Sarva Shiksha Abhiyan is to provide useful and relevant elementary education of satisfactory quality for all by 2010 bridging all social and gender gaps, with the active participation of the community in the affairs of the school. The goals of SSA are as follows :

- All children in school, Education Guarantee Centre, Alternate School, 'Back to School' camp by 2003;
- All children complete five years of primary schooling by 2007;
- All children complete eight years of schooling by 2010;
- Focus on elementary education of satisfactory quality with emphasis on education for life;
- Bridge all gender and social category gaps at primary stage by 2007 and at elementary education level by 2010;
- Universal retention by 2010.

The last goal of SSA is aimed at reducing the drop out level.

[Translation]

Allotment of Forest Land on Lease to Tribals

3492. SHRI RAMDAS ATHAWALE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Union Government have received any request from various State Governments including Madhya Pradesh for amendment in the Forest (Conservation) Act in order to allot the forest land on lease basis to the tribals which occupied the land prior to 1980;

(b) if so, the details thereof, State-wise; and

(c) the steps taken so far or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL): (a) Requests have been received recently from the States of Maharashtra, Gujarat, Chhattisgarh and Madhya Pradesh for review of the Forest (Conservation) Act, 1980, which relate primarily to delegation of limited powers to State Governments to decide small projects and for streamlining the procedures under the said Act to cut short the delay in according forest clearances. However, no specific request has been received for amendment in the Forest (Conservation) Act, 1980 in order to allot the forest land on lease basis to the tribals who occupied the land prior to 1980.

(b) and (c) Question does not arise.

Funds to NGOs for Imparing Computer Education

3493. SHRI CHANDRAKANT KHAIRE : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the details of Non-Governmental Organisations that were allocated funds for imparting computer education to the tribals alongwith the funds provided to each NGO during 1998-99, 1999-2000 and 2000-2001, State-wise;

(b) whether any special institutes are likely to be set up for making the computer education within the reach of tribal students;

(c) If so, the details of plans of the Government to make a large number of tribal students famillar with computer training and knowledge;

(d) whether the Government run residential schools are imparting education to tribal children; and

(e) if so, the name of NGOs that are assisting and assigned the task for this purpose, State-wise?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) State-wise details of Non-Governmental Organisations allocated funds for imparting computer education to the tribals during the years 1998-99, 1999-2000 and 2000-01 is enclosed as statement-I.

(b) No, Sir. No such proposal is under consideration of the Ministry at present.

(c) Does not arise. However, under the existing scheme of Grant in aid to Voluntary Organizations working for the welfare of Scheduled Tribes, Non-Governmental Organizations are being funded for imparting computer training and knoweldge to the tribals.

(d) Yes, Sir.

(e) The name of NGOs assisted and assigned the task of running the residential schools, State-wise are contained as statement-II.

Statement-I

S.No.	State Name	Organisation Name	District	Fund Released during years		
				1998-99	1999-2000	2000-01
1	2	3	4	5	6	7
1	Andhra Pradesh	Chaitanya Educational Society	Kurnool	-	-	659610
2	Andhra Pradesh	Praja Abhudya Seva Samiti	Chitoor	146000	181980	199440
3	Andhra Pradesh	Raghavendra Rural Development Society	Anantapur	-	-	659340
4	Arunachal Pradesh	R.K. Mission (Tirap)	Tirap	146000	216360	216360
5	Assam	Garo Welfare & Rehabilitation Society	Dhubri	-	-	585360
6	Assam	Pathari Vocational Institute (PVI)	Nagon	-	-	719369
7	Assam	Vidya Vikash Kendra	Guwahati	146340	-	-

1	2	3	4	5	6	7
8	Bihar	The R.K. Mission Vivekananda Society	East Singhbhum	256132	216360	216360
9	Jammu & Kashmir	All India Centre for Urban & Rural	Kupwara, Budgu, Pulwama	1176640	432720	649080
10	Kerala	Mata Amritanandamayi Math	Kollam	146000	216360	216360
11	Madhya Pradesh	Asha Deep Kalyan Samiti	Jabalpur		583710	-
12	Madhya Pradesh	Bandhewal Shiksha Samiti	Bhopal		584460	216360
13	Madhya Pradesh	Rama Education and Welfare Society	Bhopal		584460	216360
14	Madhya Pradesh	Sewa Bharati (Madhya Pradesh)	Bhopal	-		1388000
15	Madhya Pradesh	Shri Saniti Niketan Shiksha Prasar Samiti	Morena	-	-	584460
16	Maharashtra	Shree Hanuman Vyayam Prasarak Mandal	Amravati	-	-	319679
17	Manipur	Manipur Chikim Adventurous Development	Imphal	203490	-	-
18	Manipur	Manipur Eastern Hill people's Development Society (MEHPDS)	Imphal	146000	175000	-
19	Manipur	Resource Centre for Social Welfare and Community Development	Chandel	160290	204660	
20	Manipur	Rural Development Association	Imphal East	-	-	655560
21	Manipur	The Institute of Social Development for Weaker Sections	Imphal	205740	174240	-
22	Manipur	Ukhrul District Multi-Purpose Development Organization (UDMDO)	Imphal	-	-	658260
23	Manipur	Wangjing Women & Girls Society (WWAGS)	Wangjing	203490	-	-
24	Nagaland	Aolim Society	Mokokuchung	-	626580	-
25	Nagaland	AVI Society	Kohima	-	-	658260
26	Nagaland	Integrated Rural Development Centre	Dimapur	-	-	658260
27	Nagaland	LHIWE-U Vetho Society Ltd.	Kohima	-	620910	-
28	Nagaland	Nisalem Economic Welfare Society	Kohima	-		658260
29	NCT of Delhi	Bhartiya Adimjati Sevak Sangh	New Delhi	4335638	-	3694731 (2001-02)
30	Orissa	Council for Tribal and Rural	Bhubaneswar	70920	-	
31	Orissa	Organisation for Removing Regional Imbalances & Social Injustice in Society (ORRISIS)				

1	2	3	4	5	6	7
32	Orissa	Orissa Khadi Village Industries Association	Cuttack	118000	-	-
33	Orissa	Orissa Socio Economic Development	Bhubaneswar	204840	216360	-
34	Orissa	Research and Analysis Consultants (RAC)	Bhubaneswar	153270	352440	101880
35	Tripura	Ramkrishna Mission	Vivekananda Nagar	57060	152280	152280

Statement-II

Sl.No.	Name of the State	Name of the Organisation
1	2	3
1	Andhra Pradesh	A.P. Girijana Sevak Sangh
2	Andhra Pradesh	Bapu ji Integrated Rural Dev. Society
3	Andhra Pradesh	CHRIST Rural Development & Education Society
4	Andhra Pradesh	People's Educational Society
5	Andhra Pradesh	Rural Organisation for Social Activity
6	Andhra Pradesh	Society for Integrated Rural Improvement
7	Andhra Pradesh	Sri Govinda Raja Swamy Social Development Society
8	Andhra Pradesh	Sri Mangdalapu Narayana Education Society
9	Andhra Pradesh	Sri Sairam Seva Sangam
10	Andhra Pradesh	Vijaya Educational Society
11	Arunachal Pradesh	Arunachal Pali Vidyapeeth
12	Arunachal Pradesh	Centre for Buddhist Cultural Studies
13	Arunachal Pradesh	R.K. Mission (Tirap)
14	Assam	Purvottar Janajati Shiksha Samiti
15	Assam	Saraswati Vidya Mandir Parichalana Samiti
16	Gujarat	Vivekananda Education Trust
17	Himachal Pradesh	Himalayan Buddhist Cultural Association
18	Himachal Pradesh	Rinchen Zangpo Society for Spiti Development
19	Himachal Pradesh	The Institute of Studies in Buddhist Philosophy & Tribal Culture Society
20	Jammu and Kashmir	Himalayan Buddhist Cultural Society

1	2	3
21	Karnataka	Swami Vivekananda Youth Movement
22	Karnataka	Vivekananda Girijana Kalyana kendra
23	Kerala	Vanvasi Ashram Trust
24	Madhya Pradesh	M.P. Anusuchit Jati Janjati, Pichhda Varg kalyan Sangh
25	Manipur	Integrated Rural Development & Educational
26	Manipur	North Eastern Boy's Scout & Girls Guide Association
27	Manipur	Tear Fund India Committee on Relief Rehabilitation Service (TFICORRS)
28	Meghalaya	R.K. Mission (Cherra Bazar)
29	Meghalaya	Sewa Bharati (Meghalaya)
30	Orissa	Adivasi Social and Cultural Society
31	Orissa	Bhairabi Club
32	Orissa	Cuttack Zilla Harijan Adibasi Seva Sanskar Yojana
33	Orissa	Mahulpali Yubak Sangha
34	Orissa	Nikhila Utkal Harijan Adivasi Seva Sangha
35	Orissa	Samaj Kalyan Sanstha
36	Orissa	Social Weaker Awareness Development & Economic Service Institute (SWADESI)
37	Orissa	Vishwa Jeevan Sewa Sangh
38	Sikkim	Human Development Foundation of Sikkim
39	Tamil Nadu	Society for Rural Development
40	Tamil Nadu	South India SC/ST Welfare association
41	Uttar Pradesh	Ashok Ashram
42	Uttar Pradesh	Seemant Anusuchit Evam Janjati Seva Sansthan
43	West Bengal	Bharat Sevashram Sangha (Beldanga)
44	West Bengal	Bharat Sevashram Sangha (Nadia)
45	West Bengal	Birsha Munda Education Centre
46	West Bengal	Society for Rural and Urban Development
47	West Bengal	Vivekananda Child Welfare Home

*[English]***Setting up of School/Hostels/Residential Schools**

3494. SHRI KALAVA SRINIVASULU : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether it is a fact that several States have not been able to send their proposals for setting up of schools, hostels and residential schools;

(b) if so, the details of these States;

(c) whether the Union Government have tried to impress upon the State Governments/UTs the need to send the proposals;

(d) if so, the reaction of the State Government thereto, State-wise; and

(e) the details of States that have not been able to provide the matching grants under the scheme?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) Yes, Sir, some States are yet to send their proposals under these schemes.

(b) The information is at statement.

(c) and (d) Meetings and discussions are held with the State and UT Government in addition to writing to them and talking over phone for improving the response of these Governments to various schemes for welfare of Tribals. The efforts of the Ministry have brought about substantial increase in the number of proposals being received from States/UTs.

(e) State Governments send their proposals after making suitable provision in their State Budget under Centrally Sponsored Schemes. Where proposals are not received from State Governments, reasons for not sending proposals is not intimated by them.

Statement

S.No.	Name of the Scheme	Name of the States which have not submitted the proposals
1	2	3
1.	Ashram Schools	Arunachal Pradesh, Bihar, Nagaland, Himachal Pradesh, J&K, Meghalaya, Mizoram.

1	2	3
		Nagaland, Sikkim, West Bengal, Andaman & Nicobar, Dadra & Nagar Haveli
2.	Boys Hostels/Girls Hostels for STs	Mizoram, Sikkim, Uttaranchal, Chhattisgarh, Andaman & Nicobar
3.	Model Residential Schools under Article 275 (I)	Assam, Bihar, Gujarat, Maharashtra, Sikkim, Uttar Pradesh, Arunachal Pradesh, Meghalaya.

Houses under IAY in Kutch

3495. SHRI P.S. GADHAVI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have assessed the loss of human lives, livestock and properties in the rural areas of Kutch, Gujarat, caused by January earthquake;

(b) if so, the details thereof, district-wise;

(c) the number of houses under IAY/dwelling units have so far been constructed and allotted in Kutch District of Gujarat; and

(d) the financial and other assistance provided to the earthquake victims of the State?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Call of Imam for Jihad

3496. SHRI ANANDRAO VITHOBA ADSUL :

SHRI ANANTH GANGARAM GEETE :

SHRIMATI KANTI SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of the call of the Iman of Delhi for Jihad throughout the country in the wake of air strikes on Afghanistan;

(b) If so, the reaction of the Government thereto; and

(c) the steps taken by the Government against such kind of communal passion which threaten the public peace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) Syed Ahmed Bukhari, Shahi Imam, Jama Masjid, Delhi, is reported to have made certain statements in support of the call given by the Shoora of Afghan Ulama for Jihad. Delhi Police have referred the matter to the Prosecution Branch of the Government of National Capital Territory of Delhi for its legal opinion as to whether these statements purported to have been made by the Shahi Imam constitute a cognizable offence.

In order to maintain peace and communal harmony Delhi Police have been on high alert especially in the sensitive areas and have kept a close watch on the persons having history of involvement in such incidents.

**Assistance for Rural Youths/
Sport Clubs by NYKs**

3497. SHRI Y.S. VIVEKANANDA REDDY : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Nehru Yuvak Kendras (NYKs) are implementing a scheme on an Agency basis to

provide financial assistance to the rural youths and sport clubs;

(b) if so, the details thereof and the functions of these clubs;

(c) the details of financial assistance provided to these clubs during the last three years and till date, location-wise; and

(d) the extent to which they have been successful in developing the sports among the rural youths?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) : (a) Yes, Sir. Nehru Yuva Kendra Sangathan is implementing the scheme of Assistance to Rural Youth and Sports Clubs, of the Ministry of Youth Affairs and Sports.

(b) and (c) The functions of these Clubs are to direct the energies of youth into constructive channels and fostering and nurturing sports talent and also to motivate the existing clubs to work most effectively at grass-root level. The details are given in the statement.

(d) The Rural Sports Clubs, a component of the scheme of Assistance to Rural Youth and Sports Clubs are successful in developing the sports among the rural youths.

Statement

Funds released under the Scheme of Assistance to Rural Youth and Sports Club during the last three years and till date

Sl. No.	Name of State	1998-99	1999-2000	2000-01	2001-02
		Funds Released	Funds Released	Funds Released	Funds Released
1	2	3	4	5	6
1.	A & N Islands	—	—	—	—
2.	Arunachal Pradesh	—	—	—	—
3.	Andhra Pradesh	4,05,000	6,00,000	8,10,000	—
4.	Assam	2,95,000	10,65,000	21,35,000	—
5.	Bihar	10,000	5,000	20,000	—
6.	Chandigarh	—	—	—	—

1	2	3	4	5	6
7.	Delhi	10,000	10,000	10,000	---
8.	Daman & Diu	—	—	—	—
9.	D & N Haveli	15,000	15,000	—	—
10.	Goa	—	—	60,000	—
11.	Gujarat	45,000	75,000	2,45,000	—
12.	Haryana	3,50,000	1,10,000	9,20,000	—
13.	Himachal Pradesh	5,45,000	90,000	6,60,000	—
14.	Jammu & Kashmir	40,000	35,000	4,95,000	—
15.	Karnataka	14,55,000	4,85,000	5,90,000	—
16.	Kerala	7,00,000	9,30,000	36,15,000	2,65,000
17.	Lakshadweep	—	—	—	—
18.	Madhya Pradesh	2,55,000	2,20,000	1,10,000	2,30,000
19.	Maharashtra	6,30,000	10,65,000	2,10,000	5,60,000
20.	Manipur	1,55,000	1,25,000	—	—
21.	Meghalaya	70,000	2,50,000	—	—
22.	Mizoram	15,000	—	—	—
23.	Nagaland	5,000	10,000	—	—
24.	Orissa	3,60,000	40,000	90,000	25,000
25.	Punjab	45,000	40,000	3,00,000	1,90,000
26.	Pondicherry	—	20,000	—	—
27.	Rajasthan	1,95,000	1,30,000	3,10,000	10,000
28.	Sikkim	20,000	35,000	1,05,000	—
29.	Tamil Nadu	3,15,000	5,65,000	7,20,000	12,60,000
30.	Tripura	30,000	25,000	1,10,000	—
31.	Uttar Pradesh	6,70,000	1,90,000	7,90,000	2,30,000
32.	West Bengal	2,10,000	1,40,000	5,40,000	3,80,000
Total			62,75,000	1,28,45,000	31,50,000

Allocation of Funds to Daman and Diu for Rural Development Schemes

3498. SHRI DAHYABHAI VALLABHBHAI PATEL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether no funds have been allocated during 2000-2001 to the Union Territory of Daman and Diu under the Schemes like, IRDP, TRYSEM, JRY, SGSY, JGSY;

(b) If so, the reasons therefor; and

(c) the steps taken by the Government in this direction?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) The IRDP and the TRYSEM have been merged with the Swarnajayanti Gram Swarozgar Yojana (SGSY) and the JRY has been restructured and renamed as Jawahar Gram Samridhi Yojana (JGSY) with effect from 1.4.1999. The Central Allocation under the Swarnajayanti Gram Swarozgar Yojana (SGSY) and the Jawahar Gram Samridhi Yojana (JGSY) for the Union Territory of Daman & Diu during 2000-01 was Rs. 50.00 lakhs and Rs. 27.07 lakhs respectively.

(b) and (c) Funds could not be released to the Union Territory of Daman & Diu, during 2000-01 under the SGSY due to non submission of proposal and low utilisation and under the JGSY, due to submission of incomplete proposal.

Adult Education

3499. SHRI SAHIB SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the percentage and total number of illiterate persons between 25-60 years age group in various States of the country;

(b) the trend of increase in adult education during the last three years;

(c) the performance of adult education at secondary and senior secondary level; and

(d) the steps taken by the Government to increase the adult education?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA

VERMA) : (a) State-wise information in respect of percentage and total number of non-literates in age group 25-60 is not available. However, the census 2001 (provisional) indicates that country has made significant progress in the last decade. The literacy rate in 7+ age-group increased from 52.21% in 1991 to 65.38% in 2001 despite decadal population growth rate of 21.34 per cent. The 13.17 percentage points increase in the literacy rate during the period is the highest increase in any decade since independence. For the first time there is decline in absolute number of non-literates by about 32 million. Out of 858 million people in 7+ age group, 562 million are now literate.

(b) The literacy rate increased from 62% in 1997 (as per National Sample Survey Organisation (NSSO) 53rd round) to 63.1% in 1998 (as per National Family Health Survey (NFHS)-II 1998) to 65.38% as per Census 2001 (provisional) in 7+ age group.

(c) Since inception of National Literacy Mission 91.53 million people in the age group of 15-35 have been made literate.

(d) Steps taken by the Government to increase the adult education include :

- Revision of National Literacy Mission (NLM) parameters and enhancement of financial norms,
- Integration of the phase of Total Literacy and Post Literacy,
- Delegation of powers to State Literacy Mission Authorities,
- Enlarging the scope of Continuing Education,
- Strengthening the Jan Shikshan Sansthan and extending their activities in rural areas,
- Revitalizing State Resource Centres for preparation of better teaching learning materials and improved quality of training.

Recognition of Gram Panchayats in Orissa

3500. SHRI PRABHAT SAMANTRAY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the task of reorganisation of Gram Panchayats has been completed in Orissa;

- (b) if so, the norms prescribed therefor; and
- (c) the additional number of Gram Panchayats likely to be constituted in the State?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (c) 'Panchayat' being a State subject, such information will be available with the State Governments concerned.

Assessment and Ranking of Universities by NAAC

3501. SHRI K. YERRANNAIDU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether the National Assessment and Accreditation Council (NAAC) was advised to assess and rank the universities in the country;
- (b) if so, the details of the assessment and ranks given to each university in the country, State-wise;
- (c) whether all the colleges in the country are also proposed to be assessed and ranked in the same manner;
- (d) if so, the details thereof and the progress made so far in this regard; and
- (e) the criteria adopted for such assessment and ranking?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (e) UGC established the National Assessment and Accreditation Council (NAAC) in 1994 and has issued circulars to all Universities/Colleges making it obligatory for all these institutions to get themselves assessed and accredited by National Assessment and Accreditation Council (NAAC). The NAAC system of assessment and accreditation is a performance evaluation of an Institution and/or its units and is accomplished through a process based on self study and peer review using defined criteria such as curricular aspects, teaching, learning and evaluation, research consultancy and extension, infrastructure and learning resources, student support and progression, organisation and management, health practices etc. So far 39 Universities and 167 colleges have been given accredited status by NAAC in 21 States/UTs.

Computerization of Land

3502. SHRI ANANTA NAYAK : Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) whether steps have been taken by the Government for computerization of land record;
- (b) if so, the progress made so far in this regard, State-wise;
- (c) whether any State has achieved 100% computerization of land record; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M.K. PATIL):

(a) Yes Sir, the scheme of Computerization of Land Records was launched in 1988-89 with 100% financial assistance from Government of India. At present, the Scheme is being implemented in 569 districts of the country.

(b) A Statement showing the State-wise progress of funds released and its utilisation is annexed.

(c) and (d) The State Government of Goa has achieved 100% computerization of land records with the distribution of computerized copies of Records of Rights to land owners in all the 11 talukas of the State.

Statement

(Rs. in lakhs)

Sl.No.	Name of the State/UT	Total Funds Released so far	Total Utilization
1	2	3	4
1	Andhra Pradesh	1436.95	1182.68
2	Arunachal Pradesh	75.30	0.00
3	Assam	335.50	67.56
4	Bihar	548.00	35.30
5	Gujarat	747.15	321.28
6	Goa	153.30	82.90
7	Haryana	567.40	177.18
8	Himachal Pradesh	240.20	87.97
9	Jammu & Kashmir	286.00	186.34

1	2	3	4
10	Karnataka	1815.03	1112.57
11	Kerala	576.25	535.40
12	Madhya Pradesh	2889.58	1673.72
13	Maharashtra	2168.26	919.42
14	Manipur	188.23	68.07
15	Meghalaya	14.00	0.00
16	Mizoram	290.56	172.78
17	Nagaland	110.30	25.15
18	Orissa	1759.12	950.46
19	Punjab	282.62	53.92
20	Rajasthan	1434.94	917.37
21	Sikkim	67.20	40.00
22	Tamil Nadu	1392.77	1013.52
23	Tripura	343.80	153.48
24	Uttar Pradesh	1332.60	450.00
25	West Bengal	2211.35	1375.50
26	Chhattisgarh	156.80	0.00
27	D&N Haveli	12.38	0.00
28	Delhi	8.03	0.00
29	Pondicherry	62.10	23.55
30	Chandigarh	15.00	0.00
Total		21520.72	11626.12

Group Insurance Scheme for Self Help Groups

3503. PROF. UMMAREDDY VENKATESWARLU:

SHRI E.M. SUDARSANA NATCHIAPPAN :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government propose to start

a Group Insurance Scheme for the rural sector, particularly for Self Help Group;

(b) if so, the details thereof;

(c) the time by which this scheme is likely to be started;

(d) whether all the Self Help Groups are likely to be covered in the first year; and

(e) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (e) A Group Life Insurance Scheme is already in operation under the erstwhile Integrated Rural Development Programme (IRDP) with effect from 1.4.1988 and presently, under the Swarnajayanti Gram Swarozgar Yojana (SGSY). Insurance coverage under the scheme is applicable to all Swarozgaris aged not less than 18 years and not more than 60 years including members of the Self-Help-Groups (SHGs) for five years from the date of sanction of loan or till the loan is repaid whichever is earlier. A sum of Rs. 5000 is payable by Life Insurance Corporation of India to the nominee of the deceased in case of natural death. In the event of death due to accident a sum of Rs. 10,000 is payable by the Life Insurance Corporation of India.

Use of Sports Stadia

3504. SHRI N.T. SHANMUGAM : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether some indoor and outdoor stadia constructed for conducting sports events by private schools and colleges are maintained and developed as per the norms prescribed by the Sports Authority of India;

(b) if so, whether such stadia are fully utilized by the Sports Authority of India while conducting sports events and meets in different parts of the country;

(c) whether some schools and colleges are ready to provide their stadia to Sports Authority of India;

(d) if so, the details thereof; and

(e) the details of schools and colleges where Sports Authority of India have conducted their sports events during the last two years and till date?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) : (a) Private Schools and colleges do not consult the Sports Authority of India for construction and maintenance of their indoor and outdoor stadia.

(b) Does not arise.

(c) No such proposal has been received by the Sports Authority of India.

(d) Does not arise.

(e) The indoor and outdoor playfields available in the 32 adopted schools under the National Sports Talent Contest (NSTC) Scheme of Sports Authority of India are fully utilized for training of the sportspersons under the scheme. The details of schools adopted under the NSTC Scheme are given in the statement enclosed.

Statement

Sports Authority of India

Details of Trainee under NSTC Schools/Akharas

S.No.	Region/School
1	2
Southern	
1.	St. Joseph's Indian High School, Bangalore
2.	VP Sidhartha Public School, Vijayawada (AP)
3.	Mt. Carmel School, Kottayam
Eastern	
4.	St. Ignatius High School, Gumla (Bihar)
5.	Sukantanagar Vidyaniketan Saltlake City, Calcutta
6.	BS High School, Sundergarh
7.	Umakanta Academy, Agartala, Tripura
8.	Tashinamgyal Academy, Gangtok
9.	Govt. Girls High School, Ranchi
10.	G.G. High Sec. School, Krishna Nagar
11.	St. Mary G.H. School, Sundergarh

1	2
12.	Dowhill G.H. School, Kurseong
Central	
13.	Mahadevi Kanya Pathshala Inter College (U.P.)
14.	Govt. Multipurpose HS School, Indore MP
15.	Udai Pratap Inter College, Varanasi
16.	Colvin Taloqdar College, Lucknow
17.	Maharani Laxmibai Multi-purpose HS, Jabalpur, MP
Western	
18.	Muktangana English School, Pune (Mah.)
19.	Pravara Public School, Pravara Nagar, Ahmedabad
20.	Bhupal's Noolas HS School, Udaipur (Raj.)
21.	Bhonsla Military School, Nasik (Mah.)
22.	Sanjeevan Vidyalaya, Panchgani
23.	St. Anthony HS, Goa
24.	Shri Guru Nanak Khalsa School, Shriganganagar
North East	
25.	Dony Polo Vidya Bhavan, Itanagar
26.	Don Bosco HS, Guwahati
27.	Sainik School, Imphal, Manipur
28.	Anthony's HS, Shilong
Northern	
29.	DAV Sr. Sec. School, Chandigarh
30.	Govt. Girls SS School, Jalandhar
31.	Motilal Nehru School of Sports Rai, Haryana
32.	CRZ Sr. Sec. School, Sonapat

Conversion of State Universities into Central Universities

3505. SHRI A. BRAHMANAIAH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any proposal of the University Grants Commission to convert some State Universities into Central Universities;

(b) if so, the details thereof;

(c) whether some Universities recognized by the UGC are not maintaining adequate standards of education;

(d) if so, whether any norms has been set for such a change in administration; and

(e) if so, the details of conditions which have to be fulfilled by any State controlled University to get the status of a Central University?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) Yes, Sir.

(c) to (e) According to the information provided by the UGC, there is no such University which is not maintaining adequate standards of education.

Capacity Utilization of Domestic Fertilizer Industry

3506. SHRI Y.S. VIVEKANANDA REDDY : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the total capacity utilization of the domestic fertilizer industry during 2000-2001;

(b) the extent to which it is higher as compared to previous year;

(c) whether the industry has attained the maximum capacity utilization; and

(d) if so, the expectations for the year 2001-2002?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) In 2000-01, capacity utilization of domestic fertilizer industry in nutrient terms i.e. nitrogen and phosphate was 94.9% and 87.1%, respectively. It was lower by 5.6% and 7.9% in case of nitrogen and phosphate respectively as compared to capacity utilization levels achieved in the preceding year.

(c) and (d) Yes, Sir. In 1997-98, the fertilizer industry had achieved maximum capacity utilization of

101.5% of nitrogen and 101.0% of phosphate. However, in 2001-2002, the capacity utilization is expected to be around 91% of nitrogen and 80% of phosphate.

Commercial and Industrial Non-Conforming Structure on Roads

3507. SHRI SAHIB SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether inspite of sincere efforts by DDA & MCD, there are thousands of commercial and industrial non-conforming structures on various roads disturbing traffic etc.

(b) if so, whether the Government have formulated any scheme so that these structures are checked and controlled;

(c) if so, the details thereof;

(d) if not, whether the Government propose to formulate such schemes to curb spread of unauthorised commercial structures; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Tribal Literacy Rate

3508. SHRI TRILOCHAN KANUNGO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the percentage of Tribal Male-Female literacy State-wise and district-wise as per Census 2001;

(b) the number and percentage of literacy of Tribal Children in the age group of 6 to 14, State-wise and district-wise;

(c) percentage of tribal students drop out in the age group of 6 to 14, State-wise and district-wise;

(d) whether the Government have planned any tribal specific programme to ensure hundred percentage enrolment and zero drop out of the tribal children of above age group; and

(e) if so, the details thereof and the time frame for achievements of the target?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) Literacy rates of Tribal population as per census 2001 has not been released by the Registrar General and Census Commissioner, India.

(c) The gross drop out rates of tribal students in the classes I to VIII is available State-wise only, which is given in the statement (for the year 1999-2000).

(d) There is no specific scheme for tribals. However, the Government of India has launched Sarva Shiksha Abhiyan (SSA) in the year 2000-2001 which has a special focus for hard to reach groups including tribals. The Sarva Shiksha Abhiyan is a holistic and convergent approach to implement Universalization of Elementary Education in a mission mode with a district focus. SSA is to provide useful and relevant Elementary Education for all children in the 6-14 age group by 2010. The Sarva Shiksha Abhiyan will cover the entire country with a special focus on educational needs of girls, Scheduled Castes, Scheduled Tribes and other children in difficult circumstances.

The following provisions have been made for the education of girls and SC/ST children :

- (i) Schools/EGS like alternative facility to be set up within one kilometer of all habitations.
- (ii) Up-gradation of EGS to regular schools.
- (iii) Special mainstreaming camps for out-of-school girls/SC/ST children under the Alternative and Innovative Education component.
- (iv) Provision of process-based community participation with a focus on the participation of women and SC/ST.
- (v) Provision of context specific innovative intervention for girls' education and education of SC/ST children upto Rs. 15 lakhs per intervention per year and up to Rs. 50 lakhs in a district in a particular year. The innovative programmes can include.
 - Enrolment and retention drives.
 - Special camps and bridge courses.
 - Setting up special models of Alternative Schools.

- Community mobilisation including setting up new working groups and working with existing working groups.
- Monitoring attendance.
- Remedial/Coaching classes.
- Providing a congenial learning environment inside and outside the school.
- (vi) Training programme for community leaders to develop capacities for school management.
- (vii) Free textbooks to all girls/SC/ST children up to Class-VIII.
- (viii) Mid-day-meal programme to continue as at present.
- (ix) Adequate Teaching Learning Equipment for all Primary and Upper Primary schools.
- (e) Sarva Shiksha Abhiyan (SSA) provides Elementary Education for all children in the age group of 6-14 by 2010. The goals are as follows :

- All children in school, Education Guarantee Scheme center, Alternate school, 'back-to-school' camp by 2003.
- All children complete five-year primary schooling by 2007.
- All children complete eight years of schooling by 2010.
- Focus on elementary education of satisfactory quality with emphasis on education for life;
- Bridge all gender and social category gaps at primary stage by 2007 and at elementary education level by 2010.
- Universal retention by 2010.

Statement

Sl.No.	State/UTs	1999-2000
1	2	3
1	Andhra Pradesh	83.09
2	Arunachal Pradesh	68.74
3	Assam	73.29
4	Bihar	80.68

1	2	3
5	Goa	--
6	Gujarat	68.01
7	Haryana	--
8	Himachal Pradesh	46.48
9	Jammu and Kashmir	NA
10	Karnataka	56.04
11	Kerala	29.63
12	Madhya Pradesh	68.06
13	Maharashtra	65.33
14	Manipur	64.93
15	Meghalaya	77.97
16	Mizoram	66.09
17	Nagaland	42.40
18	Orissa	62.81
19	Punjab	--
20	Rajasthan	56.32
21	Sikkim	70.33
22	Tamil Nadu	59.51
23	Tripura	81.64
24	Uttar Pradesh	43.40
25	West Bengal	71.54
26	Andaman & Nicobar Islands	39.69
27	Chandigarh	--
28	Dadra & Nagar Haveli	63.18
29	Daman & Diu	21.61
30	Delhi	--

1	2	3
31	Lakshadweep	23.11
32	Pondicherry	--
India		68.85

Note : There are no Scheduled Tribe Students in the State of Goa, Haryana, Punjab, Chandigarh, Delhi and Pondicherry.

Data is not available for the State of Jammu and Kashmir

Rural Poverty Alleviation Programme

3509. SHRI K. YERRANNAIDU : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Union Government spending less on anti-poverty programmes as compared to the magnitude of the rural poverty in the country;

(b) if so, the comparative figures of allocation of funds demanded and actual made available to States during each of the last three years and current year, State-wise; and

(c) the further steps taken or being taken by the Union Government to alleviate rural poverty?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) and (b) The Union Government have been making adequate allocation of funds for poverty alleviation programmes. The funds allocated to the States and actual released under the major Poverty Alleviation Programmes of the Ministry of Rural Development, namely, the Swarnjayanti Gram Swarozgar Yojana/Integrated Rural Development Programme (SGSY/IRD), the Employment Assurance Scheme (EAS), the Jawahar Gram Samridhi Yojana (JGSY), the Indira Awaas Yojana (IAY), the National Old Age Pension Scheme (NOAPS), the Annapurna Scheme, the Integrated Wastelands Development Project (IWDP), the Drought Prone Areas Programme (DPAP) and the Desert Development Programme (DDP) during the last three years and the current year, State-wise, are given in the statement.

(c) The Ministry of Rural Development has launched the Sampoorna Gramin Rozgar Yojana (SGRY) with effect from 25th September, 2001 with the objective to provide wage employment and food security in the rural areas.

Statement

Programme - Jawahar Gram Samridhi Yojana (JGSY) ## / Jawahar Razgar Yojana (JRY)

(Rs. in lakh)

Sl.No.	State/UTs	1998-99			1999-2000			2000-2001			2001-2002												
		Central			Central			Central			Central												
		Allocation	Release	3	Allocation	Release	4	Allocation	Release	5	Allocation	Release	6	Allocation	Release	7	Allocation	Release	8	Allocation	Release	9	Allocation
1	Andhra Pradesh	11703.94	11702.49	9319.52	9617.32	8727.55	8945.17	8728.14	3089.61														
2	Arunachal Pradesh	257.32	475.26	204.90	142.71	456.91	367.68	456.91	228.46														
3	Assam	6686.18	15112.28	5324.02	3787.01	11872.04	0.00	11872.04	0.00														
4	Bihar	38340.77	29733.82	30529.68	28484.06	16476.68	13707.02	16477.80	8077.35														
5	Chhattisgarh #	0.00	0.00	0.00	0.00	5094.75	3604.68	3692.75	2098.83														
6	Goa	172.20	103.32	137.12	124.11	128.41	134.41	128.42	64.21														
7	Gujarat	4405.58	4449.43	3508.04	3508.03	3285.21	6273.12	3285.44	1596.02														
8	Haryana	2591.88	2591.88	2063.84	2063.87	1932.75	1863.61	1932.88	1098.58														
9	Himachal Pradesh	1091.54	1022.15	869.16	1752.41	813.95	736.17	814.01	458.36														
10	J&K	1350.93	1094.62	1075.71	897.74	1007.38	720.25	1007.45	519.36														
11	Jharkhand #	0.00	0.00	0.00	0.00	12113.79	9644.14	12114.60	5456.86														
12	Karnataka	8638.13	10838.13	7037.56	7037.56	6590.54	5165.38	6590.99	3375.49														
13	Kerala	3965.64	3955.65	3157.73	3157.72	2957.15	2725.50	2957.35	1478.67														
14	Madhya Pradesh	19433.93	18314.14	15474.69	16926.38	9397.00	10623.87	10799.98	10799.98														
15	Maharashtra	17470.82	17180.81	13911.52	13911.47	13027.87	9673.91	13028.76	6143.41														
16	Manipur	448.24	501.64	356.92	115.54	795.90	530.58	795.90	276.54														

1	2	3	4	5	6	7	8	9	10
17	Meghalaya	502.19	951.75	399.88	132.18	891.69	763.61	891.69	445.86
18	Mizoram	116.21	296.89	92.53	92.37	206.33	206.33	206.33	103.17
19	Nagaland	344.48	775.99	274.30	223.90	611.66	454.48	611.66	466.03
20	Orissa	13386.90	13443.31	10659.61	15974.14	9982.52	9489.07	9983.20	4991.60
21	Punjab	1259.63	1559.63	1003.01	975.08	939.30	1201.02	939.36	643.04
22	Rajasthan	6711.09	6008.50	5343.85	5343.85	5004.41	4914.88	5004.75	5004.75
23	Sikkim	128.66	288.00	102.45	102.45	228.45	228.45	228.45	114.23
24	Tamil Nadu	10348.85	10348.45	8240.50	9163.14	7717.07	8256.72	7717.59	3858.79
25	Tripura	809.31	1824.38	644.43	487.95	1437.02	1437.02	1437.02	718.51
26	Uttar Pradesh	42194.35	42235.90	33598.18	33593.14	29503.89	25314.21	29505.85	17167.73
27	Uttaranchal #	0.00	0.00	0.00	0.00	1960.17	1513.13	1960.34	980.17
28	West Bengal	14876.87	10061.21	11846.03	10800.26	11093.58	9469.13	11094.33	5850.13
29	A & N Islands	117.89	39.70	93.87	13.00	84.64	54.04	84.64	42.32
30	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	D & N Haveli	77.81	48.94	61.96	30.98	55.87	54.23	55.87	27.94
32	Daman & Diu	37.70	10.06	30.02	0.00	27.07	0.00	27.07	0.00
33	Delhi	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
34	Lakshadweep	59.10	35.46	47.06	23.53	42.43	0.00	42.43	21.22
35	Pondicherry	115.42	82.14	91.91	45.96	86.00	66.56	86.00	43.00
	All India	207843.56	205096.33	165500.00	168527.86	164549.98	138138.37	164560.00	85240.22

- Being implemented from 01.04.1999

\$ - Upto October, 2001

- Not Existing in 1998-99 & 1999-2000.

Programme - Swarnajayanti Gram Swarozgar Yojana (SGSY) ## / Integrated Rural Development Programme (IRDP)

(Rs. in lakh)

Sl.No.	State/UTs	1998-99			1999-2000			2000-2001			2001-2002		
		Central			Central			Central			Central		
		Allocation	Release		Allocation	Release		Allocation	Release		Allocation	Release	
1	2	11	12	13	14	15	16	17	18	19	20	21	
1	Andhra Pradesh	3867.15	3870.32	6219.55	6219.57	5303.03	5283.98	3068.31	1534.16				
2	Arunachal Pradesh	201.91	202.78	136.74	92.14	276.91	99.26	164.76	42.68				
3	Assam	5246.36	5246.36	3553.09	3062.36	7195.18	0.00	4281.13	0.00				
4	Bihar	12668.33	6608.31	20374.56	11918.05	12616.76	2978.76	7300.00	752.24				
5	Chhattisgarh #	0.00	0.00	0.00	0.00	2800.88	1138.08	1620.58	566.10				
6	Goa	8.91	24.43	59.78	59.78	50.00	25.00	50.00	0.00				
7	Gujarat	1455.67	1455.67	2341.15	2340.56	1996.15	1216.65	1154.96	577.35				
8	Haryana	856.39	692.00	1377.36	1784.18	1174.37	1088.61	679.48	339.74				
9	Himachal Pradesh	350.66	323.26	580.06	475.99	494.67	245.91	286.16	136.16				
10	J&K	446.37	319.20	717.90	411.69	612.10	195.23	354.16	177.71				
11	Jharkhand #	0.00	0.00	0.00	0.00	4755.33	808.88	2751.41	301.65				
12	Karnataka	2920.24	2439.51	4696.65	2348.33	4004.53	1600.56	2317.00	373.90				
13	Kerala	1310.30	1346.69	2107.37	2083.35	1796.82	919.53	1039.63	464.74				
14	Madhya Pradesh	6421.25	6421.25	10327.33	10013.58	6004.58	3420.63	3474.22	1633.63				
15	Maharashtra	5772.61	5772.63	9284.11	9284.11	7915.98	5770.72	4580.15	1965.71				
16	Manipur	351.71	87.76	238.19	119.10	482.36	24.94	287.00	0.00				

1	2	11	12	13	14	15	16	17	18
17	Meghalaya	394.05	144.49	266.87	131.52	540.42	23.89	321.55	0.00
18	Mizoram	91.18	104.25	61.75	58.15	125.06	62.56	74.41	37.22
19	Nagaland	270.30	86.70	183.06	102.09	370.70	174.94	220.57	0.00
20	Orissa	4423.22	4384.65	7113.90	7222.67	6065.56	4353.99	3509.50	1721.77
21	Punjab	416.20	416.18	669.38	664.98	570.73	454.49	330.22	214.62
22	Rajasthan	2217.44	2084.45	3566.34	3566.34	3040.77	2594.50	1759.38	849.87
23	Sikkim	100.95	90.57	68.38	68.38	138.45	136.83	82.38	41.19
24	Tamil Nadu	3419.41	3463.58	5499.44	6999.46	4689.03	4626.30	2713.06	1356.53
25	Tripura	635.03	635.03	430.08	488.12	870.92	860.44	518.20	259.10
26	Uttar Pradesh	13941.61	13889.50	22422.38	13337.96	18163.60	7737.07	10509.37	2569.99
27	Uttaranchal #	0.00	0.00	0.00	0.00	954.45	344.28	552.30	84.74
28	West Bengal	4915.53	2321.76	7905.65	3952.84	6740.66	0.00	3900.11	0.00
29	A & N Islands	69.58	63.00	59.78	29.90	50.00	0.00	50.00	0.00
30	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	D & N Haveli	41.53	21.88	59.78	29.89	50.00	0.00	50.00	0.00
32	Daman & Diu	27.43	13.72	59.78	29.89	50.00	0.00	50.00	0.00
33	Delhi	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
34	Lakshadweep	6.85	3.43	59.78	29.89	50.00	0.00	50.00	0.00
35	Pondicherry	56.83	29.93	59.78	29.89	50.00	25.00	50.00	25.00
	All India	72915.00	62563.29	110499.97	86954.76	100000.00	46211.03	58150.00	15925.80

- Being implemented from 01.04.1999

- Upto October, 2001

- Not Existing in 1998-99 & 1999-2000.

Programme - Employment Assurance Scheme (EAS)

(Rs. in lakh)

Sl.No.	State/UTs	1998-99				1999-2000				2000-2001				2001-2002			
		Central		Central		Central		Central		Central		Central		Central			
		Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release		
1	2	19	20	21	22	23	24	25	26	27	28	29	30	31	32		
1	Andhra Pradesh	16740.00	16740.00	10288.76	10288.76	6586.59	6483.22	6900.16	5520.14								
2	Arunachal Pradesh	2140.00	2140.00	226.21	719.27	406.80	812.95	359.98	180.00								
3	Assam	11018.00	11018.00	5877.72	4701.11	10546.62	5273.31	9353.70	0.00								
4	Bihar	18596.00	18596.00	33704.77	25388.02	13184.87	9714.15	13812.55	5525.02								
5	Chhattisgarh #	0.00	0.00	0.00	0.00	15420.90	15420.90	3902.75	3231.17								
6	Goa	180.00	180.00	23.72	55.00	15.18	15.18	15.90	7.95								
7	Gujarat	4410.00	4410.00	3872.86	4301.49	6514.32	7814.32	2597.35	1038.94								
8	Haryana	1660.00	1660.00	2278.48	1981.53	1458.62	2007.25	1528.07	611.23								
9	Himachal Pradesh	2050.00	2050.00	959.56	945.06	1266.80	1081.80	643.53	321.76								
10	J&K	4760.00	4760.00	1187.58	2755.00	760.26	2251.46	796.45	430.36								
11	Jharkhand #	0.00	0.00	0.00	0.00	8385.05	6870.60	8784.24	3393.67								
12	Karnataka	10350.00	10350.00	7769.46	6770.05	4973.80	5577.10	5210.60	4092.36								
13	Kerala	3861.00	3861.00	3486.13	3486.12	2231.73	2200.90	2337.98	1168.99								
14	Madhya Pradesh	22033.00	22033.00	17084.06	17464.11	10136.20	10630.11	7560.81	7560.81								
15	Maharashtra	8167.17	8167.17	15358.33	11002.98	10277.00	7730.68	10300.07	3963.69								
16	Manipur	890.00	890.00	394.04	307.87	707.18	478.58	627.08	261.17								

1	2	19	20	21	22	23	24	25	26
17	Meghalaya	610.00	610.00	441.47	220.74	792.68	500.88	702.54	120.67
18	Mizoram	800.00	800.00	102.16	402.16	183.36	183.36	162.58	81.29
19	Nagaland	2100.00	2100.00	302.82	276.09	543.30	403.52	481.90	147.01
20	Orissa	12752.00	12752.00	11768.22	17621.12	12883.70	16216.23	7892.36	6313.89
21	Punjab	2720.00	2720.00	1107.32	813.98	708.88	615.60	742.62	297.05
22	Rajasthan	8935.00	8935.00	5899.60	6888.13	8679.80	8412.98	3956.58	3934.11
23	Sikkim	320.00	320.00	113.10	313.10	203.84	403.84	180.02	90.01
24	Tamil Nadu	18720.00	18720.00	9097.50	10597.49	5824.00	5824.00	6101.26	3050.63
25	Tripura	1440.00	1440.00	711.47	711.46	1276.22	1276.22	1132.20	566.10
26	Uttar Pradesh	35153.65	35153.65	37092.40	36155.49	22258.95	18544.23	23318.62	11659.31
27	Uttaranchal #	0.00	0.00	0.00	0.00	1483.15	1135.06	1553.76	565.15
28	West Bengal	8270.00	8270.00	13078.02	9483.71	8372.22	6631.13	8770.78	3881.39
29	A & N Islands	40.00	40.00	54.73	27.36	35.04	0.00	36.70	0.00
30	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	D & N Haveli	30.00	30.00	54.73	27.36	35.04	17.52	36.70	0.00
32	Daman & Diu	0.00	0.00	1.82	0.91	1.17	0.00	1.22	0.00
33	Delhi	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
34	Lakshadweep	100.00	100.00	3.65	1.82	2.34	0.00	2.45	0.00
35	Pondicherry	0.00	0.00	69.32	34.66	44.38	0.00	46.49	0.00
	All India	198845.82	198845.82	182410.01	173641.95	156200.00	144527.08	129850.00	68013.67

₹ - Up to October, 2001

- Not Existing in 1998-99 & 1999-2000

Programme - Indira Awaas Yojana (IAY)

(Rs. in lakh)

Sl.No.	State/UTs	1998-99				1999-2000				2000-2001				2001-2002			
		Central		Central		Central		Central		Central		Central		Central			
		Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release		
1	2	27	28	29	30	31	32	33	34	34	34	34	34	34			
1	Andhra Pradesh	8370.41	9515.81	11036.00	11095.40	11036.00	11001.91	11036.00	11001.91	11001.91	11794.45	5903.14	5903.14	11794.45	5903.14		
2	Arunachal Pradesh	184.03	118.47	754.00	841.47	726.86	519.91	726.86	519.91	555.06	230.80	230.80	555.06	230.80			
3	Assam	4781.82	5004.32	15658.00	13820.00	16354.79	8177.40	16354.79	8177.40	12489.11	0.00	0.00	12489.11	0.00			
4	Bihar	27420.52	23478.11	38598.00	29527.20	29832.84	17866.73	29832.84	17866.73	32038.79	12532.90	12532.90	32038.79	12532.90			
5	Chhattisgarh #	0.00	0.00	0.00	0.00	2045.34	1874.67	2045.34	1874.67	2016.89	992.02	992.02	2016.89	992.02			
6	Goa	19.20	29.21	68.00	62.26	68.00	27.20	68.00	27.20	76.20	30.48	30.48	76.20	30.48			
7	Gujarat	3150.78	3503.67	3243.00	3228.33	3243.00	8143.00	3243.00	8143.00	3389.62	4260.01	4260.01	3389.62	4260.01			
8	Haryana	1853.66	2035.25	1171.00	1447.92	1171.00	1151.94	1171.00	1151.94	1146.14	573.07	573.07	1146.14	573.07			
9	Himachal Pradesh	780.64	712.84	515.00	449.39	515.00	443.89	515.00	443.89	507.06	236.66	236.66	507.06	236.66			
10	J&K	966.16	1079.80	618.00	124.01	618.00	132.95	618.00	132.95	606.54	311.13	311.13	606.54	311.13			
11	Jharkhand #	0.00	0.00	0.00	0.00	8765.16	4203.16	8765.16	4203.16	9413.29	1850.89	1850.89	9413.29	1850.89			
12	Karnataka	6320.85	5657.27	5898.00	4337.38	5898.00	4203.28	5898.00	4203.28	6100.88	3050.44	3050.44	6100.88	3050.44			
13	Kerala	2836.20	3210.84	3552.00	3084.74	3552.00	2445.22	3552.00	2445.22	3780.58	1001.91	1001.91	3780.58	1001.91			
14	Madhya Pradesh	13898.74	14391.74	9183.00	9168.49	7137.66	6670.61	7137.66	6670.61	7038.38	3470.05	3470.05	7038.38	3470.05			
15	Maharashtra	12494.77	13644.95	10585.00	10435.37	10585.00	9752.55	10585.00	9752.55	10824.79	5180.22	5180.22	10824.79	5180.22			
16	Manipur	320.57	163.08	693.00	177.45	866.65	326.45	866.65	326.45	661.80	126.95	126.95	661.80	126.95			

1	2	27	28	29	30	31	32	33	34
17	Meghalaya	359.16	159.16	1057.00	651.49	1151.46	498.65	879.29	0.00
18	Mizoram	83.11	85.75	260.00	297.05	276.42	251.97	211.09	105.55
19	Nagaland	246.36	454.13	365.00	773.28	743.31	660.31	567.62	283.81
20	Orissa	9574.03	10225.13	9154.00	13154.96	9154.00	31325.76	9494.97	20395.75
21	Punjab	900.86	950.27	745.00	678.66	745.00	708.58	759.25	379.63
22	Rajasthan	4799.63	5221.40	3233.00	2705.87	3233.00	3924.66	3198.28	1599.14
23	Sikkim	92.02	104.13	122.00	123.90	199.28	199.28	152.17	76.09
24	Tamil Nadu	7401.30	8375.09	5846.00	6236.91	5846.00	5846.00	5922.86	2961.43
25	Tripura	578.80	654.95	1433.00	1455.29	1681.23	1681.23	1283.85	641.93
26	Uttar Pradesh	30176.52	32561.68	23565.00	21682.91	21347.67	18645.17	21595.12	10638.64
27	Uttaranchal #	0.00	0.00	0.00	0.00	2217.33	1427.54	2242.99	640.47
28	West Bengal	10639.62	6363.00	12064.00	8209.33	12064.00	9906.99	12729.32	5318.38
29	A & N Islands	44.04	0.00	129.00	0.00	129.00	129.00	143.47	143.47
30	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	D & N Haveli	43.80	30.66	69.00	34.50	69.00	0.00	75.29	37.65
32	Daman & Diu	1.82	0.00	27.00	0.00	27.00	11.15	31.16	0.00
33	Delhi	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
34	Lakshadweep	3.65	0.00	3.00	1.50	3.00	3.00	2.44	1.22
35	Pondicherry	56.57	64.01	67.00	33.50	67.00	33.50	71.22	0.00
All India		148400.00	147794.72	159999.00	143838.56	161369.00	152193.66	161799.97	82973.83

- Upto October, 2001

- Not Existing in 1998-99 & 1999-2000.

(Rs. in lakh)

Sl.No.	State/UTs	Programme - National Old Age Pension Scheme (NOAPS)												Annapurna #	
		1998-99		1999-2000		2000-2001		2001-2002		2000-2001		2001-2002		2001-2002	
		Central	Allocation	Release	Central	Allocation	Release	Central	Allocation	Release	Central	Allocation	Release	Central	Allocation
1	2	35	36	37	38	39	40	41	42	43	44	45	46		
		Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release
1	Andhra Pradesh	4361.76	4439.38	4361.76	4361.76	4361.76	4360.76	4360.76	2180.44	624.43	936.43	979.59	936.43		
2	Arunachal Pradesh	45.86	1.94	57.12	7.07	181.26	66.60	181.26	15.06	39.90	39.90	39.90	0.00		
3	Assam	656.14	724.49	826.98	745.87	2624.34	2344.31	2624.34	1309.27	577.63	577.63	577.63	0.00		
4	Bihar	7248.38	6685.08	6877.24	5761.09	5144.85	4268.85	4423.01	2145.55	1116.20	1116.20	1167.65	0.00		
5	Chhattisgarh	0.00	0.00	0.00	0.00	1243.22	1005.13	1068.79	461.70	0.00	0.00	223.51	213.66		
6	Goa	10.30	23.17	27.94	27.94	27.94	27.94	27.94	13.98	6.03	6.03	6.31	0.00		
7	Gujarat	825.77	357.14	561.60	320.92	561.60	370.53	482.80	181.46	296.94	296.94	0.00	0.00		
8	Haryana	352.87	295.46	535.80	498.94	535.80	450.14	460.62	200.03	115.64	0.00	0.00	0.00		
9	H.P.	108.58	125.53	236.55	233.29	236.55	200.12	203.36	101.70	51.05	51.05	53.41	0.00		
10	J&K	248.98	201.91	317.26	299.55	317.26	228.02	272.75	100.19	68.47	68.47	71.63	0.00		
11	Jharkhand	0.00	0.00	0.00	0.00	1732.39	1250.95	1489.33	556.04	368.08	368.08	385.05	0.00		
12	Karnataka	2959.63	3649.63	2959.63	2959.63	2959.63	2899.69	2899.69	1412.97	455.86	0.00	0.00	0.00		
13	Kerala	1252.37	1377.55	1396.31	1274.72	1396.31	947.96	1200.40	484.48	301.36	301.36	315.25	0.00		
14	M.P.	4584.52	4660.82	4585.46	4610.76	3342.24	3056.14	3056.14	1528.09	802.64	802.64	0.00	0.00		
15	Maharashtra	4695.91	3252.35	4158.51	3047.39	4158.51	3161.48	3575.05	1221.15	897.51	897.51	938.88	0.00		

1	2	35	36	37	38	39	40	41	42	43	44	45	46
16	Manipur	97.34	18.82	103.06	87.71	327.06	251.00	327.06	163.56	71.99	71.99	71.99	0.00
17	Meghalaya	94.54	81.33	111.13	94.79	352.67	297.33	352.67	176.37	77.62	77.62	77.62	0.00
18	Mizoram	37.44	47.55	37.44	29.20	98.51	91.62	98.51	42.36	21.68	21.68	21.68	0.00
19	Nagaland	66.46	9.41	80.71	41.02	256.13	221.75	256.13	110.95	56.38	56.38	56.38	0.00
20	Orissa	3102.62	2289.62	3120.62	3573.63	3682.21	2962.35	3165.58	1582.79	434.15	434.15	454.16	434.15
21	Punjab	341.64	159.72	386.79	317.91	386.79	429.15	429.15	214.63	83.48	83.48	0.00	0.00
22	Rajasthan	1030.50	941.57	1474.54	1420.79	1474.54	1390.60	1390.60	631.08	318.24	636.24	665.57	636.24
23	Sikkim	22.47	38.21	29.80	14.90	94.57	94.57	94.57	47.30	20.82	20.82	20.82	20.82
24	Tamil Nadu	3668.19	2384.62	3276.00	3158.57	3276.00	3086.94	3086.94	1543.45	576.59	0.00	603.17	0.00
25	Tripura	146.02	137.68	178.19	178.18	565.46	497.93	565.46	282.73	124.46	124.46	124.46	0.00
26	Uttar Pradesh	9617.40	7155.07	8264.83	7315.09	7861.76	6629.80	6758.72	3443.24	1681.93	2199.93	2212.40	0.00
27	Uttaranchal #	0.00	0.00	0.00	0.00	403.07	385.00	385.00	181.74	0.00	0.00	89.03	85.11
28	West Bengal	3312.50	2909.68	3312.50	4215.81	3312.50	2965.01	2965.01	1482.54	641.04	641.04	670.59	0.00
29	A & N Islands	2.81	0.00	17.38	8.69	17.38	0.00	14.94	7.47	3.75	3.75	3.92	0.00
30	Chandigarh	6.08	0.00	13.66	13.66	13.66	8.83	11.74	5.87	2.95	2.95	3.08	0.00
31	D & N Haveli	2.81	1.41	11.80	0.00	11.80	10.62	10.62	5.31	2.55	2.55	2.66	0.00
32	Daman & Diu	1.88	1.87	2.48	2.48	2.48	1.95	2.13	1.07	0.54	0.54	0.56	0.00
33	Delhi	177.84	88.92	249.58	124.79	249.58	0.00	214.56	0.00	53.87	53.87	56.35	0.00
34	Lakshadweep	0.94	0.00	1.86	0.93	1.86	0.00	1.60	0.00	0.40	0.40	0.42	0.00
35	Pondicherry	14.04	21.06	49.05	49.05	49.05	24.53	42.17	21.09	10.59	10.59	11.07	0.00
All India		49094.59	42080.99	47623.58	44797.13	51260.74	43987.60	46499.40	21860.66	9904.77	9904.68	9904.74	2326.41

§ - Upto October, 2001

- Not Exist in 1998-99 & 1999-2000.

- Being Implemented from 01/04/2000

(Rs. in Lakh)

Sl.No.	State/UTs	Programme - Drought Prone Area Programme (DPAP) @					Integrated Wastelands Development Programme (IWDP) @				
		1998-99	1999-2000	2000-2001	2001-2002	1998-99	1999-2000	2000-2001	2001-2002		
		Central Release	Central Release	Central Release	Central Release*	Central Release	Central Release	Central Release	Central Release*		
1	2	47	48	49	50	51	52	53	54		
1	Andhra Pradesh	2290.62	2670.75	4759.58	1058.00	981.21	949.08	7868.87	2886.94		
2	Arunachal Pradesh	0.00	0.00	0.00	0.00	9.00	0.00	0.00	0.00		
3	Assam	0.00	0.00	0.00	0.00	24.52	197.69	520.01	514.28		
4	Bihar	238.28	28.50	100.19	242.06	0.00	37.63	0.00	0.00		
5	Chhattisgarh #	0.00	0.00	680.75	587.25	NA	NA	1124.84	901.69		
6	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00		
7	Gujarat	776.95	878.81	1427.34	898.37	546.17	491.73	3721.11	302.56		
8	Haryana	0.00	0.00	0.00	0.00	90.52	43.78	499.95	232.27		
9	Himachal Pradesh	52.00	90.00	247.00	256.13	188.42	684.16	1000.27	600.32		
10	J&K	40.00	219.56	368.76	297.00	136.40	100.00	272.00	94.38		
11	Jharkhand #	0.00	0.00	686.59	882.12	NA	NA	74.21	27.84		
12	Karnataka	908.28	659.75	1425.96	1556.88	513.41	707.33	2210.96	443.00		
13	Kerala	0.00	0.00	0.00	0.00	78.55	0.00	474.95	120.64		
14	Madhya Pradesh	882.51	1362.76	2495.50	4142.75	258.63	1011.12	5760.19	4054.48		
15	Maharashtra	552.00	644.50	1939.75	1835.63	242.53	347.93	2303.80	947.35		
16	Manipur	0.00	0.00	0.00	0.00	285.52	167.56	368.91	116.00		
17	Meghalaya	0.00	0.00	0.00	0.00	0.00	65.09	142.28	53.37		

1	2	47	48	49	50	51	52	53	54
18	Mizoram	0.00	0.00	0.00	0.00	0.00	0.00	451.32	416.62
19	Nagaland	0.00	0.00	0.00	0.00	465.81	264.42	992.00	704.21
20	Orissa	274.55	46.25	671.69	909.60	263.19	536.39	1948.87	660.29
21	Punjab	0.00	0.00	0.00	0.00	6.60	7.70	74.61	117.36
22	Rajasthan	173.50	385.75	970.75	931.88	292.55	487.17	3357.84	1447.94
23	Sikkim	0.00	0.00	0.00	0.00	176.10	261.56	203.00	159.03
24	Tamil Nadu	272.71	789.80	907.50	728.87	176.26	484.93	1037.94	413.00
25	Tripura	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
26	Uttar Pradesh	838.61	958.55	1837.63	555.56	1464.51	1462.15	3726.37	871.95
27	Ultranchal #	0.00	0.00	324.00	384.75	NA	NA	555.50	104.38
28	West Bengal	0.00	209.25	135.00	162.00	0.00	0.00	0.00	0.00
29	A & N Islands	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
30	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	D & N Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
32	Daman & Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
33	Delhi	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
34	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
35	Pondicherry	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	All India	7300.01	8944.23	18977.99	15428.85	6199.90	8307.42	36689.80	16189.90

- Not Existing in 1998-1999

@ - Not based on allocation

* - upto October, 2001

**Release of Funds under National
Old Age Pension**

3510. SHRI N.T. SHANMUGAM : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the criteria fixed to release the National Old Age Pension through mediators to the old and destitutes in the country;

(b) whether this scheme does not reach out of the people of far flung, remote and isolated areas in the country;

(c) if so, the steps taken or proposed to be taken by the Government in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL): (a) to (d) Under the National Old Age Pension Scheme, funds are released by the Government of India to the District Level Committees/District Rural Development Agencies in the State/Union Territories for making payment to the beneficiaries identified in Gram Sabhas by the Gram Panchayats in rural areas and in neighbourhood/Mohalla Committees by the Municipalities in the urban areas. Payments to the beneficiaries are made through their accounts in a Post office Savings Bank or in a Commercial Bank or through Postal Money Order. Cash disbursement is also permitted provided the payment is made in public meetings, preferably of Gram Sabhas in villages and Neighbourhood/Mohalla Committees in urban areas. With the operation of the scheme through the Gram Panchayats, the scheme has been successful in providing social assistance to destitute persons aged 65 years and above even in far-flung and remote areas of the country.

Recruitment of Teachers in Universities/Colleges

3511. SHRI Y.S. VIVEKANANDA REDDY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the University Grants Commission has decided to recruit the teachers directly to the universities and colleges;

(b) if so, the main reasons for taking such a decision;

(c) whether the universities and colleges have opposed this move;

(d) if so, the details of objections raised by them; and

(e) the time by which a final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) According to the information furnished by the University Grants Commission (UGC), the appointments to the post of teachers sanctioned to the universities/ colleges are made by themselves. However, to rejuvenate science education which is, at present, declining in the country, the UGC has proposed a Scheme of 'UGC National Lecturership' to first class holders who topped in the M.Sc. examination in the last academic session. These would be supernumerary positions for a specified period of time only.

(c) No, Sir.

(d) Does not arise.

(e) It is proposed to finalise the selections for the UGC National Lecturership mentioned above within three months.

Unauthorised Farm Houses in Delhi

3512. SHRI SAHIB SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether any survey has been conducted about unauthorized farm houses in Delhi;

(b) if so, their dimensions in terms of locations, number of farm houses and areas thereof;

(c) whether these farm houses create hindrances in the acquisition of land required for planned development of Delhi;

(d) if so, the plans of the Government to acquire such lands and use it?

(e) whether DDA has already sanctioned constructions of some farm houses and motels on acquired land, thus benefiting a large number of farm house owners in various areas of Delhi; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION

(SHRI BANDARU DATTATREYA) : (a) and (b) No, Sir. However, survey was done in respect of unauthorised constructions in sanctioned farm houses. MCD has stated that in survey of 2284 sanctioned farm houses by them, there has been no construction on 600 plots. Constructions beyond permissible norms had been found in 1505 cases. DDA has stated that survey has been done in 407 sanctioned farm houses in the development area and out of them 116 plots are vacant. Constructions beyond permissible norms had been found in 250 cases.

(c) and (d) DDA has reported that acquisition of land in Delhi is done according to the provisions of 'Scheme for large scale acquisition and development of lands'. Proposal for acquisition of the project land is based on requirement and if there are some farm houses in the project area, these are also included in the land acquisition proposal.

(e) and (f) The DDA has reported that it has not sanctioned building plans of farm houses/motels in the development area.

Indian Cricket Team

3513. SHRI K. YERRANNAIDU : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether Indian cricket team is repeatedly falling tournament after tournament;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken in regard to the selection of the national team?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) : (a) and (b) No, Sir. The performance of the Indian team this year may be termed as mixed.

(c) The selection of team is done by a Selection Committee constituted by BCCI for this purpose. As per information received from BCCI, the President BCCI has already had preliminary meeting with the members of All India Senior and Junior Selection Committees and had discussions on various aspects of the Indian teams at different levels. Meeting is also proposed with Coach, Physical trainer and team members immediately after the test series between India and England. BCCI has stated that necessary steps would be taken arising out of such deliberations.

Financial Aid to NGOs for Family Counselling

3514. SHRI A. BRAHMANAIAH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of applications received from the NGOs by the Central Social Welfare Board seeking financial aid for family counselling activities in the country during 2001-2002;

(b) the number of applications out of the total cleared so far; and

(c) the manner in which funds allocated to NGOs working in this field are monitored?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) and (b) 82 applications were received from the NGOs and 3 applications cleared by the Central Social Welfare Board under family counselling activities during 2001-2002.

(c) The funds allocated to the voluntary organisations are monitored through the field officers and the counsellors attached with the Voluntary Action Bureau in the concerned State Advisory Boards. The Field Officers visit the family counselling centres regularly and provide necessary guidance for the proper implementation of the programme. The Field Officers/Counsellors then submit the inspection report to the concerned State Board/Central Social Welfare Board on the basis of which further grants are released. At the end of each financial year the voluntary organisations submit the audited accounts and utilization certificates.

National Fund for Rural Development

3515. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have set up a National Fund for Rural Development Programmes;

(b) if so, the details thereof;

(c) whether only certain activities are recognized as being eligible for income tax exemption, etc;

(d) if so, the details thereof; and

(e) the quantum of funds collected under the Fund during 2000-2001 for rural development?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) :

(a) and (b) Yes, Sir. The National Fund for Rural Development (NFRD) was set up in 1984 to encourage individuals, corporate and non-corporate bodies to participate in the National effort towards rural development by making donations in the Fund.

(c) and (d) Donations to the Fund for all activities of rural development are eligible for hundred percent income tax exemption under Sections 35 CCA and 80 GGA of the Income Tax Act, 1961 as amended through the Finance Act, 1983.

(e) During 2000-2001, an amount of Rs. 20,000/- (Rupees Twenty Thousand) was received under the Fund.

Drawing of Salary by Teachers Staff of Education Directorate from Schools in Andaman & Nicobar

3516. SHRI BISHNU PADA RAY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Teachers, Headmasters, PST and other staff are drawing their salary from the schools but are actually working in the Directorate of Education in Andaman & Nicobar Administration, indicating their designation, subjects and schools from which they are drawing their salary;

(b) whether the Department have any vacancies of the sanctioned strength of Ministerial staff at the Directorate; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) As per the information received from Andaman & Nicobar Administration following four teachers getting their salary from the school are working in the Directorate of Education as a stop gap arrangement in view of the vacancies in the Directorate :

1. PGT (Pol. Sec.) SSS Frangunj
2. GTT (Arts) SSS Kadamtala
3. PST-MS Aberdeen, Port Blair

4. PST-SS South Point, Port Blair

(b) and (c) There are a total of 12 vacancies in the Ministerial Staff in the Directorate of Education.

Establishment of New Campus

3517. SHRI NIKHILANANDA SAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the School of Planning and Architecture had purchased a plot of 20 acres near JNU campus from DDA in 1988 for the establishment of new campus within a period of two years;

(b) if so, the details thereof;

(c) whether the project has not been executed resulting in idle investment of Rs. 1.99 crore till the end of March 2000;

(d) if so, the reasons therefor; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (e) As per the information furnished by the School of Planning & Architecture (SPA), New Delhi, they acquired a piece of land in 1988 allotted by the Delhi Development Authority (DDA) which was under Air-Funnel of Airport. As there was no scope to carry out any construction activity there, in 1991, another piece of land was allotted by the DDA to the School. The School took the possession of the land in 1992 and since then has been pursuing with the DDA to create infrastructural facilities such as roads, drains, water, electricity, etc. In the absence of proper infrastructural facilities, the land is still lying underdeveloped. At present, the School is in the process of constructing a boundary wall with the help of Central Public Works Department (CPWD). The School has also been pursuing with the DDA for Zonal Plan so that further action for design of the campus can be taken up.

Ban on Animal Testing

3518. DR. (SHRIMATI) C. SUGUNA KUMARI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether ban on animal testing is creating hurdles in Research and Development efforts of India in Pharmaceutical companies in the country;

(b) if so, the manner by which the companies are supposed to test the new medicines; and

(c) the action proposed to help the Indian firms who are compelled to plan animal testing from abroad for R & D?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) Pharmaceutical companies are required to follow the rules and procedures prescribed for animal experimentation under Breeding of and Experiments on Animals (Control and Supervision) Rules, 1998.

Introduction of Computerized Complaints Registration at Enquiry Offices of CPWD

3519. SHRIMATI SHYAMA SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the CPWD has introduced computerised complaint registration system at some of the enquiry offices in the Capital;

(b) if so, the details thereof;

(c) whether the similar facility is likely to be extended at all the CPWD enquiry offices in the Capital;

(d) if so, the time bound programme chalked out for the same; and

(e) the extent to which the computerised complaint registration system at CPWD enquiry offices is going to redress the various complaints of allottees?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) Yes, Sir. The CPWD has introduced Interactive Voice Response System at two Service Centres, Chanakyapuri and South Avenue for registration and monitoring of maintenance complaints.

(c) and (d) Yes, Sir. The facility is proposed to be provided at all service centres in Delhi, in phases, on availability of funds.

(e) (1) The allottees will have easy and round the clock access to registration of complaints.

(2) Status of the complaint can be checked by the allottee easily.

(3) Senior officers can easily monitor the status of complaints and take remedial action to expedite the clearance of complaints.

Performance of Rural Employment Generation Programme

3520. SHRI VINAY KUMAR SORAKE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Rural Employment Generation Programme under the District Rural Development Agencies has claimed substantial employment generation;

(b) if so, the extent thereof;

(c) whether the performance of the scheme is reckoned by actual count of the muster rolls or by dividing the wage component of the stated expenditure with minimum wages; and

(d) if so, the findings of the survey done by the Centre on the functioning of the Programme?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) and (b) Yes Sir, a statement showing the financial and physical progress of the Scheme during 2000-2001 is annexed.

(c) and (d) In accordance with the provisions of the EAS Guidelines, both Panchayat Samities and Zilla Parishads are required to maintain Employment Registers for the works executed by them. The register contains the details of persons employed including the number of SC/ST, gender of the workers and number of wage-days generated for each work under the EAS. The registers are maintained work-wise.

Statement

Financial Performance under Employment Assurance Scheme during 2000-2001

S No. States/UTs	Reporting Month Code	Opening Balance (as on 1.4.2000)	Central Allocation of funds	State's Matching Share	Total Allocation	Central Funds Released	State's Matching share to be Released	State's share Actual Released	Total (Central plus State)	Other Receipts	Total Available Fund	Funds Utilised	% age of Expenditure to total fund	
														(Rs. in lakhs)
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	Andhra Pradesh	3	2150.46	6586.59	2195.53	8782.12	6483.22	2161.07	1188.84	7672.06	90.43	9912.95	8168.13	82.40
2	Arunachal Pradesh *	3	201.63	406.80	135.60	542.40	812.95	270.98	259.54	1072.49	29.77	1303.89	1064.19	81.62
3	Assam	3	1771.29	10546.62	3515.54	14062.16	5273.31	1757.77	1042.00	6315.31		8086.60	5880.31	72.72
4	Bihar	3	9681.23	13184.87	4394.96	17579.83	9714.15	3238.05	3407.02	13121.17		22802.40	18443.72	80.88
5	Chhattisgarh	3	2398.86	3725.40	1241.80	4967.20	3725.40	1241.80	1243.27	4968.67	365.27	7732.80	7242.62	93.66
6	Goa	3	0.02	15.18	5.06	20.24	15.18	5.06	45.00	60.18		60.20	56.12	93.22
7	Gujarat	3	2786.45	2479.32	826.44	3305.76	3779.32	1259.77	1298.16	5077.48		7863.93	6398.65	81.37
8	Haryana **	3	558.19	1458.62	486.21	1944.83	2007.25	669.08	663.94	2671.19	158.81	3388.19	3256.93	96.13
9	Himachal Pradesh	2	786.90	614.28	204.76	819.04	429.28	143.09	160.13	589.41		1376.31	1117.42	81.19
10	Jammu & Kashmir***	3	89.78	760.26	253.42	1013.68	2251.46	750.49	305.38	2556.84	17.84	2664.46	2240.22	84.08
11	Jharkhand	3	3952.62	8385.06	2795.02	11180.08	6870.60	2290.20	1457.23	8327.83	3.25	12283.70	8804.19	71.67
12	Karnataka	3	1089.96	4973.80	1657.93	6631.73	5577.10	1859.03	1827.33	7404.43		8494.39	7282.76	85.74
13	Kerala	3	1266.81	2231.73	743.91	2975.64	2200.90	733.63	733.63	2934.53		4201.34	3458.67	82.32
14	Madhya Pradesh	3	2984.73	7217.24	2405.75	9622.99	7711.15	2570.38	2403.69	10114.84	422.52	13522.09	12748.41	94.28
15	Maharashtra	3	6244.05	9832.00	3277.33	13109.33	7285.68	2428.56	2064.38	9350.06	1157.39	16751.50	13662.39	81.56

	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
16	Manipur	12	111.69	707.18	235.73	942.91	478.68	159.53	107.49	586.07	0.00	697.76	308.27	44.18	
17	Meghalaya	3	223.30	792.68	264.23	1056.91	500.88	166.96	12.45	513.33	6.86	743.49	420.90	56.61	
18	Mizoram	3	307.81	183.36	61.12	244.48	183.36	61.12	61.12	244.48	1.48	553.77	517.00	93.36	
19	Nagaland	3	4.42	543.30	181.10	724.40	403.52	134.51	633.00	1036.52	5.20	1046.14	1025.17	98.00	
20	Orissa	3	3035.08	7533.70	2511.23	10044.93	10866.23	3622.08	3288.85	14155.08		17190.16	13931.81	81.05	
21	Punjab	3	1409.98	708.88	236.29	945.17	615.60	205.20	268.92	884.52		2294.50	2150.64	93.73	
22	Rajasthan	3	4411.15	3776.78	1258.93	5035.71	3509.96	1169.99	1441.38	4951.34		9362.49	8512.45	90.92	
23	Sikkim ****	3	11.66	203.84	67.95	271.79	403.84	134.61	210.00	613.84	2.57	628.07	625.09	99.53	
24	Tamil Nadu *****	3	304.45	5824.00	1941.33	7765.33	7324.00	2441.33	2441.34	9765.34	241.94	10311.73	9931.65	96.31	
25	Tripura	3	0.00	1276.22	425.41	1701.63	1276.22	425.41	340.08	1616.30		1616.30	1401.74	86.73	
26	Uttar Pradesh	3	14720.90	22258.95	7419.65	29678.60	18544.23	6181.41	6616.43	25160.66	903.96	40785.52	33312.44	81.68	
27	Uttaranchal	3	830.93	1483.15	494.38	1977.53	1135.06	378.35	588.71	1723.77	8.59	2563.29	1890.83	73.77	
28	West Bengal	3	7360.11	8372.22	2790.74	11162.96	6631.13	2210.38	2086.42	8717.55	350.37	16428.03	12096.67	73.63	
29	A&N Islands	3	62.87	35.04	0.00	35.04	0.00			0.00	0.23	63.10	37.84	59.97	
30	D&N Haveli	3	0.00	35.04	0.00	35.04	17.52			17.52	0.00	17.52	27.56	157.31	
31	Daman & Diu	3	1.62	1.17	0.00	1.17	0.00			0.00		1.62		0.00	
32	Lakshadweep	10	26.47	2.34	0.00	2.34	0.00			0.00		26.47	23.62	89.23	
33	Pondicherry	3	89.00	44.38	0.00	44.38	0.00			0.00		89.00	72.12	81.03	
	All India		68874.42	126200.00	42027.34	168227.34	116027.08	38669.85	36195.73	152222.81	3766.48	224863.71	186110.53	82.77	

Note

- * Rs 500 lakh released as Additional Central Funds in 1999-2000 but received by respective Districts during 2000-01, as reported by Arunachal Pradesh
- ** Rs 597.84 lakh released as Additional Central Funds in 1999-2000 but received by respective Districts during 2000-01, as reported by Haryana State
- *** Rs 1500 lakh released as Additional Central Funds in 1999-2000 but received by respective Districts during 2000-01, as reported by J&K State
- **** Rs 200 lakh released as Additional Central Funds in 1999-2000 but received by respective Districts during 2000-01, as reported by Sikkim State
- ***** Rs 1500 lakh released as Additional Central Funds in 1999-2000 but received by respective Districts during 2000-01, as reported by Tamil Nadu State

Physical Performance under Employment Assurance Scheme (EAS) during 2000-2001

S.No.	State/UTs	Reporting Month Code	Wage Employment to be Generated (TARGET)	Mandays Generated								Number of Works	
				4	5	6	7	8	9	10	11	12	Completed
1	2	3	4	5	6	7	8	9	10	11	12		
1	Andhra Pradesh	3	152.47	30.90	18.39	62.03	111.32	42.51	66.32	104.19	69.48		
2	Arunachal Pradesh	3	13.44	0.00	20.10	0.00	20.10	4.88	0.00	11.20	380		
3	Assam	3	242.89	13.03	25.08	39.93	78.04	11.99	59.13	35.42	1473		
4	Bihar	3	252.89	101.76	10.41	99.48	211.65	49.94	163.22	70.71	7382		
5	Chhattisgarh	3	66.62	16.20	30.56	36.56	83.32	26.49	11.88	47.43	3056		
6	Goa	3	0.31	0.00	0.00	0.86	0.86	0.37	0.00	25	122		
7	Gujarat	3	32.02	15.14	24.51	40.35	80.00	22.13	29.41	36.90	3317		
8	Haryana	3	18.30	12.46	0.00	7.73	20.19	4.85	18.33	36.53	366		
9	Himachal Pradesh	2	9.15	4.99	1.33	5.19	11.51	0.67	0.00	32.94	1907		
10	Jammu & Kashmir	3	16.50	3.60	6.03	16.12	25.75	0.01	0.40	62.78	1766		
11	Jharkhand	3	160.52	23.89	41.82	34.60	100.31	33.82	31.38	32.35	2924		
12	Karnataka	3	113.34	27.66	12.83	63.07	103.56	32.40	40.70	65.11	6141		
13	Kerala	3	41.88	8.77	0.69	21.03	30.49	9.02	2.27	17.67	1997		
14	Madhya Pradesh	3	129.06	41.61	66.65	51.11	159.37	57.23	71.36	54.34	5140		
15	Maharashtra	3	324.88	52.21	55.97	108.64	216.82	71.95	77.02	112.89	11111		

1	2	3	4	5	6	7	8	9	10	11	12
16	Manipur	12	11.65	0.27	3.12	0.58	3.97	1.13	0.68	712	582
17	Meghalaya	3	17.20	0.34	5.53	0.00	5.87	1.96	0.18	614	97
18	Mizoram	3	3.10	0.00	5.97	0.00	5.97	2.06	0.00	1254	192
19	Nagaland	3	16.52	0.00	26.43	0.00	26.43	7.57	0.00	2291	424
20	Orissa	3	190.85	56.48	65.72	73.00	195.20	57.40	38.64	15691	15914
21	Punjab	3	9.28	12.57	0.00	3.15	15.72	0.54	15.04	1358	751
22	Rajasthan	3	89.70	24.71	25.58	26.09	76.38	28.68	16.05	9501	2172
23	Sikkim	3	3.87	2.24	3.58	3.33	9.15	3.00	0.73	951	59
24	Tamil Nadu	3	138.32	55.22	2.12	53.04	110.38	36.89	98.47	10331	707
25	Tripura	3	30.31	4.47	10.33	4.73	19.53	6.05	8.23	2305	1183
26	Uttar Pradesh	3	352.42	191.70	0.20	141.12	333.02	50.45	100.33	10686	5992
27	Uttaranchal	3	23.48	6.48	0.99	3.60	11.07	4.42	1.92	2628	1074
28	West Bengal	3	132.56	43.97	19.29	53.01	116.27	27.13	50.47	7232	2346
29	A&N Islands	3	0.39	0.00	0.01	0.38	0.39	0.01	0.14	11	30
30	D&N Haveli	3	0.50	0.00	0.18	0.00	0.18	0.13	0.00	7	8
31	Daman & Diu	3	0.02	0.00	0.00	0.00	0.00	0.00	0.00	0	0
32	Lakshadweep	10	0.04	0.00	0.34	0.00	0.34	0.10	0.00	11	17
33	Pondicherry	3	0.48	0.54	0.00	0.22	0.76	0.21	0.30	68	18
All India			2594.47	751.21	483.76	948.85	2133.92	595.99	902.60	137722	85596

Distribution of Medical Through PDS

3521. SHRI SULTAN SALAHUDDIN OWASI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Indian Pharmaceuticals Alliance (IPA) has given a proposal to the Government to distribute the medicines of common use through PDS;

(b) if so, the details thereof;

(c) whether the Government have considered the proposal of IPA;

(d) if so, the details thereof;

(e) whether any consultation have been held between his Ministry, Ministry of Health and Ministry of Consumer Affairs to discuss the modalities of such scheme;

(f) if so, the outcome thereof; and

(g) the further progress made to distribute the common medicines through PDS?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (g) In regard to the proposal of Indian Pharmaceutical Alliance (IPA) to distribute the medicines of common use through PDS, it may be mentioned that the diseases that primarily afflict poor and mostly covered under the National Programmes of the Ministry of Health & Family Welfare where essential drugs are supplied free by Government through State Governments.

[Translation]

Inclusion of Districts of Haryana in NCR

3522. SHRI AJAY SINGH CHAUTALA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the names of the districts of Haryana which fall under the National Capital Region;

(b) whether the Union Government propose to include more districts of Haryana in the NCR during 2001-2002;

(c) if so, the details thereof;

(d) the financial assistance provided by the Union Government to the Government of Haryana for the development of those areas to be covered under NCT during the said period;

(e) whether this financial assistance is likely to be increased in future;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) The districts of Haryana in the NCR are Faridabad, Gurgaon, Rohtak, Sonapat, Panipat, Jhajjar and Rewari.

(b) No, Sir.

(c) to (f) Does not arise.

(g) The proposal for inclusion of districts of Mahendragarh, Bhiwani, Karnal and tehsils of Jind and Safidon of district of Jind and tehsils of Hansi Narnaund of district Hissar has been treated as withdrawn of the request of the Govt. of Haryana in the 25th meeting of the NCR Planning Board held on 12.7.2000.

[English]

Setting up of Bio-Fertilizer Plants in Maharashtra and M.P.

3523. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government propose to set up bio-fertilizer plant in Maharashtra and Madhya Pradesh;

(b) if so, the details thereof including the existing fertilizer plants in each of the State;

(c) the total production of fertilizer in the existing plants during each of the last three years till date;

(d) whether the Government propose to constitute a committee to look into the quality of fertilizer; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) The Union Ministry of Agriculture

is implementing a continuing Central Sector Scheme during 9th plan which is entitled as National Project on Development & Use of biofertilizers. Under this Scheme, non-recurring grant upto Rs. 20 lakhs is provided for setting up of biofertilizers production unit of 150 tonnes capacity per year by agro-industries/cooperatives/public sector undertakings of fertilizers, NGOs, private entrepreneurs provided the proposals are received through State Governments. The grant is also released through State Governments. During current year, there is no proposal to sanction a biofertilizer production unit in Maharashtra and Madhya Pradesh.

(b) and (c) Since inception and during last 13 years a total of 7 biofertilizer production units have

been sanctioned in Madhya Pradesh and 17 in Maharashtra under the scheme. The unit wise capacity and production of biofertilizers during last three years is given in statement.

(d) and (e) There is no proposal under consideration to set up a Committee to look into the quality of biofertilisers. The Bureau of Indian Standards has notified the specifications of important biofertilizers like Rhizobium, Azotobacter, Azospirillum and Phosphate Solubilising Bacteria. The producers of biofertilisers are required to adhere to these specifications. The State Governments have been requested to ensure that biofertilisers being produced in their States adhered to these specifications.

Statement

Details of Bio-Fertilizer Production Units and their Production during last three years (1998-99 to 2000-01)

State/Units	Capacity (MT)	Production (MT)		
		1998-99	1999-2000	2000-2001
1	2	3	4	5
Madhya Pradesh				
1. National Fertilizer Ltd., Indore	75	177.49	120.0	116.63
2. MP Agro Industries Corpn. Bhopal	225	762.78	782.05	698.06
3. NAFED, Indore	75	554.6	554.60	362.90
4. MP Oilfed, Dhar	150	123.29	186.3	212.34
5. MP Oilfed, Sehore	75	-	-	-
6. Hindustan Fertilizer Corpn, Bhopal*	75	5.92	28.95	22.30
7. Hindustan Fertilizer Corpn, Gwallor *	75	3.29	31.94	26.26
Total	750	1627.36	1703.84	1438.51
Maharashtra				
1. BAIF, Pune	75	0	16.50	21.70
2. Rashtriya Chemical & Fertilizer Ltd. Chembur	75	63.67	61.65	129.60
3. Javeri Agro Ind. P Ltd., Amravati	150	-	-	-
4. Vasantdada Sugar Instt., Pune	150	51.00	102.00	100.00
5. Inst. of Natural Organic Agril Pune (INORA)	150	0	16.50	25.00

1	2	3	4	5	
6.	Environmental Protection Res. Foundation Sangli	150	52.00	19.00	40.00
7.	Vikas Kruti Sansodhan Kendra, Latur	75	0	22.00	-
8.	KVK, Jeevanjyoti Charitable Trust, Parbhani	75	0	0	15.59
9.	Nikku Bioresearch centre, Pune	150	0	29.50	24.50
10.	Nirmal Seed Pvt. Ltd., Pune	150	0	27.00	160.00
11.	SMS Mohit Patil SSK Ltd, Sholapur	150	0	0	7.35
12.	Arun Biofertilizer, Kolhapur	150	0	12.50	-
13.	Neelayam Gramudyog Vikas Sansthan, Wardha	150	0	0	0
14.	Maharashtra Research & Development Centre, Sholapur	150	0	0	0
15.	Nav Maharashtra Chakan Oil Mills, Sangli	150	0	0	4.40
16.	K. Fert. Lab, Nanded	150	0	58.50	60.00
17.	Avishkar Biofarm Pvt. Ltd., Ahmednagar	150	0	0	0
Total		2250	166.67	365.15	588.14

* Financed by Department of Fertilizers

Pending Proposals with CAPART

3524. SHRI SUBODH MOHITE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether a large number of proposals are pending with CAPART from States;

(b) if so, the details thereof, State-wise;

(c) the period of their pendency and the reasons therefor; and

(d) the time by which all these projects are likely to be cleared, particularly in case of Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) :
(a) and (b) The State-wise details of proposals pending in CAPART as on 30.11.2001 are given in the statement-I.

(c) The period of their pendency and the reasons therefore are given in statement-II.

(d) The projects will be placed before the concerned National Standing Committees/Regional Committees for consideration as soon as the formalities of their desk appraisal in office and pre-funding appraisal by Project Evaluators (PEs) are completed, and certain necessary clarifications are received from the concerned Voluntary Organisations in respect of the projects, as mentioned in statement-II.

Statement-I

S.No.	Name of State	No. of proposals pending as on 30.11.2001
1	2	3
1.	Karnataka	52
2.	Kerala	35
3.	Manipur	29
4.	Assam	13
5.	Nagaland	7
6.	Orissa	136

1	2	3	1	2	3
7.	West Bengal	127	16.	Gujarat	63
8.	Rajasthan	48	17.	Haryana	58
9.	Delhi	3	18.	Himachal Pradesh	39
10.	Uttar Pradesh	81	19.	Punjab	6
11.	Uttaranchal	11	20.	J&K	7
12.	Andhra Pradesh	305	21.	Bihar	130
13.	Tamil Nadu	78	22.	Jharkhand	51
14.	Maharashtra	113	23.	Meghalaya	2
15.	Madhya Pradesh	87	Total		1481

Statement-II

Sl.No.	State	Period of Pendency				Reasons of Pendency		
		0-4 months	4-8 months	8-12 and more months	Total	Under Desk Appraisal	Clarifications sought	Under Pre-funding appraisal
1	2	3	4	5	6	7	8	9
1.	Karnataka	43	5	4	52	3	27	22
2.	Kerala	30	2	3	35	3	18	14
3.	Manipur	4	4	21	29	-	17	12
4.	Assam	8	2	3	13	-	8	5
5.	Nagaland	4	2	1	7	2	2	3
6.	Orissa	43	29	64	136	63	42	31
7.	West Bengal	42	36	49	127	82	29	16
8.	Rajasthan	14	13	21	48	9	11	28 (Ready for RC meeting)
9.	Delhi	-	-	3	3	-	3	-
10.	Uttar Pradesh	63	9	9	81	32	17	32
11.	Uttaranchal	11	-	-	11	6	3	2

1	2	3	4	5	6	7	8	9
12.	Andhra Pradesh	122	58	125	305	129	117	59
13.	Tamil Nadu	36	15	27	78	36	28	14
14.	Maharashtra	40	22	51	113	30	70	13
15.	Madhya Pradesh	19	27	41	87	10	63	14
16.	Gujarat	12	25	26	63	5	47	11
17.	Haryana	11	20	27	58	21	19	18 (10 ready for RC meeting)
18.	Himachal Pradesh	7	14	18	39	22	2	15
19.	Punjab	5	1	-	6	1	5	-
20.	J&K	4	3	-	7	3	4	-
21.	Bihar	36	49	45	130	32	65	33
22.	Jharkhand	20	15	16	51	21	16	14
23.	Meghalaya	1	1	-	2	2	-	-
Total		575	352	554	1481	512	613	356

Tribunal to Adjudicate ban on some organisations

3525. SHRI RAMSHETH THAKUR :

SHRI T.M. SELVAGANPATHI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have constituted a Tribunal to adjudicate ban on some organisations under the prevention of Terrorism Ordinance, 2001 and Unlawful Activities (Prevention) Act, 1967;

(b) if so, the details thereof;

(c) whether the Tribunal has adjudicated the reasons for imposing ban; and

(d) if so, the details thereof, organisation-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a)

to (d) According to the provisions of section 19 of the Prevention of Terrorism Ordinance, 2001, any organisation or a person affected by the inclusion of the organisation in the schedule as a terrorist organisation can make an application to the Central Government for removal of its name from the schedule. Where an application so made is refused, the applicant may further apply to a Review Committee constituted by the Central Government under the chairmanship of a sitting or retired Judge of the High Court. A review Committee for the purpose of this section is in the process of being constituted. No application for review of inclusion of names of the organisations in the schedule to Prevention of Terrorism Ordinance, 2001 has so far been received by the Central Government.

Details regarding the organisation declared unlawful under the Unlawful Activities (Prevention) Act, 1967, the status of the Tribunals constituted and status of adjudication in each case, organization-wise, is enclosed as statement.

Statement

List of terrorist organisations declared as unlawful organisations under the provisions of the Unlawful Activities (Prevention) Act, 1967

Name of Organisation	Whether Tribunal constituted	Whether Tribunal confirmed the Govt. of India's decision
1. Achik National Volunteer Council	Yes	Yes
2. Hynneiwtröp National Liberation Council	Yes	Yes
3. National Socialist Council of Nagaland including all factions wings and front organisations	Yes	Yes
4. National Democratic Front of Bodoland	Yes	Yes
5. United Liberation Front of Assam	Yes	Yes
6. Deendar Anjuman	Yes	Yes
7. Liberation Tigers of Tamil Eelam (LTTE)	Yes	Yes
8. Students Islamic Movement of India (SIMI)	Yes	Proceedings in progress
9. All Tripura Tiger Force	Yes	Proceedings in progress
10. National Liberation Front of Tripura	Yes	Proceedings in progress
11. People's Liberation Army (PLA)	Yes	Proceedings in progress
12. The Revolutionary People's Front (RPF)	Yes	Proceedings in progress
13. United National Liberation Front (UNLF)	Yes	Proceedings in progress
14. The People's Revolutionary Party of Kangleipak (PREPAK)	Yes	Proceedings in progress
15. Kangleipak Communist Party (KCP)	Yes	Proceedings in progress
16. Kanglei Yaol Kanba Lup (KYKL)	Yes	Proceedings in progress
17. Manipur People's Liberation Front (MPLF)	Yes	Proceedings in progress

Pharmaceutical Export Quality

(c) if not, the reasons therefor?

3526. DR. V. SAROJA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government are aware of the reports of unfair quality of pharmaceutical exports;

(b) if so, the steps taken by the Government in this regard; and

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) As per the feedback received from the pharma industry, Indian bulk drugs & formulations are manufactured as per International Standards under strict quality control measures like GMP, CGMP and are exported World over. Further, over 30 manufacturing facilities in India are approved by some of the toughest

regulatory agencies in the world such as U.S. FDA, U.K. MCA, Australian TGA, WHO etc.

Anti-Dumping Duty on Import of Choline Chloride

3527. SHRI ARUN KUMAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the domestic manufacturers are demanding anti-dumping duty on import of Choline Chloride;

(b) whether the imported Choline Chloride is much cheaper than the same chemical produced by the domestic manufacturers; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) Yes, Sir.

(b) and (c) As informed by the Ministry of Commerce & Industry, Choline Chloride was being exported to India from European Union (EU) and China PR at below its normal value. Accordingly levy of Anti-Dumping duty on Choline Chloride has been recommended.

SC/ST in Selection Boards

3528. DR. BALIRAM :

SHRIMATI REENA CHOUDHARY :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether SC/ST M.Ps' Convention during December 1999 while expressing serious concern and drawing attention of the Government towards the dismal picture of non-representation of SCs and STs in the higher ranks of administration/bureaucratic set up, has sought inclusion one SC/ST member on all the Selection Committee/Boards which undertake searching, short-listing, recommending, empanelling, selecting and recurring process of persons for the posts at the level of Board of Directors/Managing Directors/Chairman of Public Sector Enterprises, Statutory, Autonomous Organisations, Corporation and other senior posts/positions at the level of Joint Secretary to Central Government and above;

(b) if so, the structural/constitutional changes brought about in the existing instructions/systems regarding

composition of the said Selection Boards/Committees for facilitating inclusion of SC/ST persons in them;

(c) the number of persons appointed to the above posts during the last three years under his Ministry, year-wise; and

(d) the number of SCs/STs among them and their percentage of the total strength?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[Translation]

Use of Tractors in A&N Islands

3529. SHRI BISHNU PADA RAY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of tractors in hand with Department of Agriculture of Andaman and Nicobar Islands;

(b) the number of staff in different categories working under the Department of Agriculture in Andaman and Nicobar Islands and the amount being spent yearly on their salary/wages and other expenses;

(c) the hours these tractors are used in the field during a year;

(d) whether these tractors are being used for paddy cultivation only and remain unused for the rest of the period of the year;

(e) whether the Governor of Andaman and Nicobar Islands had declared on 15th August last year that tractors would be distributed to Panchayats whereas only 10 tractors have been distributed so far; and

(f) if so, the reasons therefor and the time by which the rest of these are likely to be distributed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) There are thirty-seven (37) tractors in running condition available in the department out of which ten (10) with matching implements have been handed over to the gram panchayats.

(b) The total number of employees of various categories working in the Department of Agriculture of Andaman and Nicobar Islands is 1018. The total expenditure

incurred on payment of their salary during the year 2000-2001 was Rs. 7.78 crore.

(c) On an average one tractor is deployed for 200 hours annually in the field operation.

(d) No, Sir. These tractors are used both in Kharif and Rabi seasons and also for cultivation of vegetables, pulses and oilseeds. Besides, they are also utilized for plantation and horticulture purposes.

(e) and (f) Yes, Sir. So far ten tractors have been distributed to gram panchayats. The distribution of the remaining tractors which are in working condition is at hand.

Number of Scientific Research Institutes/Associations

3530. SHRI JAIBHAN SINGH PAWAIYA : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) the names of the scientific research institutes, associations and bodies working under control of his Ministry along with their locations;

(b) the amount allocated to each of these during 1999-2000, 2000-2001, and 2001-2002 State-wise;

(c) whether a number of the such institutes/associations and bodies have not been able to fully utilize the allocated amount;

(d) if so, the details thereof, State-wise; and

(e) the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (e) The information is being collected and will be laid on the Table of the House.

Basic Infrastructure in Rural Areas

3531. SHRI DINESH CHANDRA YADAV :

SHRI ZORA SINGH MANN :

SHRI MANIKRAO HODLYA GAVIT :

SHRI ANANT GUDHE :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have prepared and implemented the project for establishing integrated basic infrastructure in villages;

(b) if so, the details thereof;

(c) whether the Government have made any assessment regarding basic amenities to encourage setting up of public conveniences and industries in the rural areas of the country;

(d) if so, the details thereof and the new steps taken to provide basic facilities to the large number of villages in the country; and

(e) the State-wise details of the villages selected for the programmes, especially in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) to (e) The Government of India had launched Jawahar Gram Samridhi Yojana (JGSY) w.e.f. 1st April, 1999 with the primary objective of creating need based rural infrastructure at the village level. This scheme is implemented in all the Gram Panchayats of the country. Works are selected by the Gram Panchayat with the approval of the Gram Sabha. The village panchayats can execute works/schemes upto Rs. 50,000/- on their own without any need to obtain technical or administrative approval from any authority. However, for works/schemes costing more than Rs. 50,000/- after taking approval of the Gram Sabha, the village panchayat shall seek the technical/administrative approval of appropriate authorities. Village-wise details are not monitored at the Central level. With the launch of the Sampoorna Grameen Rozgar Yojana (SGRY) w.e.f. 25th September, 2001 the JGSY has been merged with the new scheme.

Share Capital of Government in Non-strategic PSUs

3532. SHRI DALIT EZHILMALAI :

DR. BIKRAM SARKAR :

SHRI KANTILAL BHURIA :

SHRI SUSHIL KUMAR SHINDE :

SHRI PRAKASH YASHWANT AMBEDKAR.

SHRI MOHAN S. DELKAR :

SHRI BHAN SINGH BHAURA :

SHRI RAMESH C. JIGAJINAGI :

Will the Minister of DISINVESTMENT be pleased to state :

(a) whether the Government have initiated the process to disinvest and bring down Government share capital upto 26% or below in respect of some non-strategic Public Sector Undertakings as part of economic reforms;

(b) if so, the details of names of such 'non-strategic' Public Sector Undertakings being covered under the above process;

(c) the eventual impact on the control/ownership/management of such PSUs consequent upon reduction of 'Government stakes in share capital';

(d) the steps taken by the Government for job security of employees of such PSUs; and

(e) the 'special measures' being taken to safeguard the interests of SCs, STs and OBCs as envisaged under Article 46 of the Constitution?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) Yes, Sir.

(b) The enterprises, including subsidiaries, for which disinvestment has been approved by the Government and is currently under implementation are : Air India Ltd. (AI), Bharat Heavy Plates & Vessels Ltd. (BHPV), Engineering Project (India) Ltd. (EPIL), Hindustan Cables Ltd. (HCL), Hindustan Copper Ltd. (HCL)- Phase I, Hindustan Organic Chemicals Ltd. (HOCL), Hindustan Salts Ltd., Hindustan Zinc Ltd. (HZL) Indian Airlines Ltd. (IA), Indian Petrochemicals Corporation Ltd. (IPCL), India Tourism Development Corporation Ltd. (ITDC), IBP Ltd., Instrumentation Ltd., Jessop & Co. Ltd., (JCL), Madras Fertilizers Ltd. (MFL), Minerals and Metal Trading Corporation of India Ltd. (MMTC), National Fertilizers Ltd. (NFL), NEPA Ltd., Paradeep Phosphates Ltd. (PPL), Sponge Iron India Ltd. (SIIL), State Trading Corporation of India Ltd. (STC), Tungbhadra Steel Products Ltd. (TSPL), Videsh Sanchar Nigam Ltd. (VSNL), Instrumentation Control Valves Ltd. (ICVL), Maruti Udyog Ltd., MECON Ltd., National Aluminium Company Ltd. (NALCO), Hotel Corporation of India Ltd. (HCIL), Disinvestment process in respect of two hotels of ITDC at Bodhgaya and Hassan has been completed.

(c) Impact on control/ownership/management depends on the quantum of reduction of Government stakes in share capital. If the Government share is reduced to a level below 50%, the company will no longer remain as a Government company.

(d) and (e) Protection of interest of workers is an integral component of the disinvestment policy. This is ensured by making appropriate provisions in the Share Holders' Agreement. A "best efforts" clause is also incorporated in the Share Holders's Agreement mentioning the benefits given by the Government to the members of Scheduled Caste/Scheduled Tribes/Physically handicapped persons and other socially disadvantaged categories of the society stating that the strategic partner shall use its best efforts to cause the company to provide adequate job opportunity to such persons. The provisions made in this regard in respect of BALCO are given in the statement enclosed.

Statement

Share Capital of Government in Non-Strategic PSUs

Recitals :

H. Subject to Clause 7.2, the Parties envision that all employees of the Company on the date hereof shall continue in the employment of the Company.

J. The SP recognises that the Government in relation to its employment policies follows certain principles for the benefit of the members of the Scheduled Castes/Scheduled Tribes, physically handicapped persons and other socially disadvantages categories of the society. The SP shall use its best efforts to cause the Company to provide adequate job opportunities for such persons. Further, in the event of any reduction in the strength of the employees of the Company, the SP shall use its best efforts to ensure that the physically handicapped persons are retrenched at the end.

Article 5.3

(m) : Notwithstanding anything to the contrary in this Article 5, the Government, shall at its sole discretion, have the option of selling from its shares representing not more than 5% (five percent) of the equity share capital existing as of date of this Agreement, to the employees of the Company. In the event that the Government exercises its option to sell part of its shares to the employees, the employees shall be issued fresh share certificates for the shares transferred to the employees, without the endorsement of the legend provided in

Clause 5.2 (e). The Parties agree that, upon the completion of transfer, the shares transferred to the employees pursuant to this sub-clause (m) shall not be subject to any restrictions in this Agreement, whether by way of a voting arrangement or a right of first refusal.

Article 7.2

(e) Notwithstanding anything to the contrary in this Agreement, it shall not retrench any part of the labour force of the Company for a period of one (1) year from the Closing Date other than any dismissal or termination of employees of the Company from their employment in accordance with the applicable staff regulations and standing orders of the Company or applicable Law.

(f) Notwithstanding anything to the contrary in this Agreement, but subject to sub-clause (e) above, any restructuring of the labour force of the Company shall be implemented in the manner recommended by the Board and in accordance with all applicable laws.

(g) Notwithstanding anything to the contrary in this Agreement, but subject to sub-clause (e) above, in the event of any reduction of the strength of the Company's employees the SP shall ensure that the Company offers its employees, an option to voluntarily retire on terms that are not, in any manner, less favourable than the voluntary retirement scheme offered by the Company which is referred to in Schedule 7.4 of the Share Purchase Agreement.

Deduction of Works Sale Tax from the Bills of Contractors in CPWD

3533. SHRI RATILAL KALIDAS VARMA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have ordered to deduct works sale tax at the rate of 2 per cent or 4 per cent from the bills of contractors in C.P.W.D.;

(b) if so, the details thereof;

(c) whether the C.P.W.D. authority while preparing justification for the tender, the above said works sale tax 2 per cent or 4 per cent has taken into account for awarding the tender; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION

(SHRI BANDARU DATTATREYA) : (a) and (b) Yes, Sir. O.M. No. DGW/MAN/160 dated 26.2.2001 on the subject is given in the statement enclosed.

(c) While preparing justification for award of works, sale tax/excise tax is included in the cost of the material;

(d) Does not arise in view of (c) above.

Statement

Copy of Central Public Works Department O.M No. DGW/MAN/160 dated 26th February, 2001 issued by Authority of Director General of Works regarding Delhi Sale Tax on Works Contracts Act, 1999.

1. Delhi Sales Tax on Works Contracts Act, 1999 came into force with effect from 1.12.99. In this connection this office circular No. CSQ/SE/C&M/DelST/435 dated 14th December, 1999 may be referred to wherein it was enjoined upon all concerned that the provisions of the said Act may be strictly followed for contracts entered into prior to 1.12.99 and the contractors may be reimbursed in accordance with Clause 38 of the general conditions of contracts for CPWD works, 1998.

2. Complaints have been received in this Directorate from certain contractors and associations that the provisions of the above Act are not being followed by some EEs and they are not being reimbursed, the amount deducted from their bills towards works contract tax, on contract entered, prior to 1.12.1999 and also the amount paid by them to the Sales Tax Authorities. In this connection, a copy of the circular No. CST/DC/WCC/2000-2001/4602-4613 dated 29.11.2000 issued by the Commissioner of Sales Tax, New Delhi is enclosed for guidance. The following further clarifications are issued :

2.1) Department's liability to reimburse to the contractor the amount of sales tax deducted/paid under the Act is applicable, under clause 38 of the Standard Contract Document, only in respect of contracts entered into prior to 1.12.1999. Even in such cases, the liability is only to the extent of the tax applicable on the portion of work executed after 1.12.1999.

2.2) The department has no liability to reimburse tax deducted/paid in the case of contracts entered into after 1.12.1999.

2.3) In both cases i.e. contracts entered into

before 1.12.99 and after 1.12.99, the contractor has the option for total tax deduction at source at the rate of 4% as composition amount or to opt for 2% deduction at source and subsequent assessment. The contractor has to file an affidavit with the contract awarding agency giving his option.

2.4) Only on contracts entered into before 1.12.99 if a contractor chooses the first option, the composition amount of 4% deducted will be reimbursable as stated in (2.1) above. If he chooses the second option, he will be entitled for refund, as stated in (2.1) above, 2% deducted at source and also any further tax which he may be required to pay or paid as balance of the tax due after assessment. Such reimbursement will be made on production of proof of payment. In case total tax payable after assessment is found to be less than 2% deducted at source, the excess amount shall be returned by or recovered from the dues of the contractor for which necessary undertaking shall be obtained at the time of reimbursement of 2%.

2.5) Other instructions contained in the Act and circular dated 29.11.2000 shall be followed strictly by the Executive Engineers.

3. All Executive Engineers are requested to comply and follow these instructions so as to avoid complaints from contractors & their Associations.

Sd/-

(S.K. Mittal)
Superintending Engineer (C&M)

Loss of Urea

3534. SHRI KIRIT SOMAIYA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the revised retention price of urea producing units based on new consumption norms leads to imminent closure of several plants;

(b) if so, the estimated loss of urea as a result thereof during the current year;

(c) whether the Government have assessed its impact on the production of foodgrains;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (e) Government does not expect any significant fall in production either of urea or of foodgrains on account of interim revision of consumption norms of urea units. Government is monitoring the availability vis-a-vis demand of urea and will take suitable steps to ensure that there is no significant gap between the demand and supply of urea.

Representation of SCs/STs/OBCs in Indian Police Service

3535. SHRI RAMJI LAL SUMAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the representation of SCs, STs and OBCs has not reached the level of 15%, 7.3% and 27% respectively reserved for them in Indian Police Services;

(b) if so, the reasons therefor;

(c) the number of sanctioned posts in respect of Indian Police Service, State-wise;

(d) the total number of persons belonging to SCs, STs, OBCs and General categories working against such posts including their respective percentage to such posts, as on July 2, 1997, as ascertained as per the instructions contained under para 5 of DOPT OM No. 36012/2/96-Estt(Res) dated July 2, 1997;

(e) the details of vacancies occurred during the last three years, year-wise; and

(f) the number out of those vacancies filled by SCs/STs, OBCs and general categories?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) Requirement to IPS for SCs, STs and OBCs categories is done through Civil Service Examinations conducted by UPSC as per prescribed percentage of reservation for these categories.

(b) In view of the above, question does not arise.

(c) A statement showing the number of sanctioned posts in respect of IPS, State-wise as on 01.11.2001, is enclosed.

(d) Reservation of vacancies in IPS is provided

only in direct recruitment made through Civil Services Examinations conducted by the UPSC. Instructions as contained in the OM dated July 2, 1997 were implemented in IPS from Civil Services Examination, 1998. In accordance with the said OM as on 01.11.2001, out of total authorized strength of 3549 of IPS, direct recruitment posts are 2460 only against which 2339 IPS officers are in position. Out of these 2339 officers, 315, 159, 185 and 1680 officers are of SCs, STs, OBCs and General categories respectively. Their respective percentage is 13.46%, 6.79%, 7.90% and 71.82%. Reservation for OBC category in IPS has started only from Civil Services Examination, 1994 onwards.

(e) and (f) A total of 108 vacancies have been filled up by recruitment of direct recruit IPS officers through Civil Service Examinations, 1998, 1999 and 2000. These vacancies are filled up as per 200 Point Model Roster. The number of vacancies filled by SCs, STs, OBCs and General Categories are 13, 09, 26 and 60 respectively.

Statement

Name of State	Sanctioned Strength
1	2
Andhra Pradesh	194
Arunachal Pradesh-Goa-Mozoram-UT	162
Assam-Meghalaya	136
Bihar	163
Chhattisgarh	59
Gujarat	149
Haryana	125
Himachal Pradesh	72
Jammu & Kashmir	120
Jharkhand	87
Karnataka	156
Kerala	139
Madhya Pradesh	219
Maharashtra	205

1	2
Manipur-Tripura	120
Nagaland	58
Orissa	159
Punjab	144
Rajasthan	167
Sikkim	25
Tamil Nadu	214
Utteranchal	42
Uttar Pradesh	375
West Bengal	259
Total	3549

Inclusion of Koch-Rajbangshis and Adivasis of Assam in STs List

3536. SHRI SANSUMA KHUNGGUR BWISW-MUTHARY : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the Union Government propose to include the Koch-Rajbangshis and Adivasis of Assam in the STs List;

(b) if so, the details thereof, including the action taken so far in this regard;

(c) whether the indigenous bonafied Scheduled Tribes and their concerned different tribal organizations and tribal leaders as well have so far been consulted by the Union Government in this regard;

(d) if so, the details thereof, including the dialogue processes taken, if any, so far;

(e) if not, whether the Union Government propose to impose a detrimental policy decision upon the indigenous STs at the cost of their overall interests which may obviously, endanger their question of survival and existence, their growth and development, their limited quantum of political rights and scope in different fields, including employment opportunities, and such many other serious and sensitive areas; and

(f) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) and (b) There is a proposal to include 6 communities in the list of Scheduled Tribes of Assam.

(c) to (f) The provisions of Article 342 of the Constitution of India and modalities approved for deciding such claims lay down consultation only with the concerned State Government, Registrar General of India and National Commission for SCs and STs. The approved modalities ensures that only genuine communities are notified as Scheduled Tribes.

Violation of Building Bye-Laws by Diplomatic Missions in the Capital

3537. SHRI PRABHUNATH SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that certain diplomatic missions in the Capital have violated the building bye-laws by making unauthorised constructions on their premises;

(b) if so, the details of all such diplomatic missions who have violated the building bye-laws;

(c) the action the Government propose to initiate against all such diplomatic missions;

(d) whether it is also a fact that Indian embassies in other countries are not allowed to make any constructions on their premises without following the procedure prescribed; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Certain deviations have come to the notice of the Government.

(b) Certain constructions in deviation of Building Bye-Laws have been detected by NDMC in case of following Twelve diplomatic missions :

- i) Australian High Commission
- ii) Embassy of Switzerland
- iii) Embassy of State of Qatar
- iv) Republic of China
- v) American Embassy

vi) British High Commission

vii) Republic of Hungary

viii) U.S.A. Embassy, Malcha Marg

ix) Republic of Uzbekistan Embassy

x) USA Embassy, Panchsheel Marg

xi) Libya Embassy

xii) Saudi Arabia Embassy

(c) Request has been sent by the NDMC to the Chief of Protocol, Ministry of External Affairs, for appropriate action in all these cases.

(d) Yes, Sir. Any additional construction on Government of India owned properties abroad invariably requires necessary local government approvals according to their building bye-laws etc.

(e) Not applicable.

SCs/STs and OBCs in PSUs

3538. DR. BALIRAM : Will the Minister of OCEAN DEVELOPMENT be pleased to state :

(a) the number of posts in Class I and Class II under all Public Sector Undertakings/Enterprises, Statutory Organisation/Corporations, Autonomous Organisations, Attached and Subordinate Office under this Department; and

(b) the number of persons belonging to General SCs/STs and OBCs working on such posts and their respective percentage to such total posts as identified, as per instructions, under para 5 of DOPT O.M. No 36012/2/96-Estt (Res) dated July 2, 1997?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Class I and II classifications do not exist.

(b) Question does not arise.

Representation of SCs/STs/OBCs in Teaching & Non-Teaching Faculty

3539. SHRI DALIT EZHILMALAI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the representation of SCs, STs and OBCs in teaching and non-teaching faculties has not reached the prescribed quota of 49.5% (15% for SCs and 7.5% for STs and 27% for OBCs) under all the 116 Universities being provided funds by the UGC;

(b) if so, the total number of posts in the level of Associate Professors (Reader) and Professors and equivalents thereof under all 116 Universities receiving grants from the UGC;

(c) the persons belonging to General, SC, ST and OBC categories working against such posts, as on 2.7.1997, including their respective percentage to such posts as ascertained in view of the instructions as contained in para 5 of DOPT OM No. 36012/12/96-Estt(Res) dated 2nd July 1997; and

(d) the fresh vacancies/posts occurred since then and the categories of persons appointed against such posts?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (d) As per the information provided by UGC there is no provision of reservation of 15% for SCs and 7.5% for STs. Reservation in teaching posts is applicable at the level of Lecturers only. The matter regarding reservation in teaching posts for OBCs is under consideration. However, there is reservation for OBCs in non-teaching posts. The Universities Grants Commission is issuing necessary instructions from time to time to fill up backlog vacancies reserved for SC/STs to all universities. In the case of Central Universities, backlog vacancies are being filled up by advertising the reserved posts. In the case of other Universities the provisions of reservation are implemented by the respective State Governments. This Ministry does not maintain data in this regard.

[Translation]

Demand and Consumption of Urea in U.P.

3540. SHRI SURESH PASI : Will the Minister of CHEMICALS AND FERTILISERS be pleased to state :

(a) the total demand of urea in the country, especially in Uttar Pradesh;

(b) whether less supply of urea as against its demand has adversely affected the crops in Uttar Pradesh;

(c) if so, the total annual production of urea in the country; and

(d) the measures being taken by the Government to meet the demand of urea in the country, especially in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) The demand of urea for each State and Union Territory is assessed for each crop season namely Kharif (1st April to 30th September) and Rabi (1st October to 31st March). The country's demand of urea for the current Rabi 2001-2002 season has been assessed at 107.44 lakh tonnes including the demand of 23 lakh tonnes for Uttar Pradesh.

(b) No Sir, the supply of urea in Uttar Pradesh has, so far, been sufficient to support the sales.

(c) The total production of urea during 2000-2001 was 196.51 lakh tonnes.

(d) The requirement of urea in the country, including Uttar Pradesh, is met fully through the mechanism of allocations of urea under Essential Commodities Act (ECA). To ensure adequate availability of urea both in time and space throughout the country, monthly supply of urea to each State is regulated and monitored through movement control order. Besides 2.2 lakh tonnes urea has been imported to maintain reasonable level of pipeline stocks to meet the demand during peak consumption period of Rabi 2001-2002.

[English]

Review of Rural Development Scheme

3541. SHRI VILAS MUTTEMWAR :

SHRI A. NARENDRA :

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government have recently reviewed the performance of centrally sponsored schemes of rural development in various States, especially in Maharashtra;

(b) if so, the details thereof in terms of physical and financial target set and achieved, scheme-wise during 1999-2000, 2000-2001 and 2001-2002;

(c) the details of fresh proposals received from various States and the action taken/proposed to be taken thereon; and

(d) the details of new programmes/projects of rural development formulated for implementation for creation of additional employment through productive/community assets/infrastructure and outlay proposed for Maharashtra during the current year, scheme-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) :
(a) The Ministry of Rural Development have been reviewing the performance of Centrally Sponsored Schemes of Rural Development in all the States, including Maharashtra.

(b) The physical and financial performance of the major rural development programmes, Scheme-wise are given in the statement enclosed.

(c) The State Governments are required to send proposals to the Ministry of Rural Development in respect of Total Sanitation Campaign (TSC) under the Central Rural Sanitation Programme (CRSP), Special Projects under the Swarnajayanti Gram Swarozgar Yojana (SGSY), and the Integrated Wastelands Development Projects (IWDP). 62 proposals have been received from the States of Andhra Pradesh, Assam, Chhattisgarh, Haryana, Himachal Pradesh, Jammu and Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Nagaland, Orissa, Punjab, Rajasthan, Uttar Pradesh and Uttaranchal under the IWDP, out of which nineteen proposals have been sanctioned. 53 proposals

have been received from the States of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Jammu and Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Punjab, Rajasthan, Uttaranchal and West Bengal under SGSY, out of which 42 proposals have been sanctioned. 55 proposal have been received from the States of Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Goa, Jharkhand, Kerala, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Uttar Pradesh, Uttaranchal and West Bengal and Union Territory of Pondicherry under CRSP, out of which 41 proposals have been sanctioned. The Project proposals pertaining to CRSP under the Total Sanitation Campaign (TSC) would be cleared in accordance with the criteria of allotment of projects to different States.

(d) The Ministry of Rural Development have launched the Sampoorna Gramin Rozgar Yojana (SGRY) with effect from 25th September, 2001 with the objective to provide wage employment in rural areas and also food security, alongside the creation of durable community, social and economic assets and infrastructure development in these areas. This scheme replaces the existing rural wage-employment schemes namely, the Employment Assurance Scheme (EAS) and the Jawahar Gram Samridhi Yojana (JGSY). An amount of Rs. 39540.21 lakh has been allocated to Maharashtra under SGRY during the current year, out of which Rs. 19793.33 lakhs is for foodgrains.

Statement

(Rs in lakh)

Programme	Maharashtra			Expenditure			Physical			Achievement			Physical Unit	
	Total allocation			1999-2000		2000-2001		Target		1999-2000		2000-2001		
	1999-2000	2000-2001		1999-2000	2000-2001	1999-2000	2000-2001	1999-2000	2000-2001	1999-2000	2000-2001			
1	2	3	4	5	6	7	8	9	10	11	12	13	14	
EAS	20477.26	13454.33	13733.43	13258.20	13602.39	3194.72	571.53	324.88	211.57	234.67	216.82	47.1	Lakh Mandays	
IAY	14113.33	14113.33	14433.05	20161.22	18391.11	3192.96	84680	84680	86598.31	71958	81111	21187	Dwelling Units (Nos.)	
JGSY	18548.69	17370.06	17371.68	18748.46	17860.22	4503.54	0	0	0	341.55	632.86	69.33	Lakh Mandays	
NFBS	1014.01	1026.74	808.86	1034.59	741.69	43.94	9857	9872	7778	16884	11073	625	Families Assisted (Nos.)	

1	2	3	4	5	6	7	8	9	10	11	12	13	14
NMBS #	453.49	453.49	N.A.	374.07	379.91	N.A.	87070	87210	N.A.	89895	87225	N.A.	Persons Assisted (Nos.)
NOAPS	4158.51	4158.51	3575.05	2953.55	2711.37	380.74	444285	444285	381950	70714	319144	88408	
SGSY	12378.81	10554.64	6106.87	10257.28	1096.54	1848.30	0	0	0	87994	263994	10558	Swarozgaris (Nos.)
DPAP	857.19	1939.75	1835.63	644.50	0.00	0.00	0	0	0	0	0	0	Watershed (Nos.)
IWDP	347.93	2303.80	947.35	0.00	0.00	0.00	0	0	0	5	0	0	Watershed (Nos.)
Lx	1132.06	730.85	0.00	851.17	0.00	0.00	752731	670237	0	892361	642052	0	Area in Acres
ARWSP	13614.41	16934.00	19159.00	18846.54	15862.71	6494.22	7000	17000	3000	4690	11216	689	Habitation covered (Nos.)
CRSP	804.89	287.11	108.55	2720.37	338.40	0.00	150000	275825	0	341992	5748	0	Sanitary Latrines Constructed (Nos.)
Total	87900.58	83426.61	78079.47	89849.95	71044.34	19658.42							

Discontinued from 01.04.2001

Persons Below Poverty Line

3542. SHRI P.D. ELANGO VAN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Union Government have issued any specific directions to the State Governments to identify the total persons living Below Poverty Line;

(b) if so, the States that have submitted the said List;

(c) the time by which the remaining States are likely to submit the List; and

(d) the action taken by the Government against the States showing slackness in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) :

(a) The Ministry of Rural Development issued instructions to the State Governments and Union Territory in April, 1997 to conduct household census in all rural areas to identify the families living Below the Poverty Line.

(b) All the States and Union Territories, except the Kerala, Sikkim and Andaman & Nicobar Islands, have furnished information regarding the number of total families living below the poverty line in rural areas.

(c) The State Governments and Union Territories were advised to send the data/information on the number of BPL families by December, 1998.

(d) The defaulting States/UTs were advised that if the complete results of the BPL Census 1997 are not furnished by 30.9.1999, the Ministry might be compelled to think in terms of withholding the release of second instalment under different programmes.

[Translation]

Appointment of Consignment Agent of IPCL

3543. SHRI CHANDRAKANT KHAIRE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have cancelled the tender invited for the appointment of consignment agent of IPCL in Mumbai and various parts of the country;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government propose to change the manner of appointment of the agents; and

(d) the time by which the appointment process is likely to be completed afresh?

THE MINISTER OF STATE IN THE MINISTRY OF

CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (d) Indian Petrochemicals Corporation Limited (IPCL) had issued advertisement in January 2001 for appointment of Consignment Agents at different locations in the country. In view of the process of disinvestment of Government's equity in IPCL along with transfer of control of management and market dynamics, IPCL has decided not to appoint any new Consignment Agents. No change in the manner of appointment of Consignment Agents is envisaged by IPCL at present.

[English]

Mitigate Technology for Hardship from Natural Disasters

3544. SHRI TRILOCHAN KANUNGO : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Government have developed some pre/post-disaster technology to mitigate hardship from natural disasters;

(b) if so, the details thereof; and

(c) the date since when these technologies have been developed?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (c) Consistent efforts are being made to develop scientific and technological capacity, introduce new systems and upgrade the existing ones to improve our understanding of natural disasters to enable greater preparedness and better planning of the consequences of such disasters. As an example, early warning systems for cyclones have already been developed and are in use. At present six cyclone warning systems are operational at Kolkata, Bhubneshwar, Visakhapatnam, Chennai, Mumbai and Ahmedabad. These systems are proven and reliable for cyclone warning and data dissemination.

High-resolution numerical weather prediction models have been developed and implemented by India Meteorological Department (IMD). These models are capable to forecast short range (up to 3 days in advance) weather and cyclone tracks. Based on regional and global land-ocean-atmospheric parameters, a long range forecast model was also introduced in 1998.

Presently, there is no proven technology available anywhere in the world to forewarn about earthquakes. However, research has been initiated to develop early warning systems for earthquakes. Efforts have also been initiated for microzonation of urban cities falling under seismic zones IV & V for better planning and preparedness through risk evaluation. Bureau of Indian Standards (BIS) have formulated design criteria and code of practice, which covers safety aspects for all types of structures/buildings against natural disasters like fire, cyclone, earthquakes and flood etc. The risk of destruction from future earthquakes can be reduced, if these codes are properly followed while constructing the buildings.

In addition, Building Material and Technology Promotion Council (BMTPC), Ministry of Urban Development & Poverty Alleviation has published a vulnerability atlas of India in 1997. This atlas can be used as pro-active tool for improving the quality and resistance of existing buildings through retrofitting etc. The atlas also provides guidelines for post-disaster reconstruction of buildings. Guidelines for improving earthquake and wind/cyclone resistance of housing have also been prepared by BMTPC. These guidelines provide appropriate technical information for use by architects, engineers and builders etc.

Research & Development Projects

3545. SHRI P.D. ELANGOVAN : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) the details of the research and development projects sanctioned by the Government to improve the science and technology in the country during the last three years;

(b) the details of project proposals received from various Institutions/Universities/Research Organisations during the said period; and

(c) the total financial assistance provided to each of the research projects during the said period?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (c) Research and Development projects are a part of the activities of most of the Government Departments and details of such projects need to be ascertained from each Department individually. The overall expenditure of the Government on R&D

was Rs. 9733 crores during 1998-99 and estimated to be Rs. 11328 crores and Rs. 13187 crores during 1999-2000 and 2000-2001 respectively.

The principal Department for supporting extra-mural research and development is the Department of Science & Technology. The Department under its R&D scheme had sanctioned 287 projects at a total cost of Rs. 4202 lakhs during the financial year 1998-1999; 292 projects at a total cost of Rs. 4815 lakhs during the financial year 1999-2000 and 350 projects at a total cost of Rs. 4940 lakhs during the financial year 2000-2001. The number of projects received from various Academic Institutions/Universities and Research Organisations during the above period are 737 (1998), 755 (1999) and 618 (2000).

MR. SPEAKER : The House stands adjourned to meet again at 12.00 noon.

11.09 hrs.

*The Lok Sabha then adjourned
till Twelve of the Clock.*

12.00 hrs.

*The Lok Sabha re-assembled at
Twelve of the Clock.*

(MR. SPEAKER in the Chair)

...(Interruptions)

MR. SPEAKER : Now, Papers to be laid on the Table.

...(Interruptions)

12.01 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI ANANTH KUMAR) : I beg to lay on the Table –

- (1) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2000-2001.

[Placed in Library. See No. LT-4654/2001]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (a) (i) Review by the Government of the working of the National Building Construction Corporation Limited, New Delhi, for the year 2000-2001.

- (ii) Annual Report of the National Building Construction Corporation Limited, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4655/2001]

- (b) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2000-2001.

- (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4656/2001]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : I beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board for the year 1999-2000, along with Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board for the year 1999-2000.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4657/2001]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board for the year 2000-2001, along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board for the year 2000-2001.

[Placed in Library. See No. LT-4658/2001]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2000-2001, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi for the year 2000-2001.

[Placed in Library. See No. LT-4659/2001]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : I beg to lay on the Table –

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-
- (a) (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2000-2001.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4660/2001]

- (b) (i) Review by the Government of the working of the National Fertilizer Limited, New Delhi, for the year 2000-2001.
- (ii) Annual Report of the National Fertilizer Limited, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4661/2001]

- (c) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2000-2001.
- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4662/2001]

- (d) (i) Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 2000-2001.
- (ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4663/2001]

- (e) (i) Review by the Government of the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas for the year 2000-2001.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Rohtas for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4664/2001]

- (f) (i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Kochi for the year 2000-2001.
- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Kochi for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4665/2001]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertilizers Cooperative Limited, New Delhi, for the year 2000-2001 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Farmers Fertilizers Cooperative Limited, New Delhi, for the year 2000-2001.

[Placed in Library. See No. LT-4666/2001]

- (3) A copy of the Statues of the National Institute of Pharmaceutical Education and Research (Hindi and English versions) under sub-section (1) of the Section 27 of the National Institute of Pharmaceutical and Education Research Act, 1998.

[Placed in Library. See No. LT-4667/2001]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharti Cooperative Limited, New Delhi, for the year 2000-2001, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharti Cooperative Limited, New Delhi, for the year 2000-2001.

[Placed in Library. See No. LT-4668/2001]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN) : I beg to lay on the Table a copy each of the following

Reports (Hindi and English versions) under article 151(1) of the Constitution :-

- (1) Report of the Comptroller and Auditor General of India - Union Government (Civil) - (No. 3B of 2001) for the year ended the 31st March, 2000 (Performance Appraisal).

[Placed in Library. See No. LT-4669/2001]

- (2) Report of the Comptroller and Auditor General of India - Union Government (Defence Services) - (No. 7A of 2001) for the year ended the 31st March, 2001 - Review of Procurement for OP Vijay (Army).

[Placed in Library. See No. LT-4670/2001]

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under Sub-section (1) of section 619A of the Companies Act, 1956 :-

- (a) (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2000-2001.

- (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2000-2001, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4671/2001]

- (b) (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahar, for the year 2000-2001.

- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahar, for the year 2000-2001, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4672/2001]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year, 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2000-2001,

[Placed in Library. See No. LT-4673/2001]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi for the year, 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi for the year 2000-2001,

[Placed in Library. See No. LT-4674/2001]

[Translation]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : Sir, on behalf of Prof. Rita Verma I beg to lay on the Table –

(1) A copy of the National Council for Teacher Education (procedure to be followed in processing the applications for recognition received from institutions existing prior to establishment of NCTE) Regulations, 2001 (Hindi and English versions) published in Notification No. F.No. 9-5/2001 NCTE-1 in Gazette of India dated the 5th October, 2001 under section 33 of the National Council for Teacher Education Act, 1993.

[Placed in Library. See No. LT-4675/2001]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Chandigarh, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers Training Institute, Chandigarh, for the year 2000-2001,

[Placed in Library. See No. LT-4676/2001]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Chennai, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers Training Institute, Chennai, for the year 2000-2001.

[Placed in Library. See No. LT-4677/2001]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi for the year 1999-2000, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi for the year 1999-2000.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-4678/2001]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2000-2001, along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, for the year 2000-2001.

[Placed in Library. See No. LT-4679/2001]

(7) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi

Language, Vadodara, for the year 2000-2001, along with Audited Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2000-2001.

[Placed in Library. See No. LT-4680/2001]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kozhikode, for the year 1997-1998, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kozhikode, for the year 1997-1998.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library. See No. LT-4681/2001]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kozhikode, for the year 1998-99, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kozhikode, for the year 1998-99.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library. See No. LT-4682/2001]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kozhikode, for the year 1999-2000, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kozhikode, for the year 1999-2000.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[Placed in Library. See No. LT-4683/2001]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 2000-2001, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 2000-2001.

[Placed in Library. See No. LT-4684/2001]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 2000-2001, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ahmedabad, for the year 2000-2001.

[Placed in Library. See No. LT-4685/2001]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 2000-2001, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 2000-2001.

[Placed in Library. See No. LT-4686/2001]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 2000-2001, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karnataka Regional Engineering College, Surathkal, for the year 2000-2001.

[Placed in Library. See No. LT-4687/2001]

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai for the year 2000-2001, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai for the year 2000-2001.

[Placed in Library. See No. LT-4688/2001]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Phylosophical Research, New Delhi, for the year 1999-2000, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Phylosophical Research, New Delhi, for the year 1999-2000,

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library. See No. LT-4689/2001]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 1998-99.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year

1998-99, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 1998-99.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library. See No. LT-4690/2001]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2000-2001, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2000-2001.

[Placed in Library. See No. LT-4691/2001]

- (24) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 1999-2000, together with Audit Report thereon.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

[Placed in Library. See No. LT-4692/2001]

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2000-2001

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2000-2001

[Placed in Library. See No. LT-4693/2001]

[English]

12.01½ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :-

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 10th December, 2001, agreed without any amendment, to the Essential Services (Maintenance) Ordinance Repeal Bill, 2001, which was passed by the Lok Sabha at its setting held on the 29th November, 2001."

...(Interruptions)

12.02 hrs.

*[English]***PUBLIC ACCOUNTS COMMITTEE****Twenty-sixth Report**

SHRI NARAYAN DATT TIWARI (NAINITAL) : Sir, I beg to present the Twenty-sixth Report (Hindi and English versions) of the Public Accounts Committee (Thirteenth Lok Sabha) on "Development of Tourism Infrastructure".

...(Interruptions)

12.02½ hrs.

*[Translation]***STANDING COMMITTEE ON DEFENCE****Statement**

DR. LAXMINARAYAN PANDEYA (MANDSAUR) : Sir, I beg to lay on the Table the statements (Hindi and English versions) showing action taken by Government on the recommendations contained in the Tenth report of the Committee (Thirteenth Lok Sabha) regarding action taken on the recommendations contained in their Third Report (Thirteenth Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2000-2001.

...(Interruptions)

12.03 hrs.

*[Translation]***COMMITTEE ON THE WELFARE OF SCHEDULED
CASTES AND SCHEDULED TRIBES****Nineteenth Report and Minutes**

SHRI THAWAR CHAND GEHLOT (SHAJAPUR) : Sir, I beg to present the Nineteenth Report (Hindi and English Versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including the Minutes (Hindi and English Versions) of the sitting of the Committee relating thereto on "Action taken by the Government on the recommendations contained in the Eighth Report (Thirteenth Lok Sabha) on the Ministry of Tribal Affairs - Working of Integrated Tribal Development Projects in Madhya Pradesh."

...(Interruptions)

[English]

MR. SPEAKER : Now, the House shall take up discussion under Calling Attention.

12.04 hrs.

**CALLING ATTENTION TO MATTER OF
URGENT PUBLIC IMPORTANCE****Reported Denial of a financial package to the
Government of Bihar by Central Government ***

...(Interruptions)

MR. SPEAKER : Are you not interested to have Calling Attention?

...(Interruptions)

MR. SPEAKER : Shrimati Shyama Singh.

...(Interruptions)

MR. SPEAKER : Shri Prabhunath Singh.

[Translation]

SHRI PRABHUNATH SINGH (MAHARAJGANJ, BIHAR): Sir, I would like to draw the attention of the Minister of Planning towards the following matter of urgent Public importance and request him to make statement in this regard.

[Placed in the Library. See No. LT. 4695/2001]

"the situation arising due to denial of a financial package to the Government of Bihar by the Central Government and steps taken by the Government thereon."
(Interruptions)

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : From the time of bifurcation of the erstwhile State of Bihar into the new States of Bihar and Jharkhand, requests have been made to the Central Government on different grounds for assistance to the new State of Bihar. Based on a decision of the Cabinet, Planning Commission has set up a Dedicated Bihar Cell under the Chairmanship of the Deputy Chairman. The State Government's request for sanction of various project proposals have been referred to the concerned Ministries and Departments for consideration and appropriate action. The State Government has been advised to follow up these proposals with the concerned Ministries and Departments. The total value of these proposals adds up to Rs.40,143 crore. ... (Interruptions)

The Planning Commission has Commissioned the preparation of a State Development Report, a draft of which has been received and forwarded to the State with a request to arrange a consultative Seminar at Patna. The Planning Commission has also sanctioned Additional Central Assistance of Rs.50 crore in 2000-01 and Rs.100 crore in 2001-02, to the State. Recently in October, 2001, a team from the Planning Commission headed by the Member concerned, has visited Patna for two days and held detailed discussions with the Chief Minister, members of the State Cabinet and officers. ... (Interruptions)

As regards the State's own resources following the bifurcation, assessment made by the Planning Commission reveals that the bifurcation has led only to a marginal fall in State's own taxes whereas share in Central taxes has risen given a larger percentage awarded by Eleventh Finance Commission.

Central Government is willing to assist the State of Bihar to the extent possible. However, the State has

to make its own arrangement for proper implementation of various projects and schemes. In several instances, it is reported that the State is yet to furnish the Ministries and Departments the required information for taking a decision on the requested proposals. There is scope for the State to maximise the utilisation of Central assistance already available under various Central schemes. ... (Interruptions)

MR. SPEAKER : Shri Subodh Roy.

... (Interruptions)

MR. SPEAKER : Shri Ramjilal Suman.

... (Interruptions)

MR. SPEAKER : Dr. Raghuvansh Prasad Singh.

... (Interruptions)

[English]

* STATEMENT CORRECTING ANSWER
GIVEN TO STARRED QUESTION NO. 328
DATED 14.8.2001 RE : REPORT OF NHRC
AND REASONS FOR DELAY IN
CORRECTING THE REPLY.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : In the Annexure enclosed as part of answer to Part (a) to (c) of Lok Sabha Starred Question No. 328, answered on 14.8.2001, the number of cases of violation of human rights for the year 2000-2001 in the State of Maharashtra was stated as 1,72,409.

In place of the above answer for the figure "1,72,409", the figure of "2532" may be substituted. The error occurred due to oversight and was typographical.

The delay in the correcting statement is due to revised figure having been received from the National Human Rights Commission after the Monsoon Session was over.

The error was regretted.

... (Interruptions)

[Placed in Library. See No. LT-4694/2001]

12.08 hrs.

*[English]*MOTION RE : THIRTEENTH REPORT OF
BUSINESS ADVISORY COMMITTEE

MR. SPEAKER : Shri Pramod Mahajan.

THE MINISTER OF PARLIAMENTARY AFFAIRS,
MINISTER OF INFORMATION TECHNOLOGY AND
MINISTER OF COMMUNICATIONS (SHRI PRAMOD
MAHAJAN) : I beg to move :

"That this House do agree with the Thirtieth Report
of the Business Advisory Committee presented to the
House on the 10th December, 2001."

...*(Interruptions)*

MR. SPEAKER : The question is :

"That this House do agree with the Thirtieth Report
of the Business Advisory Committee presented
to the House on the 10th December, 2001."

The motion was adopted....*(Interruptions)*

12.09 hrs.

[English]

PREVENTION OF TERRORISM BILL

MR. SPEAKER : Shri L.K. Advani.

THE MINISTER OF HOME AFFAIRS (SHRI L.K.
ADVANI) : I beg to move for leave to introduce a Bill to
make provisions for the prevention of, and for dealing
with, terrorist activities and for matters connected therewith.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill to make
provisions for the prevention of, and for dealing
with, terrorist activities and for matters, connected
therewith."

...*(Interruptions)*

MR. SPEAKER : Shri G.M. Banatwalla.

...*(Interruptions)*

MR. SPEAKER : Shri Ramjilal Suman.

...*(Interruptions)*

MR. SPEAKER : Shri Varkala Radhakrishnan.

...*(Interruptions)*

MR. SPEAKER : Shri Basudeb Acharia.

...*(Interruptions)*

MR. SPEAKER : Dr. Raghuvansh Prasad Singh.

...*(Interruptions)*

MR. SPEAKER : Shri Suresh Kurup.

...*(Interruptions)*

MR. SPEAKER : Shri Rupchand Pal.

...*(Interruptions)*

MR. SPEAKER : Dr. Ram Chandra Dome.

...*(Interruptions)*

MR. SPEAKER : Shri Moinul Hassan.

...*(Interruptions)*

MR. SPEAKER : Shri Priya Ranjan Dasmuni.

...*(Interruptions)*

MR. SPEAKER : The House stands adjourned till
2. p.m.

12.10 hrs.

*The Lok Sabha then adjourned till
Fourteen of the Clock.*

[English]

14.01 hrs.

*The Lok Sabha re-assembled at one minute past
Fourteen of the Clock.*

(MR. DEPUTY-SPEAKER *in the Chair*)...*(Interruptions)*

14.01 hrs.

*(At this stage, Shri Kantilal Bhuria, Kunwar Akhilesh
Singh, Dr. Raghuvansh Prasad Singh, Dr. Ram
Chandra Dome and some other hon. Members came
and stood on the floor near the Table.)*

...*(Interruptions)*

MR. DEPUTY-SPEAKER : Please go to your seats.
I will hear you all.

...*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : I will hear you all. Please resume your seats first.

...(Interruptions)

MR. DEPUTY SPEAKER : I will hear you you all go back to your seats.

...(Interruptions)

MR. DEPUTY SPEAKER : First you all go back to your seats. I will definitely hear you.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Please go to your seats. I will hear all of you. Will you please go back to your seats?

...(Interruptions)

MR. DEPUTY SPEAKER : The House stands adjourned to meet again at 11 a.m. on 12th December, 2001.

14.04 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 12, 2001
Agrahayana 21, 1923 (Saka).*

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